

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Monday, January 31, 2022/Magha 11, 1943 (Saka)

No. 150

**12.36 P.M.**

**1. National Anthem**

The National Anthem was played.

**12.38 P.M.**

**2. \*Announcement by the Speaker**

The Speaker made an announcement regarding seating arrangements.

**12.39 P.M.**

**3. President's Address – Laid on the Table**

Secretary General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on 31<sup>st</sup> January, 2022.

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\*Original in Hindi. For details, please see the debate of the day.

**12.39 P.M.**

**4. Obituary References**

The Speaker made references to the passing away of Dr. G.S. Rajhans, Member of the Eighth Lok Sabha; Shri P.T. Thomas, Member of the Fifteenth Lok Sabha; Dr. Mahendra Prasad, Member of the Seventh Lok Sabha; Shri Rajveer Singh, Member of the Ninth, Tenth and Twelfth Lok Sabhas; Smt. Shakuntala Devi, Member of the Second and Third Lok Sabhas; Shri Tilak Raj Singh, Member of the Eleventh Lok Sabha; Shri A.G.S. Ram Babu, Member of the Ninth, Tenth and Eleventh Lok Sabhas; and Shri Ganga Ram Koli, Member of the Tenth, Eleventh and Twelfth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**12.44 P.M.**

**5. \*Announcement by the Speaker**

The Speaker made an announcement regarding digital circulation of Economic Survey 2021-22 through Member's Portal.

**6. Paper laid on the Table**

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy of the Economic Survey 2021-22 alongwith Statistical Appendix (Hindi and English versions).

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\*Original in Hindi. For details, please see the debate of the day.

## 7. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1) Shri Mohammad Azam Khan	29.01.2021 to 13.02.2021; 08.03.2021 to 25.03.2021; 19.07.2021 to 11.08.2021 & 29.11.2021
(2) Shri Sanjay Shamrao Dhotre	29.11.2021 to 22.12.2021
(3) Shri Atul Kumar Singh <i>alias</i> Atul Rai	29.11.2021 to 22.12.2021
(4) Dr. Ramesh Pokhriyal 'Nishank'	29.11.2021 to 22.12.2021
(5) Shri Vijay Baghel	07.12.2021 to 22.12.2021
(6) Shri Sisir Kumar Adhikari	29.11.2021 to 22.12.2021
(7) Shri V. Srinivas Prasad	08.12.2021 to 22.12.2021
(8) Shri Indra Hang Subba	29.11.2021 to 22.12.2021

## 8. \*Announcement by the Speaker

The Speaker made an announcement regarding Digital Sansad App.

**12.47 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 1<sup>st</sup> February, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*Original in Hindi. For details, please see the debate of the day.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, February 1, 2022/Magha 12, 1943 (Saka)

No. 151

**11.00 A.M.**

**1. \*Announcement by the Speaker**

The Speaker made an announcement regarding availability of Budget documents.

**11.01 A.M.**

**2. The Union Budget – 2022-2023**

Smt. Nirmala Sitharaman presented a statement of the estimated receipts and expenditure of the Government of India for the year 2022-23.

**12.32 P.M.**

**3. Statements laid on the Table under the Fiscal Responsibility and Budget Management (FRBM) Act, 2003**

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management (FRBM) Act, 2003:-

- (1) Medium-term Fiscal Policy cum Fiscal Policy Strategy Statement; and
- (2) Macro-economic Framework Statement.

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\*Original in Hindi. For details, see the debate for the day.

**12.32 P.M.**

**4. Government Bill-Introduced**

*The Finance Bill, 2022*

**12.33 P.M.**

*(Lok Sabha adjourned till 4.00 P.M., Wednesday, the 2<sup>nd</sup> February, 2022)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, February 2, 2022/Magha 13, 1943 (Saka)

No. 152

4.00 P.M.

### 1. \*Obituary References

The Speaker made references to the passing away of Shri D.N. Patodia, Member of the Fourth Lok Sabha; and Shri Brijraj Singh Kotah, Member of the Third, Fourth and Fifth Lok Sabhas.

He further made reference to the passing away of Pandit Birju Maharaj, renowned Kathak dancer of the Lucknow Gharana.

He also made references to the passing away of Archbishop Emeritus Desmond Mpilo Tutu, a global leader and human right activist and Nobel Peace Prize awardee; and H.E. Mr. David Sassoli, the then President of the European Parliament.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

4.08 P.M.

### 2. Starred Questions

Starred Question Nos. 1–8 and 13 were orally answered. Replies to Starred Question Nos. 9–12, and 14–20 were laid on the Table.

### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 1–230 were laid on the Table.

### **5.02 P.M.**

#### **4. &Announcement by the Speaker**

The Speaker announced regarding the laying of papers by Minister of State in the Ministry of Parliamentary Affairs.

### **5.03 P.M.**

#### **5. Papers laid on the Table**

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid on the Table a copy of the Notification No. S.O.4589(E) (Hindi and English versions) published in Gazette of India dated 2<sup>nd</sup> November, 2021, increasing the percentage of coal that may be sold by NLC India Limited from Talabira II and III OCP under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Railways; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ashwini Vaishnaw) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Railways for the year 2022-2023.

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<sup>&</sup>Original in Hindi. For details, see the debate of the day.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2020-2021 under sub-section (4) of Section 25 of the Right to Information Act, 2005.
- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2020-2021.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra Board, New Delhi, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra Board, New Delhi, for the years 2017-2018 and 2018-2019.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the



year 2019-2020, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Report (Hindi and English versions) of the Lokpal of India, New Delhi, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2020-2021.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Good Governance, New Delhi, for the year 2020-2021.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2020-

- 2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2020-2021.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2020-2021.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2020-2021.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Tata Memorial Centre, Mumbai, for the year 2020-2021.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2020-2021.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2020-2021.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Faridabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Faridabad, for the year 2020-2021.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2020-2021.
- (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2020-2021.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2020-2021,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2020-2021.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Science and Engineering Research Board, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Science and Engineering Research Board, New Delhi, for the year 2020-2021.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2020-2021, alongwith Audited Accounts and Delay Statement.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2020-2021.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf

of the Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2020-2021 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2021-2022.
  - (ii) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2021-2022.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2020-2021.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy of the Bureau of Indian Standards (Conformity Assessment) (Sixth Amendment) Regulations, 2021 (Hindi and English versions) published in

Notification No. F. No. BS/11/11/2021 in Gazette of India dated 8<sup>th</sup> December, 2021 under Section 40 of the Bureau of Indian Standards Act, 2016.

(2) A copy of the Legal Metrology (Packaged Commodities) (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.779(E) in Gazette of India dated 3<sup>rd</sup> November, 2021 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 105 of the Consumer Protection Act, 2019:-

- (i) The Consumer Protection (Search and Seizure and Compounding of offences by the Central Authority and Crediting of Penalty) Rules, 2021 published in Notification No. S.O.5021(E) in Gazette of India dated 6<sup>th</sup> December, 2021.
- (ii) The Central Consumer Protection Authority (Form of annual statement of accounts and records) Rules, 2021 published in Notification No. S.O.5029(E) in Gazette of India dated 6<sup>th</sup> December, 2021.
- (iii) The Central Consumer Protection Authority (Submission of Inquiry or Investigation by the Investigation Wing) Regulations, 2021 published in Notification No. F. No. J-25/14/2020-CPU (CCPA) in Gazette of India dated 14<sup>th</sup> December, 2021.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

(1) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and

undertakings given by the Ministers during various sessions of Sixteenth and Seventeenth Lok Sabhas:-

SIXTEENTH LOK SABHA

1. Statement No. 23	Fifth Session, 2015
2. Statement No. 21	Eighth Session, 2016
3. Statement No. 18	Eleventh Session, 2017
4. Statement No. 17	Twelfth Session, 2017
5. Statement No. 14	Fifteenth Session, 2018
6. Statement No. 11	Sixteenth Session, 2018
7. Statement No. 11	Seventeenth Session, 2019

SEVENTEENTH LOK SABHA

8. Statement No. 10	First Session, 2019
9. Statement No. 6	Fourth Session, 2020
10. Statement No. 5	Fifth Session, 2021
11. Statement No. 4	Sixth Session, 2021

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2020-2021.
- (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Office of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2018-2019.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table a copy of the Notification No. S.O.4987(E) (Hindi and English versions) published in Gazette of India dated 6<sup>th</sup> December, 2021 making certain amendments in Notification No. S.O.371(E) dated 8<sup>th</sup> February, 2017 under sub-section (4) of Section 4 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2020-2021.



- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2020-2021.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2020-2021.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bengaluru, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Coffee Board, Bengaluru, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bengaluru, for the year 2020-2021.
- (6)
- (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board India, Kolkata, for the year 2020-2021.
- (7)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2020-2021.
- (8)
- (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2020-2021.
- (9) A copy of the Export of Egg and Egg Products (Quality Control, Inspection and Monitoring) Rules, 2021 (Hindi and English versions) published in

Notification No. S.O.4369(E) in Gazette of India dated 20<sup>th</sup> October, 2021 under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

- (i) S.O.5317(E) published in Gazette of India dated 20<sup>th</sup> December, 2021, notified "Free" Import Policy for import of Moong under ITC (HS) Code 0+713 31 90 has been extended upto 31.03.2022. Further, Import Policy for Moong shall be "free" for consignments with Bill of Lading/Lorry Receipt dated on or before 31.03.2022. Import should be cleared from Customs on or before 30.06.2022.
- (ii) S.O.5318(E) published in Gazette of India dated 20<sup>th</sup> December, 2021, notified "Free" Import Policy for import of tur/Pigeon Peas (Cajanus Cajan) [ITC(HS) code 0713 60 00] and Urad (Beans of the SPP Vigna Mungo (L) Hepper[ITC(HS) Code 0713 3110] has been extended upto 31.03.2022. Further, Import Policy for Tur and Urad is "free" for consignments with Bill of Lading/Lorry Receipt issued on or before 31.03.2022. Import of these items should be from Customs on or before 30.06.2022.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Electronics and Information Technology for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Ministry of Electronics and Information Technology for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2020-2021.
- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2020-2021.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 2020-2021.
- (4)
  - (i) A copy of the Annual Report (Hindi and English versions) of the

- Export Promotion Council for Handicrafts, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2020-2021.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2020-2021.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2020-2021.
- (ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2020-2021 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Design, Ahmedabad, for the year 2020-2021.

- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2020-2021.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2020-2021.
- (4)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Marathwada Auto Cluster, Aurangabad, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marathwada Auto Cluster, Aurangabad, for the year 2017-2018.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) (i) Review by the Government of the working of the ITI Limited, Bengaluru, for the year 2020-2021.

(ii) Annual Report of the ITI Limited, Bengaluru, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(ii) (i) Review by the Government of the working of the Bharat Broadband Network Limited, New Delhi, for the year 2020-2021.

(ii) Annual Report of the Bharat Broadband Network Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (1) above.

## **6. Assent to Bills**

Secretary General laid on the Table the following 4 Bills passed by the Houses of Parliament during the Seventh Session of the Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 30<sup>th</sup> November, 2021:-

1. The Dam Safety Bill, 2021;
2. The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021;
3. The Surrogacy (Regulation) Bill, 2021; and

4. The Appropriation (No.5) Bill, 2021.

(II) Secretary General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following 7 Bills passed by the Houses of Parliament and assented to by the President:-

1. The Farm Laws Repeal Bill, 2021;
2. The Assisted Reproductive Technology (Regulation) Bill, 2021;
3. The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021;
4. The Delhi Special Police Establishment (Amendment) Bill, 2021;
5. The Central Vigilance Commission (Amendment) Bill, 2021;
6. The Narcotics Drugs and Psychotropic Substances (Amendment) Bill, 2021; and
7. The Election Laws (Amendment) Bill, 2021.

## **7. Report of Business Advisory Committee**

Shri Adhir Ranjan Chowdhury presented the Twenty-eighth Report of the Business Advisory Committee.

## **8. Reports of Standing Committee on Industry**

Shri Bharatsinghji Shankarji Dabhi laid on the table the following Reports\* (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 310<sup>th</sup> Report on Action taken by the Government on the recommendations/observations contained in the 304<sup>th</sup> Report of the Committee on Demands for Grants (2021-22) pertaining to the Ministry of Micro, Small and Medium Enterprises.

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\* The Reports were presented in Rajya Sabha on 22<sup>nd</sup> December, 2021.



- (2) 311<sup>th</sup> Report on Action taken by the Government on the recommendations/observations contained in the 306<sup>th</sup> Report of the Committee on Demands for Grants (2021-22) pertaining to the Ministry of Heavy Industries.
- (3) 312<sup>th</sup> Report on Action taken by the Government on the recommendations/observations contained in the 308<sup>th</sup> Report of the Committee on 'Impact of Covid-19 Pandemic on MSME Sector and Mitigation Strategy adopted to counter it' pertaining to the Ministry of Micro, Small and Medium Enterprises.

## **9. Reports of Standing Committee on Transport, Tourism and Culture**

Shri Dushyant Singh laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Fourth Report on the Action Taken by the Government on the recommendations/observations as contained in its Two Hundred Ninety-third Report on the subject 'Status of Aviation Connectivity in the country'.
- (2) Three Hundred Fifth Report on the Action Taken by the Government on the recommendations/observations as contained in its Two Hundred Ninety-fourth Report on the subject 'Development and Conservation of Museums and Archaeological Sites - Challenges and Opportunities'.
- (3) Three Hundred Sixth Report on the Action Taken by the Government on the recommendations/observations as contained in its Two Hundred Ninety-fifth Report on the subject 'Potential of Tourist Spots in the country - Connectivity and Outreach'.

- (4) Three Hundred Seventh Report on the Action Taken by the Government on the recommendations/observations as contained in its Two Hundred Ninety-sixth Report on the subject 'Role of Highways in Nation Building'.
- (5) Three Hundred Eighth Report on the Action Taken by the Government on the recommendations/ observations as contained in its Two Hundred Ninety-seventh Report on the subject 'Functioning of Airports Authority of India'.
- (6) Three Hundred Ninth Report on the Action Taken by the Government on the recommendations/observations as contained in its Three Hundredth Report on the subject 'Promotion of Infrastructure in India's Maritime Sector'.

#### **10. Statements by Ministers**

- (1) The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid a statement (Hindi and English versions) correcting the reply to Unstarred Question No. 1663 given on 8 December, 2021 by Shri Rajesh Verma, MP regarding 'Auction of Coal Mines'.
- (2) The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 21<sup>st</sup> Report of the Standing Committee on Communications and Information Technology on 'India's Preparedness for 5G' pertaining to the Department of Telecommunications, Ministry of Communications.

**5.07 P.M.****11. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Sushil Kumar Singh regarding need to establish a Sainik School, Sainik Canteen and Sainik Welfare Board in Aurangabad district, Bihar.
- (2) Shri Satyadev Pachauri regarding need to categorise yarn manufactured by Solar Charkha as 'Khadi'.
- (3) Shri Parbatbhai Savabhai Patel regarding need to provide stoppage of certain trains at Dhanera Railway Station in Banaskantha parliamentary constituency, Gujarat.
- (4) Shri Devji M. Patel regarding improvement of healthcare services in Jalore and Sirohi districts, Rajasthan.
- (5) Shri Ranjeetsinha Hindurao Naik Nimbalkar regarding construction of railway line between Faltan and Pandharpur in Maharashtra.
- (6) Shri Krishnapal Singh Yadav regarding improvement of healthcare facilities in Guna parliamentary constituency, Madhya Pradesh.
- (7) Shri Sanjay Seth regarding need to set up a Regional Office of Railways in Jharkhand.
- (8) Dr. Nishikant Dubey regarding need to address the problem of shortage of drinking water in Godda parliamentary constituency, Jharkhand.
- (9) Shri Dharambir Singh regarding improvement and restoration of railway services in Haryana.
- (10) Smt. Keshari Devi Patel regarding need to develop Raebareli - Prayagraj road in Uttar Pradesh as four lane.

- (11) Adv. Adoor Prakash regarding victimization of tribal girls by drug peddlers in Thiruvananthapuram district, Kerala.
- (12) Shri M.K. Raghavan regarding implications of Kasturirangan Committee Report.
- (13) Shri Hibi Eden regarding need to sanction the detailed estimates for railway track doubling project in Ernakulam parliamentary constituency, Kerala.
- (14) Shri V. Kalanidhi regarding need to construct railway level crossings in Tamil Nadu.
- (15) Prof. Sougata Ray regarding proposed amendments in IAS Cadre Rules, 1954.
- (16) Shri N. Reddeppa regarding need to include agriculture labour costs under Mahatma Gandhi National Rural Employment Guarantee Scheme.
- (17) Shri Shrirang Appa Barne regarding need to ensure time bound investigation of bank frauds by Enforcement Directorate.
- (18) Shri Dinesh Chandra Yadav regarding decision to shutdown Doordarshan Kendra in Saharsa in Madhepura parliamentary constituency, Bihar.
- (19) Shri Kunwar Danish Ali regarding need to provide adequate irrigation facilities in Amroha parliamentary constituency, Uttar Pradesh.
- (20) Dr. Gaddam Ranjith Reddy regarding need to fix procurement target of rice for entire year for each State and also increase the pace of procurement.
- (21) Shri Sunil Dattatray Tatkare regarding need to post a team of NDRF in Mahad, Raigad, Maharashtra on permanent basis.
- (22) Dr. Heena Vijaykumar Gavit regarding need to provide free LPG connections to all the eligible women under Pradhan Mantri Ujjwala Yojana in Nandurbar parliamentary constituency, Maharashtra.

**5.07 P.M.**

**12. Motion of Thanks on the President's Address**

Time recommended by BAC: 12 Hrs.

Time Taken: 5 Hrs. 31 Mts.

Balance: 6 Hrs. 29 Mts.

Shri Harish Dwivedi moved the following motion:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2022'."

Shri Kamlesh Paswan seconded the motion.

Ninety eight (1-18, 25-33, 61-67, 86-89, 110-125, 143-173, 185-192, 194-195, 224-225 and 229) Amendments were moved.

Thereafter, the Chair made an <sup>&</sup>announcement regarding amendments to the Motion of Thanks.

The following members took part in the debate:-

1. Shri Rahul Gandhi
2. Shri T.R. Baalu
3. Prof. Sougata Ray
4. Shri Bharat Ram Margani
5. Shri Vinayak Bhaurao Raut
6. Dr. Amol Ramsing Kolhe
7. Shri Ritesh Pandey

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<sup>&</sup> Original in Hindi. For details, see the debates for the day.

8. Shri Jagdambika Pal
9. Shri Hibi Eden
10. Smt. Navneet Ravi Rana
11. Shri P. Ravindranath
12. Shri Ganesh Singh
13. Shri Abdul Khaleque

The discussion was not concluded.

**10.38 P.M.**

*(Lok Sabha adjourned till 4.00 P.M., Thursday, the 3<sup>rd</sup> February, 2022)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Thursday, February 3, 2022/Magha 14, 1943 (Saka)

No. 153

**4.00 P.M.**

### **1. Starred Questions**

Starred Question Nos. 21–23, 24 (clubbed with 28) and 25 were orally answered. Replies to Starred Question Nos. 26, 27 and 29–40 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

**5.00 P.M.**

### **3. Papers laid on the Table**

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Jal Shakti (Shri Gajendra Singh Shekhawat) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation [General (Retd.) V. K. Singh] laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2020-2021.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2020-2021.



- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the AI Assets Holding Limited, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the AI Assets Holding Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Statement regarding Review by the Government of the working of the Air India Limited, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the Air India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Statement regarding Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) & (b) of (6) above.
- (8)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2019-2020.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2022-2023.
- (11) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
  - (i) S.O.4881(E) published in Gazette of India dated 26<sup>th</sup> November, 2021, regarding user fee notification for the project of Sindoor River to start of Bareli Bypass from design kilometer 130.000 to kilometer 193.000 (existing km 130.100 to km 194.000) of National Highway 12 in the State of Madhya Pradesh.
  - (ii) S.O.4900(E) published in Gazette of India dated 30<sup>th</sup> November, 2021, regarding user fee notification for the project of Bareli bypass to Goharganj (Bineka village) from design km 193.000 to km 252.750 (existing km 193.10 to km 255.300) and from Goharganj (Bineka village) to Obedullaganj upto design km 278.650 of National Highway number 45 (old NH 12) in the State of Madhya Pradesh.
  - (iii) S.O.4977(E) published in Gazette of India dated 3<sup>rd</sup> December, 2021, regarding user fee notification for the project of Abu Road to

Swaroopganj section from km 646.000 to km 677.000 of National Highway in the State of Rajasthan.

- (iv) S.O.4978(E) published in Gazette of India dated 3<sup>rd</sup> December, 2021, regarding user fee notification for the project of Palanpur/Khemana to Abu Road section (from km 601+000 to km 646+000) of NH-27 in the States of Gujarat and Rajasthan.
- (v) S.O.4979(E) published in Gazette of India dated 3<sup>rd</sup> December, 2021, regarding user fee notification for the project of Kothakota bypass to Kurnool section from km 135.469 to km 211.000 of NH 44 (old NH 7) in the State of Andhra Pradesh.
- (vi) S.O.4980(E) published in Gazette of India dated 3<sup>rd</sup> December, 2021, regarding user fee notification for the project of Chittorgarh bypass to Kota section from km 891.929 to km 1052.429 of NH 27 (old NH 76) in the State of Rajasthan.
- (vii) S.O.5096(E) published in Gazette of India dated 8<sup>th</sup> December, 2021, regarding user fee notification for the project of Belgaum to Maharashtra/Karnataka border (Kagal) section from km 515.000 to km. 592.705 of NH 48 (old NH 4) in the State of Karnataka.
- (viii) S.O.5126(E) published in Gazette of India dated 10<sup>th</sup> December, 2021, regarding user fee notification for the project of Singhara to Binjbahal section from km 311.000 to km. 414.000 (Design chainage from km 310.806 to km 414.982) of NH 6 (New NH 49) in the State of Odisha.
- (ix) S.O.5127(E) published in Gazette of India dated 10<sup>th</sup> December, 2021, regarding user fee notification for the project of Anandapuram –Pendurthi -Anakapalli section from design km

682.980 to km. 731.585 of NH 16 (old NH 5) in the State of Andhra Pradesh.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (a) (i) Review by the Government of the working of the REC Limited (formerly Rural Electrification Corporation Limited), New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the REC Limited (formerly Rural Electrification Corporation Limited), New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2020-2021.

- (3) A copy of the Annual Accounts (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the years 2017-2018 to 2019-2020, together with Audit Report thereon.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Notification No. L-1/257/2020/CERC in Gazette of India dated 10<sup>th</sup> August, 2021 (Hindi and English versions) notifying that the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 shall come into force with effect from 15.08.2021 under Section 179 of the Electricity Act, 2003.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro & Small Enterprises, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2020-2021, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2020-2021.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2020-2021.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2020-2021.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Statement regarding Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Gujarat Metro Rail Corporation Limited, Gandhinagar, for the year 2020-2021.
  - (ii) Annual Report of the Gujarat Metro Rail Corporation Limited, Gandhinagar, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2020-2021.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2020-2021.
  - (ii) Annual Report of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and

Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2020-2021.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Solar Energy Corporation of India Limited, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the Solar Energy Corporation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Solar Energy, Gurugram, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Solar Energy, Gurugram, for the year 2020-2021.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2020-2021.



- (5) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of New and Renewable Energy for the year 2022-2023.
  - (ii) Output Outcome Monitoring Framework of the Ministry of New and Renewable Energy for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2020-2021.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (a) (i) Statement regarding Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the National Projects Construction Corporation

Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) A copy of the Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

#### **4. Report of Joint Committee on Offices of Profit**

Dr. Satyapal Singh presented the Fourth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

#### **5. Report of Standing Committee on Energy**

**Shri Rajiv Ranjan Singh *alias* Lalan Singh** presented the 21<sup>st</sup> Report (Hindi and English versions) of the Standing Committee on Energy on the subject 'Financial constraints in Renewable Energy Sector'.

#### **6. Reports of Standing Committee on Transport, Tourism and Culture**

Shri Prince Raj laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Tenth Report on 'Functioning of Central Libraries in the Country'.
- (2) Three Hundred Eleventh Report on 'Creation of Regulatory Framework for Protection of Historical Sites and Monuments'.
- (3) Three Hundred Twelfth Report on 'Review of Central Road and Infrastructure Fund (CRIF) Works'.

- (4) Three Hundred Thirteenth Report on 'Promotion of Indian Tourism in Overseas Markets - Role of Overseas Tourist Offices and Indian Embassies'.

## **7. Motion**

Shri V. Muraleedharan on behalf of Shri Pralhad Joshi moved the following motion :-

"That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on 2<sup>nd</sup> February, 2022."

The motion was adopted.

## **\*5.03 P.M.**

### **8. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Raju Bista regarding early completion and implementation of all AMRUT and Har Ghar Jal Projects in West Bengal.
- (2) Smt. Diya Kumari regarding need to ensure refund of money to investors who deposited their money with Aadarsh Cooperative Society.
- (3) Shri Sudhakar Tukaram Shrangre regarding need to include Latur district in Maharashtra in the list of Aspirational districts.
- (4) Shri Ashok Mahadeorao Nete regarding need to check the increasing incidents of tiger attack on humans in Gadchiroli district, Maharashtra.
- (5) Shri Vishnu Dayal Ram regarding need to establish a Medical College in Garhwa district, Jharkhand.

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\* From 5.03 P.M. to 5.10 P.M., Members raised matters of urgent public importance.

- (6) Shri Ganesh Singh regarding need to provide employment to people of Satna parliamentary constituency, Madhya Pradesh whose land had been acquired for Lalitpur - Singrauli railway line project.
- (7) Shri Janardan Singh Sigriwal regarding need to provide benefits under Pradhan Mantri Matsya Sampada Yojana in Maharajganj parliamentary constituency, Bihar.
- (8) Shri Gopal Chinayya Shetty regarding need to provide houses to jhuggi-jhopri dwellers residing along railway lines in Mumbai, Maharashtra.
- (9) Ms. Ramya Haridas regarding non-payment of salaries to temporary employees in Kerala.
- (10) Shri Benny Behanan regarding restoration of concessional railway fares to senior citizens.
- (11) Dr. T. Sumathy (a) Thamizhachi Thangapandian regarding dropping proposed amendments to IAS Cadre Rules.
- (12) Dr. T.R. Paarivendhar regarding genuine needs of the differently-abled sports persons.
- (13) Smt. Sajda Ahmed regarding expansion of storage capacity of Damodar Valley Corporation dam to prevent annual flood in the adjoining region.
- (14) Shri Dhairyasheel Sambhajirao Mane regarding need to set up Textile Park in Ichalkaranji in Hatkanangle parliamentary constituency, Maharashtra.
- (15) Dr. Alok Kumar Suman regarding need to develop Thawe Peeth under PRASAD and Swadesh Darshan Scheme in Goplaganj district, Bihar.
- (16) Shri Mahesh Sahoo regarding disinvestment of National Aluminum Company in Odisha.
- (17) Shri Shyam Singh Yadav regarding RRB NTPC Result.
- (18) Shri Srinivas Kesineni regarding need to control 'Black Thrips', a pest damaging the chilli crop in Andhra Pradesh.
- (19) Shri N. K. Premachandran regarding need to establish a Passport Seva Kendra at Punalur, Kollam district, Kerala.

- (20) Smt. Raksha Nikhil Khadse regarding need to give grant to farmers of Buldhana district, Maharashtra producing Safed Musli, a medicinal plant.
- (21) Shri Sunil Kumar Singh regarding need to complete construction of North Koel Reservoir Project.
- (22) Smt. Chinta Anuradha regarding representation of judges belonging to SC/ST category in higher judiciary.
- (23) Shri Bhagirath Chaudhary regarding need to declare Ajmer - Chandigarh highway or Kishangarh-Hanumangarh Mega Highway as National Highway.
- (24) Shri Hanuman Beniwal regarding need to establish Kendriya Vidyalayas in Nagaur Parliamentary Constituency, Rajasthan.

**5.11 P.M.****9. Motion of Thanks on the President's Address**

Time Allotted: 12 Hrs.  
 Time Taken: 10 Hrs. 22 Mts.  
 Balance : 1 Hr. 38 Mts.

Further discussion on the following motion moved by Shri Harish Dwivedi and seconded by Shri Kamlesh Paswan on 2<sup>nd</sup> February, 2022, continued :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2022'."

The following members took part in the debate:-

1. Shri Rajiv Ranjan alias Lalan Singh
2. Shri Pinaki Misra
3. Shri Nama Nageswara Rao
4. Shri Rajiv Pratap Rudy
- 5\* Shri S.R. Parthiban
- 6\* Shri C.N. Annadurai
- 7\* Shri Sudhakar Tukaram Shrangare
- 8\* Shri Chandeshwar Prasad
- 9\* Shri Sri Krishna Devarayalu Lavu
- 10\* Adv. Adoor Prakash
11. Ms. Mahua Moitra
- 12\* Smt. Riti Pathak
- 13\* Shri Bidyut Baran Mahato
- 14\* Shri Shrirang Appa Barne
- 15\* Shri Gopal Chinayya Shetty
- 16\* Shri Dulal Chandra Goswami
- 17\* Shri Jaswantsinh Sumanbhai Bhabhor
- 18\* Shri Dhanush M. Kumar

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\*Written Speeches were laid on the Table.

- 19\* Shri Hasmukhbhai Somabhai Patel  
 20\* Shri Ratansinh Magansinh Rathod  
 21\* Shri Mitesh Rameshbhai Patel  
 22. Dr. Krishnapal Singh Yadav  
 23\* Dr. Gautham Sigamani Pon  
 24. Shri E.T. Mohammed Basheer  
 25. Adv. A.M. Ariff  
 26. Shri Hasnain Masoodi  
 27\* Shri Omprakash Bhupalsingh alias Pavan Rajenimbalkar  
 28\* Ms. Ramya Haridas  
 29. Shri Manickam Tagore B.  
 30. Dr. Sujay Radhakrishna Vikhepatil  
 31\* Dr. Alok Kumar Suman  
 32\* Shri Balubhau Narayanrao alias Suresh Dhanorkar  
 33\* Shri Raju Bista  
 34. Shri Thomas Chazhikadan  
 35. Smt. Supriya Sule  
 36\* Smt. Rama Devi  
 37. Smt. Geetha Vishwanath Vanga  
 38. Smt. Prataprao Jadhav  
 39\* Smt. Sharda Anilkumar Patel  
 40\* Smt. Gitaben Vajesingbhai Rathva  
 41\* Shri Gajanan Chandrakant Kirtikar  
 42\* Smt. Ranjanben Dhananjay Bhatt  
 43\* Shri D.K. Suresh  
 44. Smt. Jaskaur Meena  
 45\* Dr. D. Ravikumar  
 46. Shri DNV Senthilkumar S.  
 47. Shri N.K. Premachandran

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\*Written Speeches were laid on the Table.

- 48\* Shri Rahul Ramesh Shewale  
49. Shri Kinjarapu Ram Mohan Naidu  
50. Shri Syed Imtiaz Jaleel  
51. Shri Bhartruhari Mahtab  
52. Shri Kunwar Danish Ali  
53. Shri Naba (Hira) Kumar Sarania  
54. Shri Sanjay Seth  
55. Shri Uttam Kumar Nalamada Reddy  
56\* Shri Shankar Lalwani

The discussion was not concluded.

**%10. Submission by Member**

Shri T.R. Baalu made submission regarding NEET Bill.

Thereafter, the Speaker & observed that the Conduct of Governor cannot be discussed in the House.

**#10.28 P.M.**

*(Lok Sabha adjourned till 4.00 P.M., Friday, the 4<sup>th</sup> February, 2022)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*Written speeches were laid on the Table.

%At 6.36 P.M.

&Original in Hindi. For details, please see the debates of the day.

#From 10.02 P.M. to 10.28 P.M., Members raised matters of urgent public importance.



# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Friday, February 4, 2022/Magha 15, 1943 (Saka)

No. 154

**4.00 P.M.**

**1. Starred Questions**

Starred Question Nos. 41–46 were orally answered. Replies to Starred Question Nos. 47–60 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

**5.03 P.M.**

**3. Submission by Member**

Shri Asaduddin Owaisi made submission regarding attack on his convoy in Uttar Pradesh.

Shri E.T. Mohammed Basheer associated.

\*Shri Piyush Goyal responded.

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\* Minister of Commerce and Industry; Minister of Consumer Affairs, Food and Public Distribution; and Minister of Textiles

**5.13 P.M.****4. &Observation by the Speaker**

The Speaker appealed to all the Members to maintain dignity of the Chair.

Thereafter, the following Members also made submission:-

1. Shri Adhir Ranjan Chowdhury
2. Shri Sudip Bandyopadhyay
3. Shri Arvind Ganpat Sawant
4. Shri A. Raja
5. Dr. Abdullah Farooq
6. Shri Ritesh Pandey
7. Shri Nama Nageswara Rao
8. Smt. Supriya Sule
9. Shri Bhartruhari Mahtab
10. Shri Jayadev Galla
11. Shri N.K. Premachandran
12. \$Shri Narendra Singh Tomar

**5.33 P.M.****5. Papers laid on the Table**

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Ports, Shipping and Waterways; and Minister of AYUSH (Shri Sarbananda Sonowal) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of AYUSH for the year 2022-2023.

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\$ Minister of Agriculture and Farmers Welfare.

&Original in Hindi. For details, please see the debates of the day.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Rural Development; and Minister of Panchayati Raj (Shri Giriraj Singh) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Panchayati Raj for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Ministry of Panchayati Raj for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2020-2021.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2020-2021, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2020-2021.
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Pension Fund Trust, Mumbai,

for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2020-2021.
- (3)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2020-2021.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2020-2021.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2020-2021, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2020-2021.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2020-2021.
  - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R.664(E) published in Gazette of India dated 27<sup>th</sup> September, 2021, approving the Paradip Port Trust Employees (Recruitment, Seniority and Promotion) (Amendment) Regulations, 2021.
- (ii) G.S.R.519(E) published in Gazette of India dated 30<sup>th</sup> July, 2021, approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion Amendment) Regulations, 2021.
- (iii) G.S.R.511(E) published in Gazette of India dated 28<sup>th</sup> July, 2021, approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) (Amendment) Regulations, 2021.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of National Legal Services Authority, New Delhi, for the year 2020-2021.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India Centre for Migration, New Delhi, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Centre for Migration, New

Delhi, for the years 2018-2019 and 2019-2020.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (a) (i) Review by the Government of the working of the Bharat Electronic Limited, Bengaluru, for the year 2019-2020.
  - (ii) Annual Report of the Bharat Electronic Limited, Bengaluru, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the BEL Optronics Devices Limited, Pune, for the year 2019-2020.
  - (ii) Annual Report of the BEL Optronics Devices Limited, Pune, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Bharat Electronic Limited, Bengaluru, for the year 2020-2021.
  - (ii) Annual Report of the Bharat Electronic Limited, Bengaluru, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the BEL Optronics

Devices Limited, Pune, for the year 2020-2021.

- (ii) Annual Report of the BEL Optronics Devices Limited, Pune, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) & (b) of (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 43 of the Armed Forces Tribunal Act, 2007:-
  - (i) The Armed Forces Tribunal (Account Cadre Posts) Recruitment Rules, 2019 published in Notification No. S.R.O.11(E) in Gazette of India dated 12<sup>th</sup> June, 2019.
  - (ii) The Armed Forces Tribunal (Group-A posts) Recruitment Rules, 2018 published in Notification No. S.R.O.04(E) in Gazette of India dated 23<sup>rd</sup> April, 2018.
  - (iii) The Armed Forces Tribunal (Group-B Gazetted and non-Gazetted posts) Recruitment Rules, 2018 published in Notification No. S.R.O.05(E) in Gazette of India dated 23<sup>rd</sup> April, 2018.
  - (iv) The Ministry of Defence, Armed Forces Tribunal, Group-C posts (Recruitment and Conditions of Services) Rules, 2013 published in Notification No. S.R.O.2(E) in Gazette of India dated 10<sup>th</sup> June, 2013.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth

Khuba) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) (i) Statement regarding Review by the Government of the working of the Fertilizer and Chemicals Travancore Limited, Kochi, for the year 2020-2021.
- (ii) Annual Report of the Fertilizer and Chemicals Travancore Limited, Kochi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Statement regarding Review by the Government of the working of the Madras Fertilizer Limited, Chennai, for the year 2020-2021.
- (ii) Annual Report of the Madras Fertilizer Limited, Chennai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) Statement regarding Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2020-2021.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (a) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2020-2021.



- (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
  - (i) Review by the Government of the working of the HLL Mother and Child Hospital Limited, Lucknow, for the year 2020-2021.
  - (ii) Annual Report of the HLL Mother and Child Hospital Limited, Lucknow, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
  - (i) Review by the Government of the working of the HLL Infra Tech Services Limited, Thiruvananthapuram, for the year 2020-2021.
  - (ii) Annual Report of the HLL Infra Tech Services Limited, Thiruvananthapuram, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)
  - (i) Review by the Government of the working of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2020-2021.
  - (ii) Annual Report of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2020-2021.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2020-2021.
- (4)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2020-2021.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2020-2021.
- (6)
  - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysuru, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysuru, for the year 2020-2021.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the year 2019-2020.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2019-2020, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the year 2019-2020, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Jodhpur, for the year 2019-2020.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raebareli, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raebareli, for the year 2019-2020.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 69 of the National Commission for Allied and Healthcare Professions Act, 2021:-
- (i) The National Commission for Allied and Healthcare Professions 1<sup>st</sup> (Removal of Difficulties) Order, 2021 published in Notification No. S.O.3115(E) in Gazette of India dated 3<sup>rd</sup> August, 2021.
- (ii) The National Commission for Allied and Healthcare Professions Rules, 2021 (14 of 2021) published in Notification No. G.S.R.346(E) in Gazette of India dated 27<sup>th</sup> May, 2021, together with a corrigendum thereto published in Notification No. G.S.R.506(E) dated 26<sup>th</sup> July, 2021.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2020-2021.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the

Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2020-2021.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

- (i) The New Drugs and Clinical Trials (Amendment) Rules, 2022 published in Notification No. G.S.R.14(E) in Gazette of India dated 13<sup>th</sup> January, 2022.
- (ii) The Medical Devices (Amendment) Rules, 2022 published in Notification No. G.S.R.19(E) in Gazette of India dated 18<sup>th</sup> January, 2022.
- (iii) The Medical Devices (Amendment) Rules, 2021 published in Notification No. G.S.R.918(E) in Gazette of India dated 31<sup>st</sup> December, 2021.
- (iv) The Drugs (Amendment) Rules, 2022 published in Notification No. G.S.R.20(E) in Gazette of India dated 18<sup>th</sup> January, 2022.
- (v) The Drugs (2<sup>nd</sup> Amendment) Rules, 2022 published in Notification No. G.S.R.30(E) in Gazette of India dated 20<sup>th</sup> January, 2022.
- (vi) The New Drugs and Clinical Trials (2<sup>nd</sup> Amendment) Rules, 2022 published in Notification No. G.S.R.21(E) in Gazette of India dated 18<sup>th</sup> January, 2022.
- (vii) The Drugs (6<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.839(E) in Gazette of India dated 29<sup>th</sup> November, 2021.

(viii) The Drugs (7<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.848(E) in Gazette of India dated 9<sup>th</sup> December, 2021.

(23) A copy of the Food Safety and Standards (Food Products Standards and Food Additives) Fifth Amendment Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. Stds/SC/A-1.34/N-1 in Gazette of India dated 15<sup>th</sup> November, 2021 under Section 93 of the Food Safety and Standards Act, 2006.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the National Medical Commission Act, 2019:-

(i) The National Medical Commission, Autonomous Boards (Manner of Appointment of Fourth Member and the Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements of President and Members) Amendment Rules, 2021 published in Notification No. G.S.R.282(E) in Gazette of India dated 20<sup>th</sup> April, 2021.

(ii) The National Medical Commission, (Manner of Appointment and Nomination of Members, their Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements) Amendment Rules, 2021 published in Notification No. G.S.R.283(E) in Gazette of India dated 20<sup>th</sup> April, 2021.

(iii) S.O.2008(E) published in Gazette of India dated 24<sup>th</sup> May, 2021, regarding appointment of President, Medical Assessment and Rating Board and President, Ethics and Medical Rating Board.

- (iv) S.O.2036(E) published in Gazette of India dated 28<sup>th</sup> May, 2021, regarding appointment of Secretary, National Medical Commission.
- (26) A copy of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.345(E) in Gazette of India dated 25<sup>th</sup> May, 2021 under Section 34 of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2020-2021.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the

year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2020-2021.

## **6. Reports of Committee on Public Undertakings**

Shri Sushil Kumar Singh presented the following four Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) Tenth Report of the Committee on Public Undertakings (17<sup>th</sup> Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in the First Report of the Committee on Public Undertakings (17<sup>th</sup> Lok Sabha) on 'Airports Authority of India (AAI)'.
- (2) Eleventh Report of the Committee on Public Undertakings (17<sup>th</sup> Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in the Second Report of the Committee on Public Undertakings (17<sup>th</sup> Lok Sabha) on 'Central Coalfields Limited (CCL)'.
- (3) Twelfth Report of the Committee on Public Undertakings (17<sup>th</sup> Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in the Third Report of the Committee on Public Undertakings (17<sup>th</sup> Lok Sabha) on 'Food Corporation of India (FCI)'.
- (4) Thirteenth Report of the Committee on Public Undertakings (17<sup>th</sup> Lok Sabha) on Action Taken by the Government on the



Observations/ Recommendations of the Committee contained in the Eighth Report of the Committee (17th Lok Sabha) on 'National Thermal Power Corporation (NTPC) Limited'.

## **7. Statements of Committee on Public Undertakings**

Shri Sushil Kumar Singh laid on the Table the following Statements (Hindi and English versions) showing Action Taken by the Government in respect of observations/ recommendations contained in Chapters I and V of Reports of the Committee on Public Undertakings:-

- (1) Fifth Report (16<sup>th</sup> Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Observations/Recommendations contained in 30<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Unauthorised Withdrawal from the Escrow Account held in a fiduciary capacity on behalf of the Government of India by Mumbai International Airport (P) Limited based on Para No. 2.5 of C&AG Report No. 3 of 2011-12'.
- (2) Fourteenth Report (16<sup>th</sup> Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Observations/Recommendations contained in 8<sup>th</sup> Report (16<sup>th</sup> Lok Sabha) on 'Corporate Social Responsibility in select CPSUs'.
- (3) Twentieth Report (16<sup>th</sup> Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Recommendations contained in 11<sup>th</sup> Report (16<sup>th</sup> Lok Sabha) on 'Planning and Implementation of Transmission Projects by Power

Grid Corporation of India Limited and Grid Management by Power System Operation Corporation Limited [Based on C&AG Performance Audit Report No. 18 of 2014’.

- (4) Twenty-fifth Report (16<sup>th</sup> Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Recommendations contained in 19<sup>th</sup> Report (16<sup>th</sup> Lok Sabha) on ‘National Highways Authority of India (NHAI)’.
- (5) Sixth Report (17<sup>th</sup> Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Recommendations contained in 22<sup>nd</sup> Report (16<sup>th</sup> Lok Sabha) on ‘Financing of Renewable Energy Projects by Indian Renewable Energy Development Agency Limited (Based on Performance Audit Report No. 12 of 2015)’.
- (6) Seventh Report (17<sup>th</sup> Lok Sabha) of the Committee on Public Undertakings on action taken by the Government on the Recommendations contained in 24<sup>th</sup> Report (16<sup>th</sup> Lok Sabha) on ‘Review of Loss Making CPSUs’.

## **8. Statements of Public Accounts Committee**

Shri Adhir Ranjan Chowdhury laid on the Table the Statements (Hindi and English versions) showing Action Taken by Government on the Observations/Recommendations contained in the following Action Taken Reports of the Public Accounts Committee:-

- (1) Fourth Action Taken Report (Fifteenth Lok Sabha) on 'Project Management Practices in Gauge Conversion and New Line Projects'.
- (2) Thirty-third Action Taken Report (Fifteenth Lok Sabha) on 'Loss of Revenue due to Short Levy of Tax, Incorrect Classification of Excisable Goods and non-fulfillment of Export Obligation'.
- (3) Sixty-second Action Taken Report (Fifteenth Lok Sabha) on 'Special Economic Zones'.
- (4) Sixty-third Action Taken Report (Fifteenth Lok Sabha) on 'Non-Lapsable Central Pool of Resource (NLCPR) Scheme'.
- (5) Seventy-fourth Action Taken Report (Fifteenth Lok Sabha) on 'Supply Chain Management of Rations in Indian Army'.
- (6) Ninth Action Taken Report (Sixteenth Lok Sabha) on 'Excesses Over Voted Grants and Charged Appropriations (2010-11)'.
- (7) Seventy-ninth Action Taken Report (Sixteenth Lok Sabha) on 'Adarsh Co-operative Housing Society, Mumbai'.
- (8) Eighty-fourth Action Taken Report (Sixteenth Lok Sabha) on 'Excesses Over Voted Grants and Charged Appropriations (2012-13)'.

- (9) Eighty-sixth Action Taken Report (Sixteenth Lok Sabha) on 'Performance Audit of Dual Freight Policy for Transportation of Iron Ore Traffic in Indian Railways'.
- (10) Ninety-ninth Action Taken Report (Sixteenth Lok Sabha) on 'Sub-urban Train Services in Indian Railways'.
- (11) One Hundredth Action Taken Report (Sixteenth Lok Sabha) on 'Commercial Publicity in Indian Railways'.
- (12) One Hundred and First Action Taken Report (Sixteenth Lok Sabha) on 'Shared Mobile Infrastructure Scheme'.
- (13) One Hundred and Seventh Action Taken Report (Sixteenth Lok Sabha) on 'Unfruitful Expenditure on Establishment of Specific Pathogen Free Shrimp Seed Multiplication Centre – (NFDB)'.
- (14) One Hundred and Sixteenth Action Taken Report (Sixteenth Lok Sabha) on 'Excesses Over Voted Grants and Charged Appropriations (2013-14)'.
- (15) One Hundred and Seventeenth Action Taken Report (Sixteenth Lok Sabha) on 'Excesses Over Voted Grants and Charged Appropriations (2014-15)'.
- (16) One Hundred and Twenty Eighth Report (Sixteenth Lok Sabha) on 'Implementation of Public Private Partnership-Indira Gandhi International Airport, Delhi'.
- (17) Sixth Action Taken Report (Seventeenth Lok Sabha) on 'Excesses Over Voted Grants and Charged Appropriations (2015-16)'.
- (18) Eighth Report (Seventeenth Lok Sabha) on 'Accounting of Projects in Indian Railways'.

(19) Nineteenth Report (Seventeenth Lok Sabha) on 'Delay in Commissioning of CCTV Surveillance System, Irregular LTC Claims and Avoidable Expenditure on Hired Servers'.

**9. Report of Standing Committee on Education, Women, Children, Youth and Sports**

Dr. Dhal Singh Bisen laid on the Table the Three Hundred and Thirty-fourth Report (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports on Action Taken by the Government on the Recommendations of the Committee contained in its Three Hundred and Sixteenth Report on 'Issues Related to Safety of Women'.

**10. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the week commencing Monday, the 7<sup>th</sup> February, 2022.

**11. Motion regarding the Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021- extension of time.**

Shri Brijendra Singh moved the following motion:-

"That this House do extend by one month from this date the time for the presentation of the Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021."

The motion was adopted.

**5.37 P.M.**

**12. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri P.P. Chaudhary regarding rejuvenation of Luni river in Rajasthan.
- (2) Smt. Jaskaur Meena regarding water conservation measures to replenish ground water in Dausa parliamentary constituency, Rajasthan.
- (3) Smt. Ranjeeta Koli regarding need to develop Chhokarwara to Bharatpur road in Rajasthan a four lane National highway.
- (4) Shri Naranbhai B. Kachhadiya regarding need to establish a Kendriya Vidyalaya in Amreli in Gujarat.
- (5) Shri Chhedi Paswan regarding need to establish a Government Degree College in Kaimur district, Bihar.
- (6) Shri Kanakmal Katara regarding conversion of tribal people to Christianity in the country.

- (7) Dr. Sujay Radhakrishna Vikhepatil regarding need to establish a Central University in Maharashtra.
- (8) Shri Ramdas C. Tadas regarding need to lower the age for administration of booster dose of Covid vaccine.
- (9) Shri Abdul Khaleque regarding establishment of a Central University in lower Assam region.
- (10) Shri K. Muraleedharan regarding deputation of Cadre officers.
- (11) Shri S. Ramalingam regarding need to include Irular and Narikuravar communities in the list of Scheduled Tribes.
- (12) Smt. Aparupa Poddar regarding booster shots to bankers.
- (13) Shri E.T Mohammed Basheer regarding alleged increasing incidents of attack on minorities.
- (14) Shri Sumedhanand Saraswati regarding need to run MEMU trains on Si-kar-Jaipur route and also provide stoppage of long distance trains at Si-kar and Jaipur Railway stations.
- (15) Shri Bidyut Baran Mahato regarding construction of roads and bridges under Road Connectivity Project for LWE affected Areas in Jamshedpur parliamentary constituency, Jharkhand.

**5.38 P.M.****13. Motion of Thanks on the President's Address**

Time Taken: 13 Hrs. 32 Mts.

Further discussion on the following motion moved by Shri Harish Dwivedi and seconded by Shri Kamlesh Paswan on 2<sup>nd</sup> February, 2022, continued:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2022'."

The following members took part in the debate:-

1. Shri Adhir Ranjan Chowdhury
- 2\* Shri V.K. Sreekandan
- 3\* Shri Sunil Kumar Singh
- 4\* Shri Ganesan Selvam
- 5\* Shri Suresh Kumar Kashyap
- 6\* Shri Talari Rangaiah
- 7\* Smt. Sumalatha Ambareesh
- 8\* Shri Naranbhai Bhikhabhai Kachhadiya
- 9\* Shri A. Ganeshamurthi
- 10\* Shri Kuruva Gorantla Madhav
- 11\* Shri Anto Antony
- 12\* Smt. Raksha Nikhil Khadse
- 13\* Shri Bache Gowda B.N.
- 14\* Shri Saptagiri Sankar Ulaka
- 15\* Shri Janardan Mishra

**7.18 P.M.**

- 16<sup>#</sup> Dr.(Prof.) Kirit Premjibhai Solanki
- 17\* Shri Jayadev Galla

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<sup>#</sup>From 6.32 P.M. to 7.17 P.M., Private Members' Bills were introduced. Thereafter, he resumed his speech at 7.18 P.M.

\*Written speeches were laid on the Table.



18. Shri Hanuman Beniwal
19. Shri Kani K. Navas
20. Smt. Aparupa Poddar
21. Shri Nihal Chand Chauhan
- 22\* Shri P.P. Chaudhary
23. Shri Santosh Kumar
24. Shri Ram Shiromani Verma
25. Shri Indra Hang Subba
26. Shri Sangam Lal Gupta
27. Adv. Dean Kuriakose
28. Shri Pallab Lochan Das
29. Smt. Agatha K. Sangama
30. Smt. Sunita Duggal
31. Shri S. Venkatesan
32. Smt. Pratima Mondal
33. Shri Tapir Gao
34. Shri Malook Nagar
- 35\* Shri Nayab Saini
36. Dr. Venkata Satyavathi Beesetti

The discussion was not concluded.

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\*Written speeches were laid on the Table.

#### **&14. Private Members' Bills – Introduced**

The Speaker <sup>@</sup>announced that Private Members' Bills listed for consideration and passing today would be taken up on 17 March, 2022.

1. The Indian Easements (Amendment) Bill, 2019 (*Amendment of section 7, etc.*) by Dr. Kirit Premjibhai Solanki, M.P.
2. The Constitution (Amendment) Bill, 2021 (*Substitution of new article and sub-heading thereto for article 29*) by Shri Bhartruhari Mahtab, M.P.
3. The Prevention of Acid Attacks and Rehabilitation of Acid Attack Victims Bill, 2021 by Shri Bhartruhari Mahtab, M.P.
4. The Constitution (Amendment) Bill, 2021 (*Amendment of articles 84 and 173*) by Shri Bhartruhari Mahtab, M.P.
5. The Gutka and Pan Masala (Prohibition) Bill, 2020 by Dr. Kirit Premjibhai Solanki, M.P.
6. The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organisations Bill, 2019 by Shri Feroze Varun Gandhi, M.P.
7. The Online Platform Delivery Personnel (Protection) Bill, 2020 by Dr. Kirit Premjibhai Solanki, M.P.
8. The Judicious Use of Tax Revenue (For Government Advertisements) Bill, 2020 by Shrimati Supriya Sule, M.P.
9. The Women (Development and Welfare) Authority Bill, 2021 by Shrimati Rama Devi, M.P.

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<sup>@</sup>Original in Hindi. For details, please see the debates of the day.

<sup>&</sup>At 6.32 P.M.

10. The Women's (Reservation in Workplace) Bill, 2021 by Shrimati Rama Devi, M.P.
11. The Protection of Women from Domestic Violence (Amendment) Bill, 2021 (Amendment of sections 5 and 9) by Shrimati Rama Devi, M.P.
12. The Destitute and Neglected Women (Welfare) Bill, 2019 by Shri Benny Behanan, M.P.
13. The Persons Living in Coastal Zone (Rehabilitation and Welfare) Bill, 2019 by Shri Benny Behanan, M.P.
14. The Establishment of Special Schools for Mentally Retarded Children Bill, 2019 by Shri Manoj Kotak, M.P.
15. The Information Technology (Amendment) Bill, 2019 (*Insertion of new section 66CA*) by Shri Kodikunnil Suresh, M.P.
16. The Constitution (Amendment) Bill, 2020 (Amendment of article 16) by Shri Kodikunnil Suresh, M.P.
17. The Information Technology (Amendment) Bill, 2020 (*Amendment of section 7*) by Shri Kodikunnil Suresh, M.P.
18. The National Board for Creation of Small States Bill, 2021 by Shri Kunwar Pushpendra Singh Chandel, M.P.
19. The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 2019 (*Amendment of section 2*) By Shri K. Navaskani, M.P.
20. The Commission for the Formation of the State of Vidarbha Bill, 2020 by Shri Ramdas Tadas, M.P.
21. The Right of Persons with Disabilities (Amendment) Bill, 2020 (*Amendment of section 2, etc.*) by Dr. Nishikant Dubey, M.P.
22. The Population Control Bill, 2021 by Dr. Nishikant Dubey, M.P.
23. The Single Use plastic (Regulation) Bill, 2020 by Dr. Nishikant Dubey, M.P.
24. The Compulsory Yoga and Sports Education in Schools Bill, 2021 by Dr. Alok Kumar Suman, M.P.

25. The Compulsory Donation of Surplus Food Bill, 2020 by Shri Feroze Varun Gandhi, M.P.
26. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2020 (*Insertion of new section 6A*) by Shri Nihal Chand, M.P.
27. The Welfare of Families of Defence Personnel Bill, 2020 by Shri Manoj Kotak, M.P.
28. The Secularism and Communal Harmony (Preservation) Bill, 2020 by Prof. Sougata Ray, M.P.
29. The Asylum Bill, 2021 by Dr. Shashi Tharoor, M.P.
30. The Pre-School Regulatory Authority Bill, 2020 by Shri Manoj Kotak, M.P.
31. The Special Financial Assistance to the Korapur, Balangir and Kalahandi Region of the State of Odisha Bill, 2020 by Shrimati Sangeeta Kumari Singh Deo, M.P.
32. The National Crop Insurance Commission Bill, 2020 by Shri Nihal Chand, M.P.
33. The Reduction of Food Wastage and Redistribution of Excess Food Bill, 2020 by Shri Syed Imtiaz Jaleel, M.P.
34. The Other Backward Classes and Economically Weaker Sections (Census and Other Welfare Provisions) Bill, 2021 by Shri Ganesh Singh, M.P.
35. The Other Backward Classes (Removal of Creamy Layer Criteria) Bill, 2021 by Shri Ganesh Singh, M.P.
36. The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2021 (*Amendment of Schedule I*) by Shri Nihal Chand, M.P.
37. The Beggars (Employment, Skill Development and Rehabilitation) Bill, 2021 by Dr. Alok Kumar Suman, M.P.
38. The Right to Work Bill, 2021 by Dr. Alok Kumar Suman, M.P.
39. The Constitution (Amendment) Bill, 2022 (*Amendment of the Preamble, etc.*) by Shri Gopal Chinayya Shetty, M.P.

40. The Bureau of Accountability Bill, 2022 by Shri Gopal Chinayya Shetty, M.P.
41. The Indian Penal Code (Amendment) Bill, 2021 (*Omission of section 124A*) by Dr. Mohammad Jawed, M.P.
42. The Compulsory Teaching of Knowledge, Traditions and Practices of India in Educational Institutions Bill, 2021 by Shri Parvesh Sahib Singh, M.P.
43. The Members of Parliament (Adoption of Sportspersons) Bill, 2022 by Shri Parvesh Sahib Singh, M.P.
44. The Compulsory Teaching of Financial Education Bill, 2022 by Shri Parvesh Sahib Singh, M.P.
45. The Direct Cash Transfer (Financial Assistance to Poor Households) Bill, 2022 by Shri N.K. Premachandran, M.P.
46. The Andhra Pradesh Reorganisation (Amendment) Bill, 2021 (*Amendment of Thirteenth Schedule*) by Dr. Gaddam Ranjith Reddy, M.P.
47. The Scheduled Tribes (Reservation in Posts and Services and Filling up of Vacancies in a Time Bound Manner) Bill, 2021 by Dr. Heena Vijaykumar Gavit, M.P.
48. The Provisions of the Municipalities (Extension to the Scheduled Areas) Bill, 2021 by Dr. Heena Vijaykumar Gavit, M.P.
49. The Code on Social Security (Amendment) Bill, 2021 (*Amendment of section 2, etc.*) by Dr. Heena Vijaykumar Gavit, M.P.
50. The Constitution (Amendment) Bill, 2021 (*Amendment of article 243C*) by Shri Kunwar Danish Ali, M.P.
51. The National Urban Employment Guarantee Bill, 2021 by Dr. Gaddam Ranjith Reddy, M.P.
52. The Waqf (Amendment) Bill, 2021 (*Insertion of new section 43A*) by Shri Sanjay Bhatia, M.P.
53. The Persons Living on Riverine Islands in the State of Assam (Welfare

- and Census) Bill, 2021 by Shri Abdul Khaleque, M.P.
54. The Special Financial Assistance for Ancient Monuments and Archaeological Sites and Remains in the State of Tamil Nadu Bill, 2021 by Shri D.M. Kathir Anand, M.P.
  55. The Prevention of Cruelty to Animals (Amendment) Bill, 2022 (*Amendment of sections 11 and 20*) by Shri Shyam Singh Yadav, M.P.
  56. The Infants, Children and Young Adults (Comprehensive Care and Protection) Bill, 2022 by Dr. Kalanidhi Veeraswamy, M.P.
  57. The Martyrs (Payment of Adequate Compensation) Bill, 2022 by Shri Dileshwar Kamait, M.P.
  58. The Constitution (Amendment) Bill, 2022 (*Insertion of new article 21B*) by Shri A. Raja, M.P.
  59. The Constitution (Amendment) Bill, 2022 (*Insertion of new article 16A*) by Shri A. Raja, M.P.
  60. The Hindu Marriage (Amendment) Bill, 2022 (*Insertion of new section 7A*) by Dr. DNV Senthilkumar S., M.P.
  61. The Indian Penal Code (Amendment) Bill, 2022 (*Amendment of section 166*) by Shri Arvind Sawant, M.P.
  62. The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2022 (*Amendment of section 2, etc.*) by Shri V.K. Sreekandan, M.P.
  63. The Constitution (Amendment) Bill, 2022 (*Substitution of new article for article 85, etc.*) by Shri Jayant Sinha, M.P.
  64. The Heritage Cities and Sites (Conservation and Development) Bill, 2020 by Shrimati Ranjeeta Koli, M.P.
  65. The Maintenance of Food, Potable Water and Fodder Supplies in Drought Affected Areas Bill, 2020 by Shrimati Ranjeeta Koli, M.P.
  66. The Distressed Widows and Single Women (Protection, Rehabilitation and Welfare) Bill, 2021 by Shrimati Ranjeeta Koli, M.P.
  67. The Right of Children to Free and Compulsory Education (Amendment)

- Bill, 2021 (*Amendment of section 2, etc.*) by Shri Sushil Kumar Singh, M.P.
68. The Uniform Civil Code Bill, 2021 by Shri Sushil Kumar Singh, M.P.
- 69\* The Constitution (Amendment) Bill, 2021 (*Amendment of article 51A*) by Shri P.P. Chaudhary, M.P.
- 70\* The Constitution (Amendment) Bill, 2020 (*Amendment of article 124*) by Shri P.P. Chaudhary, M.P.
- 71\* The Constitution (Amendment) Bill, 2021 (*Amendment of article 124*) by Shri P.P. Chaudhary, M.P.
- 72<sup>%</sup> The Protection of Farmers Families Bill, 2020 by Shri Malook Nagar, M.P.
- 73<sup>%</sup> The Farmers (Guaranteed Income and Welfare) Bill, 2020 by Shri Malook Nagar, M.P.
- 74<sup>%</sup> The National Commission for Creation of Small States Bill, 2020 by Shri Malook Nagar, M.P.

**@9.47 P.M.**

*(Lok Sabha adjourned till 4.00 P.M., Monday, the 7<sup>th</sup> February, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*At 7.49 P.M.

% At 8.58 P.M.

@From 9.40 P.M. to 9.47 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Monday, February 7, 2022/Magha 18, 1943 (Saka)

No. 155

4.00 P.M.

### 1. Obituary References

The Speaker made reference to the passing away of legendary singer Lata Mangeshkar, Bharat Ratna Awardee and former Rajya Sabha Member.

He further made references to the passing away of Shri Gajanan D. Babar, Member of the Fifteenth Lok Sabha; and Shri C. Janga Reddy, Member of the Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

*(Lok Sabha adjourned at 4.06 P.M. and re-assembled at 5.00 P.M.)*

### 2. Questions

As the House adjourned till 5 P.M. after making Obituary References, Starred Questions could not be called for oral answers, Starred Question Nos. 61–80 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 691–920 would be printed in the Official Report for the day.



## **5.00 P.M.**

### **3. Papers laid on the Table**

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Tribal Affairs (Shri Arjun Munda) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Tribal Affairs for the year 2022-2023.
- (ii) Output Outcome Monitoring Framework of the Ministry of Tribal Affairs for the year 2022-2023.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Education; and Minister of Skill Development and Entrepreneurship (Shri Dharmendra Pradhan) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Education for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Ministry of Education for the year 2022-2023.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and

Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Ministry of Corporate Affairs for the year 2022-2023.
  - (ii) Output Outcome Monitoring Framework of the Ministry of Corporate Affairs for the year 2022-2023.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2020-2021, together with Audit Report thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Steel for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Ministry of Steel for the year 2022-2023.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Drinking Water and Sanitation, Ministry of Jal Shakti, for the year 2022-2023.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the

Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) issued under Sections 3 & 25 of the Environment (Protection) Act, 1986:-

- (i) G.S.R.3(E) published in Gazette of India dated 4<sup>th</sup> January, 2022 regarding Sale and Use of Petcoke in Lime Kilns.
- (ii) S.O.846(E) published in Gazette of India dated 3<sup>rd</sup> December, 2021 regarding corrigendum on Environmental Standards for Thermal Power Plants.

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Environment, Forest and Climate Change for the year 2022-2023.
- (ii) Output Outcome Monitoring Framework of the Ministry of Environment, Forest and Climate Change for the year 2022-2023.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the years 2018-2019 and 2019-2020.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies,

Kolkata, for the year 2019-2020.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2020-2021.
- (6)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2020-2021.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2020-2021.
- (8)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2019-2020.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Prayagraj, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Prayagraj, for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2020-2021, together with Audit Report thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2020-2021.
- (3) A copy of the Tribunal (Conditions of Service) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.635(E) in Gazette of India dated 16<sup>th</sup> September, 2021 under Section 32 of the Tribunal Reforms Act, 2021.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2021-2022.
- (5) A copy of the Coinage (Issue of commemorative coin on the occasion of 150<sup>th</sup> BIRTH ANNIVERSARY OF KAVI MUDDANA) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.28(E) in Gazette of India dated 19<sup>th</sup> January, 2022 under Section 25 of the Coinage Act, 2011.

(6) A copy of the Securities and Exchange Board of India (Foreign Portfolio Investors)(Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2022/64 in Gazette of India dated 14<sup>th</sup> January, 2022 under section 31 of the Securities and Exchange Board of India Act, 1992.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

- (i) G.S.R.875(E) published in Gazette of India dated 21<sup>st</sup> December, 2021, together with an explanatory memorandum seeking to bring sub-rule (2) and sub-rule (3), clause (i) of sub-rule (6) and sub-rule (7) of rule 2 of the Central Goods and Services Tax (Eight Amendment) Rules, 2021 into force *w.e.f.* 01.01.2022.
- (ii) S.O.5328(E) published in Gazette of India dated 21<sup>st</sup> December, 2021, together with an explanatory memorandum seeking to notify 01.01.2022 as the date on which provisions of Section 108, 109 and 113 to 122 of the Finance Act, 2021 shall come into force.
- (iii) The Central Goods and Services Tax (Tenth Amendment) Rules, 2021 published in Notification No. G.S.R.902(E) published in Gazette of India dated 29<sup>th</sup> December, 2021, together with an explanatory memorandum.
- (iv) G.S.R.892(E) published in Gazette of India dated 28<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to amend Notification No 1/2017-Central Tax (Rate) dated 28.06.2017 to align the GST rate notification with latest HS 2022 code by incorporating transposition related changes.
- (v) G.S.R.895(E) published in Gazette of India dated 28<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to amend Notification No 2/2017-Central Tax (Rate) dated 28.06.2017 to align the GST rate notification with latest HS 2022 code by incorporating transposition related changes.
- (vi) G.S.R.898(E) published in Gazette of India dated 28<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to amend Notification No 21/2018-Central Tax (Rate) dated 28.07.2018 to align the GST rate notification with latest HS 2022 code by incorporating transposition related changes.

- (vii) G.S.R.920(E) published in Gazette of India dated 31<sup>st</sup> December, 2021, together with an explanatory memorandum seeking supersede notification 14/2021-CT(R) dated 18.11.2021 so as to continue the existing GST rates in textile sector beyond 1st January, 2022, and correct inverted duty structure in footwear as recommended by Goods and Services Tax Council in its 46th meeting held on 31.12.2021.
  - (viii) G.S.R.921(E) published in Gazette of India dated 31<sup>st</sup> December, 2021, together with an explanatory memorandum seeking supersede notification 15/2021-CT(R) dated 18.11.2021 so as to continue the existing GST rates in textile sector beyond 1st January, 2022, as recommended by Goods and Services Tax Council in its 46th meeting held on 31.12.2021.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
- (i) G.S.R.893(E) published in Gazette of India dated 28<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to amend Notification No 1/2017-Integrated Tax (Rate) dated 28.06.2017 to align the GST rate notification with latest HS 2022 code by incorporating transposition related changes.
  - (ii) G.S.R.896(E) published in Gazette of India dated 28<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to amend Notification No 2/2017-Integrated Tax (Rate) dated 28.06.2017 to align the GST rate notification with latest HS 2022 code by incorporating transposition related changes.
  - (iii) G.S.R.899(E) published in Gazette of India dated 28<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to amend Notification No 22/2018- Integrated Tax (Rate) dated 26.07.2018 to align the GST rate notification with latest HS 2022 code by incorporating transposition related changes.
  - (iv) G.S.R.922(E) published in Gazette of India dated 31<sup>st</sup> December, 2021, together with an explanatory memorandum seeking to supersede notification 14/2021-IT(R) dated 18.11.2021 so as to continue the existing GST rates in textile sector beyond 1st January, 2022, and correct inverted duty structure in footwear as

recommended by Goods and Services Tax Council in its 46th meeting held on 31.12.2021.

- (v) G.S.R.923(E) published in Gazette of India dated 31<sup>st</sup> December, 2021, together with an explanatory memorandum seeking to supersede notification 15/2021-IT(R) dated 18.11.2021 so as to continue the existing GST rates in textile sector beyond 1st January, 2022, as recommended by Goods and Services Tax Council in its 46th meeting held on 31.12.2021.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
- (i) G.S.R.894(E) published in Gazette of India dated 28<sup>th</sup> December, 2021, together with an explanatory memorandum seeking amend Notification No 1/2017-Union territory Tax (Rate) dated 28.06.2017. to align the GST rate notification with latest HS 2022 code by incorporating transposition related changes.
  - (ii) G.S.R.897(E) published in Gazette of India dated 28<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to amend Notification No 2/2017-Union territory Tax (Rate) dated 28.06.2017. to align the GST rate notification with latest HS 2022 code by incorporating transposition related changes.
  - (iii) G.S.R.900(E) published in Gazette of India dated 28<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to amend Notification No 21/2018- Union territory Tax (Rate) dated 26.07.2018 to align the GST rate notification with latest HS 2022 code by incorporating transposition related changes.
  - (iv) G.S.R.924(E) published in Gazette of India dated 31<sup>st</sup> December, 2021, together with an explanatory memorandum seeking to supersede notification 14/2021-UTT(R) 18.11.2021 so as to continue the existing GST rates in textile sector beyond 1st January, 2022, and correct inverted duty structure in footwear as recommended by Goods and Services Tax Council in its 46th meeting held on 31.12.2021.
  - (v) G.S.R.925(E) published in Gazette of India dated 31<sup>st</sup> December, 2021, together with an explanatory memorandum seeking to supersede notification 15/2021-



UTT(R) 18.11.2021 so as to continue the existing GST rates in textile sector beyond 1st January, 2022, as recommended by Goods and Services Tax Council in its 46th meeting held on 31.12.2021.

(10) A copy of the Notification No. G.S.R.901(E) (Hindi and English versions) published in Gazette of India dated 28<sup>th</sup> December, together with an explanatory memorandum seeking to amend Notification No. 01/2017-Compensation Cess (Rate) dated 28<sup>th</sup> June, 2017 to align the GST rate notification with latest HS 2022 code by incorporating transposition related changes under Section 13 of the Compensation Cess Goods and Service Tax Act, 2017.

(11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.881(E) published in Gazette of India dated 24<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to amend notification No. 46/2011-Customs dated 01-06-2011 so as to deepen tariff concessions in respect of specified goods when imported from ASEAN as per the India –ASEAN Free Trade Agreement w. e. f. 01.01.2022.
- (ii) G.S.R.904(E) published in Gazette of India dated 29<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to amend notification no. 50/2017-Customs dated 28th July, 2017, relating to general customs exemptions, in order to align tariff codes with the First Schedule to Customs Tariff Act, 1975. The Notification will come in effect from 1st January, 2022.
- (iii) G.S.R.905(E) published in Gazette of India dated 29<sup>th</sup> December, 2021, together with an explanatory memorandum seeking amend notification no. 82/2017-Customs dated 27th October, 2017, relating to exemptions to various textiles items, in order to align tariff codes with the First Schedule to Customs Tariff Act, 1975. The Notification will come in effect from 1st January, 2022.
- (iv) G.S.R.906(E) published in Gazette of India dated 29<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to amend the notification tabulated below relating to exemptions given to electronics and certain defence equipment, in order to align tariff codes with the First Schedule to Cus-

- toms Tariff Act, 1975. The Notification will come in effect from 1st January, 2022.
- (v) G.S.R.907(E) published in Gazette of India dated 29<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to amend notification no. 11/2018-Customs dated 2nd February, 2018, relating to levy of social welfare surcharge, in order to align tariff codes with the First Schedule to Customs Tariff Act, 1975. The Notification will come in effect from 1st January, 2022.
  - (vi) G.S.R.908(E) published in Gazette of India dated 29<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to amend notification no. 53/2017-Customs dated 30th June, 2017, relating to levy of additional duty of Customs, in order to align tariff codes with the First Schedule to Customs Tariff Act, 1975. The Notification will come in effect from 1st January, 2022.
  - (vii) G.S.R.917(E) published in Gazette of India dated 30<sup>th</sup> December December, 2021, together with an explanatory memorandum seeking to amend notifications tabulated below relating to tariff rates/margin of preference prescribed under various Free Trade Agreements/Preferential Trade Agreements, in order to align tariff codes with the First Schedule to Customs Tariff Act, 1975. The Notification will come in effect from 1st January, 2022.
  - (viii) G.S.R.926(E) published in Gazette of India dated 31<sup>st</sup> December, 2021, together with an explanatory memorandum seeking to extend the exemption on Covid-19 vaccines when imported into India from whole of the duty of Customs leviable thereon, upto 30th June, 2022.
  - (ix) G.S.R.26(E) published in Gazette of India dated 18<sup>th</sup> January, 2022, together with an explanatory memorandum seeking to exempt Basic Customs Duty(BCD) and IGST on certain specified goods imported by All India Football Federation in relation to the AFC Women's Asian Cup India, 2022.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R.854(E) published in Gazette of India dated 13<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to impose Anti-Dumping duty on

- “Axle for Trailers in CKD/SKD form” originating in or exported from the Peoples Republic of China, based on the recommendations of the Directorate General of Trade Remedies (DGTR) regarding anti-circumvention of the anti-dumping duty imposed on ‘Axles for Trailers’ originating or exported from the People’s Republic of China vide Notification No. 54/2016 dated 29.11.2016.
- (ii) G.S.R.863(E) published in Gazette of India dated 17<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to amend Notification No. 47/2021-Customs(ADD) dated 26.08.2021 regarding levy of anti-dumping duty on "Natural Mica based Pearl Industrial Pigment excluding cosmetic grade" to amend the name of exporter from "Nanyang Lingbao Pearl Pigment Company Limited Materials" to "Henan Lingbao New Materials Technology Co., Ltd." Based on the recommendation of the Directorate General of Trade Remedies.
  - (iii) G.S.R.865(E) published in Gazette of India dated 17<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to impose Anti-dumping Duty on imports of “Sodium Hydrosulphite” originated in , or exported from China PR and Korea RP.
  - (iv) G.S.R.866(E) published in Gazette of India dated 17<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to prescribe provisional assessment of all imports of “Hydrogen Peroxide”, originated in or exported from Bangladesh by M/s. Al-Razi Chemical Complex Limited (Producer/ Exporter) into India, pending the outcome of New Shipper Review initiated by Directorate General of Anti-dumping Allied duties.
  - (v) G.S.R.867(E) published in Gazette of India dated 17<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to impose Anti-dumping Duty on imports of “Calcined Gypsum Powder” originating in, or exported, from Iran, Oman, Saudi Arabia and United Arab Emirates (UAE).
  - (vi) G.S.R.873(E) published in Gazette of India dated 21<sup>st</sup> December, 2021, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'Silicone Sealant' originating in or exported from China PR for a period of five

years till 20th December, 2026 based on the recommendation of the Directorate General of Trade Remedies.

- (vii) G.S.R.874(E) published in Gazette of India dated 21<sup>st</sup> December, 2021, together with an explanatory memorandum seeking to impose Anti-dumping Duty on imports of "Hydrofluorocarbon (HFC) component R-32" originated in, or exported, from China PR.
- (viii) G.S.R.876(E) published in Gazette of India dated 22<sup>nd</sup> December, 2021, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'Hydrofluorocarbon Blends (All blends other than 407 and 410 are excluded)' originating in or exported from China PR for a period of five years till 21st December, 2026 based on the recommendation of the Directorate General of Trade Remedies.
- (ix) G.S.R.882(E) published in Gazette of India dated 27<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to impose anti-dumping-duty on imports of "Decor Paper" originating in or exported from China PR for a period of 5 years on recommendation of DSTR.
- (x) G.S.R.909(E) published in Gazette of India dated 29<sup>th</sup> December, 2021, together with an explanatory memorandum seeking to amend the notifications tabulated below relating to levy of anti- dumping duty, in order to align tariff codes with the First Schedule to Customs Tariff Act, 1975. The notification will come into effect from 1st January, 2022.
- (xi) G.S.R.8(E) published in Gazette of India dated 6<sup>th</sup> January, 2022, together with an explanatory memorandum seeking rescind notification No. 30/2016-Customs (ADD) dated 11.07.2016 to revoke the levy of Anti-dumping Duty on Imports of "1,1,1,2-Tetrafluoroethane or R-134a" from China PR.
- (xii) G.S.R.13(E) published in Gazette of India dated 13<sup>th</sup> January, 2022, together with an explanatory memorandum seeking to rescind the anti-dumping duty imposed on imports of "Colour Coated/Pre-painted flat products of alloy or non-alloy steel" originating in or exported from China PR and European Union vide Notification No. 49/2017-Customs (ADD), dated the 17th October, 2017, after

the competent authority did not accept the Final Findings No. 7/16/2021-DGTR, dated the 8th October, 2021 that had recommended the continuation of the said anti-dumping duty.

(13) A copy of the Notification No. G.S.R.910(E) (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> December, 2021 together with an explanatory memorandum making certain amendments in the Notification No. 03/2019-C.E., dated 6<sup>th</sup> July, 2019 under Section 159 of the Customs Act, 1962 and Section 38 of the Central Excise Act, 1944.

(14) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-

- (i) The International Financial Services Centres Authority (Registration of Insurance Business)(Amendment) Regulations, 2021 published in Notification No. IFSCA/2021-22/GN/REG019 in Gazette of India dated 5<sup>th</sup> January, 2022.
- (ii) The International Financial Services Centres Authority (Insurance Intermediary)(Amendment) Regulations, 2021 published in Notification No. IFSCA/2021-22/GN/REG020 in Gazette of India dated 5<sup>th</sup> January, 2022.
- (iii) S.O.5199(E) published in Gazette of India dated 14<sup>th</sup> December, 2021 notifying operating lease including any hybrid of operating and financial lease of such product or equipment as may be specified by International Financial Services Centres Authority, as financial product.
- (iv) Notification No. 329/IFSCA/Bullion MIIs/2021-22 published in Gazette of India dated 15<sup>th</sup> December, 2021 regarding Bullion Exchange Regulations, 2020.
- (v) Notification No. IFSCA/2020-21/India INX/120 published in Gazette of India dated 24<sup>th</sup> December, 2021 regarding Market Infrastructure Institutions Regulations, 2021.
- (vi) Notification No. IFSCA/2020-21/India ICC/126 published in Gazette of India dated 24<sup>th</sup> December, 2021 regarding Market Infrastructure Institutions Regulations, 2021.

- (vii) Notification No. IFSCA/2020-21/GN/021 published in Gazette of India dated 10<sup>th</sup> January, 2022 regarding registration of Insurance Business Regulations, 2021.

\*The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the years 2018-2019 and 2019-2020.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Skill Development Agency, New Delhi, for the years 2014-2015 to 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Skill Development Agency, New Delhi, for the years 2014-2015 to 2016-2017.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

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\*At 9.08 P.M.

- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2022-2023.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the

Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Institute of Culture, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Institute of Culture, Kolkata, for the year 2019-2020.
- (2) A copy of the National Monuments Authority Heritage bye-laws 2020 of Centrally Protected Monument Vishnu Varaha Temple, Bilhari, Katni, (Hindi and English versions).
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the National Monuments Authority Heritage bye-laws 2020 of Centrally Protected Monument Temple of Chaunsath, Jogini, Jabalpur (Hindi and English versions).
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the V. V. Giri National Labour Institute, Noida, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2020-2021.

(3) A copy of the Notification No. F. No. N-12/13/01/2019-P&D (Hindi and English versions) published in Gazette of India dated 16<sup>th</sup> November, 2021 amending Atal Beemit Vyakti Kalyan Yojna under sub-section (4) of Section 97 of the Employees' State Insurance Act, 1948.

(4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Employment for the year 2022-2023.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2020-2021.
- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2020-2021.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Puducherry, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of



the working of the Samagra Shiksha, Puducherry, for the year 2020-2021.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojna Parishad, Panchkula, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana School Shiksha Pariyojna Parishad, Panchkula, for the year 2020-2021.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 33 of the National Council for Teacher Education Act, 1993:-
- (i) The National Council for Teacher Education (Determination of Minimum Qualifications for Persons to be recruited as Education Teachers and Physical Education Teachers in Pre-primary, Primary, Upper Primary, Secondary, Senior Secondary or Intermediate Schools or Colleges) Amendment Regulations, 2021 published in Notification No. F. No. NCTE-Regl0122/8/2020-US(Regulation)-HQ.(E) in Gazette of India dated 14<sup>th</sup> October, 2021.
- (ii) The National Council for Teacher Education (Recognition Norms and Procedures) Amendment Regulations, 2021 published in Notification No. F. No. NCTE-Regl022/8/2020-US(Regulation)-HQ in Gazette of India dated 14<sup>th</sup> October, 2021.
- (iii) The National Council for Teacher Education (Recognition Norms and Procedures) Amendment Regulations, 2021 published in Notification No. F. No. NCTE-Regl011/80/2018-MS(Regulation)-HQ in Gazette of India dated 26<sup>th</sup> October, 2021.
- (iv) Notification No. F. No. NCTE-Regl0122/8/2020-US(Regulation)-HQ.(E) published in Gazette of India dated 14<sup>th</sup> October, 2021 making certain amendments in Notification No. 61-03/20/2010/NCTE/(N&S) dated 23<sup>rd</sup> August, 2010.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

(1) A copy each of the Annual Reports for the year 2020-2021 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-

- (i) Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh.
- (ii) Institute of Hotel Management and Catering Technology Thiruvananthapuram.
- (iii) Institute of Hotel Management, Catering and Nutrition, New Delhi.
- (iv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Lucknow.
- (v) Institute of Hotel Management, Catering and Nutrition, Shimla.
- (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
- (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
- (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
- (ix) Institute of Hotel Management, Catering and Nutrition (Society), Gurdaspur.
- (x) Institute of Hotel Management, Catering Technology and Applied Nutrition (Calcutta) Society, Kolkata.
- (xi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
- (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.
- (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.

- (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
  - (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
  - (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
  - (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
  - (xix) Institute for Hotel Management, Bangalore.
  - (xx) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
  - (xxi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
  - (xxii) National Council for Hotel Management and Catering Technology, Noida.
- (2) A copy each of the Review (Hindi and English versions) by the Government of the working of the institutions mentioned at item No. (1) above for the year 2020-2021.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2020-2021.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Culinary Institute (Tirupati & Nodia), Noida, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Culinary Institute (Tirupati & Nodia), Noida, for the year 2020-2021.
- (5) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Tourism for the year 2022-2023.

- (ii) Output Outcome Monitoring Framework of the Ministry of Tourism for the year 2022-2023.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2020-2021.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Santiniketan, for the year 2020-2021.
- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2020-2021.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2020-2021.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Nagaland University, Lumami, for the year 2020-2021.
- (4)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2020-2021,

together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association of Indian Universities, New Delhi, for the year 2020-2021.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Annual Accounts (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2019-2020, together with Audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2020-2021.
- (ii) A copy of the Annual Accounts of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of

the working of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2020-2021.

- (10) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2019-2020, together with Audit Report thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Bhagalpur, for the years 2017-2018 and 2018-2019.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Bhagalpur, for the years 2017-2018 and 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Bhagalpur, for the years 2017-2018 and 2018-2019.
- (13) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Urdu University, Hyderabad, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad Urdu University, Hyderabad, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Urdu University, Hyderabad, for the year 2019-2020.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 43 of the Central Universities Act, 2009:-

- (i) The Central Universities (Amendment) Statutes (for Central University of Punjab), 2020 published in Notification No. F. No. CUPB/CC/19-20/Ord./2361 in Gazette of India dated 4<sup>th</sup> September, 2020.
- (ii) The first Statutes of the Doctor Harisingh Gour Vishwavidyalaya (Amendment) Statutes, 2019 published in Notification No. F. No. dhsgu/20/Statute/7/414 in Gazette of India dated 17<sup>th</sup> March, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) (i) A copy of the Annual Report (Part I & II)(Hindi and English versions) of the Small Industries Development Bank of India, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Mumbai, for the year 2020-2021.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the IFCI Limited, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the IFCI Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the National Bank for Financing Infrastructure and Development General Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.51(E) in Gazette of India dated 29<sup>th</sup> January, 2022 under Section 33 of the National Bank for Financing Infrastructure and Development Act, 2021.

(5) A copy the Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) (Second Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. PFRDA/12/RGL/139/8 in Gazette of India dated 28<sup>th</sup> December, 2021 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.

(6) A copy the Deposit Insurance and Credit Guarantee Corporation General (Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. CO.DICG.SECD.No.S 278/01-01-013/2021-2022 in Gazette of India dated 1<sup>st</sup> October, 2021 under sub-section (4) of Section 50 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(7) A copy of the Credit Information Companies (Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. DOR.SIG.FIN.No. 52140/20.16.050/2021-22 in Gazette of India dated 29<sup>th</sup> November, 2021 under sub-section (3) of Section 37 of the Credit Information Companies (Regulation) Act, 2005.

(8) A copy each of the following Notifications (Hindi and English versions) under Section 33 of the Factoring Regulation Act, 2011:-

- (i) The Registration of Assignment of Receivables (Reserve Bank) Regulations, 2022 published in Notification No. DOR.FIN.081/CGM(JPS)-2022 in Gazette of India dated 17<sup>th</sup> January, 2022.
- (ii) The Registration of Factors (Reserve Bank) Regulations, 2022 published in Notification No. DOR.FIN.080/CGM(JPS)-2022 in Gazette of India dated 17<sup>th</sup> January, 2022.

#### **4. Report of Standing Committee on Petroleum and Natural Gas**

Shri Ramesh Bidhuri presented the Ninth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas.

#### **5. Statements by Ministers**

(1)<sup>#</sup> The Minister of Home Affairs; and Minister of Cooperation (Shri Amit Shah) made a statement regarding attack on convoy of Shri Asaduddin Owaisi,



President of A.I.M.I.M, at a place under the Police Station Pilkhuwa, District Hapur, Uttar Pradesh on 3.2.2022.

- (2)<sup>\$</sup> The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid a statement regarding the status of implementation of the recommendations/ observations contained in the 234<sup>th</sup> Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/ observations contained in 232<sup>nd</sup> Report of the Committee on Demands for Grants (2021-22) pertaining to the Ministry of Development of North Eastern Region.

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<sup>#</sup>From 9.11 P.M. to 9.15 P.M.

<sup>\$</sup>At 9.10 P.M.

### **5.03 P.M.**

#### **6. Government Bill – Introduced**

*The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022*

Shri Adhir Ranjan Chowdhury sought clarification from the Minister.

The Minister of Tribal Affairs (Shri Arjun Munda) replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

**\*5.09 P.M.**

**7. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Janardan Singh Sigriwal regarding need to run railway service between Masrakh Junction and Patna in Bihar.
- (2) Shri Nihal Chand Chauhan regarding need to connect Sri Ganganagar district in Rajasthan with flight services.
- (3) Shri Ramdas C. Tadas regarding implementation of Pradhan Mantri Gram Sadak Yojana in Wardha parliamentary constituency, Maharashtra.
- (4) Shri Arjunlal Meena regarding alleged irregularities in REET Examination in Rajasthan.
- (5) Smt. Shardaben Anilbhai Patel regarding need to permit retrofitting of CNG kit in BS6 vehicles.
- (6) Shri Vivek Narayan Shejwalkar regarding Union Budget (2022-23).

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\*From 5.10 P.M. to 5.26 P.M., Members raised matters of urgent public importance.

- (7) Shri Manoj Kotak regarding need to develop Flamingo Bird watching Park and Tourist spot in creek area near Bhandup Pumping Station in Mumbai North East parliamentary constituency, Maharashtra.
- (8) Shri Mohan Mandavi regarding release of water from Madam Silli Dam in Kanker parliamentary constituency, Chhattisgarh.
- (9) Smt. Riti Pathak regarding need to establish a University in Sidhi district headquarters in Madhya Pradesh.

- (10) Dr. Nishikant Dubey regarding establishment of a Sainik School in Godda/Deoghar, Jharkhand.
- (11) Shri Kanakmal Katara regarding need to grant Mangarh Dham in Banswara (Rajasthan) and its traditional Adivasi cultural heritage the status of national importance.
- (12) Shri Abdul Khaleque regarding alleged cow smuggling in Assam.
- (13) Shri Bhalubhau *alias* Suresh Narayan Dhannorkar regarding need to provide 27% reservation to OBC in local body elections and also enhance the limit of creamy layer for OBCs.
- (14) Shri Anto Antony regarding Repealing of the Rubber Act, 1947.
- (15) Shri M. Dhanush Kumar regarding promotion of tourism in Kuttralam in Tenkasi, Tamil Nadu.
- (16) Smt. Aparupa Poddar regarding Review of Child Adoption Guidelines.
- (17) Shri Vinayak Raut regarding release of Performance Grants for Urban Local Bodies in Maharashtra.
- (18) Shri Dileshwar Kamait regarding need to include certain backward castes of Bihar in the list of Scheduled Tribes.
- (19) Shri Bhartruhari Mahtab regarding enhancement of Rate of Royalty for minerals mined in Odisha.
- (20) Shri Kunwar Danish Ali regarding stray cattle causing damage to agriculture in Amroha parliamentary constituency, Uttar Pradesh.
- (21) Shri Sunil Dattatray Tatkare regarding approval of cyclone shelters proposals.
- (22) Shri K. Ram Mohan Naidu regarding financial issues pertaining to the State Government of Andhra Pradesh.
- (23) Shri Margani Bharat regarding repealing section 41 (C) of SC/ST (Prevention of Atrocities ) Act.



**5.26 P.M.**

**8. Motion of Thanks on the President's Address**

Time Taken: 15 Hrs. 13 Mts.

Further discussion on the following motion moved by Shri Harish Dwivedi and seconded by Shri Kamlesh Paswan on 2<sup>nd</sup> February, 2022, continued :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2022.'"

The following members laid their speeches on the Table:-

1. Shri Ramcharan Bohra
2. Smt. Poonamben Hematbhai Maadam
3. Shri Mansukhbhai Dhanijibhai Vasava
4. Shri Janardan Singh Sigriwal
5. Shri Vinod Chavda
6. Shri Ravi Kishan Shukla
7. Shri P.C. Mohan
8. Shri Sangama Amarappa Karadi
9. Shri Raja Amareshwara Naik
10. Shri Sukhbir Singh Jaunapuria
11. Shri Rahul Kaswan
12. Shri C.P. Joshi

Shri Narendra Modi replied to the debate.

All the amendments which were moved were put to vote and negatived.

The motion was adopted.

**7.08 P.M.**

**9. The Union Budget – 2022-2023**

Time Allotted: 12 Hrs.  
Time Taken: 1 Hr. 59 Mts.  
Balance: 10 Hrs. 01 Mnt..

General Discussion on the Union Budget for 2022-2023 commenced.

The following members took part in the debate:-

1. Dr. Shashi Tharoor
2. Dr. Nishikant Dubey
3. Shri Dayanidhi Maran
4. Shri Sudip Bandyopadhyay

The discussion was not concluded.

**@9.27 P.M.**

*(Lok Sabha adjourned till 4.00 P.M., Tuesday, the 8<sup>th</sup> February, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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<sup>@</sup>From 9.16 P.M. to 9.27 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, February 8, 2022/Magha 19, 1943 (Saka)

No. 156

**4.00 P.M.**

### **1. Starred Questions**

Starred Question Nos. 81–87 were orally answered. Replies to Starred Question Nos. 88–100 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

**5.01 P.M.**

### **3. Felicitation by the Speaker**

The Speaker, on behalf of the House, congratulated India Under–19 Cricket Team for winning ICC Under-19 Cricket World Cup.

**5.03 P.M.**

### **4. Papers laid on the Table**

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Home Affairs; and Minister of Cooperation (Shri Amit Shah) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Cooperation for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Rural Development; and Minister of Panchayati Raj (Shri Giriraj Singh) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Personnel, Public Grievances & Pensions, Central Vigilance Commission and Union Public Service Commission for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Ministry of Personnel, Public Grievances & Pensions, Central Vigilance Commission and Union Public Service Commission for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Food Processing Technology, Thanjavur, for the year 2020-



2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Food Processing Technology, Thanjavur, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Kundli, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Kundli, for the year 2020-2021, alongwith Audited Accounts.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Culture for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Ministry of Culture for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding (Hindi and English versions) between the Andrew Yule and Company Limited and the Ministry of Heavy Industries for the year 2021-2022.

- (ii) Memorandum of Understanding between the Braithwaite Burn and Jessop Construction Company Limited and the Ministry of Heavy Industries for the year 2021-2022.

(2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2020-2021.
  - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2020-2021.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 2018-2019, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Delhi Police Housing Corporation Limited, New Delhi, for the year 2020-2021 alongwith Audited Accounts under sub-section 1(b) of Section 394 of the Companies Act, 2013.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Skill Development and

Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Skill Development Agency, New Delhi, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Skill Development Agency, New Delhi, for the years 2017-2018 and 2018-2019.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurugram, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the National Horticulture Board, Gurugram, for the year 2020-2021.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2020-2021.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, for the year 2020-2021.
  - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the years 2018-2019 and 2019-2020, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the years 2018-2019 and 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri A. Narayanaswamy) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) National Scheduled Castes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2021-2022.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf

of the Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Institute of Correctional Administration, Chandigarh, for the years 2018, 2019 and 2020, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Chemicals and Fertilizers for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Ministry of Chemicals and Fertilizers for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General

thereon.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Uma Educational and Technical Society (Uma Manovikasa Kendram), Kakinada, Andhra Pradesh for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uma Educational and Technical Society (Uma Manovikasa Kendram), Kakinada, Andhra Pradesh for the year 2016-2017.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Uma Educational and Technical Society (Uma Manovikasa Kendram), Kakinada, Andhra Pradesh for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uma Educational and Technical Society (Uma Manovikasa Kendram), Kakinada, Andhra Pradesh for the year 2020-2021.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Rehabilitation & Research Centre, Rourkela, Odisha for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Rehabilitation & Research Centre, Rourkela, Odisha for the year 2020-2021.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Immaculate Heart of Mary Society (Madonna Special School for the Deaf), Vijayawada, Andhra Pradesh, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Immaculate Heart of Mary Society (Madonna



- Special School for the Deaf), Vijayawada, Andhra Pradesh, for the year 2020-2021.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Devnar Foundation for the Blind, Secunderabad, Telengana for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Devnar Foundation for the Blind, Secunderabad, Telengana for the year 2020-2021.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Residential School for the Blind Gadwal, Telangana, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Residential School for the Blind Gadwal, Telangana, for the year 2020-2021.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Nilachal Seva Pratisthan, Puri, Odisha for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nilachal Seva Pratisthan, Puri, Odisha for the year 2020-2021.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the St. Francis School for the Hearing Impaired, Lucknow, Uttar Pradesh for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the St. Francis School for the Hearing Impaired, Lucknow, Uttar Pradesh for the year 2020-2021.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Institute of Psychological Research and Health, Amroha, Uttar Pradesh for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Institute of Psychological Research and Health, Amroha, Uttar Pradesh for the year 2020-2021.
- (12)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Montfort Center for Education, Danakgre, Meghalaya for the years 2016-2017, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Montfort Center for Education, Danakgre, Meghalaya for the years 2016-2017.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Durgabai Deshmukh Vocational Training and Rehabilitation Centre for Handicapped, Andhra Mahila Sabha, Hyderabad, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Durgabai Deshmukh Vocational Training and Rehabilitation Centre for Handicapped, Andhra Mahila Sabha, Hyderabad, for the year 2016-2017.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Uma Educational and Technical Society (Uma Manovikasa Kendram), Kakinada, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uma Educational and Technical Society (Uma Manovikasa Kendram), Kakinada, for the year 2012-2013.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Viklang Mand Budhi Kalyan Samiti, Nainital, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Viklang Mand Budhi Kalyan Samiti, Nainital, for the year 2019-2020.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Aathmeeya Manasika Vikasa Kendram, Hyderabad, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aathmeeya Manasika Vikasa Kendram, Hyderabad, for the year 2019-2020.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Disabled Children, guntur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Disabled Children, guntur, for the year 2019-2020.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the ASHANILAYAM, Ponkunnam, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ASHANILAYAM, Ponkunnam, for the year 2020-

2021.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the St. Ann's Manovikas Kendra, Guntur, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the St. Ann's Manovikas Kendra, Guntur, for the year 2014-2015.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Association for the Blind, Delhi, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Association for the Blind, Delhi, New Delhi, for the year 2015-2016.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Integrated Institute for the Disabled, Varanasi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Integrated Institute for the Disabled, Varanasi, for the year 2020-2021.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Braille Press (Ramakrishna Mission Blind Boys' Academy), Kolkata, for the

year 2016-2017, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Braille Press (Ramakrishna Mission Blind Boys' Academy), Kolkata, for the year 2016-2017.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Social and Health Development Organisation, Imphal, for the years 2011-2012, 2013-2014 and 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Social and Health Development Organisation, Imphal, for the years 2011-2012, 2013-2014 and 2014-2015.
- (35) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the LEBENSHILFE, Visakhapatnam, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the LEBENSHILFE, Visakhapatnam, for the year 2017-2018.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Child Guidance Centre, Hyderabad, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Child Guidance Centre, Hyderabad, for the year 2016-2017.

(39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

(40) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Seva Samithi, Tirupati, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Seva Samithi, Tirupati, for the year 2020-2021.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Women and Child Development for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Minority Affairs (Shri John Barla) laid on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Minority Affairs for the year 2022-2023.

- (2) Output Outcome Monitoring Framework of the Ministry of Minority Affairs for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Information and Broadcasting for the year 2022-2023.
  - (ii) Output Outcome Monitoring Framework of the Ministry of Information and Broadcasting for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

## **5. Reports of Committee on Subordinate Legislation**

Shri Balashowry Vallabhaneni presented the following reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (1) The Fifteenth Report on the Appellate Tribunal for Electricity Salary Allowances and other Conditions of Service of the Officers and Employees (Amendment) Rules, 2017 [GSR 39(E) of 2017].
- (2) The Sixteenth Report on action Taken by the Government on the Observations/Recommendations contained in the Seventh Report of the Committee on Subordinate Legislation (Seventeenth Lok Sabha) on the Bhakra Beas Management Board Amendment Rules, 2017.
- (3) The Seventeenth Report on action Taken by the Government on the Observations/Recommendations contained in the Eighth Report of the Committee on Subordinate Legislation (Seventeenth Lok Sabha) on the Customs Brokers Licensing Regulations, 2018 [G.S.R. No.451(E) of 2018].
- (4) The Eighteenth Report on action Taken by the Government on the Observations/Recommendations contained in the Ninth Report of the Committee on Subordinate Legislation (Seventeenth Lok Sabha) on the Sea Cargo Manifest and Transhipment Regulations, 2018 [G.S.R. No.448(E) of 2018].



## **6. Report of Standing Committee on Railways**

Shri Gopaljee Thakur presented the Tenth Report (Hindi and English versions) of the Standing Committee on Railways on action taken by Government on the Observations/Recommendations contained in the Sixth Report of the Standing Committee on Railways (Seventeenth Lok Sabha) on 'Passenger Amenities including Modernization of Railway Stations'.

## **7. Report of Standing Committee on Rural Development & Panchayati Raj**

Shri Narendra Kumar presented the Twentieth Report (Hindi and English versions) on 'Critical Evaluation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)' of the Standing Committee on Rural Development & Panchayati Raj.

## **8. Reports of Standing Committee on Industry**

Shri Bidyut Baran Mahato laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 313<sup>th</sup> Report on Action taken by the Government on the recommendations/observations contained in the 303<sup>rd</sup> Report of the Committee on 'Downturn in Automobile Sector-Its Impact and Measures for Revival' pertaining to the Ministry of Heavy Industries.
- (2) 314<sup>th</sup> Report on Action taken by the Government on the recommendations/observations contained in the 307<sup>th</sup> Report of the Committee on 'Impact of Covid-19 on PSUs and the initiatives taken

by PSUs under Atmanirbhar Bharat Abhiyaan' pertaining to the Ministry of Heavy Industries.

## **9. Statements by Ministers**

- (1) The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 13<sup>th</sup> Report of the Standing Committee on Rural Development and Panchayati Raj on Demands for Grants (2021-2022) pertaining to the Department of Rural Development, Ministry of Rural Development.
- (2) The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 27<sup>th</sup> Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2021-2022) pertaining to the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.

**5.07 P.M.****10. Motions for Election to Committees**

(i) Shri Magunta Srinivasulu Reddy moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term beginning on the 1<sup>st</sup> May, 2022 and ending on the 30<sup>th</sup> April, 2023.”

The motion was adopted.

(ii) Shri Adhir Ranjan Chowdhury moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1<sup>st</sup> May, 2022 and ending on the 30<sup>th</sup> April, 2023.”

The motion was adopted.

(iii) Shri Adhir Ranjan Chowdhury moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1<sup>st</sup> May, 2022 and ending on the 30<sup>th</sup> April, 2023 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

- (iv) Shri Sushil Kumar Singh moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1<sup>st</sup> May, 2022 and ending on the 30<sup>th</sup> April, 2023.”

The motion was adopted.

- (v) Shri Sushil Kumar Singh moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1<sup>st</sup> May, 2022 and ending on the 30<sup>th</sup> April, 2023 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

- (vi) Dr. Kirit P. Solanki moved the following motion:-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1<sup>st</sup> May, 2022 and ending on the 30<sup>th</sup> April, 2023.”

The motion was adopted.

(vii) Dr. Kirit P. Solanki moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1<sup>st</sup> May, 2022 and ending on the 30<sup>th</sup> April, 2023 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

**\*5.15 P.M.**

### **11. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Sunil Kumar Soni regarding implementation of Har Ghar Nal Scheme in Chhattisgarh.
- (2) Shri Rattan Lal Kataria regarding development of Ambala in Haryana.
- (3) Shri Bidyut Baran Mahato regarding restoring services of Trains.
- (4) Shri Ganesh Singh regarding need to remove the condition of BPL category for granting pension to old age people and widows.
- (5) Shri Ram Kripal Yadav regarding restoration of water channels feeding agriculture lands in Pataliputra parliamentary constituency, Bihar.
- (6) Smt. Rama Devi regarding need to set up a Medical College & Hospital in Sheohar district, Bihar.

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\*From 5.12 P.M. to 5.14 P.M., Members raised matters of urgent public importance.

- (7) Shri Subhash Chandra Baheria regarding smooth and unhindered implementation of development works in villages by Panchayati Raj Institutions.
- (8) Shri Sushil Kumar Singh regarding need to expand the warehousing facilities for storage of paddy and wheat in Aurangabad parliamentary constituency, Bihar.
- (9) Shri Chunni Lal Sahu regarding alleged irregularities in disbursement of ration under PM Garib Kalyan Anna Yojana in Chhattisgarh.
- (10) Shri Naranbhai B. Kachhadiya regarding progress of railway projects in Amreli parliamentary constituency, Gujarat.
- (11) Shri Sudhakar Tukaram Shrangre regarding need to start operation of Coach Factory in Latur, Maharashtra.
- (12) Dr. Heena Vijaykumar Gavit regarding setting up of a Kendriya Vidyalaya in Nandubar District.
- (13) Shri Suresh Kumar Kashyap regarding construction of National Highways in Himachal Pradesh.
- (14) Shri Devji M. patel regarding need to provide better railway connectivity to Jalore parliamentary constituency, Rajasthan.
- (15) Shri K. Muraleedharan regarding Reopening of Mills operating under NTC.
- (16) Smt. Ramya Haridas regarding drop out in higher education.
- (17) Shri Kotagiri Sridhar regarding Age and Attempt relaxation for UPSC aspirants.
- (18) Prof. Saugata Roy regarding Privatization of LIC.
- (19) Shri Shrirang Appa Barne regarding approval to the proposal for rejuvenation of Pabna and Ulhas rivers in Maharashtra.

- (20) Dr. Alok Kumar Suman regarding development of passenger facilities at Thawe railway junction in Gopalganj district, Bihar.
- (21) Shri Ram Shiromani Verma regarding construction of bridges on River Rapti in Uttar Pradesh.
- (22) Shri N. K. Premachandran regarding lack of Immigration and Plant quarantine facilities at Kollam Port.
- (23) Shri Hanuman Beniwal regarding alleged flouting of environment norms by a company engaged in production of iron and steel products.
- (24) Shri Vishnu Dutt Sharma regarding need to waive import duty on medicines for rare genetic diseases.
- (25) Shri S. Venkatesan regarding Toilet facilities for women bankers.

**5.17 P.M.**

**12. The Union Budget – 2022-2023**

Time Allotted: 12 Hrs.  
Time Taken: 6 Hrs. 58 Mts.  
Balance: 5 hrs. 02 Mts.

Further general discussion on the Union Budget for 2022-2023 continued.

The following members took part in the debate:-

1. Shri Dhairyasheel S. Mane
2. Shri Sri Krishna Devarayalu Lavu
- 3\* Smt. Aparupa Poddar
- 4\* Shri V.K. Sreekandan
- 5\* Shri S.R. Parthiban
- 6\* Shri Sudhakar Tukaram Shrangare
- 7\* Smt. Sharda Anilkumar Patel
- 8\* Shri P.R. Natarajan
9. Shri Dinesh Chandra Yadav
10. Shri Bhartruhari Mahtab
- 11\* Shri Vishnu Dayal Ram
12. Shri Ram Shiromani Verma
13. Dr. Ranjith Gaddam Reddy
14. Shri Sunil Dattatray Tatkare
- 15\* Shri Gajanan Chandrakant Kirtikar

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\*Written speeches were laid on the Table.



- 16\* Smt. Gitaben Vajesingbhai Rathva
- 17\* Shri Bheemrao Baswanthrao Patil
18. Dr. K. Jayakumar
19. Shri Jayant Sinha
- 20\* Dr. Shrikant Eknath Shinde
21. Dr. M.P. Abdussamad Samadani
22. Adv. A.M. Ariff
- 23\* Dr. Amol Ramsing Kolhe
24. Shri Syed Imtiaz Jaleel
25. Shri K. Muraleedharan
26. Shri N.K. Premachandran
- 27\* Smt. Riti Pathak
28. Shri Sushil Kumar Singh
29. Shri Kalyan Banerjee
30. Shri Arvind Ganpat Sawant
31. Shri Kesineni Srinivas
- 32\* Shri Ganesh Singh
33. Shri Dulal Chandra Goswami
34. Shri Shyam Singh Yadav
35. Shri D.K. Suresh
36. Smt. Navneet Ravi Rana
37. Shri Thomas Chazhikadan
38. Shri P. Raveendhranath

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\*Written speeches were laid on the Table.

- 39\* Shri Jagdambika Pal  
40. Kunwar Danish Ali  
41\* Shri Mansukhbhai Dhanjibhai Vasava  
42. Shri Anto Antony

The discussion was not concluded.

**10.16 P.M.**

*(Lok Sabha adjourned till 4.00 P.M., Wednesday, the 9<sup>th</sup> February, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*Written speeches were laid on the Table.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, February 9, 2022/Magha 20, 1943 (Saka)

No. 157

**4.00 P.M.**

### **1. Starred Questions**

Starred Question Nos. 101 (clubbed with 109) and 102–108 were orally answered. Replies to Starred Question Nos. 110–120 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 1151–1295 and 1297–1380 were laid on the Table.

**5.01 P.M.**

### **3. Papers laid on the Table**

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Defence (Shri Raj Nath Singh) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Defence for the year 2022-2023.
- (2) Defence Services Estimates for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the

Minister of Ports, Shipping and Waterways; and Minister of AYUSH (Shri Sarbananda Sonowal) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Ports, Shipping and Waterways for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Ministry of AYUSH for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Social Justice and Empowerment (Dr. Virendra Kumar) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Social Justice and Empowerment for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Ministry of Social Justice and Empowerment for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Law and Justice (Shri Kiren Rijiju) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers (Dr. Mansukh Mandaviya) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Health and Family Welfare for the year 2022-2023.

- (2) Output Outcome Monitoring Framework of the Ministry of Health and Family Welfare for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Planning for the year 2022-2023.
- (2) Detailed Demands for Grants of the Ministry of Statistics and Programme Implementation for the year 2022-2023.
- (3) Output Outcome Monitoring Framework of the Ministry of Planning for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Department of Space for the year 2022-2023.

- (ii) Detailed Demands for Grants of the Department of Atomic Energy for the year 2022-2023.
  - (iii) Detailed Demands for Grants of the Ministry of Earth Sciences for the year 2022-2023.
  - (iv) Detailed Demands for Grants of the Ministry of Science and Technology for the year 2022-2023.
  - (v) Output Outcome Monitoring Framework of the Ministry of Science and Technology for the year 2022-2023.
- (2) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:-
- (i) 71<sup>st</sup> Annual Report of the Union Public Service Commission, New Delhi, for the year 2020-2021.
  - (ii) Memorandum explaining reasons for non-acceptance of Commission's advice in respect of cases reported in Chapter 9 of the Report.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2020-2021.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2020-

2021.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2020-2021.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (a)
    - (i) Review by the Government of the working of the NewSpace India Limited, Bengaluru, for the year 2020-2021.
    - (ii) Annual Report of the NewSpace India Limited, Bengaluru, for the year 2020-2021 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon and a delay statement.
  - (b)
    - (i) Review by the Government of the working of the IREL (India) Limited (erstwhile Indian Rare Earths Limited), Mumbai, for the year 2020-2021.
    - (ii) Annual Report of the IREL (India) Limited (erstwhile Indian Rare Earths Limited), Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c)
    - (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2020-2021.

- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)
  - (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2020-2021.
  - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2020-2021.
- (10)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Homi Bhabha National Institute, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Homi Bhabha National Institute, Mumbai, for the year 2020-2021.
- (11)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2020-2021.
- (12)
  - (i) A copy of the Annual Report (Hindi and English versions) of the



Institute of Mathematical Sciences, Chennai, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2020-2021.

(13) A copy of the Lokpal (Court Master) Recruitment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.913(E) in Gazette of India dated 30<sup>th</sup> December, 2021 under Section 61 of the Lokpal and Lokayuktas Act, 2013.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2020-2021 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2021-2022.
- (ii) Memorandum of Understanding between the MOIL Limited and the Ministry of Steel for the year 2021-2022.

- (iii) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2021-2022.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 105 of the Consumer Protection Act, 2019:-
- (i) The Consumer Protection (Direct Selling) Rules, 2021 published in Notification No. G.S.R.889(E) in Gazette of India dated 28<sup>th</sup> December, 2021.
  - (ii) The Consumer Protection (Jurisdiction of the District Commission, the State Commission and the National Commission) Rules, 2021 published in Notification No. G.S.R.912(E) in Gazette of India dated 30<sup>th</sup> December, 2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 45 of the Food Corporations Act, 1964:-

- (i) The Food Corporation of India (Staff) (Fifth Amendment) Regulations, 2021 published in Notification No. EP-9(1)2019 in Gazette of India dated 15<sup>th</sup> December, 2021.
  - (ii) The Food Corporation of India (Staff) (Sixth Amendment) Regulations, 2021 published in Notification No. EP-7(1)2020 in Gazette of India dated 15<sup>th</sup> December, 2021.
  - (iii) The Food Corporation of India (Staff) (Seventh Amendment) Regulations, 2021 published in Notification No. EP-39(1)2020 in Gazette of India dated 30<sup>th</sup> December, 2021.
- (5) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2022-2023.
  - (ii) Output Outcome Monitoring Framework of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2022-2023.
  - (iii) Output Outcome Monitoring Framework of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

## FIFTEENTH LOK SABHA

- |    |                  |                         |
|----|------------------|-------------------------|
| 1. | Statement No. 36 | Fifth Session, 2010     |
| 2. | Statement No. 39 | Eighth Session, 2011    |
| 3. | Statement No. 34 | Tenth Session, 2012     |
| 4. | Statement No. 27 | Fifteenth Session, 2014 |

## SIXTEENTH LOK SABHA

- |     |                  |                           |
|-----|------------------|---------------------------|
| 5.  | Statement No. 27 | Second Session, 2014      |
| 6.  | Statement No. 27 | Third Session, 2014       |
| 7.  | Statement No. 26 | Fourth Session, 2015      |
| 8.  | Statement No. 24 | Fifth Session, 2015       |
| 9.  | Statement No. 23 | Sixth Session, 2015       |
| 10. | Statement No. 20 | Seventh Session, 2016     |
| 11. | Statement No. 22 | Eighth Session, 2016      |
| 12. | Statement No. 21 | Ninth Session, 2016       |
| 13. | Statement No. 17 | Tenth Session, 2016       |
| 14. | Statement No.19  | Eleventh Session, 2017    |
| 15. | Statement No. 18 | Twelfth Session, 2017     |
| 16. | Statement No. 14 | Fourteenth Session, 2018  |
| 17. | Statement No. 15 | Fifteenth Session, 2018   |
| 18. | Statement No. 12 | Sixteenth Session, 2018   |
| 19. | Statement No. 12 | Seventeenth Session, 2019 |

## SEVENTEENTH LOK SABHA

- |     |                  |                      |
|-----|------------------|----------------------|
| 20. | Statement No. 11 | First Session, 2019  |
| 21. | Statement No. 8  | Second Session, 2019 |
| 22. | Statement No. 7  | Third Session, 2020  |
| 23. | Statement No. 7  | Fourth Session, 2020 |
| 24. | Statement No. 6  | Fifth Session, 2021  |
| 25. | Statement No. 5  | Sixth Session, 2021  |

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf

of the Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Power for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Ministry of Power for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 2022-2023.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (a) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khamman, for the year 2020-2021.
- (ii) Annual Report of the Singareni Collieries Company Limited, Khamman, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) & (b) of (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2020-2021.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the International Geological Congress, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Geological Congress, New Delhi, for the year 2019-2020.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year

2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2020-2021, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the following SEZs for the year ended the 31<sup>st</sup> March, 2020 together with Auditor's Report thereon:-
- (i) Falta Special Economic Zone Authority
  - (ii) Visakhapatnam Special Economic Zone Authority
  - (iii) Cochin Special Economic Zone Authority
  - (iv) Kandla Special Economic Zone Authority
  - (v) SEEPZ Special Economic Zone Authority
- (10) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above SEZs for the year 2020-2021.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-
- (i) S.O.5319(E) published in Gazette of India dated 20<sup>th</sup> December, 2021, regarding amendment in import policy of items under HS Code 1511 90 of Chapter 15 of ITC (HS), 2017, Schedule-I (Import Policy).
  - (ii) S.O.67(E) published in Gazette of India dated 5<sup>th</sup> January, 2022, regarding Amendment in import policy conditions of gold under Chapter 71 of Schedule – I (Import Policy) of ITC (HS), 2017.



- (iii) S.O.4898(E) published in Gazette of India dated 29<sup>th</sup> November, 2021, regarding Amendment in Export Policy of Agar Oil and Agarwood Chips and Powder obtained from artificially propagated source and insertion of policy conditions.
- (iv) S.O.4899(E) published in Gazette of India dated 29<sup>th</sup> November, 2021, regarding Export Policy of Fertilizers-Update in List of Manufactures/Units of NP/NPK Fertilizers.
- (v) S.O.93(E) published in Gazette of India dated 10<sup>th</sup> January, 2022, 2021, regarding Amendment in Export Policy of Enoxaparin (Formulation and API) and Intra-Venous Immunoglobulin (IVIG) (formulation and API).

(12) A copy of the Tea (Marketing) Control (Second Amendment) Order, 2020 (Hindi and English versions) published in Notification No. S.O.5294(E) in Gazette of India dated 17<sup>th</sup> December, 2021 issued under sub-sections (3) and (5) of Section 30 of the Tea Act, 1953.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act, 1975:-

- (i) S.O.86(E) published in Gazette of India dated 7<sup>th</sup> January, 2022, authorising the Tobacco Board to allow the traders/dealers of the Tobacco to purchase the excess unauthorized tobacco at the auction platforms by charging penalties as fixed by the Government in the State of Karnataka and Andhra Pradesh and relaxing the operation of the provisions of Section 10(1) of the Tobacco Board Act, 1975 in the State of Karnataka and Andhra Pradesh.
- (ii) S.O.87(E) published in Gazette of India dated 7<sup>th</sup> January, 2022, authorising the Tobacco Board to allow the traders/dealers of the Tobacco to purchase the excess unauthorized tobacco at the auction

platforms by charging penalties as fixed by the Government in the State of Karnataka and Andhra Pradesh and relaxing the operation of the provisions of Section 10(1) of the Tobacco Board Act, 1975 in the State of Karnataka and Andhra Pradesh.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (a) (i) Review by the Government of the working of the National

Handloom Development Corporation Limited, Noida, for the year 2020-2021.

- (ii) Annual Report of the National Handloom Development Corporation Limited, Noida, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Industrial Corridor Development and Implementation Trust, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Industrial Corridor Development and Implementation Trust, New Delhi, for the year 2020-2021.
- (2) A copy of the Boiler Operation (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.890(E) in Gazette of India

dated 28<sup>th</sup> December, 2021 under sub-section (2) of Section 28A of the Boilers Act, 1923.

(3) A copy of the Gas Cylinders (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.44(E) in Gazette of India dated 25<sup>th</sup> January, 2022 under sub-section (8) of Section 18 of the Explosives Act, 1884.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Home Affairs (Volume I) for the year 2022-2023.
- (2) Detailed Demands for Grants of the Ministry of Home Affairs (Union Territories)(Volume II) for the year 2022-2023.
- (3) Output Outcome Monitoring Framework of the Ministry of Home Affairs for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Department of Posts for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Department of Posts for the year 2022-2023.
- (3) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications, for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Finance for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Ministry of Finance for the year 2022-2023.

#### **4. Minutes of Committee on Absence of Members from the Sittings of the House**

Shri Ramshiromani Verma laid on the Table the minutes (Hindi and English versions) of the Fourth, Fifth and Sixth sittings of the Committee on Absence of Members from the sittings of the House held on 23.03.2021, 04.08.2021 and 20.12.2021 respectively.

#### **5. Report of Standing Committee on Education, Women, Children, Youth and Sports**

Shri Ratansinh Magansinh Rathod laid on the Table the Three Hundred and Thirty-fifth Report (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports on the Subject 'Reforms in the Education of Performing and Fine Arts'.

**\*5.40 P.M.**

**6. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Janardan Mishra regarding need to introduce the flight service between Bhopal and Prayagraj via Rewa.
- (2) Dr. Sujay Radhakrishna Vikhepatil regarding intercity train between Ahmednagar and Pune.
- (3) Shri Ranjeetsingh Hindurao Naik Nimbalkar regarding need to provide funds for the Krishna-Bhima stabilisation project in Maharashtra.
- (4) Shri Kunar Hembram regarding development of Elephant Reserve in Jangalmahal area.
- (5) Shri Sudarshan Bhagat regarding need to establish a Tribal University in Gumla district, Jharkhand.
- (6) Shri Narendra Kumar regarding need to conduct test for recruitment in Army in Jhunjhunu district, Rajasthan.
- (7) Shri Sukhbir Singh Jaunpuria regarding need to make penal provisions in the Prevention of Cruelty to Animals Act, 1960 more stringent.
- (8) Shri Gopal Chinayya Shetty regarding dissemination of information pertaining to rules/schemes.
- (9) Shri Vishnu Dayal Ram regarding need to sanction establishment of an Outdoor and an Indoor Stadium in Palamu parliamentary constituency, Jharkhand.

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\*From 5.05 P.M. to 5.39 P.M., Members raised matters of urgent public importance.

- (10) Shri Kunwar Pushpendra Singh Chandel regarding need to declare Bundelkhand as a Natural Farm region.
- (11) Shri Mansukhbhai D. Vasava regarding need to lay a broad-gauge railway line between Rajpipla and Kevadiya in Gujarat.
- (12) Dr. Dhal Singh Bisen regarding need to provide better internet services by telecom operators in rural areas particularly in Seoni and Balaghat districts in Madhya Pradesh.
- (13) Shri (Adv.) Adoor Prakash regarding construction of a new bypass in Attingal on NH-66 in Kerala.
- (14) Shri A. Ganeshamurthi regarding measures to protect small & marginal farmers.
- (15) Dr. B.V. Satyavathi regarding establishment of a Bamboo cluster at Payakaraopeta, Andhra Pradesh.
- (16) Shri Sunil Kumar Mondal regarding damage caused by river Bhagirathi in West Bengal.
- (17) Shri Dhairyasheel Sambhajirao Mane regarding need to set up Textile Park in Ichalkaranji in Hatkanangle parliamentary constituency, Maharashtra under PM Mega Integrated Textile Region and Apparel (PM MITRA) parks scheme.
- (18) Dr. M.P. Abdussamad Samadani regarding ban on wearing Hijab in educational institutions.
- (19) Shri Thomas Chazhikadan regarding setting up of a committee to study the conditions of Christian minority in the country.
- (20) Shri Kodikunnil Suresh regarding infrastructural issues pertaining to some Post Offices in Mavelikkara parliamentary constituency.
- (21) Shri Chandeshwar Prasad regarding need to develop Dardha River front in Jehanabad city, Bihar.

- (22) Smt. Pratima Mondal regarding construction of an under pass or level bridge at Shyampur in the Sealdah Diamond Harbour line.
- (23) Shri Raju Bista regarding establishment of a DD Nepali/Gorkha Bhasa channel.
- (24) Shri Ramesh Bidhuri regarding redressal of grievances of people pertaining to electricity in NCT of Delhi.
- (25) Shri Kuruva Gorantla Madhav regarding grant of Environmental clearance to the Rayalaseema Lift irrigation Project.
- (26) Shri Jagdambika Pal regarding need to transfer 'Asthi Kalash' of Lord Buddha from National Museum of India, Delhi to National Museum, Kapilvastu in Siddharthnagar district, Uttar Pradesh and also set up a Meditation centre at Kapilvastu for Buddhist pilgrims.



**5.41 P.M.****7. The Union Budget – 2022-2023**

Time Taken: 12 Hrs. 21 Mts.

Further general discussion on the Union Budget for 2022-2023 continued.

The following members took part in the debate:-

1. Dr. Farooq Abdullah
- 2\* Shri Janardan Singh Sigriwal
- 3\* Km. Diya Kumari
- 4\* Smt. Jaskaur Meena
- 5\* Shri Devji Mansingram Patel
- 6\* Shri Naranbhai Bhikhabhai Kachhadiya
- 7\* Shri C.N. Annadurai
- 8\* Shri Janardan Mishra
- 9\* Shri Sudarshan Bhagat
- 10\* Shri A. Ganeshamurthi
- 11\* Shri Jaswantsinh Sumanbhai Bhabhor
- 12\* Smt. Sumalatha Ambareesh
- 13\* Shri Nalin Kumar Kateel
- 14\* Kunwar Pushpendra Singh Chandel
15. Shri Dillip Ghosh
- 16\* Shri S. Muniswamy
17. Shri Durai Murugan Kathir Anand
- 18\* Shri Sanjay Seth
19. Dr. M.K. Raghavan
20. Dr. Heena Vijaykumar Gavit
- 21\* Dr. Gautham Singamani Pon
22. Shri Reddeppa Nallakonda Gari
- 23\* Shri Hasmukhbhai Somabhai Patel

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\*Written speeches were laid on the Table.

- 24\* Shri Ratansinh Magansinh Rathod
- 25\* Shri Dhanush M. Kumar
- 26\* Shri Naba (Hira) Kumar Sarania
27. Shri Mahabali Singh
28. Shri L.S. Tejasvi Surya
29. Shri Muniyan Selvaraj
- 30\* Shri Suresh Kumar Kashyap
- 31\* Smt. Ranjanben Dhananjay Bhatt
32. Smt. Supriya Sule
33. Shri Pradyut Bordoloi
34. Shri Ramesh Bidhuri
35. Shri Hanuman Beniwal
- 36\* Shri Gopal Chinayya Shetty
37. Shri Vijay Kumar Hansdak
38. Prof. Sougata Ray
39. Dr. Sanjay Jaiswal
- 40\* Shri Bidyut Baran Mahato
41. Shri Shrirang Appa Barne
42. Shri Ritesh Pandey
43. Shri Benny Behanan
44. Shri P.P. Chaudhary
- 45\* Shri Hemant Tukaram Godse
- 46\* Smt. Rama Devi
47. Dr. Tholkappiyan Thirumaavalvan
- 48\* Shri Rakesh Singh
49. Shri Chandeshwar Prasad
- 50\* Smt. Poonamben Hematbhai Maadam
51. Shri Kuruva Gorantla Madhav
52. Shri Kani K. Navas
- 53\* Dr. Alok Kumar Suman
54. Shri Dhal Singh Bisen
55. Shri Rahul Ramesh Shewale
56. Dr. Mohammad Jawed

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\*Written speeches were laid on the Table.

57. Smt. Pratima Mondal
58. Dr. Rajdeep Roy
59. Adv. Adoor Prakash
60. Shri Kanakmal Katara
61. Shri Krupal Balaji Thumane
62. Shri Jamyang Tsering Namgyal
63. Shri Balubhau Naryanrao alias Suresh Dhanorkar
64. Shri Rahul Kaswan
65. Ms. Ramya Haridas
66. Shri Shankar Lalwani
67. Shri Malook Nagar
68. Shri DNV Senthilkumar S.
69. Shri Deepak Baij

The discussion was not concluded.

**11.04 P.M.**

*(Lok Sabha adjourned till 4.00 P.M., Thursday, the 10<sup>th</sup> February, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*Written speeches were laid on the Table.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Thursday, February 10, 2022/Magha 21, 1943 (Saka)

No. 158

**4.00 P.M.**

### **1. Starred Questions**

Starred Question Nos. 121, 122, 124–130, 132, 133 and 138–140 were orally answered. Replies to Starred Question Nos. 123, 131 and 134–137 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

### **3. \*Observation by the Speaker**

The Speaker made an observation regarding Advisory Committee meetings on Smart Cities.

**5.01 P.M.**

### **4. Papers laid on the Table**

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Agriculture and Farmers Welfare (Shri Narendra Singh Tomar) laid on the Table a copy each of the following papers (Hindi and English versions):-

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\*Made at 4.22 P.M. Original in Hindi. For details, please see the debates of the day.

- (1) Detailed Demands for Grants of the Ministry of Agriculture and Farmers Welfare for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Department of Agriculture and Farmers Welfare, Ministry of Agriculture and Farmers Welfare, for the year 2022-2023.
- (3) Output Outcome Monitoring Framework of the Department of Agriculture Research and Education, Ministry of Agriculture and Farmers Welfare, for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Petroleum and Natural Gas; and Minister of Housing and Urban Affairs (Shri Hardeep Singh Puri) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Housing and Urban Affairs for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Ministry of Housing and Urban Affairs for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Fisheries, Animal Husbandry and Dairying (Shri Parshottam Rupala) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Fisheries, Animal Husbandry and Dairying for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying, for the year 2022-2023.

- (3) Output Outcome Monitoring Framework of the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

- (1) A copy of the Drone Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.589(E) in Gazette of India dated 25<sup>th</sup> August, 2021 under Section 14A of the Aircraft Act, 1934.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O.5297(E) published in Gazette of India dated 17<sup>th</sup> December, 2021, regarding user fee notification for the project of Mukarba Chowk to Panipat section from Km. 15.500 to Km. 86.000 (design chainage Km 14.972 to design chainage Km 86.361) on National Highway No. 44 in the States of Delhi and Haryana.
- (ii) S.O.5299(E) published in Gazette of India dated 17<sup>th</sup> December, 2021, regarding user fee notification for the project of Delhi-Meerut Expressway from design Km 0.000 to Km 59.777 (Starting from Km. 0.000 on Nizamuddin Bridge on National Highway No. 9 (Old NH-24) and ending at Km. 51.975 of National Highway No. 334 (Old NH-58) including Green Field Alignment in the States of Delhi and Uttar Pradesh.
- (iii) S.O.5415(E) published in Gazette of India dated 27<sup>th</sup> December, 2021, regarding user fee notification for the project of Rewari to Narnaul Section from design kilometer 0.00 to kilometer 44.50 (existing km 11.78 to km 56.90) of National Highway Number 11 and Rewari Bypass from design km 0.00 to km 14.40 (existing km 0.00 to km 14.40) of National Highway Number 11 in the State of Haryana.
- (iv) S.O.5416(E) published in Gazette of India dated 27<sup>th</sup> December, 2021, regarding user fee notification for the project of Bahargora to Singhara Section from design kilometer 199.200 to kilometer 310.806 (existing km 199.200 to km 311.000) of National Highway 49 (Old NH 6) in the State of Odisha.
- (v) S.O.5417(E) published in Gazette of India dated 27<sup>th</sup> December, 2021, regarding user fee notification for the project of four or more lane section of equivalent structure length (having length more than

60m) of 25.810 km (having length of 2.581 km) on the type of vehicles specified in column (1) of the Table 1 below of Pimpali – Bhavnagar section from Km. 136.000 to km. 169.308 of NH-751 in the state of Gujarat.

- (vi) S.O.5418(E) published in Gazette of India dated 27<sup>th</sup> December, 2021, regarding user fee notification for the project of Jhansi-Khajuraho Section from Design Km 0.000 to Km 76.603 of NH 75/76 (New NH-39) in the State of Madhya Pradesh.
- (vii) S.O.5445(E) published in Gazette of India dated 29<sup>th</sup> December, 2021, regarding user fee notification for the project of Watul to Janvali section from Km 323.700 to Km 395.00 of NH-66 (old NH-17) in the State of Maharashtra.
- (viii) S.O.5446(E) published in Gazette of India dated 29<sup>th</sup> December, 2021, regarding user fee notification for the project of Sultanpur-Varanasi section from design kilometer 134.700 to kilometer 209.230 (existing km 134.700 to km 205.000) of National Highway number 56 (New NH-731) in the State of Uttar Pradesh.
- (ix) S.O.5447(E) published in Gazette of India dated 29<sup>th</sup> December, 2021, regarding user fee notification for the project of Madanapalli to Punganuru to Palamaneru Section from design kilometer 244.930 to kilometer 299.775 (existing km 244.930 to km 299.775) of National Highway 42 in the State of Andhra Pradesh.
- (x) S.O.6(E) published in Gazette of India dated 3<sup>rd</sup> January, 2022, regarding user fee notification for the project of Losari to Machavaram from design kilometer 32.900 to kilometer 82.300 (existing km 34.230 to km 84.550) of National Highway NH-214A (New NH-216) in the State of Andhra Pradesh.



- (xi) S.O.7(E) published in Gazette of India dated 3<sup>rd</sup> January, 2022, regarding user fee notification for the project of Biaora to Maksudangarh Section from design kilometre 3.150 to kilometre 42.510 and Maksudangarh to Sironj section from design kilometre 42.510 to kilometre 92.640 of National Highway 752 B in the State of Madhya Pradesh.
- (xii) S.O.143(E) published in Gazette of India dated 11<sup>th</sup> January, 2022, regarding user fee notification for the project of Mangloor to Telangana/Maharashtra Section from design kilometer 86.788 to kilometer 135.751 (existing kilometer 91.350 to kilometer 140.873) of National Highway number 161 in the State of Telangana.
- (xiii) S.O.144(E) published in Gazette of India dated 11<sup>th</sup> January, 2022, regarding user fee notification for the project of Ramsanpalle to Mangloor Section from design kilometer 39.980 to 86.788 (existing kilometer 44.757 to kilometer 91.350) of National Highway number 161 in the State of Telangana.
- (xiv) S.O.170(E) published in Gazette of India dated 12<sup>th</sup> January, 2022, regarding user fee notification for the project of Darah- Jhalawar-Teendhar section from design km 9.860 to kilometer 58.740 (existing Km. 299.000 to km 346.540) of New National Highway 52 ( National Highway 12) in the state of Rajasthan.
- (xv) S.O.191(E) published in Gazette of India dated 14<sup>th</sup> January, 2022, regarding user fee notification for the project of Gorhar to Barwaadda section from design kilometer 320.810 to kilometer 401.332 (existing km 320.810 to km 400.132) of National Highway 2 (New NH 19) in the State of Jharkhand.

- (xvi) S.O.360(E) published in Gazette of India dated 28<sup>th</sup> January, 2022, regarding user fee notification for the project of Hiran River to Sindoor River Section from Design km 66.000 to km 130.424(existing km 66.000 to 130.000)of NH 12(New NH-45) in the State of Madhya Pradesh.
- (xvii) S.O.361(E) published in Gazette of India dated 28<sup>th</sup> January, 2022, regarding user fee notification for the project of RaiMalikpur (Rajasthan / Haryana border) – Narnaul- Mohindergarh- Charkhi Dadri- Bhiwani – Kharak) Section from Design km 99.000 to km 114.375 of National Highway 709 E ( Existing Km 99.00 toKm 114.450 ) and Bhiwani Bypass from Design km 125.920 to km 135.141 of National Highway 148 B (Existing Km 114.450 (NH-709E) to Km 100.000 (NH-148B)) in the State of Haryana.
- (xviii) S.O.2721(E) published in Gazette of India dated 7<sup>th</sup> July, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xix) S.O.2722(E) published in Gazette of India dated 7<sup>th</sup> July, 2021, regarding entrustment of NH to NHIDCL in the State of Arunachal Pradesh.
- (xx) S.O.2723(E) published in Gazette of India dated 7<sup>th</sup> July, 2021, making certain amendments in the Notification No. S.O.496(E) dated 12<sup>th</sup> February, 2015.
- (xxi) S.O.2724(E) published in Gazette of India dated 7<sup>th</sup> July, 2021, making certain amendments in the Notification No. S.O.4026(E) dated 20<sup>th</sup> August, 2018.

- (xxii) S.O.2725(E) published in Gazette of India dated 7<sup>th</sup> July, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xxiii) S.O.2738(E) published in Gazette of India dated 8<sup>th</sup> July, 2021, regarding declaration of NH 139W in the State of Bihar.
- (xxiv) S.O.2739(E) published in Gazette of India dated 8<sup>th</sup> July, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xxv) S.O.2740(E) published in Gazette of India dated 8<sup>th</sup> July, 2021, regarding entrustment of NH in the State of Sikkim.
- (xxvi) S.O.2895(E) published in Gazette of India dated 20<sup>th</sup> July, 2021, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (xxvii) S.O.2945(E) published in Gazette of India dated 27<sup>th</sup> July, 2021, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (xxviii) S.O.2979(E) published in Gazette of India dated 28<sup>th</sup> July, 2021, regarding declaration of NH 227B in the State of Uttar Pradesh.
- (xxix) S.O.2980(E) published in Gazette of India dated 28<sup>th</sup> July, 2021, regarding declaration of NH 543K in the State of Maharashtra.
- (xxx) S.O.2981(E) published in Gazette of India dated 28<sup>th</sup> July, 2021, regarding entrustment of NH in the State of Madhya Pradesh .
- (xxxi) S.O.2982(E) published in Gazette of India dated 28<sup>th</sup> July, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xxxii) S.O.3080(E) published in Gazette of India dated 30<sup>th</sup> July, 2021, regarding declaration of NH 344G and 344BG.

- (xxxiii) S.O.3081(E) published in Gazette of India dated 30<sup>th</sup> July, 2021, regarding declaration of NH 202K.
- (xxxiv) S.O.3082(E) published in Gazette of India dated 30<sup>th</sup> July, 2021, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (xxxv) S.O.3227(E) published in Gazette of India dated 11<sup>th</sup> August, 2021, making certain amendments in the Notification No. S.O.1034(E) dated 17<sup>th</sup> April, 2015.
- (xxxvi) S.O.3228(E) published in Gazette of India dated 11<sup>th</sup> August, 2021, regarding entrustment of NHs in the State of Arunachal Pradesh, West Bengal and Sikkim.
- (xxxvii) S.O.3229(E) published in Gazette of India dated 11<sup>th</sup> August, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xxxviii) S.O.3230(E) published in Gazette of India dated 11<sup>th</sup> August, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xxxix) S.O.3231(E) published in Gazette of India dated 11<sup>th</sup> August, 2021, directing National Highways and Infrastructure Development Corporation Limited to exercise functions relating to the development of Dulte to Champhai Section of New National Highway No. 6 in the State of Mizoram.
- (xl) S.O.3232(E) published in Gazette of India dated 11<sup>th</sup> August, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.

- (xli) S.O.3234(E) published in Gazette of India dated 11<sup>th</sup> August, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xlii) S.O.3381(E) published in Gazette of India dated 18<sup>th</sup> August, 2021, declaring Highway No. 168G in the State of Gujarat as a new National Highway.
- (xliii) S.O.3622(E) published in Gazette of India dated 6<sup>th</sup> September, 2021, declaring Highway No. 716G in the State of Andhra Pradesh as a new National Highway.
- (xliv) S.O.3623(E) published in Gazette of India dated 6<sup>th</sup> September, 2021, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (xlv) S.O.3624(E) published in Gazette of India dated 6<sup>th</sup> September, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xlvi) S.O.3625(E) published in Gazette of India dated 6<sup>th</sup> September, 2021, making certain amendments in the Notification No. S.O.2365(E) dated 12<sup>th</sup> July, 2016.
- (xlvii) S.O.3626(E) published in Gazette of India dated 6<sup>th</sup> September, 2021, making certain amendments in the Notification No. S.O.1457(E) dated 9<sup>th</sup> May, 2017.
- (xlviii) S.O.3984(E) published in Gazette of India dated 27<sup>th</sup> September, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xlix) S.O.3985(E) published in Gazette of India dated 27<sup>th</sup> September, 2021, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.

- (I) S.O.3986(E) published in Gazette of India dated 27<sup>th</sup> September, 2021, declaring Highway No. 163G in the State of Andhra Pradesh as a new National Highway.
- (li) S.O.3987(E) published in Gazette of India dated 27<sup>th</sup> September, 2021, declaring Highway No. 137G in the State of Assam as a new National Highway.
- (lii) S.O.3988(E) published in Gazette of India dated 27<sup>th</sup> September, 2021, declaring Highway No. 216E in the State of Andhra Pradesh as a new National Highway.
- (liii) S.O.3989(E) published in Gazette of India dated 27<sup>th</sup> September, 2021, declaring Highway No. 216H in the State of Andhra Pradesh as a new National Highway.
- (liv) S.O.4201(E) published in Gazette of India dated 11<sup>th</sup> October, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (lv) S.O.4203(E) published in Gazette of India dated 11<sup>th</sup> October, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (lvi) S.O.4204(E) published in Gazette of India dated 11<sup>th</sup> October, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (lvii) S.O.4439(E) published in Gazette of India dated 25<sup>th</sup> October, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (lviii) S.O.4561(E) published in Gazette of India dated 1<sup>st</sup> November, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.

- (lix) S.O.4623(E) published in Gazette of India dated 9<sup>th</sup> November, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
  - (lx) S.O.4625(E) published in Gazette of India dated 9<sup>th</sup> November, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-
- (i) S.O.2720(E) published in Gazette of India dated 7<sup>th</sup> July, 2021, regarding entrustment of newly declared NHs in the State of Telangana.
  - (ii) S.O.3225(E) published in Gazette of India dated 11<sup>th</sup> August, 2021, regarding entrustment of stretches, mentioned therein, of New National Highway No. 320B to National Highway Authority of India.
  - (iii) S.O.3233(E) published in Gazette of India dated 11<sup>th</sup> August, 2021, regarding entrustment of Ratapani Section of National Highway No. 69 in the State of Madhya Pradesh to National Highways Authority of India.
  - (iv) S.O.4200(E) published in Gazette of India dated 11<sup>th</sup> October, 2021, regarding entrustment of stretches mentioned therein, of National Highway No. 516A in the State of Maharashtra to National Highway Authority of India.
  - (v) S.O.4202(E) published in Gazette of India dated 11<sup>th</sup> October, 2021, making certain amendments in the Notification No. S.O.1395(E) dated 24<sup>th</sup> May, 2014.
  - (vi) S.O.4622(E) published in Gazette of India dated 9<sup>th</sup> November, 2021, regarding entrustment of stretches mentioned therein, of Na-

tional Highway No. 52 in the State of Rajasthan to National Highway Authority of India.

- (vii) S.O.4624(E) published in Gazette of India dated 9<sup>th</sup> November, 2021, regarding entrustment of stretches mentioned therein, of National Highway No. 169 in the State of Karnataka to National Highway Authority of India.

(5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Road Transport and Highways for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.



The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (a) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2020-2021.
  - (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Noida Metro Rail Limited, Noida, for the year 2020-2021.

- (ii) Annual Report of the Noida Metro Rail Limited, Noida, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Uttar Pradesh Metro Rail Limited, Lucknow, for the year 2020-2021.
- (ii) Annual Report of the Uttar Pradesh Metro Rail Limited, Lucknow, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) & (e) of (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Minority Affairs (Shri John Barla) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Waqf Council, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Waqf Council, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

#### **5. Reports of Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Dr. Kirit P. Solanki laid on the table the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (1) Study Visit Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Leh and Srinagar from 3<sup>rd</sup> to 8<sup>th</sup> September, 2021.
- (2) Study Visit Report containing brief of study visits undertaken by the Committee on the Welfare of Scheduled Castes and Scheduled Tribes during sixteenth Lok Sabha.

#### **6. Report of Standing Committee on Home Affairs**

Shri Adhir Ranjan Chowdhury laid on the Table the two Hundred Thirty-seventh Report (Hindi and English versions) of the Standing Committee on Home Affairs on 'Police-Training, Modernisation and Reforms'.

**5.04 P.M.****7. Statements by Minister**

Shri Hardeep Singh Puri laid the following statements (Hindi and English versions) regarding:-

- (1) the status of implementation of the recommendations contained in the 5<sup>th</sup> Report of the Standing Committee on Housing and Urban Affairs on Demands for Grants 2021-22 pertaining to the Ministry of Housing and Urban Affairs.
- (2) the status of implementation of the recommendations contained in the 9<sup>th</sup> Report of the Standing Committee on Housing and Urban Affairs on action taken by the Government on the recommendations contained in the 5<sup>th</sup> Report of the committee on Demands for Grants 2021-22 pertaining to the Ministry of Housing and Urban Affairs.

**5.05 P.M.****8. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Sangeeta Kumari Singh Deo regarding Internet connectivity in Gram Panchayat Headquarters in Bolangir Parliamentary Constituency.
- (2) Dr. Kirit P. Solanki regarding regulating online games.
- (3) Shri P.P. Chaudhary regarding railway connectivity in western Rajasthan.
- (4) Shri Dharambir Singh regarding need to increase the seats for sportspersons at SAI Centre, Bhiwani, Haryana.

- (5) Shri Ajay Nishad regarding need to double the railway line passing through Pahleja bridge in Bihar.
- (6) Smt. Keshari Devi Patel regarding need to hand over historical Fort in Prayagraj district, Uttar Pradesh to Archaeological Survey of India.
- (7) Dr. Sanjay Jaiswal regarding waiving off cut-off conditions for NEET PG.
- (8) Shri Su. Thirunavukkarasar regarding transfer of defence land for expansion of Tiruchirapalli International Airport runway.
- (9) Shri Benny Behanan regarding government policy to support agriculture sector.
- (10) Shri T.N. Prathapan regarding price fluctuations of agricultural crops.
- (11) Shri C.N. Annadurai regarding completion of Tindivanam-Tiruvannamalai new Broad Gauge Railway line project.
- (12) Shri K. Raghu Rama Krishna Raju regarding financial condition of Andhra Pradesh Government.
- (13) Shri Kaushalendra Kumar regarding need to extend facilities to tenant farmers and sharecroppers at par with land-owning farmers.
- (14) Shri Malook Nagar regarding eviction of people belonging to Gujjar/Gujjar bakarwal tribe from their natural dwellings in Jammu & Kashmir.
- (15) Shri Raja Amareshwara Naik regarding sanctioning of a Textile park in Karnataka.

**5.06 P.M.****9. The Union Budget – 2022-2023**

Time Taken: 15 Hrs. 35 Mts.

Further general discussion on the Union Budget for 2022-2023 continued.

The following members took part in the debate:-

1. Smt. Sunita Duggal
2. Choudhary Mehboob Ali Kaiser
3. Shri Rajiv Pratap Rudy
- 4\* Shri Dipsinh Shankarsinh Rathod
- 5\* Shri Sukhbir Singh Jaunpuria
- 6\* Dr. Sujay Vikhe Patil
- 7\* Dr. T.R. Paarivendhar
- 8\* Shri T.N. Prathapan
- 9\* Shri Uday Pratap Singh
10. Shri Adhir Ranjan Chowdhury
- 11\* Adv. Dean Kuriakose
- 12\* Shri Sunil Kumar Singh
- 13\* Shri Sanjay Kumar Bandi
- 14\* Dr. Bharatiben Dhirubhai Shiyal
15. Shri Devendrappa Y.
- 16\* Shri Mitesh Rameshbhai Patel
- 17\* Shri Arjunlal Meena
18. Shri Rattan Lal Kataria
19. Shri Manoj Kumar Tiwari
20. Shri Ramcharan Bohra
21. Shri Santosh Kumar
- 22\* Shri Mohanbhai Kalyanji Kundariya
23. Shri Raju Bista
- 24\* Shri Nihal Chand Chauhan

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\*Written speeches were laid on the Table.

- 25\* Shri Kuldeep Rai Sharma  
26\* Smt. Agatha K. Sangama  
27\* Shri Unmesh Bhaiyyasaheb Patil  
28\* Shri Chandra Prakash Joshi

#Smt. Nirmala Sitharaman replied to the debate.

The discussion was concluded.

**@10.05 P.M.**

*(Lok Sabha adjourned till 4.00 P.M., Friday, the 11<sup>th</sup> February, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*Written speeches were laid on the Table.

# Minister of Finance; and Minister of Corporate Affairs

@From 8.21 P.M. to 10.05 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Friday, February 11, 2022/Magha 22, 1943 (Saka)

No. 159

**4.00 P.M.**

### **1. Starred Questions**

Starred Question Nos. 141–148 were orally answered. Replies to Starred Question Nos. 149–160 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 1611–1840 were laid on the Table.

### **3. \*Observation by the Speaker**

The Speaker made an observation regarding discretionary power of Minister of Health and Family Welfare for treatment of cancer patients.

**5.04 P.M.**

### **4. Papers laid on the Table**

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of Ports, Shipping and Waterways; and Minister of AYUSH (Shri Sarbananda Sonowal) laid on the Table:-

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\*Made at 4.47 P.M. Original in Hindi. For details, please see the debates of the day.



- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Earth Sciences for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions)

of the Department of Rural Development, Ministry of Rural Development, for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2020-2021, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2020-2021, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Notification No. S.O.38(E) (Hindi and English versions) published in Gazette of India dated 5<sup>th</sup> January, 2022 constituting the Puducherry Coastal Zone Management Authority for a period of three years with effect from the date of publication of this Order in official Gazette issued under Section 3 of the Environment (Protection) Act, 1986.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of The Asiatic Society of Mumbai, Mumbai, for the year 2019-2020, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of The Asiatic Society of Mumbai, Mumbai, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2019-2020, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2019-2020, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2019-2020.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi,, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi,, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) The Sea Cargo Manifest and Transhipment (Ninth Amendment) Regulations, 2021 published in Notification No. G.S.R.930(E) in Gazette of India dated 31<sup>st</sup> December, 2021.
- (ii) G.S.R.76(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to further amend

notification No. 50/2017-Customs dated 30<sup>th</sup> June, 2017 so as to prescribe effective rate of Basic Customs Duty (BCD).

- (iii) G.S.R.77(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to further amend notification No. 11/2018-Customs dated 2<sup>nd</sup> February, 2018 so as to exempt certain goods from Social Welfare Surcharge (SWS) and to withdraw SWS exemption on certain textile items.
- (iv) G.S.R.78(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to rescind notification Nos. 190/1978-Customs and 191/1978-Customs both dated 22<sup>th</sup> September, 1978 prescribing additional duty of customs on imports of transformer oil equivalent to such portion of the excise duty leviable on the raw material commonly known as transformer oil base stock or transformer oil feedstock.
- (v) G.S.R.79(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to rescind Notification Nos. 10/95-Customs, 26/99-Customs, 27/2004-Customs, 14/2006-Customs, 48/2006-Customs, 90/2007-Customs, 8/2011-Customs, 24/2011-Customs, 49/2013-Customs, 23/2014-Customs, 37/2015-Customs, 11/2016-Customs, 20/2020-Customs, 40/2020-Customs which have become redundant.
- (vi) G.S.R.80(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to further amend Notification Nos. 52/2017-Customs dated 30.06.2017 and 37/2017-Customs dated 30.06.2017 to remove entries which are being operated from the First Schedule to the Customs Tariff Act and certain redundant entries.

- (vii) G.S.R.81(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to further amend Notification No. 82/2017-Customs dated 27.10.2017 to prescribe effective rate on certain Textile items upto 30.04.2022.
- (viii) G.S.R.82(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to amend Notification Nos. 104/2010-Customs, 38/96-Customs, 40/2017-Customs, 60/2011-Customs, 148/94-Customs to exempt AIDC/Health cess/RIC on goods imported under the said notifications.
- (ix) G.S.R.83(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to amend notification Nos. 146/94-Customs, 147/94-Customs, 39/96-Customs, 50/96-Customs, 30/2004-Customs, 81/2005-Customs, 5/2017-Customs, 16/2017-Customs, 32/2017-Customs to prescribe end-dates as per Section 25(4A) of Customs Act, 1962.
- (x) G.S.R.84(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to amend notification No. 27/2011-Customs dated 01.03.2011 to omit redundant entries and reduce export duty raw hides and skins of buffalo.
- (xi) G.S.R.85(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to implement a graded BCD structure for wearable devices and its parts, sub-parts and sub-assembly.
- (xii) G.S.R.86(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to implement a graded BCD structure for hearable devices and its parts, sub-parts and sub-assembly.

- (xiii) G.S.R.87(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to implement a graded BCD structure for smart meters and its parts, sub-parts and sub-assembly.
  - (xiv) G.S.R.88(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to amend notification No. 25/1999-Customs dated 28.02.1999 to omit redundant and obsolete entries.
  - (xv) G.S.R.89(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to amend various notifications giving exemption to electronic items and medical devices.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-
- (i) G.S.R.90(E) published in Gazette of India dated 1<sup>st</sup> February, 2022 together with an explanatory memorandum seeking to further amend Notification No. 11/2017-Central Excise, dated 30<sup>th</sup> June, 2017, to increase Basic Excise Duty on Unblended Petrol and Diesel, in order to promote Blending in the country.
  - (ii) G.S.R.91(E) published in Gazette of India dated 1<sup>st</sup> February, 2022 together with an explanatory memorandum seeking to supersede notification No. 49/2008-Central Excise (N.T.) dated 24.12.2008, in order to align it with the current legal position, post roll-out of GST.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R.92(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to rescind the countervailing duty imposed on imports of "Certain Hot Rolled and Cold

Rolled Stainless Steel Flat Products” originating in or exported from China PR vide Notification No. 1/2017-Cus (CVD) dated 07.09.2017.

- (ii) G.S.R.43(E) published in Gazette of India dated 24<sup>th</sup> January, 2022, together with an explanatory memorandum seeking to impose Anti-dumping Duty on 'Axles for Trailers' originating in or exported from the People's Republic of China, based on the recommendations of the Directorate General of Trade Remedies (DGTR) regarding the sun-set review of the anti-dumping duty imposed on 'Axles for Trailers' originating in or exported from the People's Republic of China vide Notification No. 54/2016-Cus (ADD) dated 29th November, 2016 for further period of 5 years.
- (iii) G.S.R.93(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to rescind the anti-dumping duty imposed on imports of "Straight Length Bars and Rods of alloy-steel" originating in or exported from China PR vide Notification No. 54/2018-Cus (ADD) dated 18.10.2018.
- (iv) G.S.R.94(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to rescind the anti-dumping duty imposed on imports of "High Speed Steel of Non-Cobalt Grade" originating in or exported from Brazil, China PR and Germany vide Notification No. 38/2019-Cus (ADD) dated 25.09.2019.
- (v) G.S.R.95(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to rescind the anti-dumping duty imposed on imports of "Flat rolled product of steel, plated or coated with alloy of Aluminum or Zinc" originating in or exported from China PR, Vietnam and Korea RP vide Notification No. 16/2020-Cus (ADD) dated 23.06.2020.



- (vi) G.S.R.96(E) published in Gazette of India dated 1<sup>st</sup> February, 2022, together with an explanatory memorandum seeking to further amend Customs (Import of Goods at Concessional Rate of Duty) Rules, 2017 so as to simplify and automate the procedures.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
- (i) The Income-tax (33<sup>rd</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.851(E) in Gazette of India dated 10<sup>th</sup> December, 2021, together with an explanatory memorandum.
  - (ii) The Income-tax (34<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.883(E) in Gazette of India dated 27<sup>th</sup> December, 2021, together with an explanatory memorandum.
  - (iii) The Income-tax (35<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.903(E) in Gazette of India dated 29<sup>th</sup> December, 2021, together with an explanatory memorandum.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2020-2021.
  - (ii) Annual Report of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and

Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Accounts (Hindi and English versions) of the National Export Insurance Account Trust, Mumbai, for the years 2006-2007 to 2019-2020, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Export Insurance Account Trust, Mumbai, for the years 2006-2007 to 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-

- (1) The Plant Quarantine (Regulation of Import into India) (Eighth Amendment) Order, 2021 published in Notification No. S.O.5103(E) in Gazette of India dated 9<sup>th</sup> December, 2021.
- (2) The Plant Quarantine (Regulation of Import into India) (Tenth Amendment) Order, 2021 published in Notification No. S.O.5134(E) in Gazette of India dated 10<sup>th</sup> December, 2021.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises

(Shri Bhanu Pratap Singh Verma) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 9 of the Micro Small Medium Enterprises Development Act, 2006:-

- (1) The Micro, Small and Medium Enterprises (Amendment) Rules, 2022 published in Notification No. G.S.R.29(E) in Gazette of India dated 19<sup>th</sup> January, 2022.
- (2) The Micro, Small and Medium Enterprises Fund Rules, 2016 published in Notification No. G.S.R.1032(E) in Gazette of India dated 2<sup>nd</sup> November, 2016.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 2022-2023.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

(1) A copy of the following Notifications (Hindi and English versions) under sub-section (4) of Section 97 of the Employees' State Insurance Act, 1948:-

- (i) Notification No. F. No. N-12/13/1/2019-P&D published in Gazette of India dated 16<sup>th</sup> November, 2021 amending Atal Beemit Vyakti Kalyan Yojna.
- (ii) Notification No. F. No. N-12/13/1/2019-P&D published in Gazette of India dated 27<sup>th</sup> January, 2022 amending Atal Beemit Vyakti Kalyan Yojna.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2020-2021.
- (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2020-2021.

- (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2020-2021.
- (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2020-2021.
- (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Ahmedabad, for the year 2020-2021, alongwith Audited Accounts.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Guwahati, for the year 2020-2021, alongwith Audited Accounts.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of the Section 3 of the Essential Commodities Act, 1955:-
  - (i) The Drugs (Prices Control) Amendment Order, 2021 published in Notification No. S.O.508(E) in Gazette of India dated 3<sup>rd</sup> February, 2021.
  - (ii) The Drugs (Prices Control) Third Amendment Order, 2021 published in Notification No. S.O.3249(E) in Gazette of India dated 12<sup>th</sup> August, 2021.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the EdCIL (India) Limited and the Ministry of Education for the year 2021-2022.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the EdCIL (India) Limited, Noida, for the year 2020-2021.

- (ii) Annual Report of the EdCIL (India) Limited, Noida, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the year 2019-2020, alongwith Audited Accounts.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhopal, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Indian Nursing Council (Orthopaedic and Rehabilitation Specialty Nursing Residency Program) Regulations, 2020 (Hindi and English versions) published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 18<sup>th</sup> August, 2021 under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the

North Eastern Institute of Folk Medicine, Pasighat, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Folk Medicine, Pasighat, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Teaching and Research in Ayurveda, Jamnagar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Teaching and Research in Ayurveda, Jamnagar, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the



Government of the working of the National Institute of Naturopathy, Pune, for the year 2020-2021.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2020-2021, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Siddha, Chennai, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2020-2021, alongwith Audited Accounts.  
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the National Commission for Protection of Child Rights (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.613(E) in Gazette of India dated 3<sup>rd</sup> September, 2021 under subsection (2) of Section 35 of the Commissions for Protection of Child Rights Act, 2005.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

**\*5.04 P.M.****5. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ravi Kishan regarding need to set up a Solar plant in Gorakhpur, Uttar Pradesh.
- (2) Shri Gaurav Gogoi regarding increase in Budgetary allocation for MGNREGA Scheme.
- (3) Dr. Shashi Tharoor regarding release of salaries and pensions to staff of Kazhakootam Sainik School, Kerala.

**6.05 P.M.****6. Half-an-Hour Discussion**

Shri Bhartruhari Mahtab raised a discussion on point arising out of the answer given by the Minister of Rural Development on 08.02.2022 to Starred Question No. 82 regarding 'Beneficiaries under PMAY-G'.

%Shri Giriraj Singh replied to the discussion.

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\*From 5.05 P.M. to 6.05 P.M., Members raised matters of urgent public importance.

%Minister of Rural Development; and Minister of Panchayati Raj

**6.49 P.M.**

**7. Private Members' Resolution – Under Consideration**

Further Discussion on the following resolution moved by Shri Ritesh Pandey on the 20th March, 2020, continued :-

“Keeping in view that the Anganwadi Workers and Anganwadi Helpers provide many essential health and welfare services to women, children and adolescents, this House urges upon the Government to take following immediate steps to uplift their working conditions -

- (1) regularisation of employment of Anganwadi Workers and Anganwadi Helpers;
- (2) changing the nomenclature of compensation category of Anganwadi Workers and Anganwadi Helpers from “Honorarium” to “Salary”;
- (3) payment of adequate amount of compensation to Anganwadi Workers and Anganwadi Helpers, which would reflect importance of their services to the society;
- (4) improving working conditions of Anganwadi Workers and Anganwadi Helpers and upgrading every Anganwadi Centre with all basic facilities including availability of Safe drinking water, clean toilets and proper ventilation; and
- (5) payment of all dues including pending rent for Anganwadi Centres which are being run on rented accommodation in the country.”.

The following members took part in the debate:-

1. Shri Rajenda Agrawal (resumed his speech)
2. Shri Kanakmal Katara
3. Shri Ramesh Bidhuri
4. Shri Bhartruhari Mahtab

5. Shri Syed Imtiaz Jaleel
6. Shri Guman Singh Damor

The discussion was not concluded.

**\*8.37 P.M.**

**8. Submission by Member**

Shri Syed Imtiaz Jaleel made submission regarding review of Central Scheme under DISHA.

%Shri Giriraj Singh responded.

**8.40 P.M.**

*(Lok Sabha adjourned till 4.00 P.M., Monday, the 14<sup>th</sup> March, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*From 8.11 P.M. to 8.40 P.M., Members raised matters of urgent public importance.

%Minister of Rural Development; and Minister of Panchayati Raj.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Monday, March 14, 2022/Phalguna 23, 1943 (Saka)

No. 160

**11.00 A.M.**

### **1. Announcement by the Speaker**

The Speaker made an announcement welcoming H.E. Mr. Wolfgang Sobotka, President of the National Council of Austria and H.E. Ms. Christine Schwarz-Fuchs, President of the Federal Council of Austria and other members of the Parliamentary Delegation from Austria who were on a visit to India as honoured guests.

**11.03 A.M.**

### **2. Obituary References**

The Speaker made references to the passing away of Shri S. Singaravadivel, Member of the Sixth, Seventh, Eighth and Ninth Lok Sabhas; Shri H.B. Patil, Member of the Eighth Lok Sabha; and Shri Hemanand Biswal, Member of the Fifteenth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

**11.06 A.M.****3. Starred Questions**

Starred Question Nos. 161–167 were orally answered. Replies to Starred Question Nos. 168–180 were laid on the Table.

**4. Unstarred Questions**

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

**12.01 P.M.****5. Papers laid on the Table**

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (1) S.O.5226(E) published in Gazette of India dated 15<sup>th</sup> December, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (2) Notification No. 98/2021-Customs (N.T.) dated 16<sup>th</sup> December, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (3) Notification No. 99/2021-Customs (N.T.) dated 17<sup>th</sup> December, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (4) Notification No. 100/2021-Customs (N.T.) dated 20<sup>th</sup> December, 2021, together with an explanatory memorandum regarding revised rates of

exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (5) Notification No. 101/2021-Customs (N.T.) dated 21<sup>st</sup> December, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (6) Notification No. 102/2021-Customs (N.T.) dated 22<sup>nd</sup> December, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (7) Notification No. 103/2021-Customs (N.T.) dated 24<sup>th</sup> December, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (8) Notification No. 104/2021-Customs (N.T.) dated 27<sup>th</sup> December, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (9) Notification No. 105/2021-Customs (N.T.) dated 28<sup>th</sup> December, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (10) Notification No. 106/2021-Customs (N.T.) dated 30<sup>th</sup> December, 2021, together with an explanatory memorandum regarding revised rates of

exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (11) S.O.5496(E) published in Gazette of India dated 31<sup>st</sup> December, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (12) Notification No. 01/2022-Customs (N.T.) dated 3<sup>rd</sup> January, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (13) Notification No. 02/2022-Customs (N.T.) dated 6<sup>th</sup> January, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (14) S.O.194(E) published in Gazette of India dated 14<sup>th</sup> January, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (15) Notification No. 04/2022-Customs (N.T.) dated 20<sup>th</sup> January, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Commerce and Industry for the year 2022-2023.



- (2) Output Outcome Monitoring Framework of the Department of Commerce and Industry, Ministry of Commerce and Industry for the year 2022-2023.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Micro, Small and Medium Enterprises for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Ministry of Micro, Small and Medium Enterprises for the year 2022-2023.

The Minister of State in the Ministry of Tribal Affairs (Smt. Renuka Singh Saruta) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Education Society for Tribal Students, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Education Society for Tribal Students, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Development of North Eastern Region for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Ministry of Development of North Eastern Region for the year 2022-2023.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2020-2021.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (a) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2020-2021.
  - (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the period from 01.10.2021 to 31.12.2021.
  - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the period from 01.10.2021 to 31.12.2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (2) above.
- (4) A copy of the Payment and Settlement Systems (Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. CO.DPSS/Ovrst.No.S1417/06.08.001/2021-22 in weekly Gazette of India dated 16<sup>th</sup>

February, 2022 under sub-section (3) of Section 38 of the Payment and Settlement Systems Act, 2007.

(5) A copy of the Life Insurance Corporation of India (Staff) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.58(E) in Gazette of India dated 31<sup>st</sup> January, 2022 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

(6) A copy of the Notification No. F. No. IRDAI/RI/1/180/2022 (Hindi and English versions) published in Gazette of India dated 17<sup>th</sup> January, 2022 regarding 'Obligatory Cession for the financial year 2022-23' under sub-section (3) of Section 114A of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

## **6. Report of Business Advisory Committee**

Shri Arjun Ram Meghwal presented the Twenty-ninth Report of the Business Advisory Committee.

## **7. Report of Standing Committee on Railways**

Smt. Jaskaur Meena presented the Eleventh Report (Hindi and English versions) of the Standing Committee on Railways on 'Demands for Grants (2022-23) of the Ministry of Railways'.

## **8. Report of Standing Committee on Social Justice and Empowerment**

Shrimati Rama Devi presented the Thirtieth Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment on 'Demands for Grants 2022-23' pertaining to the Ministry of Tribal Affairs.

**9. Reports of Standing Committee on Home Affairs**

Shri Dulal Chandra Goswami laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 238<sup>th</sup> Report on 'Demands for Grants (2022-23) of the Ministry of Home Affairs'.
- (2) 239<sup>th</sup> Report on 'Demands for Grants (2022-23) of the Ministry of DoNER'.

**10. Reports of Standing Committee on Transport, Tourism and Culture**

Shri Sunil Baburao Mendhe laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Fourteenth Report on Demands for Grants (2022-23) of Ministry of Civil Aviation.
- (2) Three Hundred Fifteenth Report on Demands for Grants (2022-23) of Ministry of Culture.
- (3) Three Hundred Sixteenth Report on Demands for Grants (2022-23) of Ministry of Ports, Shipping and Waterways.
- (4) Three Hundred Seventeenth Report on Demands for Grants (2022-23) of Ministry of Road Transport and Highways.
- (5) Three Hundred Eighteenth Report on Demands for Grants (2022-23) of Ministry of Tourism.

**11. Statement by Minister**

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid a statement (English and Hindi versions) correcting the reply to Unstarred Question No. 905 given on 7 February, 2022 by Shri Gopal Jee Thakur, MP regarding 'CTET Exam in Maithili Language'.

**12. Motion for Election of two Members to the Court of University of Delhi.**

Shri Dharmendra Pradhan moved the following motion :-

"That in pursuance of Statute 2(1)(xix) and (3) of Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Court of University of Delhi, subject to the other provisions of the Statutes."

The motion was adopted.

**12.07 P.M.****13. Motion regarding the Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021- Extension of Time**

Shri Brijendra Singh moved the following motion:-

"That this House do extend up to the 03 June, 2022, the time for the presentation of the Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021."

The motion was adopted.

**14. The Union Territory of Jammu and Kashmir Budget**

Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) of estimated receipts and expenditure of the Union Territory of Jammu and Kashmir for the year 2022-23.

**15. Supplementary Demands for Grants (the Union Territory of Jammu and Kashmir)**

Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Union Territory of Jammu and Kashmir for the year 2021-22.

**16. Supplementary Demands for Grants**

Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants - Third and Final Batch for 2021-22.

**17. Demands for Excess Grants**

Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing Demands for Excess Grants for 2018-2019.

**12.08 P.M.**

**18. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Arun Kumar Sagar regarding participation of Members of Lok Sabha in programmes meant for implementation of various Government schemes.
- (2) Shri Sumedhanand Saraswati regarding need to address the problem of acute shortage of drinking water in Sikar district, Rajasthan.
- (3) Shri Janardan Singh Sigriwal regarding need to connect villages in Maharajganj Parliamentary Constituency, Bihar with high speed broadband network.
- (4) Smt Aparajita Sarangi regarding paddy procurement in Odisha.
- (5) Dr. Nishikant Dubey regarding completion of development projects in Deoghar, Jharkhand.
- (6) Shri Sanjay Bhatia regarding need to re-open the path between village Ujhah and Bapauli Anaj Mandi in Panipat district, Haryana.
- (7) Shri Jayant Sinha regarding need to improve digital platform for online education in Jharkhand.
- (8) Shri Unmesh Bhaiyyasaheb Patil regarding need to enhance the pension under EPS-1995.
- (9) Shri Ramdas C. Tadas regarding need for restoration of train services affected due to Covid-19 Pandemic in Wardha Parliamentary Constituency, Maharashtra.
- (10) Shri Dharambir Singh regarding need to provide financial assistance to farmers to promote organic farming.
- (11) Shri K. Muraleedharan regarding setting up of an AIIMS at Kinalur in Kozhikode district of Kerala.
- (12) Shri T.N. Prathapan regarding plight of Indian Students enrolled in various universities in Ukraine.
- (13) Shri D.M. Kathir Anand regarding operationalisation of Vellore Airport, Tamil Nadu.



- (14) Shri Sanjay Haribhau Jadhav regarding completion of pending railway works in Parbhani Parliamentary Constituency, Maharashtra.
- (15) Shri Kaushalendra Kumar regarding present status of smart cities mission in Bihar.
- (16) Shri Bhartruhari Mahtab regarding inclusion of Asrukhala Jora, Cuttack district, Odisha in National Wetland Conservation Programme.
- (17) Kunwar Danish Ali regarding regarding ground-water pollution caused by industrial units in Amroha district, Uttar Pradesh.
- (18) Shri B.B. Patil regarding grant of funds for National Investment and Manufacturing Zone (NIMZ) at Zaheerabad in Telangana.
- (19) Shri Prince Raj regarding storm water drainage scheme in Samastipur, Bihar.
- (20) Shri Shriniwas Dadasaheb Patil regarding need to conduct Army recruitment in Satara Parliamentary Constituency, Maharashtra.

## **12.09 P.M.**

### **19. Motion**

Shrimati Nirmala Sitharaman moved the following motion:-

“That this House do suspend rule 205 of the Rules of Procedure and Conduct of Business in Lok Sabha, which provides that there shall be no discussion of the Budget on the day it is presented to the House, in its application to discussion of the Budget for 2022-23 and Supplementary Demands for Grants for 2021-22 of the Government of Union Territory of Jammu and Kashmir, to enable same day presentation of and discussion on the Budget.”

The motion\* was adopted.

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\*The motion was opposed by Shri Manish Tewari and Shri N.K. Premachandran.

**#12.27 P.M.**

**20. Submission by Member**

Shri N.K. Premachandran made a submission regarding increase of wage ceiling for employees being covered under ESI Scheme.

\*Shri Bhupender Yadav responded.

*(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.06 P.M.)*

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#From 12.17 P.M. to 1.03 P.M., Members raised matters of urgent public importance.

\*The Minister of Environment, Forest and Climate Change; and Minister of Labour and Employment (Shri Bhupender Yadav)

**2.06 P.M.**

Time Taken: 5 Hrs. 57 Mts.

- 21. (i) The Budget in respect of the Union Territory of Jammu and Kashmir for 2022-23;**  
**(ii) Demands for Grants in respect of the Union Territory of Jammu and Kashmir for 2022-23;**  
**(iii) Supplementary Demands for Grants in respect of the Union Territory of Jammu and Kashmir for the year 2021-22;**  
**(iv) Supplementary Demands for Grants – Third and Final Batch for 2021-22; and**  
**(v) Demands for Excess Grants for 2018-19**

Combined discussion on the following items of business was taken up together:-

- (i) The Budget in respect of the Union Territory of Jammu and Kashmir for 2022-23;
- (ii) Demands for Grants Nos. 1 to 4, and 6 to 36 in respect of the Union Territory of Jammu and Kashmir for 2022-23;
- (iii) Supplementary Demands for Grants Nos. 3, 8, 15 to 19, 26, 30, 32 and 36 in respect of the Union Territory of Jammu and Kashmir for 2021-22;
- (iv) Supplementary Demands for Grants Nos. 1 to 13, 15, 17 to 27, 29, 31, 33 to 36, 39 to 44, 46, 50 to 54, 56 to 59, 61, 63, 64, 67, 68, 70, 71, 73, 75 to 78, 80, 84 to 94 and 96 to 101 in respect of the Supplementary Demands for Grants – Third and Final Batch for 2021-22; and
- (v) Demands for Excess Grants Nos. 20 and 21 in respect of the Demands for Excess Grants for 2018-19

Shri N.K. Premachandran raised a Point of Order under rule 216.

Thereafter, the Chair gave a ruling\* on the Point of Order raised by Shri N.K. Premachandran.

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\*Original in Hindi. For details, please see the debates for the day.

The following members took part in the combined debate:-

1. Shri Manish Tewari
2. Shri Jugal Kishore Sharma
3. Prof. Sougata Ray
4. Shri Magunta Sreenivasulu Reddy
5. \*Dr. Jitendra Singh
6. Shri Sunil Kumar Pintu
7. Kunwar Danish Ali
8. Smt. Supriya Sule
9. Shri Bhartruhari Mahtab
10. Shri Jamyang Tsering Namgyal
11. Shri Jasbir Singh Gill
12. Shri Hasnain Masoodi
13. Shri E.T. Mohammed Basheer
14. Adv. A.M. Ariff
15. Shri B.B. Patil
16. Shri Asaduddin Owaisi
17. Shri N.K. Premachandran
18. Shri Hanuman Beniwal
19. Shri D. Ravikumar
20. Dr. Thirumaavalavan Tholkappiyan
21. Shri Abdul Khaleque
22. Shri Malook Nagar
23. Shri Ravneet Singh

Smt. Nirmala Sitharaman replied to the combined debate.

All the Demands for Grants Nos. 1 to 4 and 6 to 36 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants (Union Territory of Jammu and Kashmir) for 2022-23 were voted in full.

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\* Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space.

All the Supplementary Demands for Grants Nos. 3, 8, 15 to 19, 26, 30, 32 and 36 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Union Territory of Jammu and Kashmir) for 2021-2022 were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 13, 15, 17 to 27, 29, 31, 33 to 36, 39 to 44, 46, 50 to 54, 56 to 59, 61, 63, 64, 67, 68, 70, 71, 73, 75 to 78, 80, 84 to 94 and 96 to 101 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants – Third and Final Batch for 2021-2022 were voted in full.

All the Demands for Excess Grants Nos. 20 and 21 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Excess Grants for 2018-19 were voted in full.

## **22. Government Bill – Introduced**

*The Jammu and Kashmir Appropriation (No.2) Bill, 2022*

## **23. Government Bill – Passed**

*The Jammu and Kashmir Appropriation (No.2) Bill, 2022*

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

**24. Government Bill – Introduced**

*The Jammu and Kashmir Appropriation Bill, 2022.*

**25. Government Bill – Passed**

*The Jammu and Kashmir Appropriation Bill, 2022.*

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

**26. Government Bill – Introduced**

*The Appropriation (No.3) Bill, 2022.*

**27. Government Bill – Passed**

*The Appropriation (No.3) Bill, 2022.*

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

**28. Government Bill – Introduced**

*The Appropriation (No.2) Bill, 2022.*

**29. Government Bill – Passed**

*The Appropriation (No.2) Bill, 2022.*

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

**8.03 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 15<sup>th</sup> March, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 15, 2022/Phalguna 24, 1943 (Saka)

No. 161

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 181–188 were orally answered. Replies to Starred Question Nos. 189–200 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 2071–2300 were laid on the Table.

**12.01 P.M.**

**3. \*Announcement by the Speaker**

The Speaker made the following announcement:-

“I have to inform the House that I have received the following message from the Hon’ble President:-

‘I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of the Parliament assembled together on 31 January, 2022.’ ”

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\*Original in Hindi. For details, please see the debates for the day.



#### **4. Resignation from the Membership of Lok Sabha**

The Speaker informed the House that Shri Bhagwant Mann, an elected member from the Sangrur Parliamentary Constituency of Punjab resigned from the membership of Lok Sabha and that he had accepted his resignation with effect from 14 March, 2022.

#### **12.03 P.M.**

#### **5. Papers laid on the Table**

The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Rural Development for the year 2022-2023.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2022-2023.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries for the year 2022-2023.
- (2) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry for the year 2020-2021.
  - (ii) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Ministry of Heavy Industries for the year 2021-2022.

- (iii) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2020-2021.
  - (iv) Memorandum of Understanding between the Hindustan Salts Limited and the Ministry of Heavy Industries for the year 2021-2022.
  - (v) Memorandum of Understanding between the HMT Limited and the Ministry of Heavy Industries for the year 2020-2021.
  - (vi) Memorandum of Understanding between the Bharat Heavy Electricals Limited and the Ministry of Heavy Industries for the year 2021-2022.
  - (vii) Memorandum of Understanding between the Cement Corporation of India Limited and the Ministry of Heavy Industries for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bengaluru, for the year 2020-2021.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Statement regarding Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2020-2021.
  - (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2020-2021, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy of the First Statutes of the Rashtriya Raksha University, 2022 (Hindi and English versions) published in Notification No. F. No. RRU/URO/Statute/2022/001(E) in Gazette of India dated 21<sup>st</sup> February, 2022 under sub-section (2) of Section 51 of the Rashtriya Raksha University Act, 2020.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 148 of the Delhi Police Act, 1978 :-

(i) The Delhi Police (General Conditions of Services) (Amendment) Rules, 2021 published in Notification No. F. No. 13/7/2012/HP-1/Estt./3057 to 3062 in Delhi Gazette dated 11<sup>th</sup> January, 2022.

(ii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2022 published in Notification No. F. No. 16/18/2020/HP-1/Estt./3462 to 3468 in Delhi Gazette dated 11<sup>th</sup> February, 2022.

(iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2022 published in Notification No. F. No. 16/20/2020/HP-1/Estt./3476 to 3482 in Delhi Gazette dated 11<sup>th</sup> February, 2022.

(iv) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2022 published in Notification No. F. No. 16/22/2020/HP-1/Estt./3469 to 3475 in Delhi Gazette dated 11<sup>th</sup> February, 2022.

(v) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2022 published in Notification No. F. No. 16/12/2020/HP-1/Estt./3562 to 3568 in Delhi Gazette dated 18<sup>th</sup> February, 2022.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2020-2021.
  - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2020-2021.
  - (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the

National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
  - (5)
    - (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Vikas Parishad Charitable Trust Punjab, Ludhiana, for the year 2020-2021, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Vikas Parishad Charitable Trust Punjab, Ludhiana, for the year 2020-2021.
  - (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
  - (7)
    - (i) A copy of the Annual Report (Hindi and English versions) of the Type Writing Institution and Rural Development Service, Thoubal, Manipur, for the year 2016-2017, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Type Writing Institution and Rural Development Service, Thoubal, Manipur, for the year 2016-2017.
  - (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Association for Social Reconstructive Activities, Cuttack, Odisha, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association for Social Reconstructive Activities, Cuttack, Odisha, for the year 2016-2017.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Pragathi Charities, Nellore, Andhra Pradesh, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pragathi Charities, Nellore, Andhra Pradesh, for the year 2016-2017.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Vikas Social Service Society, Kannur, Kerala, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vikas Social Service Society, Kerala, for the year 2014-2015.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Voluntary Organization of Rural Development Society, Kurnool,

Andhra Pradesh, for the year 2016-2017, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voluntary Organization of Rural Development Society, Kurnool, Andhra Pradesh, for the year 2016-2017.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Integrated Institute for the Disabled, Varanasi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Integrated Institute for the Disabled, Varanasi, for the year 2015-2016.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Shree Ramana Maharishi Academy for the Blind, Bangalore, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shree Ramana Maharishi Academy for the Blind, Bangalore, for the year 2016-2017.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Alakendu Bodh Niketan Residential, Kolkata, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Alakendu Bodh Niketan Residential, Kolkata, for the year 2020-2021.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Chetna, Bilaspur, Himachal Pradesh, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chetna, Bilaspur, Himachal Pradesh, for the year 2019-2020.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Youth Affairs and Sports for the year 2022-2023.
- (2) Output Outcome Monitoring Framework of the Ministry of Youth Affairs and Sports for the year 2022-2023.



## **6. Reports of Committee on Government Assurances**

Shri Rajendra Agrawal presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Fifty-fourth Report (17<sup>th</sup> Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Education (Department of Higher Education)'.
- (2) Fifty-fifth Report (17<sup>th</sup> Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment)'.
- (3) Fifty-sixth Report (17<sup>th</sup> Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
- (4) Fifty-seventh Report (17<sup>th</sup> Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.
- (5) Fifty-eighth Report (17<sup>th</sup> Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Railways'.

## **7. Reports of Standing Committee on Labour, Textiles and Skill Development**

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

- (1) Thirtieth Report on 'Demands for Grants (2022-23)' of the Ministry of Labour & Employment.
- (2) Thirty-first Report on 'Demands for Grants (2022-23)' of the Ministry of Textiles.
- (3) Thirty-second Report on 'Demands for Grants (2022-23)' of the Ministry of Skill Development & Entrepreneurship.

## **8. Reports of Standing Committee on Science and Technology, Environment, Forests and Climate Change**

Shri Ram Shiromani Verma laid on the Table the following Reports (Hindi & English versions) of the Standing Committee on Science and Technology, Environment, Forests and Climate Change:-

- (1) Three Hundred Fifty-eighth Report on Demands for Grants (2022-23) of the Department of Atomic Energy.
- (2) Three Hundred Fifty-ninth Report on Demands for Grants (2022-23) of the Department of Biotechnology.
- (3) Three Hundred Sixtieth Report on Demands for Grants (2022-23) of the Department of Scientific and Industrial Research.
- (4) Three Hundred Sixty-first Report on Demands for Grants (2022-23) of the Department of Science and Technology.
- (5) Three Hundred Sixty-second Report on Demands for Grants (2022-23) of the Department of Space.
- (6) Three Hundred Sixty-third Report on Demands for Grants (2022-23) of the Ministry of Environment, Forest and Climate Change.
- (7) Three Hundred Sixty-fourth Report on Demands for Grants (2022-23) of the Ministry of Earth Sciences.

## **9. Report of Business Advisory Committee**

Shri Arjun Ram Meghwal presented the Thirtieth Report of Business Advisory Committee.

**12.07 P.M.****10. Statements by Ministers**

- (1) The Minister of Defence (Shri Raj Nath Singh) made a statement regarding 'Inadvertent firing of Missile' on 9<sup>th</sup> March, 2022.
- (2)\* The Minister of External Affairs (Dr. Subrahmanyam Jaishankar) made a statement regarding 'the situation in Ukraine'.
- (3) The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 26<sup>th</sup> Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2021-2022) pertaining to the Ministry of Food Processing Industries.

**11. Motion regarding Joint Committee on Offices of Profit**

Dr. Satya Pal Singh moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect three Members of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Shri V. Vijayasai Reddy, M.P., Dr. Sasmit Patra, M.P. and Shri Mahesh Poddar, M.P. from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

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\*Made from 4.04 P.M. to 4.24 P.M.

**12.10 P.M.****12. Motions for election to Committee on Welfare of Other Backward Classes**

(i) Shri Rajesh Verma moved the following motion :-

“That in pursuance of para (3) of item at Sl. No. 7 containing the Motion adopted by the House on 24.06.2019, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee.”

The motion was adopted.

(ii) Shri Rajesh Verma moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect ten members from amongst the members of the Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee.”

The motion was adopted.

**13. Motion**

Shri Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the Twenty-ninth Report of the Business Advisory Committee presented to the House on 14<sup>th</sup> March, 2022."

The motion was adopted.

**#12.13 P.M.**

**14. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jagdambika Pal regarding need to address the problem of rising cement and steel prices.
- (2) Smt. Rama Devi regarding need to set up a Post Office at Hansaur Village, Sitamarhi district, Bihar.
- (3) Smt. Ranjeeta Koli regarding need to address the problem of shortage of drinking water in Sikar district, Rajasthan.
- (4) Shri Sanjay Seth regarding need to stop the practice of dividing people along caste and religious lines during election time.
- (5) Shri Ravindra Kushawaha regarding need to set up an office in Salempur parliamentary constituency, Uttar Pradesh to facilitate export of fruits, vegetables and flowers grown in the region.
- (6) Shri Rahul Kaswan regarding need to give Nohar and Sidhmukh region of Churu parliamentary constituency, Rajasthan its allocated share of water from Bhakra Main line.
- (7) Dr. Krishna Pal Singh Yadav regarding need to establish a Central University in Guna, Madhya Pradesh.
- (8) Shri Ajay Nishad regarding construction of bridge on river Bagmati in Muzaffarpur parliamentary constituency, Bihar.
- (9) Shri Sunil Kumar Singh regarding need to accelerate the pace of implementation of Jal Jeevan Mission in Jharkhand particularly in Chatra parliamentary constituency.

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#From 12.13 P.M. to 12.18 P.M., Members raised matters of urgent public importance.

- (10) Shri Vishnu Dayal Ram regarding need for electrification of villages in Palamu and Garhwa districts of Jharkhand.
- (11) Shri Mohanbhai Kalyanji Kundariya regarding need to convert Jasdan - Botad metre gauge railway line into broad gauge.
- (12) Shri Raju Bista regarding Ropeway projects in Darjeeling.
- (13) Shri Gaurav Gogoi regarding youth joining insurgent groups in Assam.
- (14) Shri Rajmohan Unnithan regarding construction of a RoB at Kottikkulam Railway Station.
- (15) Ms. Kanimozhi Karunanidhi regarding fate of Ukraine returnee medical students.
- (16) Shri P. Velusamy regarding provision of 1<sup>st</sup> class coach in Tuticorin Express and also increase in its frequency.
- (17) Smt. Vanga Geetha Viswanath regarding reforms in medical field.
- (18) Prof. Saugata Roy regarding future of Ukraine returnee medical students.
- (19) Shri Krupal Balaji Tumane regarding implications of technological shift for employees of Doordarshan & Akashvani.
- (20) Dr. Alok Kumar Suman regarding train facilities at Thawe Junction.
- (21) Shri Kotha Prabhakar Reddy regarding review of existing guidelines relating to lease of lands in cantonment areas.
- (22) Shri Srinivas Kesineni regarding financial situation of Andhra Pradesh.
- (23) Dr. M.P. Abdussamad Samadani regarding likely hike in fuel price by Petroleum companies.
- (24) Shri Hanuman Beniwal regarding devolution of power to Consumer Courts for redressal of complaints pertaining to power companies.
- (25) Shri Thomas Chazhikadan regarding wild animals menace in Kerala.

**12.18 P.M.**

**15. The Union Budget –2022-2023 – Demands for Grants**

Time Allotted: 12 Hrs.  
Time Taken : 11 Hrs. 21 Mts.  
Balance: 39 Mts..

Discussion on the Demand for Grant No. 85 under the control of the Ministry of Railways commenced.

The Speaker made the #announcement relating to moving of cut motions.

The following members took part in the debate:-

1. Shri Suresh Kodikunnil
2. Col. Rajyavardhan Singh Rathore
3. Smt. Kanimozhi Karunanidhi
4. Smt. Satabdi Roy (Banerjee)
5. \*Smt. Saptagiri Sankar Ulaka
6. \*Shri P.R. Natarajan
7. Smt. Chinta Anuradha
8. Shri Gajanan Chandrakant Kirtikar
9. \*Dr. Umesh G. Jadhav
10. Shri Manoj Kumar Tiwari
11. Shri Sunil Kumar Pintu
12. Shri Bhartruhari Mahtab
13. Shri Shyam Singh Yadav
14. Shri Kotha Prabhakar Reddy
15. \*Shri K. Subbarayan

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#Original in Hindi. For details, please see the debates for the day.

\*Written speeches were laid on the Table.

16. Shri Sunil Dattatray Tatkare
17. Dr. Mohammad Jawed
18. Smt. Rama Devi
19. Smt. Aparupa Poddar
20. Dr. Venkata Satyavathi Beesetti
21. \*Shri Raju Bista
22. Smt. Ranjanben Dhananjay Bhatt
23. \*Adv. Dean Kuriakose
24. Shri E.T. Mohammed Basheer
25. \*Shri Mitesh Rameshbhai Patel
26. Shri Arvind Ganpat Sawant
27. Shri Jugal Kishore Sharma
28. \*Shri Vijay Kumar
29. \*Shri C.N. Annadurai
30. Adv. A.M. Ariff
31. Dr. Amar Singh
32. Shri Chandeshwar Prasad
33. Shri N.K. Premachandran
34. \*Shri Dileshwar Kamait
35. Shri Thomas Chazhikadan
36. Shri Hanuman Beniwal
37. Smt. Navneet Ravi Rana
38. \*Smt. Supriya Sule
39. \*Shri Durai Murugan Kathir Anand
40. Shri Anurag Sharma
41. \*Shri Janardhan Singh Sigriwal

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\*Written speeches were laid on the Table.



42. Dr. A. Chellakumar
43. \*Shri Omprakash Bhupalsingh alias Pavan Rajenimbalkar
44. \*Shri Kanakmal Katara
45. Shri Hasnain Masoodi
46. \*Shri Sudhakar Tukaram Shrangare
47. \*Shri V.K. Sreekandan
48. Dr. Alok Kumar Suman
49. Shri Sri Krishna Devarayalu Lavu
50. Dr. Shrikant Eknath Shinde
51. Shri Shriniwas Dadasaheb Patil
52. Shri Ajay Tamta
53. \*Shri Ramcharan Bohra
54. \*Shri Nihal Chand Chauhan
55. \*Dr. Manoj Rajoria
56. Shri P. Ravindhranath
57. Shri Ram Shiromani Verma
58. Shri Janardan Mishra
59. Smt. Vanga Geetha Viswanath
60. Shri Rajmohan Unnithan
61. Ms. Nusrat Jahan Ruhi
62. \*Dr. Rajdeep Roy
63. Shri Arun Sao
64. \*Shri Ganesh Singh
65. Shri Rahul Ramesh Shewale
66. \*Shri Parbatbhai Savabhai Patel

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\*Written speeches were laid on the Table.

67. Dr. Sukanta Majumdar
68. \*Smt. Sharda Anilkumar Patel
69. Shri Gurjeet Singh Aujla
70. Shri Akshaibar Lal
71. \*Shri Bhagirath Choudhary
72. Shri Vijay Kumar
73. Shri Kalyan Banerjee
74. Shri Shrirang Appa Barne
75. Shri M.K. Raghavan
76. Shri Ritesh Pandey
77. \*Shri Sumedhanand Saraswati
78. Shri Kinjarapu Ram Mohan Naidu
79. Shri Radha Mohan Singh
80. Shri Santokh Singh Chaudhary
81. Shri Bidyut Baran Mahato
82. Shri Balubhau Narayanrao alias Suresh Dhanorkar
83. Shri Dharmendra Kumar Kashyap
84. Shri Haji Fazlur Rehman
85. \*Smt. Ranjeeta Koli
86. Shri Gopal Chinayya Shetty
87. Shri B.B. Patil
88. \*Shri R.K. Singh Patel
89. \*Shri Jaswantsinh Sumanbhai Bhabhor
90. Shri Anil Firojia
91. Shri Prince Raj

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\*Written speeches were laid on the Table.

92. Shri Chandra Prakash Joshi
93. Shri Uttam Kumar Nalamada Reddy
94. Shri Subhash Chandra Baheria
95. Dr. S.T. Hasan
96. Shri Devendra alias Bhole Singh
97. Dr. Jaisiddeshwar Shivacharya Mahaswamiji
98. Shri Kuruva Gorantla Madhav
99. Shri Gajendra Singh Patel
100. Shri Malook Nagar
101. Dr. Jayanta Kumar Roy
102. Shri Sanganna Amarappa Karadi
103. Shri Balak Nath
104. Shri Unmesh Bhaiyyasaheb Patil
105. Shri Rahul Kaswan
106. Dr. Nishikant Dubey
107. \*Kunwar Pushpendra Singh Chandel

The discussion was not concluded.

**11.59 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 16<sup>th</sup> March, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*Written speeches were laid on the Table.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, March 16, 2022/Phalguna 25, 1943 (Saka)

No. 162

**11.00 A.M.**

### **1. Starred Questions**

Starred Question Nos. 201–209 were orally answered. Replies to Starred Question Nos. 210–220 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

**12.01 P.M.**

### **3. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) A copy of the Review by the Government of the working of the

National Research Development Corporation, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Excellence in Basic Sciences, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Excellence in Basic Sciences, Mumbai, for the year 2020-2021.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table a copy of the Food Corporation of India (Staff) (First Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. EP.1(2)/2021 in Gazette of India dated 27<sup>th</sup> January, 2022 under sub-section (5) of Section 45 of the Food Corporations Act, 1964.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

## FIFTEENTH LOK SABHA

- |                     |                         |
|---------------------|-------------------------|
| 1. Statement No. 31 | Eleventh Session, 2012  |
| 2. Statement No. 30 | Twelfth Session, 2012   |
| 3. Statement No. 28 | Fifteenth Session, 2014 |

## SIXTEENTH LOK SABHA

- |                      |                          |
|----------------------|--------------------------|
| 4. Statement No. 28  | Second Session, 2014     |
| 5. Statement No. 28  | Third Session, 2014      |
| 6. Statement No. 27  | Fourth Session, 2015     |
| 7. Statement No. 24  | Sixth Session, 2015      |
| 8. Statement No. 21  | Seventh Session, 2016    |
| 9. Statement No. 23  | Eighth Session, 2016     |
| 10. Statement No. 22 | Ninth Session, 2016      |
| 11. Statement No. 20 | Eleventh Session, 2017   |
| 12. Statement No. 19 | Twelfth Session, 2017    |
| 13. Statement No. 15 | Fourteenth Session, 2018 |
| 14. Statement No. 16 | Fifteenth Session, 2018  |
| 15. Statement No. 13 | Sixteenth Session, 2018  |

## SEVENTEENTH LOK SABHA

- |                      |                       |
|----------------------|-----------------------|
| 16. Statement No. 12 | First Session, 2019   |
| 17. Statement No. 9  | Second Session, 2019  |
| 18. Statement No. 8  | Third Session, 2020   |
| 19. Statement No. 8  | Fourth Session, 2020  |
| 20. Statement No. 7  | Fifth Session, 2021   |
| 21. Statement No. 6  | Sixth Session, 2021   |
| 22. Statement No. 1  | Seventh Session, 2021 |

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2020-2021.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2020-2021.

(ii) Annual Report of the PEC Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Accounts (Hindi and English versions) of the NEIA (National Export Insurance Account) Trust, New Delhi, for the year 2020-2021, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the NEIA (National Export Insurance Account) Trust, New Delhi, for the year 2020-2021.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions)

between the Cotton Corporation of India Limited and the Ministry of Textiles for the year 2021-2022.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) on behalf of the Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Bharat Sanchar Nigam Limited and the Department of Telecommunications, Ministry of Communications, for the year 2021-2022.
  - (ii) Memorandum of Understanding between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications, Ministry of Communications, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the



Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2020-2021.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885 and sub-section (4) of Section 10 of the Indian Wireless Telegraphy Act, 1933:-
  - (i) The Use of Low Power Equipment in the Frequency Bank 865-868 MHz for Short Range Devices (Exemption from Licence) Rules, 2021 published in Notification No. G.S.R.853(E) in Gazette of India dated 13<sup>th</sup> December, 2021.
  - (ii) The Use of Very Low Power Radio Frequency Devices or Equipments for Inductive Applications (Exemption from License) Rules, 2021 published in Notification No. G.S.R.870(E) in Gazette of India dated 21<sup>st</sup> December, 2021.

#### **4. Reports of Public Accounts Committee**

Shri Adhir Ranjan Chowdhury presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2021-22):-

- (1) Forty-fourth Report on 'Functioning of Credit Guarantee Fund Trust for Micro and Small Enterprises'.
- (2) Forty-fifth Report on 'Non-deduction of Tax at Source'.
- (3) Forty-sixth Report on 'Generation and Distribution of Power in Lakshadweep Islands'.
- (4) Forty-seventh Report on Action taken by the Government on the Observations/ Recommendations of the Committee contained in

their Fourteenth Report (Seventeenth Lok Sabha) on 'The Accelerated Irrigation Benefits Programme'.

## **5. Reports of Committee on Papers laid on the Table**

Shri Ritesh Pandey presented the Seventy-fourth to Seventy-seventh Reports (Original/Action Taken) (Hindi and English versions) of the Committee on Papers Laid on the Table (2021-2022).

## **6. Reports of Standing Committee on Defence**

Shri D.V. Sadananda Gowda presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Twenty-sixth Report (17<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on 'Demands for Grants of the Ministry of Defence for the year 2022-23 on General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen and Defence Pensions (Demand Nos. 19 and 22)'.  
(2) Twenty-seventh Report (17<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on 'Demands for Grants of the Ministry of Defence for the year 2022-23 on Army, Navy, Air Force, Joint Staff, Military Engineer Services, Ex-Servicemen Contributory Health Scheme and Sainik Schools (Demand Nos. 20 and 21)'.  
(3) Twenty-eighth Report (17<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on 'Demands for Grants of the Ministry of Defence for the year 2022-23 on Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 21)'.

- (4) Twenty-ninth Report (17<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on 'Demands for Grants of the Ministry of Defence for the year 2022-23 on Directorate of Ordnance (Coordination and Services) – New DPSUs, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (Demand Nos. 20 and 21)'.

## **7. Reports of Standing Committee on Rural Development & Panchayati Raj**

Shri Prataprao Jadhav presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Twenty-first Report on Action taken by the Government on the recommendations contained in the Sixteenth Report (Seventeenth Lok Sabha) on 'Pradhan Mantri Awaas Yojana - Gramin (PMAY-G)' pertaining to the Department of Rural Development (Ministry of Rural Development).
- (2) Twenty-second Report on Examination of Demands for Grants (2022-23) of the Department of Rural Development (Ministry of Rural Development).
- (3) Twenty-third Report on Examination of Demands for Grants (2022-23) of the Department of Land Resources (Ministry of Rural Development).
- (4) Twenty-fourth Report on Examination of Demands for Grants (2022-23) of the Ministry of Panchayati Raj.

## **8. Reports of Standing Committee on Education, Women, Children, Youth and Sports**

Dr. Dhal Singh Bisen laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:-

- (1) 336<sup>th</sup> Report on Demands for Grants (2022-23) of the Department of School Education and Literacy, Ministry of Education.
- (2) 337<sup>th</sup> Report on Demands for Grants (2022-23) of the Department of Higher Education, Ministry of Education.
- (3) 338<sup>th</sup> Report on Demands for Grants (2022-23) of the Ministry of Women and Child Development.
- (4) 339<sup>th</sup> Report on Demands for Grants (2022-23) of the Ministry of Youth Affairs and Sports.

### **12.06 P.M.**

## **9. Statements by Ministers**

- (1) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid the following statements regarding:-
  - (i) the status of implementation of the recommendations contained in the 353<sup>rd</sup> Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on action taken by the Government on the

recommendations/observations contained in 343<sup>rd</sup> Report of the committee on Demands for Grants (2021-22) pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology.

- (ii) the status of implementation of the observations/ recommendations contained in the 354<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on action taken by the Government on the recommendations/observations contained in 344<sup>th</sup> Report of the committee on Demands for Grants (2021-22) pertaining to the Department of Science and Technology, Ministry of Science and Technology.

(2) The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) on behalf of the Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid the following statements regarding:-

- (i) the status of implementation of the recommendations contained in the 157<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Commerce on action taken by the Government on the recommendations contained in 153<sup>rd</sup> Report of the committee on Demands for Grants (2020-21) (Demand No. 11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.
- (ii) the status of implementation of the recommendations contained in the 161<sup>st</sup> Report of the Department-related Parliamentary Standing Committee on Commerce on "Review of the Intellectual

Property Rights Regime in India" pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

## **12.09 P.M.**

### **10. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the week commencing Monday, the 21<sup>st</sup> March, 2022.

### **11. Motion**

Shri Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on 15<sup>th</sup> March, 2022."

The motion was adopted.

## **\*12.11 P.M.**

### **12. Announcement by the Speaker regarding cancellation of sitting**

The Speaker made the announcement<sup>%</sup> regarding cancellation of sitting of the House fixed for Thursday, the 17<sup>th</sup> March, 2022.

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<sup>%</sup>Original in Hindi. For details, see the debates for the day.

\*From 12.11 P.M. to 2.05 P.M., Members raised matters of urgent public importance.

## **2.06 P.M.**

### **13. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kunwar Pushpendra Singh Chandel regarding need to include 'Alha Khand'- epic poetic works in UNESCO's Intangible Cultural Heritage.
- (2) Shri Parbatbhai Savabvhai Patel regarding acquisition of land for Tharad-Ahmedabad National Highway.
- (3) Shri Ganesh Singh regarding need to take steps to address malnutrition particularly in Satna parliamentary constituency, Madhya Pradesh.
- (4) Shri Rajesh Verma regarding utilisation of vacant defence land in Sitapur district, Uttar Pradesh.
- (5) Shri Rattan Lal Kataria regarding need to develop Panchkula city in Ambala parliamentary constituency as a Smart city.
- (6) Shri Ramesh Bidhuri regarding alleged shoddy construction of sewer lines in Palam and Sadhnagar area in Delhi.
- (7) Shri Subhash Chandra Baheria regarding implementation of traffic rules.
- (8) Dr. Ramapati Ram Tripathi regarding need to establish an Indian Institute of Management in Deoria Parliamentary constituency, Uttar Pradesh.
- (9) Shri Ashok Mahadeorao Nete regarding need to permit farmers in backward and tribal areas to register their complaints regarding loss of their crops through conventional methods.
- (10) Shri Nihal Chand Chauhan regarding need to establish a centre of ICAR or an Agriculture University in Sriganganagar parliamentary constituency, Rajasthan.
- (11) Shri Ashok Kumar Rawat regarding need to continue the operation of level crossing No. 47-C and 28-C in Misrikh parliamentary constituency, Uttar Pradesh.

- (12) Shri Khagen Murmmu regarding new train facilities at Malda Town Railway Station, West Bengal.
- (13) Shri Gopal Chinayya Shetty regarding need to develop, conserve and beautify ancient caves situated in North Mumbai parliamentary constituency, Maharashtra.
- (14) Shri Balubhau alias Suresh Narayan Dhannorkar regarding need to set up a Textiles Park in Chandrapur, Maharashtra.
- (15) Shri Kodikunnil Suresh regarding establishment of a National Corporation for the Welfare of converted Dalit Christians.
- (16) Shri (Adv.) Dean Kuriakose regarding implementation of a Tribal Circuit in Idukki under Swadesh Darshan Scheme.
- (17) Dr. T.R. Paarivendhar regarding celebration of Tolkappiyar Day in the country.
- (18) Smt. Aparupa Poddar regarding changes in minimum age for admission in class I in Kendriya Vidyalayas.
- (19) Smt. Sajda Ahmed regarding opening of a new Kendriya Vidyalaya in Uluberia Parliamentary Constituency.
- (20) Shri Sadashiv Kisan Lokhande regarding need to facilitate establishment of new Ethanol Plants in Maharashtra.
- (21) Shri Mahabali Singh regarding need to construct a bridge on Punpun river near Chiraili village in Nabinagar block in Karakat parliamentary constituency, Bihar.
- (22) Shri Shyam Yadav Singh regarding completion of works pertaining to Medical college at Jaunpur, Uttar Pradesh.
- (23) Shri P. Ravindhranath regarding filling up of vacancies in Kendriya Vidyalayas Schools in Tamil Nadu.



**2.06 P.M.**

**14. The Union Budget –2022-2023 – Demands for Grants**

Time Taken : 12 Hrs. 59 Mts.

Further discussion on the Demand for Grant No. 85 under the control of the Ministry of Railways continued.

Shri Adhir Ranjan Chowdhury took part in the debate.

The following members laid their written speeches on the Table:-

1. Dr. Bharatiben Dhirubhai Shiyal
2. Dr. Kalanidhi Veeraswamy
3. Smt. Gitaben Vajesingbhai Rathva
4. Shri Dulal Chandra Goswami
5. Adv. Adoor Prakash
6. Shri Ashok Mahadeorao Nete
7. Shri Devji M. Patel
8. Shri Ganesan Selvam
9. Shri Ratansinh Magansinh Rathod
10. Shri Hasmukhbhai Somabhai Patel
11. Shri Soyam Bapu Rao
12. Shri A. Ganeshamurthi
13. Shri Sanjay Seth
14. Shri A.K.P. Chinraj
15. Dr. Sujay Radhakrishna Vikhepatil
16. Dr. Dhal Singh Bisen
17. Shri Uday Pratap Singh
18. Shri D.K. Suresh
19. Smt. Riti Pathak
20. Shri Arun Kumar Sagar
21. Shri Ashok Kumar Rawat

22. Shri Sunil Kumar Singh
23. Shri Girish Chandra
24. Shri Mohanbhai Kalyanji Kundariya
25. Smt. Sandhya Ray
26. Shri Jayadev Galla
27. Dr. T.R. Paarivendhar
28. Shri Dipsinh Shankarsinh Rathod
29. Shri Raja Amareshwara Naik
30. Shri Jagdambika Pal
31. Shri Rakesh Singh
32. Smt. Poonamben Hematbhai Maadam
33. Shri Ravindra Kushwaha
34. Smt. Raksha Nikhil Khadse

Shri Ashwini Vaishnaw replied to the debate.

The Demand for Grant No. 85 (both Revenue Account and Capital Account) for which the Ministry of Railways is responsible for the amounts shown under column 3 of the printed list of Demands for Grants – Budget (General) for 2022-2023 was voted in full.

#### **#15. Observation by the Speaker**

The Speaker appealed to the Members to maintain decorum and dignity of the House.

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<sup>#</sup>Made at 3.30 P.M. Original in Hindi. For details, please see the debates for the day.

**3.45 P.M.**

**16. The Union Budget –2022-2023 – Demands for Grants**

Time Allotted: 04 Hrs.  
Time Taken : 2 Hrs. 15 Mts.  
Balance: 1 Hr. 45 Mts.

Discussion on the Demand for Grant No. 86 under the control of the Ministry of Road Transport and Highways commenced.

The Speaker made the # announcement relating to moving of cut motions.

13 cut motions (Nos. 13 to 25) relating to the Ministry of Road Transport and Highways were moved.

The following members took part in the debate:-

1. Shri Anumula Revanth Reddy
2. Shri Jagdambika Pal
3. Dr. Gautham Sigamani Pon
4. Shri Kalyan Banerjee
5. Shri Shrirang Appa Barne
6. Shri Pinaki Misra
7. Shri Girish Chandra
8. Shri Ramulu Pothuganti
9. Shri Ganesh Singh
10. Shri Vincent H. Pala

The discussion was not concluded.

**6.00 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Monday, the 21<sup>st</sup> March, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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#Original in Hindi. For details, please see the debates for the day.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Monday, March 21, 2022/Phalguna 30, 1943 (Saka)

No. 163

**11.00 A.M.**

### 1. Questions

- (i) Starred Question Nos. 241–249 were orally answered. Replies to Starred Question Nos. 250–260 were laid on the Table. Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.
- (ii) As the sitting of Lok Sabha fixed for Thursday, the 17<sup>th</sup> March, 2022 was cancelled, the replies to Starred Question Nos. 221–240 listed for that day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2531–2760 would also be printed in the official report for the day.

**12.01 P.M.**

### 2. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) A copy of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2022

(Hindi and English versions) published in Notification No. IBBI/2021-22/GN/REG/080 in Gazette of India dated 9<sup>th</sup> February, 2022 under Section 241 of the Insolvency and Bankruptcy Code, 2016.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (i) The National Financial Reporting Authority (Recruitment, Salary, Allowances and Other Terms and Conditions of Service of Secretary, Officers and Other Employees of Authority) Amendment Rules, 2022 published in Notification No. G.S.R.4(E) published in Gazette of India dated 4<sup>th</sup> January, 2022.
- (ii) The National Financial Reporting Authority (Manner of Appointment and other Terms and Conditions of Service of Chairperson and Members) Amendment Rules, 2022 published in Notification No. G.S.R.165(E) published in Gazette of India dated 28<sup>th</sup> February, 2022.
- (iii) S.O.35(E) published in Gazette of India dated 4<sup>th</sup> January, 2022, delegating powers to the National Financial Reporting Authority for the purpose of the appointment to the posts of Chief General Manager, General Manager, Deputy General Manager, Assistant General Manager, Manager, Assistant Manager, Personal or General Assistant, Sr. PS, Personal Secretary and Driver in the National Financial Reporting Authority.
- (iv) The Companies (Registration Offices and Fees) Amendment Rules, 2022 published in Notification No. G.S.R.12(E) published in Gazette of India dated 12<sup>th</sup> January, 2022.
- (v) The Companies (Accounts) Amendment Rules, 2022 published in Notification No. G.S.R.107(E) published in Gazette of India dated 11<sup>th</sup> February, 2022.

(3) A copy of the Limited Liability Partnership (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.109(E) in Gazette of India dated 11<sup>th</sup> February, 2022 under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.

(4) A copy of the Notification No. S.O.623(E) (Hindi and English versions) published in Gazette of India dated 11<sup>th</sup> February, 2022, delegating power of Central Government to Regional Directors under Section 458 of the Companies Act, 2013.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2019-2020, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2020-2021, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2020-2021.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Research Institute, Vrindavan, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Research Institute, Vrindavan, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2019-2020.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Buddhist Cultural Studies, Tawang Monasty, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Buddhist Cultural Studies, Tawang Monasty, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Gaden Rabgyeling Monastic School, Bomdila, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gaden Rabgyeling Monastic School, Bomdila, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Library of Tibetan Works and Archives, Dharamsala, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Library of Tibetan Works and Archives, Dharamsala, for the year 2020-2021.



- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Prayagraj, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Prayagraj, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2019-2020.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha UT of Jammu and Kashmir, Srinagar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha UT of Jammu and Kashmir, Srinagar, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh School Education Society (Samagra Shiksha), Shimla, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh School Education Society (Samagra Shiksha), Shimla, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Chhattisgarh, Raipur, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Chhattisgarh, Raipur, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of School Education (Samagra Shiksha), Jaipur, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of School Education (Samagra Shiksha), Jaipur, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (3) above.

- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Raichur, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Raichur, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Raichur, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Ranchi, Ranchi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Ranchi, Ranchi, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kottayam, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kottayam, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Vadodara, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Vadodara, for the year 2019-2020.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Chittoor, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Chittoor, for the year 2019-2020.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the First Statutes of the Indian Institute of Information Technology Design and Manufacturing, Kurnool (Hindi and English versions) published in Notification No. F. No. 79-1/2021-TS.I in Gazette of India dated 21<sup>st</sup> February, 2022 under Section 50 of the Indian Institute of Information Technology Act, 2014.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Surat, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Surat, for the year 2017-2018, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Surat, for the year 2017-2018.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part-I & II), Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2020-2021.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2020-2021, together with Audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2020-2021.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2019-2020, together with Audit report thereon.

- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bengaluru, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bengaluru, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bengaluru, for the year 2020-2021.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Berhampur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Berhampur, for the year 2020-2021.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 2020-2021.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

- (30) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Odisha, Koraput, for the year 2020-2021, together with Audit Report thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

### **3. Message from Rajya Sabha**

Secretary General reported a message from Rajya Sabha that at its sitting held on the 21<sup>st</sup> December, 2022, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate one member from Rajya Sabha *vice* Dr. Banda Prakash, resigned from the Rajya Sabha on w.e.f. 4<sup>th</sup> December, 2021, to associate with the Committee on Welfare of Other Backward Classes for the remaining period of the term of the Committee and also communicated the name of Shri Jugalsinh Lokhandwala, Member of Rajya Sabha who has been elected to the said Committee

### **4. Reports of Standing Committee on Chemicals and Fertilizers**

Shri Uday Pratap Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2021-22):-

- (1) Thirty-first Report on the subject 'Availability of Medicines and Medical Devices for COVID Management' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (2) Thirty-second Report on 'Demands for Grants (2022-23)' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).



- (3) Thirty-third Report on 'Demands for Grants (2022-23)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (4) Thirty-fourth Report on 'Demands for Grants (2022-23)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

## **5. Reports of Standing Committee on Communications and Information Technology**

Dr. Shashi Tharoor presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2021-22):-

- (1) Thirty-second Report on 'Demands for Grants (2022-23)' relating to the Ministry of Communications (Department of Telecommunications).
- (2) Thirty-third Report on 'Demands for Grants (2022-23)' relating to the Ministry of Communications (Department of Posts).
- (3) Thirty-fourth Report on 'Demands for Grants (2022-23)' relating to the Ministry of Information and Broadcasting.
- (4) Thirty-fifth Report on 'Demands for Grants (2022-23)' relating to the Ministry of Electronics and Information Technology.

## **6. Reports of Standing Committee on Industry**

Shri Mohanbhai Kalyanjibhai Kundariya laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 315<sup>th</sup> Report on Demands for Grants (2022-23) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) 316<sup>th</sup> Report on Demands for Grants (2022-23) pertaining to the Ministry of Heavy Industries.

**12.04 P.M.**

**7. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Devendra Singh Alias Bhole Singh regarding need to expedite construction of overbridges in Akbarpur parliamentary constituency, Uttar Pradesh.
- (2) Shri Gopal Chinayya Shetty regarding need to free Hindu Temples from Government Control.
- (3) Shri Manoj Kumar Tiwari regarding withdrawal of land allocated to Delhi Government by DDA under various schemes due to its non-utilisation.
- (4) Shri Vivek Narayan Shejwalkar regarding strengthening of infrastructure for medical education in the country.
- (5) Dr. Dhal Singh Bisen regarding need to provide uniform financial assistance for construction of houses in rural and urban areas under Pradhan Mantri Awas Yojana.
- (6) Shri Chunni Lal Sahu regarding need to make provision for Anganwadi centres and schools for children of migrant labourers in the vicinity of their work place particularly in Uttar Pradesh.
- (7) Dr. Nishikant Dubey regarding recognition of aborigines of Santhal Pargana.
- (8) Dr. Jai Sidheshwar Shivacharya Mahaswamiji regarding need to include ancient pilgrim centres in Solapur district and its adjoining areas under PRASAD scheme.

- (9) Shri Rahul Kaswan regarding need to ban mobile applications promoting online betting and gambling in the garb of fantasy gaming.
- (10) Shri Ravi Kishan regarding need to set up a Super Speciality Cancer Hospital in Gorakhpur, Uttar Pradesh.
- (11) Shri Vijayakumar alias Vijay Vasanth regarding setting up of rubber research station at Kanyakumari, Tamil Nadu.
- (12) Shri Lavu Srikrishna Devarayalu regarding regulation of App Stores of Technology Companies.
- (13) Shri Sunil Kumar Mondal regarding construction of railway overbridge in Bardhaman Purba, parliamentary constituency, West Bengal.
- (14) Dr. Alok Kumar Suman regarding inclusion of district of Gopalganj under Shyama Prasad Mukherjee Rurban Mission.
- (15) Shri Ram Shiromani Verma regarding need to take necessary measures to extend the benefit of Pradhan Mantri Awas Yojana to eligible people in Shrawasti parliamentary constituency, Uttar Pradesh.
- (16) Shri E.T. Mohammed Basheer regarding problems of Indian students studying medicine in Ukraine.
- (17) Dr. V. Kalanidhi regarding completion of work pertaining to National Waterway-4 in Tamil Nadu.

**12.04 P.M.**

**8. The Union Budget –2022-2023 – Demands for Grants**

Time Taken : 10 Hrs. 05 Mts.

Further discussion on the Demand for Grant No. 86 under the control of the Ministry of Road Transport and Highways, continued.

The following members took part in the debate:-

1. Shri Bharat Ram Margani
2. Dr. S.T. Hasan
3. Shri Sunil Dattatray Tatkare
4. \*Dr. Mohammad Jawed
5. \*Shri K. Subbarayan
6. Shri Chandeshwar Prasad
7. \*Shri Bhartruhari Mahtab
8. \*Shri Sri Krishna Devarayalu Lavu
9. \*Smt. Supriya Sule
10. \*Shri P.P. Chaudhary
11. Dr. M.K. Vishnu Prasad
12. Shri Tapir Gao
13. \*Shri Vijayakumar alias Vijay Vasanth
14. Shri Hasnain Masoodi
15. Shri Sushil Kumar Singh
16. Shri P. Velusamy
17. Shri Devji M. Patel
18. Shri P. Ravindhranath

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\*Written speeches were laid on the Table.

19. \*Shri Hasmukhbhai Samabhai Patel
20. \*Shri Dipsinh Shankarsinh Rathod
21. Smt. Pratibha Singh
22. Adv. A.M. Ariff
23. Kunwar Danish Ali
24. Shri Ram Kripal Yadav
25. Shri Hanuman Beniwal
26. Smt. Navneet Ravi Rana
27. Smt. Kesineni Srinivas
28. \*Smt. Ranjanben Dhananjay Bhatt
29. \*Shri Mohanbhai Kalyanji Kundariya
30. Shri N.K. Premachandran
31. \*Shri P.R. Natarajan
32. Shri Syed Imtiaz Jaleel
33. \*Dr. Bharatiben Dhirubhai Shiyal
34. Shri Kani K. Navas
35. \*Shri Janardan Singh Sigriwal
36. \*Shri C.N. Annadurai
37. Shri Raju Bista
38. Shri Brahmananda Pocha Reddy
39. Dr. Alok Kumar Suman
40. Dr. Dhal Singh Bisen
41. Shri Muniyan Selvaraj
42. \*Shri Mitesh Rameshbhai Patel

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\*Written speeches were laid on the Table.

43. Shri Ram Shiromani Verma
44. Shri Santokh Singh Chaudhary
45. \*Shri V.K. Sreekandan
46. \*Dr. DNV Senthilkumar S.
47. \*Shri Bidyut Baran Mahato
48. Shri Uday Pratap Singh
49. Shri Thomas Chazhikadan
50. \*Shri Ratansinh Magansinh Rathod
51. \*Shri Bharatsinhji Shankarji Dabhi
52. \*Shri Gajanan Chandrakant Kirtikar
53. Shri Rajiv Pratap Reddy
54. \*Shri S.R. Parthiban
55. \*Dr. Shrikant Eknath Shinde
56. Shri Benny Behanan
57. Shri Guman Singh Damor
58. Shri Dulal Chandra Goswami
59. Shri Jadon Chandra Sen
60. Shri Jasbir Singh Gill
61. \*Smt. Gitaben Vajesingbhai Rathva
62. Shri Kanakmal Katara
63. \*Dr. Umesh G. Jadhav
64. \*Shri Ramcharan Bohra
65. \*Shri Kuldeep Rai Sharma
66. Adv. Dean Kuriakose
67. Shri Sangamlal Kadedin Gupta
68. Smt. Aparupa Poddar

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\*Written speeches were laid on the Table.

69. \*Shri Rahul Ramesh Shewale
70. Shri Devendra Singh alias Bhole Singh
71. \*Dr. Talari Rangaiah
72. Shri Manish Tewari
73. Smt. Sunita Duggal
74. \*Shri Sudhakar Tukaram Shrangare
75. Shri Shrinivas Dadasaheb Patil
76. Shri Pratap Simha
77. \*Shri Sumedhanand Saraswati
78. Shri Bhola Singh
79. Shri Raja Amareshwara Naik
80. Shri Dilip Saikia
81. \*Shri Jugal Kishore Sharma
82. Shri Sunil Kumar Singh
83. \*Shri Rakesh Singh
84. Dr. Tholkappiyan Thirumaavalavan
85. Shri Sunil Baburao Mendhe
86. Shri Nihal Chand Chauhan
87. Shri Haji Fazlur Rehman
88. Shri Chandra Prakash Joshi
89. Shri Narendra Kumar
90. Shri Rahul Kaswan
91. Shri Gurjeet Singh Aujla
92. Shri Nayab Singh
93. Dr. Nishikant Dubey
94. \*Dr. Manoj Rajoria

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\*Written speeches were laid on the Table.

95. \*Ms. Ramya Haridas
96. Shri Balak Nath
97. Smt. Ranjeeta Koli
98. Shri Abdul Khaleque
99. Dr. Venkata Satyavathi Beesetti
100. Shri S. Muniswamy
101. Shri Adhir Ranjan Chowdhury
102. \*Shri M. Dhanush Kumar
103. \*Shri Pradeep Kumar Singh
104. \*Smt. Geetha Viswanath Vanga
105. \*Shri Sanganna Amarappa Karadi
106. \*Shri Malook Nagar

The discussion was not concluded.

**#9.37 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 22<sup>nd</sup> March, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*Written speeches were laid on the Table.

#From 7.54 P.M. to 9.37 P.M., Members raised matters of urgent public importance.



# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 22, 2022/Chaitra 1, 1944 (Saka)

No. 164

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 261–264, 265 (clubbed with 274), 266 and 267 were orally answered. Replies to Starred Question Nos. 268–273 and 275–280 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

**12.03 P.M.**

### 3. Papers laid on the Table

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2020-2021.
- (ii) Annual Report of the HMT Limited, Bangalore, for the year 2020-2021, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2020-2021.
  - (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2020-2021.
  - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2020-2021.
  - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (e) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2020-2021.
  - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Ministry of Heavy Industries for the year 2021-2022.
- (ii) Memorandum of Understanding between the Engineering Projects (India) Limited and the Ministry of Heavy Industries for the year 2021-2022.
- (iii) Memorandum of Understanding between the Bridge and Roof Company (I) Limited and the Ministry of Heavy Industries for the year 2021-2022.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Arms (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.31(E) in Gazette of India dated 20<sup>th</sup> January, 2022 under sub-section (3) of Section 44 of the Arms Act, 1959.
- (2) A copy of the Delhi Police (Appointment and Recruitment)(Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. F.

16/19/2020/HP-I/Estt./3555-3561 in Delhi Gazette dated 18<sup>th</sup> February, 2022 under sub-section (2) of Section 148 of the Delhi Police Act, 1978.

#### **4. Messages from Rajya Sabha**

Secretary General reported the following messages from Rajya Sabha :-

- (i) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation (No.3) Bill, 2022, passed by the Lok Sabha on the 14<sup>th</sup> March, 2022.
- (ii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation (No.2) Bill, 2022, passed by the Lok Sabha on the 14<sup>th</sup> March, 2022.

#### **5. Reports of Standing Committee on Energy**

Shri Rajiv Ranjan Singh *alias* Lalan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2021-22):-

- (1) Twenty-second Report on 'Action-taken by the Government on recommendations contained in the Sixth Report (Seventeenth Lok Sabha) of the Committee on Demands for Grants (2021-22) of the Ministry of New and Renewable Energy'.
- (2) Twenty-third Report on 'Action-taken by the Government on recommendations contained in the Seventh Report (Seventeenth Lok Sabha) of the Committee on Demands for Grants (2021-22) of the Ministry of Power'.
- (3) Twenty-fourth Report on 'Demands for Grants (2022-23) of the Ministry of New and Renewable Energy'.
- (4) Twenty-fifth Report on 'Demands for Grants (2022-23) of the Ministry of Power'.

## **6. Reports of Standing Committee on Finance**

Shri Jayant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Fortieth Report on Demands for Grants (2022-23) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, Investment & Public Asset Management and Public Enterprises).
- (2) Forty-first Report on Demands for Grants (2022-23) of the Ministry of Finance (Department of Revenue).
- (3) Forty-second Report on Demands for Grants (2022-23) of the Ministry of Corporate Affairs.
- (4) Forty-third Report on Demands for Grants (2022-23) of the Ministry of Planning.
- (5) Forty-fourth Report on Demands for Grants (2022-23) of the Ministry of Statistics and Programme Implementation.

## **7. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution**

Shri Sudip Bandyopadhyay presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2021-2022):-

- (1) Eighteenth Report on Demands for Grants (2022-23) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Nineteenth Report on Demands for Grants (2022-23) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

**8. Report of Standing Committee on Petroleum and Natural Gas**

Shri Ramesh Bidhuri presented the Tenth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas on 'Demands for Grants (2022-23) of the Ministry of Petroleum and Natural Gas'.

**9. Reports of Standing Committee on Coal, Mines and Steel**

Shri Rakesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel:-

- (1) Twenty-eighth Report on Demands for Grants (2022-23) relating to the Ministry of Steel.
- (2) Twenty-ninth Report on Demands for Grants (2022-23) relating to the Ministry of Mines.
- (3) Thirtieth Report on Demands for Grants (2022-23) relating to the Ministry of Coal.
- (4) Thirty-first Report on the subject 'Development of Aluminium and Copper Industries in the Country' relating to the Ministry of Mines.

**10. Reports of Standing Committee on Commerce**

Shri Manoj Kotak laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 167<sup>th</sup> Report on Demands for Grants (2022-23) pertaining to Department of Commerce, Ministry of Commerce and Industry.
- (2) 168<sup>th</sup> Report on Demands for Grants (2022-23) pertaining to Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

**12.06 P.M.****11. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Bidyut Baran Mahato regarding construction of roads and overbridges connecting Jharkhand to neighbouring States.
- (2) Ms. Debasree Chaudhuri regarding opening of an AIIMS in North Bengal Region.
- (3) Shri Ganesh Singh regarding need to make available adequate seats for aspiring MBBS students in the country.
- (4) Smt. Rama Devi regarding need to construct a new building for post office at Madhuban block in East Champaran district, Bihar.
- (5) Shri Ashok Mahadeorao Nete regarding need to take necessary measures for establishment of Petrochemicals Complex in Vidarbha region of Maharashtra.
- (6) Shri Sunil Baburao Mendhe regarding compliance of directions issued by Union Government to Maharashtra under Mines and Minerals (Development and Regulation) Act, 1957.
- (7) Shri Unmesh B. Patil regarding need to restore the provision for concessional train fare to PIB accredited journalists.
- (8) Shri Bhagirath Chaudhary regarding need to implement master plan for development of Kisangarh-Ajmer Airport.
- (9) Shri Mansukhbhai D. Vasava regarding need to secure the financial security of workers rendered jobless after closure of companies in Bharuch Parliamentary Constituency.
- (10) Smt. Riti Pathak regarding setting up of a commercial airport in Singrauli district, Madhya Pradesh.
- (11) Shri Hibi Eden regarding disinvestment of LIC.

- (12) Shri Abdul Khaleque regarding laying of a new railway route through Barpeta.
- (13) Shri S. Gnanathiraviam regarding speedy execution of tunnel project connecting Papanasam dam with Manimuthar dam, Tamil Nadu.
- (14) Smt. Aparupa Poddar regarding problems in Biometric Identification of the beneficiaries under National Food Security Act.
- (15) Shri Dileshwar Kamait regarding need to extend train nos. 13205/13206, 02554/02553 and 13163/64 upto Saraigarh, Bihar.
- (16) Shri Kunwar Danish Ali regarding need to take measures for upliftment of weavers in Uttar Pradesh particularly in Amroha parliamentary constituency, Uttar Pradesh.
- (17) Shri P.R. Natarajan regarding problems afflicting BSNL.
- (18) Shri N. K. Premachandran regarding conversion of Ernakulam - Velankanni special train into regular train and extension of Amritha express train upto Rameswaram.
- (19) Shri P. Ravindhranath regarding interlinking of NH-183 near Uthamapalayam and NH-185 near Kattapana with a new bypass.
- (20) Shri Jagdambika Pal regarding Notification of Siddharthanagar as an Agri Export Zone.
- (21) Shri Pradeep Kumar Singh regarding need to set up a maize based starch factory in Araria parliamentary constituency, Bihar.
- (22) Shri Dhanush M. Kumar regarding development of Tourism Infrastructure in Tenkasi.
- (23) Shri Mukesh Rajput regarding need to construct an expressway from Gwalior to Tanakpur or Haldwani in Uttarakhand.



**12.06 P.M.**

**12. The Union Budget –2022-2023 – Demands for Grants**

Time Taken : 11 Hrs. 28 Mts.

Further discussion on the Demand for Grant No. 86 under the control of the Ministry of Road Transport and Highways, continued.

The following members laid their written speeches on the Table :-

1. Shri Anto Antony
2. Shri Rajendra Dhedya Gavit
3. Shri Arun Kumar Sagar
4. Smt. Riti Pathak
5. Dr. T.R. Paarivendhar
6. Shri Rajendra Agrawal

Shri Nitin Jairam Gadkari replied to the debate.

All the cut motions moved, were withdrawn by leave of the House.

The Demand for Grant No. 86 (both Revenue Account and Capital Account) for which the Ministry of Road Transport and Highways is responsible for the amounts shown under column 3 of the printed list of Demands for Grants – Budget (General) for 2022-2023 was voted in full.

**1.30 P.M.**

**13. The Union Budget –2022-2023 – Demands for Grants**

Time Taken : 6 Hrs. 22 Mts.

Discussion on the Demand for Grant No. 8 under the control of the Ministry of Civil Aviation commenced.

The Speaker made the #announcement relating to moving of cut motions.

28 cut motions (Nos. 1 to 3, 17 to 29, 38 to 49) under the control of the Ministry of Civil Aviation were moved.

The following members took part in the debate :-

1. Shri Ravneet Singh
2. Dr. Mahesh Sharma
3. Shri S.R. Parthiban
4. Smt. Mahua Moitra
5. Smt. Goddeti Madhavi
6. Dr. Alok Kumar Suman
7. Smt. Sarmistha Kumari Sethi
8. Smt. Sangeeta Azad
9. Shri Sunil Dattatray Tatkare
10. Dr. M.P. Abdussamad Samadani
11. Shri Dushyant Singh
12. Dr. S.T. Hasan
13. Shri Hasnain Masoodi

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#Original in Hindi. For details, please see the debates for the day.

14. Shri Rajiv Pratap Rudy
15. \*Dr. Mohammad Jawed
16. \*Shri Sudhakar Tukaram Shrangare
17. \*Shri Tapir Gao
18. \*Smt. Locket Chatterjee
19. \*Shri Raju Bista
20. \*Shri Sangamlal Kadedin Gupta
21. \*Shri Mitesh Rameshbhai Patel
22. \*Shri Naranbhai Bhikhabhai Kachhadiya
23. \*Smt. Ranjanben Dhananjay Bhatt
24. \*Shri K. Subbarayan
25. Shri Vaithilingam Ve.
26. \*Shri Mohanbhai Kalyanji Kundariya
27. \*Shri Jaswantsinh Sumanbhai Bhabhor
28. \*Smt. Riti Pathak
29. \*Shri Kuldeep Rai Sharma
30. \*Shri Janardan Singh Sigriwal
31. \*Shri Dulal Chandra Goswami
32. \*Shri P.P. Chaudhary
33. Shri Ravi Kishan Shukla
34. Adv. A.M. Ariff
35. Shri Chandra Sekhar Bellana
36. Shri Ramesh Bidhuri
37. \*Shri Devendra Singh alias Bhole Singh
38. Shri Santosh Kumar

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\*Written speeches were laid on the Table.

39. Shri P. Ravindhranath
40. \*Shri Kaushalendra Kumar
41. Shri N.K. Premachandran
42. Smt. Navneet Ravi Rana
43. Shri V.K. Sreekandan
44. \*Shri P.R. Natarajan
45. Shri Gopal Chinayya Shetty
46. \*Shri Bidyut Baran Mahato
47. Shri Girish Chandra
48. Shri Srinivas Kesineni
49. \*Dr. Manoj Rajoria
50. \*Shri Rahul Ramesh Shewale
51. Smt. Hema Malini
52. Shri M.K. Raghavan
53. Dr. D. Ravikumar
54. Smt. Aparupa Poddar
55. \*Smt. Gitaben Vajesingbhai Rathva
56. Shri Sri Krishna Devarayalu Lavu
57. \*Adv. Dean Kuriakose
58. Shri Muniyan Selvaraj
59. Dr. Tholkappiyar Thirumaavalavan
60. \*Shri C.N. Annadurai
61. Shri Hanuman Beniwal
62. \*Shri Ramcharan Bohra
63. Dr. (Prof.) Kirit Premjibhai Solanki

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\*Written speeches were laid on the Table.

64. \*Shri Nihal Chand Chauhan
65. Shri Manickam Tagore B.
66. Shri Shrinivas Dadasaheb Patil
67. Dr. Rajdeep Roy
68. Shri Anto Antony
69. \*Shri Ganesh Singh
70. Dr. Umesh G. Jadhav
71. \*Smt. Supriya Sule
72. \*Dr. Nishikant Dubey
73. Shri Gurjeet Singh Aujla
74. Shri Sumedhanand Saraswati
75. Shri Haji Fazlur Rehman
76. Smt. Sandhya Ray
77. Shri Rajmohan Unnithan
78. \*Smt. Jaskaur Meena
79. Shri Kirti Vardhan Singh
80. Shri Su. Thirunavukkarasar
81. Shri Chandra Prakash Joshi
82. Shri Suresh Kodikunnil
83. \*Shri Devji Mansingram Patel
84. \*Shri Kani K. Navas
85. Shri Nayab Singh
86. Dr. Amar Singh
87. Dr. Jaisiddeshwar Shivacharya Mahaswamiji
88. Shri Deepak Baij

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\*Written speeches were laid on the Table.

89. Shri Sanganna Amarappa Karadi
90. Kunwar Danish Ali
91. \*Dr. DNV Senthilkumar S.
92. \*Dr. Gautham Sigamani Pon
93. Shri Adhir Ranjan Chowdhury
94. \*Shri Vijayakumar alias Vijay Vasanth
95. \*Shri Jagdambika Pal

The discussion was not concluded.

**7.52 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 23<sup>rd</sup> March, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*Written speeches were laid on the Table.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 23, 2022/Chaitra 2, 1944 (Saka)

No. 165

**11.00 A.M.**

**1. #Reference by the Speaker**

The Speaker on behalf of the House paid homage to the revolutionary freedom fighters, Bhagat Singh, Sukhdev and Rajguru and other freedom fighters on the occasion of Martyrs' Day.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

**11.03 A.M.**

**2. Starred Questions**

Starred Question Nos. 281–284, 289–290 and 295 (clubbed with 296) were orally answered. Replies to Starred Question Nos. 285–288, 291–294 and 297–300 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

**\*4. Observation# by the Speaker**

The Speaker appealed to Members to maintain parliamentary tradition of the House.

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#Original in Hindi. For details, please see the debates for the day.

\*Made at 11.37 A.M.

*(Due to interruptions, Lok Sabha adjourned at 11.38 A.M. and re-assembled at 12.00 Noon)*

### **12.01 P.M.**

#### **5. Resignations from membership of Lok Sabha**

- (i) The Speaker informed the House that Shri Akhilesh Yadav, an elected member from the Azamgarh Parliamentary Constituency of Uttar Pradesh resigned from the membership of Lok Sabha and that he had accepted his resignation with effect from 22 March, 2022.
- (ii) The Speaker also informed the House that Shri Mohammad Azam Khan, an elected member from the Rampur Parliamentary Constituency of Uttar Pradesh resigned from the membership of Lok Sabha and that he had accepted his resignation with effect from 22 March, 2022.

### **12.02 P.M.**

#### **6. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-



- (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2021 published in Notification No. G.S.R.927(E) in Gazette of India dated 31<sup>st</sup> December, 2021.
- (ii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2021 published in Notification No. G.S.R.928(E) in Gazette of India dated 31<sup>st</sup> December, 2021.
- (iii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2022 published in Notification No. G.S.R.35(E) in Gazette of India dated 21<sup>st</sup> January, 2022.
- (iv) The Indian Police Service (Pay) Amendment Rules, 2022 published in Notification No. G.S.R.36(E) in Gazette of India dated 21<sup>st</sup> January, 2022.
- (v) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2022 published in Notification No. G.S.R.40(E) in Gazette of India dated 24<sup>th</sup> January, 2022.
- (vi) The Indian Police Service (Pay) Second Amendment Rules, 2022 published in Notification No. G.S.R.41(E) in Gazette of India dated 24<sup>th</sup> January, 2022.
- (vii) The Indian Administrative Service (Pay) Amendment Rules, 2021 published in Notification No. G.S.R.914(E) in Gazette of India dated 30<sup>th</sup> December, 2021.
- (viii) The Indian Police Service (Pay) Amendment Rules, 2021 published in Notification No. G.S.R.915(E) in Gazette of India dated 30<sup>th</sup> December, 2021.
- (ix) The Indian Forest Service (Pay) Amendment Rules, 2021 published in Notification No. G.S.R.916(E) in Gazette of India dated 30<sup>th</sup> December, 2021.

(2) A copy of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. P&A.I/REGULATION/AMDT/SCTIMST/2020 in Gazette of India dated 16<sup>th</sup> August, 2021 under Section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the KIOCL Limited and the Ministry of Steel for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

(1) A copy of the Bureau of Indian Standards (Hallmarking) Amendment Regulations, 2022 (Hindi and English versions) published in Notification No. F. No. BS/11/05/2018 in Gazette of India dated 4<sup>th</sup> March, 2022 under Section 40 of the Bureau of Indian Standards Act, 2016.

(2) A copy of the Notification No. S.O.5314(E) (Hindi and English versions) published in Gazette of India dated 20<sup>th</sup> December, 2021 making certain amendments in Notification No. S.O.371(E) dated 8<sup>th</sup> February, 2017 issued under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31<sup>st</sup> March, 2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2020-2021.
  - (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2021-2022.
  - (ii) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2021-2022.
  - (iii) Memorandum of Understanding between the Rail Vikas Nigam Limited and the Ministry of Railways for the year 2021-2022.

- (iv) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2021-2022.
  - (v) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2021-2022.
  - (vi) Memorandum of Understanding between the Braithwaite and Company Limited and the Ministry of Railways for the year 2021-2022.
  - (vii) Memorandum of Understanding between the Railtel Corporation of India Limited and the Ministry of Railways for the year 2021-2022.
  - (viii) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2021-2022.
  - (ix) Memorandum of Understanding between the Indian Railway Catering and Tourism Corporation Limited and the Ministry of Railways for the year 2021-2022.
- (6) A copy of the Indian Railways (Open Lines) General (First Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.195(E) in Gazette of India dated 14<sup>th</sup> March, 2022 under Section 199 of the Railways Act, 1989.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-
  - (i) S.O.624(E) published in Gazette of India dated 11<sup>th</sup> February, 2022, regarding import policy of Moong revised from 'Free' to Restricted'.
  - (ii) S.O.537(E) published in Gazette of India dated 9<sup>th</sup> February, 2022, regarding ITC (HS), 2022- Schedule-1 (Import Policy).
  - (iii) S.O.836(E) published in Gazette of India dated 24<sup>th</sup> February, 2022, regarding amendment in import policy of items under ITC(HS) 8524 and 8525 of Chapter 85 of ITC(HS) 2022, Schedule – I (Import Policy).
  - (iv) S.O.344(E) published in Gazette of India dated 25<sup>th</sup> January, 2022, regarding amendment in Export Policy of Human Hair.
  - (v) S.O.400(E) published in Gazette of India dated 31<sup>st</sup> January, 2022, regarding amendment in Export Policy of Syringes.
  - (vi) S.O.846(E) published in Gazette of India dated 24<sup>th</sup> February, 2022, regarding amendment in Export Policy of Remdesivir Injection and API,

Amphotericin-B Injections, Enoxaparin ( Formulation and API) and Intra-Venous Immunoglobulin(IVIG)(Formulation and API).

- (vii) S.O.1043(E) published in Gazette of India dated 9<sup>th</sup> March, 2022, regarding amendment in Policy condition of Sl.No. 55 & 57, Chapter 10 Schedule-2, ITC(HS) Export Policy, 2018.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Unique Identification Authority of India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Unique Identification Authority of India, New Delhi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the years 2017-2018 to 2019-2020.
  - (ii) Annual Report of the National Informatics Centre Services Incorporated, New Delhi, for the years 2017-2018 to 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 2020-2021.
  - (ii) Annual Report of the National Informatics Centre Services Incorporated, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Unique Identification Authority of India (Appointment of Officers and Employees) (First Amendment) Regulations, 2021 (No. 3 of 2021)

(Hindi and English versions) published in Notification No. A-12013/13/RR/2016-UIDAI (No. 3 of 2021) in Gazette of India dated 28<sup>th</sup> December, 2021 under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, and its subsidiaries for the year 2018-2019.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, and its subsidiaries for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2020-2021, alongwith



Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Jute Board, Kolkata, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Wool Research Association,  
Thane, for the year 2020-2021.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2020-2021.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2020-2021.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2020-2021.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2020-2021.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the India International Convention and Exhibition Centre Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the India International Convention and Exhibition Centre Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the National Industrial Corridor Development Corporation Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the National Industrial Corridor Development Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the First Statutes of the Footwear Design and Development Institute (Amendment) Statutes, 2021 (Hindi and English versions) published in Notification No. G.S.R.726(E) in Gazette of India dated 11<sup>th</sup> October, 2021 under sub-section (2) of Section 38 of the Footwear Design and Development Institute Act, 2017.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

(1) A copy of the Indian Post Office (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.97(E) in Gazette of India dated 2<sup>nd</sup> February, 2022 under Section 74 of the Indian Post Office Act, 1898.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the ITI Limited and the Department of Telecommunications, Ministry of Communications for the year 2021-2022

## **7. Reports of Committee on Government Assurances**

Shri Rajendra Agrawal presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

(1) Fifty-ninth Report (17<sup>th</sup> Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers)'.  
(2) Sixtieth Report (17<sup>th</sup> Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.  
(3) Sixty-first Report (17<sup>th</sup> Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

**8. Report of Committee on External Affairs**

Shri P.P. Chaudhary presented the Twelfth Report (Hindi and English versions) of the Committee on External Affairs on Demands for Grants of the Ministry of External Affairs for the year 2022-23.

**9. Report of Standing Committee on Finance**

Shri Jayant Sinha presented the Forty-fifth Report (Hindi and English versions) of the Standing Committee on Finance on 'The Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2021'.

**10. Reports of Standing Committee on Water Resources**

Shri Shivkumar C. Udasi presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2021-22):-

- (1) Fifteenth Report on Demands for Grants (2022-23) of Ministry of Jal Shakti (Department of Water Resources, River Development & Ganga Rejuvenation).
- (2) Sixteenth Report on Demands for Grants (2022-23) of Ministry of Jal Shakti (Department of Drinking Water & Sanitation).

**11. Report of Standing Committee on Education, Women, Children, Youth and Sports**

Dr. Dhal Singh Bisen laid on the Table the 340<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports on 'The National Anti Doping Bill, 2021'

## **12. Report of Business Advisory Committee**

Shri Arjun Ram Meghwal presented the Thirty-first Report of the Business Advisory Committee.

### **12.05 P.M.**

## **13. Statements by Ministers**

- (1) The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 8<sup>th</sup> Report of the Standing Committee on Railways on 'Passenger Reservation System of Indian Railways' pertaining to the Ministry of Railways.
- (2) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of the recommendations contained in the 12<sup>th</sup> Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on 'Strengthening of Public Distribution System - Augmenting use of Technological Means and Implementation of 'One Nation One Ration Card' Scheme' pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.
  - (ii) the status of implementation of the recommendations contained in the 13<sup>th</sup> Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on 'Procurement, Storage and

Distribution of Foodgrains by Food Corporation of India' pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

- (3) The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 138<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Commerce on 'Activities and Functioning of Spices Board' pertaining to the Ministry of Commerce and Industry.

## **12.07 P.M.**

### **14. Motion for Election of one Member to the Rubber Board**

Shrimati Anupriya Singh Patel moved the following motion :-

“That in pursuance of clause(e) of sub-section(3) of section 4 of the Rubber Act, 1947, read with Rule 4(1) of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as member of the Rubber Board vice Km. Shobha Karandlaje appointed as Minister, subject to the other provisions of the said Act and rules made thereunder.”

The motion was adopted.

### **15. Motion for Election of two Members to the Coffee Board**

Shrimati Anupriya Singh Patel moved the following motion :-

“That in pursuance of clause (b) of sub-section (2) of section 4 of the Coffee Act, 1942, read with rules 3 and 4 of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the

Speaker may direct, two members from amongst themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act and rules made thereunder.”

The motion was adopted.

## **12.09 P.M.**

### **16. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kunwar Pushpendra Singh Chandel regarding need to accord the status of 'Rashtriya Bhasha' to Hindi and Sanskrit.
- (2) Smt. Keshari Devi Patel regarding need to start flight services between Prayagraj and Delhi.
- (3) Shri Prataprao Patil Chikhlikar regarding need to re-start operation of NTC Mill in Nanded Parliamentary Constituency, Maharashtra.
- (4) Shri Chattar Singh Darbar regarding need to fix remunerative price of agricultural produce.
- (5) Shri Rattan Lal Kataria regarding organisation of workshops for training people in digital banking system.
- (6) Shri Parbatbhai Savabhai Patel regarding construction of Bhuj-Ajmer-Tharad railway line.
- (7) Shri Mohan Mandavi regarding need to provide necessary funds for villages selected under Sansad Adarsh Gram Yojana.
- (8) Shri Mohanbhai Kalyanji Kundariya regarding need to construct a by-pass road in Morbi district, Gujarat.
- (9) Shri Sudhakar Tukaram Shrangre regarding need to increase the Kendriya Vidyalaya admission quota for Members of Parliament.



- (10) Shri Naranbhai Kachhadiya regarding widening of level crossings in Amreli parliamentary constituency, Gujarat.
- (11) Dr. Krishna Pal Singh Yadav regarding need to set up a Research and Development Centre in Guna Parliamentary Constituency, Madhya Pradesh for research on medicinal plants.
- (12) Shri Raju Bista regarding implementation of labour reforms through Labour codes.
- (13) Smt. Jaskaur Meena regarding functioning of Rural non-Farm Development Agency in Dausa parliamentary constituency, Rajasthan.
- (14) Shri Sudarshan Bhagat need to develop Anjan Dham in Gumla district, Jharkhand.
- (15) Shri Sunil Kumar Singh regarding need to extend Ranchi - Tori train upto Balumath-Shivpur.
- (16) Shri Su Thirunavukkarasar regarding raising of Pension amount of EPS-95 Pensioners.
- (17) Shri Anto Antony regarding completion of construction of Munnar-Kodaikanal linking road.
- (18) Shri Kodikunnil Suresh regarding welfare measures for most backward Hindu communities.
- (19) Smt. Pratima Mondal regarding construction of a level crossing at Baneshwarpur in Jaynagar parliamentary constituency.
- (20) Shri Maddila Gurumoorthy regarding establishment of a National Institute of Electronics and Information Technology (NIELIT) Centre in Tirupati parliamentary constituency.
- (21) Shri Kaushalendra Kumar regarding celebration of 2550th anniversary of attainment of Nirvana by Jain Tirthankar Lord Mahavir.
- (22) Shri K. Subbarayan regarding revision of Pension of BSNL Retirees.
- (23) Shri Hanuman Beniwal regarding need to provide required loan to farmers on easy terms under PM Kusum scheme.

- (24) Shri Sukhbir Singh Jaunapuria regarding need to supply water from Bisalpur dam situated in Tonk district, Rajasthan to other parts of the State.

**12.10 P.M.**

**17. The Union Budget –2022-2023 – Demands for Grants**

Time Taken : 7 Hrs. 53 Mts.

Further discussion on the Demand for Grant No. 8 under the control of the Ministry of Civil Aviation, continued.

The following members laid their written speeches on the Table :-

1. Shri T.R. Paarivendhar
2. Shri Rajesh Chudasama
3. Shri Unmesh B. Patil
4. Shri Dhanush M. Kumar
5. Dr. Bharthiben D. Shiyal
6. Shri G. Selvan
7. Shri Arun Kumar Sagar

Shri Jyotiraditya M. Scindia replied to the debate.

All the cut motions were put to vote and negatived

The Demand for Grant No. 8 (both Revenue Account and Capital Account) for which the Ministry of Civil Aviation is responsible for the amounts shown under column 3 of the printed list of Demands for Grants – Budget (General) for 2022-2023 was voted in full.

**\*3.07 P.M.**

**18. The Union Budget –2022-2023 – Demands for Grants**

Time Allotted: 6 Hrs.  
Time Taken : 05 Hrs. 05 Mts.  
Balance : 55 Mts.

Discussion on the Demands for Grants Nos. 10 and 11 under the control of the Ministry of Commerce and Industry commenced.

The Chair made the # announcement relating to moving of cut motions.

3 cut motions (Nos. 1 to 3) under the control of the Ministry of Commerce and Industry were moved.

The following members took part in the debate :-

1. Shri Anto Antony
2. Shri Shivkumar Chanabasappa Udasi
3. Shri Sudip Bandyopadhyay
4. Shri P.V. Midhun Reddy
5. Shri Kaushalendra Kumar
6. Shri Sunil Dattatray Tatkare
7. Dr. DNV Senthilkumar S.
8. Shri Pinaki Misra
9. Shri Karti P. Chidambaram
10. Smt. Aparajita Sarangi
11. Adv. A.M. Ariff
12. \*Shri Janardan Singh Sigriwal
13. \*Dr. Manoj Rajoria
14. Shri Ram Shiromani Verma
15. \*Shri Kuldeep Rai Sharma

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#Original in Hindi. For details, please see the debates of the day.

\*From 1.41 P.M. to 3.07 P.M., Members raised matters of urgent public importance.

16. Shri Kani K. Navas
17. Shri Thomas Chazhikadan
18. \*Smt. Ranjanben Dhananjay Bhatt
19. Smt. Supriya Sule
20. \*Shri C.N. Annadurai
21. \*Shri Naranbhai Bhikhabhai Kachhadiya
22. Shri Hanuman Beniwal
23. \*Dr. Gautham Sigamani Pon
24. Shri Gaurav Gogoi
25. Shri Rattan Lal Kataria
26. Shri Vijay Kumar
27. Shri Sri Krishna Devarayalu Lavu
28. \*Shri Ganesan Selvam
29. Shri N.K. Premachandran
30. \*Shri Dhanush M. Kumar
31. Smt. Aparupa Poddar
32. Shri Ritesh Pandey
33. \*Dr. Umesh G. Jadhav
34. Adv. Dean Kuriakose
35. Shri Vinod Kumar Sonkar
36. \*Shri V.K. Sreekandan
37. \*Shri Vijayakumar alias Vijay Vasanth
38. \*Shri Jagdambika Pal
39. Shri S. Jagathrakshakan
40. Dr. Nishikant Dubey

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\*Written speeches were laid on the Table.

41. Shri Suresh Kodikunnil
42. Shri Bhagirath Choudhary
43. Kunwar Danish Ali
44. Shri Devji Mansingram Patel
45. Smt. Geetha Viswanath Vanga
46. Shri Unmesh Bhaiyyasaheb Patil
47. Shri Gurjeet Singh Aujla
48. Shri Rajendra Agrawal

The discussion was not concluded.

**8.12 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Thursday, the 24<sup>th</sup> March, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Thursday, March 24, 2022/Chaitra 3, 1944 (Saka)

No. 166

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 301, 303, 304 (clubbed with 308, 309 and 316), 305 and 306 were orally answered. Replies to Starred Question Nos. 307 and 309–320 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3451–3680 were laid on the Table.

**12.06 P.M.**

### 3. Papers laid on the Table

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Statement regarding Review by the Government of the working of the Rohini Heliport Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Rohini Heliport Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Drone (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.108(E) in Gazette of India dated 11<sup>th</sup> February, 2022 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
  - (i) S.O.625(E) published in Gazette of India dated 14<sup>th</sup> February, 2022, regarding user fee notification for the project of 2 laning of Barela-Mandla Section from design kilometer 21.850 to kilometer 85.400 (existing km. 22.800 to 89.600) of National Highway number 12A (New NH-30) in the state of Madhya Pradesh.
  - (ii) S.O.626(E) published in Gazette of India dated 14<sup>th</sup> February, 2022, regarding user fee notification for the project of 4-lane of Sagar – Bina Section from design kilometer 0.000 to kilometer 76.690 of NH 26A (New National Highway 934) in the State of Madhya Pradesh.

- (iii) S.O.627(E) published in Gazette of India dated 14<sup>th</sup> February, 2022, regarding user fee notification for the project of 4 lane of Gurgaon-Sohna Section from design kilometer 0.340 to kilometer 22.136 (existing km 2.740 to km 24.536) of National Highway Number 248A in the State of Haryana.
- (iv) S.O.721(E) published in Gazette of India dated 16<sup>th</sup> February, 2022, regarding user fee notification for the project of four Lane of Rimuli-Koida from design kilometer 163.000 to kilometer 206.200 (existing kilometer 163.000 to kilometer 206.200) of National Highway number 215( New NH-520) in the State of Odisha.
- (v) S.O.726(E) published in Gazette of India dated 16<sup>th</sup> February, 2022, regarding user fee notification for the project of Moga - Makhu section from design kilometer 0.000 to kilometer 33.611 (existing km. 0.000 to km. 33.611) and Harike - Khalra section from design kilometer 44.680 to kilometer 86.236 (existing km 44.680 to km. 86.236) of the National Highway 703B in the State of Punjab.
- (vi) S.O.730(E) published in Gazette of India dated 16<sup>th</sup> February, 2022, regarding user fee notification for the project of Two lane of Kunkuri to CG/JH border section from design kilometer 531.775 to kilometer 598.450 (existing km 531.250 to km 597.946) of National Highway 43 in the State of Chhattisgarh.
- (vii) S.O.904(E) published in Gazette of India dated 2<sup>nd</sup> March, 2022, regarding user fee notification for the project of 2/4 lane of Khajuwala-Poogal section (Design Chainage 0.000 to 30.812) and Poogal-Dantour-Jaggasar-Gokul-Goddu-Ranjeetpura-Charanwala-Naukh-Bap Section of NH-911 (Design Chainage 1.430 to 182.725) under



Bharatmala Pariyojna in the State of Rajasthan on Hybrid Annuity Mode.

- (viii) S.O.949(E) published in Gazette of India dated 2<sup>nd</sup> March, 2022, regarding user fee notification for the project of 2 laning of Masaniakala to Rengapalli/Odisha border section from design kilometer 216.334 to kilometer 276.786 (existing km 241.553 to km 312.600) of National Highway number 49 (Old NH-200) in the State of Chhattisgarh.
- (ix) S.O.950(E) published in Gazette of India dated 2<sup>nd</sup> March, 2022, regarding user fee notification for the project of 2 laning of Merrut to Haryana Border via Baghpat Section from design kilometer 0.000 to kilometer 48.260 (excluding km 41.360 to km 45.840) of National Highway number 334(B) in the State of Uttar Pradesh.
- (x) S.O.997(E) published in Gazette of India dated 4<sup>th</sup> March, 2022, regarding user fee notification for the project of Pranhita river bridge along with approaches from design km 499.500 to km 504.300 (existing km 56.075 to km 60.875) of National Highway 63 in the State of Maharashtra on EPC basis.
- (xi) S.O.999(E) published in Gazette of India dated 4<sup>th</sup> March, 2022, regarding user fee notification for the project of 2 laning of Jind-Gohana Section from design kilometer 0.000 to kilometer 50.505 (existing km 0.000 to Km. 50.505) on the type of vehicles specified in column (1) of the Table 1 below of National Highway 352A in the state of Haryana.
- (xii) S.O.1000(E) published in Gazette of India dated 4<sup>th</sup> March, 2022, regarding user fee notification for the project of four lane of Bathinda to Malout section from design kilometer 0.000 to kilometer 38.664

(existing km 123.200 to km 84.600) of National Highway 07 [old NH no. 15] in the State of Punjab.

- (xiii) S.O.1015(E) published in Gazette of India dated 8<sup>th</sup> March, 2022, regarding user fee notification for the project of Hubli Hospet section of NH-63 from Design Chainage Km. 128.850 to Km. 272.571 (Existing Km. 129.549 to Km. 267.000) in the State of Karnataka.
- (xiv) S.O.4882(E) published in Gazette of India dated 26<sup>th</sup> November, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xv) S.O.4906(E) published in Gazette of India dated 30<sup>th</sup> November, 2021, regarding entrustment of National Highways, mentioned therein, in the State of Maharashtra to National Highway Authority of India.
- (xvi) S.O.4907(E) published in Gazette of India dated 30<sup>th</sup> November, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xvii) S.O.5240(E) published in Gazette of India dated 16<sup>th</sup> December, 2021, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2005.
- (xviii) S.O.5322(E) published in Gazette of India dated 21<sup>st</sup> December, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xix) S.O.5368(E) published in Gazette of India dated 23<sup>rd</sup> December, 2021, regarding declaration of New Highway No. 152G in the State of Haryana.
- (xx) S.O.5432(E) published in Gazette of India dated 28<sup>th</sup> December, 2021, regarding declaration of Highway Nos. NE 4C and 125A in the State of Uttar Pradesh as New National Highways.

- (xxi) S.O.5440(E) published in Gazette of India dated 29<sup>th</sup> December, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xxii) S.O.5441(E) published in Gazette of India dated 29<sup>th</sup> December, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xxiii) S.O.91(E) published in Gazette of India dated 7<sup>th</sup> January, 2022, regarding declaration of Highway Nos. 107B and 134A in the State of Uttarakhand as New National Highways.
- (xxiv) S.O.92(E) published in Gazette of India dated 7<sup>th</sup> January, 2022, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2005.
- (xxv) S.O.263(E) to S.O.266(E) published in Gazette of India dated 18<sup>th</sup> January, 2022, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the DNH Power Distribution Corporation Limited, Silvassa, for the year 2020-2021.
  - (ii) Annual Report of the DNH Power Distribution Corporation Limited, Silvassa, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Reports (Hindi and English versions) of the Forum of Regulators, New Delhi, for the year 2020-2021, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Forum of Regulators, New Delhi, for the 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2019-2020, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurugram, for the year 2020-2021, together with Audit Report thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
  - (i) The Procedure for Conducting Inquiry against a Member of Appropriate Commission (Amendment) Rules, 2021 published in Notification No. G.S.R.1(E) in Gazette of India dated 3<sup>rd</sup> January, 2022.

- (ii) The Central Electricity Regulatory commission (Ancillary Services) Regulations, 2022 published in Notification No. RA-14026(11)/3/2019-CERC in Gazette of India dated 12<sup>th</sup> February, 2022.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2020-2021, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 19 of 2021)-Compliance Audit on Water Injection Operations in Western Offshore, ONGC, Ministry of Petroleum and Natural Gas, under Article 151(1) of the Constitution.
- (2) A copy of the Petroleum and Natural Gas Regulatory Board (Appointment of Consultants) Amendment Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. PNGRB/Admin/12-HR(05)/2021 in Gazette of India dated 30<sup>th</sup> December, 2021 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.
- (3) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2021-2022.
  - (ii) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2021-2022.
  - (iii) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2021-2022.

The Minister of Petroleum and Natural Gas; and Minister of Housing and Urban Affairs (Shri Hardeep Singh Puri) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Ministry of Housing and Urban Affairs for the year 2021-2022.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (a) (i) Review by the Government of the working of the NBCC (India) Limited, New Delhi, for the year 2020-2021.
    - (ii) Annual Report of the NBCC (India) Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2020-2021.
    - (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2020-2021.
    - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2020-2021 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2020-

2021.

- (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2020-2021 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2020-2021.
- (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (d) of (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2020-2021.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following notifications (Hindi and English versions) issued under sub-section (3) of Section 1 of the Metro Railways (Construction of Works) Act, 1978 and sub-section (2) of Section 1 of the Metro Railways (Operation and Maintenance Act, 2002):-
  - (i) S.O.5340(E) published in Gazette of India dated 23<sup>rd</sup> December, 2021, declaring the provisions of the Metro Railways (Construction of Works) Act, 1978 and Metro Railways (Operation & Maintenance)



Act, 2002 shall respectively extend to Gorakhpur Metropolitan Area in the State of Uttar Pradesh with effect from the date of publication of this notification in the Official Gazette.

- (ii) S.O.852(E) published in Gazette of India dated 25<sup>th</sup> February, 2022, adding to the Schedule of the Metro Railways (Construction of Works) Act, 1978, the metro alignments of Bangalore Metro Rail Project Phase-I, Phase-2 and Phase 2A and 2B corridors in respect of the metropolitan area of Bangalore.
  - (iii) S.O.755(E) published in Gazette of India dated 17<sup>th</sup> February, 2022, declaring the provisions of the Metro Railways (Construction of Works) Act, 1978 and Metro Railways (Operation and Maintenance Act, 2002 shall respectively extend to Patna Municipal Corporation and Danapur Nagar Parishad Area in the State of Bihar with effect from the date of publication of this notification in the Official Gazette.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Minority Affairs (Shri John Barla) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2020-2021.
- (2) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

#### **4. Messages from Rajya Sabha**

Secretary General reported the following messages from Rajya Sabha:-

- (i) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Jammu and Kashmir Appropriation Bill, 2022, passed by the Lok Sabha on the 14<sup>th</sup> March, 2022.
- (ii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in Jammu and Kashmir Appropriation (No.2) Bill, 2022, passed by the Lok Sabha on the 14<sup>th</sup> March, 2022.
- (iii) That at its sitting held on the 14<sup>th</sup> March, 2022, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1<sup>st</sup> May, 2022 and ending on the 30<sup>th</sup> April, 2023 and also communicated the names of the following seven members of Rajya Sabha who have been elected to the said Committee :-

1. Shri Shaktisinh Gohil
2. Shri Bhubaneswar Kalita
3. Dr. Amar Patnaik
4. Dr. C.M. Ramesh
5. Shri V. Vijayasai Reddy
6. Dr. M. Thambidurai
7. Dr. Sudhanshu Trivedi

(iv) That at its sitting held on the 14<sup>th</sup> March, 2022, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1<sup>st</sup> May, 2022 and ending on the 30<sup>th</sup> April, 2023 and also communicated the names of the following seven members of Rajya Sabha who have been elected to the said Committee.

1. Shri Anil Desai
2. Ms. Indu Bala Goswami
3. Shri Syed Nasir Hussain
4. Dr. Anil Jain
5. Shri Prakash Javadekar
6. Dr. Amar Patnaik
7. Shri M. Shanmugam

(v) That at its sitting held on the 14<sup>th</sup> March, 2021, Rajya Sabha adopted a motion to join the Committee of both the Houses on

the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1<sup>st</sup> May, 2022 and ending on the 30<sup>th</sup> April, 2023 and elected the following nine Members of Rajya Sabha to serve on the said Committee and to fill up the remaining one vacancy during the current Session:-

1. Shri Abir Ranjan Biswas
2. Shri Neeraj Dangi
3. Shrimati Kanta Kardam
4. Shri Samir Oraon
5. Shri Anthiyur P. Selvarasu
6. Shri Ram Shakal
7. Dr. V. Sivadasan
8. Dr. Sumer Singh Solanki
9. Shri Kamakhya Prasad Tasa

## **5. Reports of Committee on Public Undertakings**

Shri Santosh Kumar Gangwar presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) Fourteenth Report of COPU (17th Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in the Fourth Report of the Committee on Public Undertakings (17th Lok Sabha) on 'Hindustan Antibiotics Limited (HAL)'.

- (2) Fifteenth Report of COPU (17th Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in the Fifth Report of the Committee on Public Undertakings (17th Lok Sabha) on 'NBCC (India) Limited'.
- (3) Sixteenth Report of COPU (17th Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in the Ninth Report of the Committee on Public Undertakings (17th Lok Sabha) on 'Loss due to imprudent Underwriting and Lack of Proper Risk Assessment [Based on para No. 3.2 of C&AG report No. 13 of 2019] relating to New India Assurance Company Limited'.

## **6. Report of Committee on External Affairs**

Shri P.P Chaudhary presented the Thirteenth Report (Hindi and English versions) on the subject 'COVID-19 Pandemic - Global Response, India's Contribution and the way forward' of the Committee on External Affairs (Seventeenth Lok Sabha).

## **7. Reports of Standing Committee on Agriculture, Animal Husbandry and Food Processing**

Shri P.C. Gaddigoudar presented the following Reports (Hindi and English versions) (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2021-22):-

- (1) 37<sup>th</sup> Report on Demands for Grants (2022-23) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).
- (2) 38<sup>th</sup> Report on Demands for Grants (2022-23) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (3) 39<sup>th</sup> Report on Demands for Grants (2022-23) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (4) 40<sup>th</sup> Report on Demands for Grants (2022-23) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).
- (5) 41<sup>st</sup> Report on Demands for Grants (2022-23) pertaining to the Ministry of Food Processing Industries.
- (6) 42<sup>nd</sup> Report on Demands for Grants (2022-23) pertaining to the Ministry of Cooperation.

## **8. Statements of Standing Committee on Agriculture, Animal Husbandry and Food Processing**

Shri P.C. Gaddigoudar laid the Statements (Hindi and English versions) showing further action taken by the Government on the following Reports:-

- (1) 31<sup>st</sup> Report on action taken by the Government on the Observations/Recommendations contained in the 24<sup>th</sup> Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the

Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).

- (2) 32<sup>nd</sup> Report on action taken by the Government on the Observations/Recommendations contained in the 25<sup>th</sup> Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (3) 35<sup>th</sup> Report on the action taken by the Government on the Observations/Recommendations contained in the 28<sup>th</sup> Report on 'Demands for Grants (2021-22)' of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

## **9. Report of Standing Committee on Housing and Urban Affairs**

Shri Jagdambika Pal presented the Twelfth Report on 'Demands for Grants (2022-23) of the Ministry of Housing and Urban Affairs' (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs.

## **10. Reports of Standing Committee on Social Justice and Empowerment**

Shrimati Rama Devi presented the following Reports (Hindi and English versions) of the Committee:-

- (1) Thirty-first Report of the Committee (2021-22) on Demands for Grants 2022-23 of the Department of Social Justice and Empowerment.
- (2) Thirty-second Report of the Committee (2021-22) on Demands for Grants 2022-23 of the Department of Empowerment of Persons with Disabilities.
- (3) Thirty-third Report of the Committee (2021-22) on Demands for Grants 2022-23, of the Ministry of Minority Affairs.

## **11. Reports of Standing Committee on Health and Family Welfare**

Shrimati Pratima Mondal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 133<sup>rd</sup> Report on Action Taken by Government on the Recommendations/Observations contained in the One Hundred Twenty-sixth Report on Demands for Grants 2021-22 (Demand No. 44) of the Department of Health and Family Welfare (Ministry of Health & Family Welfare).
- (2) 134<sup>th</sup> Report on Demands for Grants (2022-23) (Demand No. 46) of the Department of Health and Family Welfare (Ministry of Health and Family Welfare).
- (3) 135<sup>th</sup> Report on Demands for Grants (2022-23) (Demand No. 47) of the Department of Health Research (Ministry of Health and Family Welfare).



- (4) 136<sup>th</sup> Report on Demands for Grants (2022-23) (Demand No. 4) of the Ministry of Ayush.

## **12. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice**

Shri Kanumuru Raghu Rama Krishna Raju laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) 112<sup>th</sup> Report on Demands for Grants (2022-23) of the Department of Personnel & Training.
- (2) 113<sup>th</sup> Report on Demands for Grants (2022-23) of the Department of Administrative Reforms & Public Grievances and Department of Pensions & Pensioners Welfare.
- (3) 114<sup>th</sup> Report on Demands for Grants (2022-23) of the Legislative Department.
- (4) 115<sup>th</sup> Report on Demands for Grants (2022-23) of the Department of Legal Affairs.
- (5) 116<sup>th</sup> Report on Demands for Grants (2022-23) of the Department of Justice.

## **13. Motion**

**Shri Hardeep Singh Puri** moved the following motion :-

"That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on 23<sup>rd</sup> March, 2022."

The motion was adopted.

**12.14 P.M.**

**14. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Sushil Kumar Singh regarding need to construct a road connecting SH-69 in Gaya district, Bihar to NH-139 in Palamu district, Jharkhand under RCPLWEA Scheme.
- (2) Shri Devji M. Patel regarding need to provide funds under PRASAD scheme for development of pilgrim and tourist sites and maintenance and preservation of heritage monuments in Jalore and Sirohi districts, Rajasthan.
- (3) Shri Subhash Chandra Baheria regarding opening of Devnarayan Temple in Bhilwara district, Rajasthan.
- (4) Shri Ashok Kumar Rawat regarding alleged irregularities in construction of NH-91 in Misrikh parliamentary constituency, Uttar Pradesh.
- (5) Prof. Rita Bahuguna Joshi regarding upgradation and digitalisation of analogue transmitters of Doordarshan.
- (6) Shri Parvesh Sahib Singh Verma regarding implementation of recommendations of Sahai Committee for the welfare of DASS Officers.
- (7) Shri Rodmal Nagar regarding need to develop a Logistics Park in Rajgarh parliamentary constituency, Madhya Pradesh.
- (8) Shri Ramcharan Bohra regarding need to include conventional local foods and their recipes in primary school curriculum.
- (9) Shri Sumedhanand Saraswati regarding need to establish a recruitment Headquarters of Indian Army in Sikar parliamentary constituency, Rajasthan.

- (10) Smt. Ranjeeta Koli regarding need to establish a recruitment Headquarters of Indian Army in Bharatpur parliamentary constituency, Rajasthan.
- (11) Dr. Manoj Rajoria regarding need to include Jat community of Dholpur and Bharatpur districts in the Central list of OBCs.
- (12) Shri V. K. Sreekandan regarding stoppage of train no. 12677/12678 Ernakulam-Bangalore-Ernakulam Intercity Express at Ottappalam railway station, Kerala.
- (13) Shri Benny Behanan regarding need to develop spiritual destinations in Kerala under PRASAD Scheme.
- (14) Shri S. R. Parthiban regarding interest rate cut on EPF.
- (15) Shri Kuruva Gorantla Madhav regarding grant of Environmental clearance to Rayalaseema Lift Irrigation Project.
- (16) Shri Rajendra Dhedy Gavit regarding flouting of environmental norms by Industries in Palghar parliamentary constituency.
- (17) Smt. Navneet Ravi Rana regarding need to redress the grievances of LIC Agents.

**12.14 P.M.**

**15. The Union Budget –2022-2023 – Demands for Grants**

Time Allotted: 6 Hrs.

Time Taken : 06 Hrs. 10 Mts.

Further discussion on the Demands for Grants Nos. 10 and 11 under the control of the Ministry of Commerce and Industry, continued.

The following members laid their written speeches on the Table :-

1. Shri Malook Nagar
2. Shri S.R. Parthiban
3. Dr. T.R. Paarivendhar
4. Shri P.P. Chaudhary
5. Shri Mitesh Rameshbhai Patel
6. Shri Raju Bista
7. Smt. Riti Pathak
8. Dr. T. Sumathy (A) Thamizhachi Thangapandian
9. Shri Pradyut Bardoloi
10. Shri Chandra Prakash Joshi
11. Smt. Poonamben Hematbhai Maadam
12. Dr. Mohammad Jawed
13. Shri Girish Chandra
14. Shri Hasnain Masoodi
15. Smt. Agatha K. Sangama
16. Shri Durai Murugan Kathir Anand

Shri Piyush Goyal replied to the debate.

All the cut motions were put to vote and negatived

The Demands for Grants Nos. 10 and 11 (both Revenue Account and Capital Account) for which the Ministry of Commerce and Industry is responsible for the amounts shown under column 3 of the printed list of Demands for Grants – Budget (General) for 2022-2023 were voted in full.

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\*Written speeches were laid on the Table.

**1.19 P.M.**

**16. The Union Budget –2022-2023 – Demands for Grants**

Time Allotted: 4 Hrs.

Time Taken : 4 Hrs. 41 Mts.

Discussion on the Demand for Grant No. 78 under the control of the Ministry of Ports, Shipping and Waterways commenced.

The Speaker made the #announcement relating to moving of cut motions.

21 cut motions (Nos. 11 to 20, 24 and 29 to 38) under the control of the Ministry of Ports, Shipping and Waterways were moved.

The following members took part in the debate :-

1. Shri T.N. Prathapan
2. Shri Dilip Saikia
3. Dr. Veeraswamy Kalanidhi
4. Smt. Pratima Mondal
5. \*Dr. DNV Senthilkumar S.
6. Shri Sri Krishna Devarayalu Lavu
7. Shri Rajendra Dhedya Gavit
8. Dr. Alok Kumar Suman
9. \*Shri P.P. Chaudhary
10. Shri E.T. Mohammed Basheer
11. Shri Anubhav Mohanty
12. \*Smt. Ranjanben Dhananjay Bhatt
13. \*Shri Vijayakumar alias Vijay Vasanth
14. Shri Francisco Cosme Sardinha
15. Shri Janardan Singh Sigriwal
16. Shri Sunil Dattatray Tatkare
17. \*Shri Mohanbhai Kalyanji Kundariya
18. Adv. A.M. Ariff
19. Shri P. Ravindhranath

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#Original in Hindi. For details, please see the debates of the day.

\*Written speeches were laid on the Table.

20. \*Shri Naranbhai Bhikhabhai Kachhadiya
21. Prof. Rita Bahuguna Joshi
22. Dr. K. Jayakumar
23. \*Shri Mitesh Rameshbhai Patel
24. \*Shri V.K. Sreekandan
25. Maulana Badruddin Ajmal
26. \*Shri Parbatbhai Savabhai Patel
27. \*Smt. Aparupa Poddar
28. Shri Thomas Chazhikadan
29. \*Dr. Bharatiben Dhirubhai Shiyal
30. \*Adv. Dean Kuriakose
31. @Dr. Mansukh Mandaviya
32. \*Shri C.N. Annadurai
33. \*Shri Jagdambika Pal
34. Dr. Shashi Tharoor
35. \*Shri Dipsinh Shankarsinh Rathod
36. \*Shri Muniyan Selvaraj
37. \*Shri Kani K. Navas
38. Kunwar Danish Ali
39. Dr. T. Sumathy (A) Thamizhachi Thangapandian
40. \*Shri Benny Behnan
41. \*Shri B.Y. Raghavendra
42. Shri Reddeppa Nallakonda Gari
43. Shri N.K. Premachandran
44. Shri Hanuman Beniwal
45. Shri Jasbir Singh Gill
46. Smt. Geetha Viswanath Vanga
47. Shri Suresh Kodikunnil
48. \*Shri Kuruva Gorantla Madhav
49. \*Shri Dhanush M. Kumar
50. \*Dr. Venkata Satyavathi Beesetti
51. \*Smt. Supriya Sule
52. \*Shri Devji Mansingram Patel
53. \*Dr. Umesh G. Jadhav
54. \*Dr. T.R. Paarivendhar
55. \*Smt. Riti Pathak

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@Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers

\*Written speeches were laid on the Table.

56. \*Shri Rahul Ramesh Shewale
57. \*Dr. D. Ravikumar
58. \*Shri Tholkappiyar Thirumaavalavan
59. \*Smt. Poonamben Hematbhai Maadam
60. \*Shri Rajeshbhai Naranbhai Chudasama
61. \*Shri Malook Nagar

Shri Sarbananda Sonowal replied to the debate.

All the cut motions were put to vote and negatived

The Demand for Grant No. 78 (both Revenue Account and Capital Account) for which the Ministry of Ports, Shipping and Waterways is responsible for the amounts shown under column 3 of the printed list of Demands for Grants – Budget (General) for 2022-2023 was voted in full.

## **6.00 P.M.**

### **17. The Union Budget – 2022-2023 – Demands for Grants**

The Speaker announced<sup>\$</sup> that all the cut motions on Demands for Grants Budget (General) for the year 2022–23 that were circulated were being treated as moved.

All the cut motions which were treated as moved were negatived.

The following Outstanding Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Demands for Grants –Budget (General) for 2022-2023 were submitted to the vote of the House and voted in full :-

- (1) Demand Nos. 1 and 2 relating to Ministry of Agriculture and Farmers Welfare;
- (2) Demand No. 3 relating to Department of Atomic Energy;

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\*Written speeches were laid on the Table.

<sup>\$</sup>Original in Hindi. For details, please see the debates of the day.

- (3) Demand No. 4 relating to Ministry of AYUSH;
- (4) Demand Nos. 5 to 7 relating to Ministry of Chemicals and Fertilisers;
- (5) Demand No. 9 relating to Ministry of Coal;
- (6) Demand Nos. 12 and 13 relating to Ministry of Communications;
- (7) Demand Nos. 14 and 15 relating to Ministry of Consumer Affairs, Food and Public Distribution;
- (8) Demand No. 16 relating to Ministry of Cooperation;
- (9) Demand No. 17 relating to Ministry of Corporate Affairs;
- (10) Demand No. 18 relating to Ministry of Culture;
- (11) Demand Nos. 19 to 22 relating to Ministry of Defence;
- (12) Demand No. 23 relating to Ministry of Development of North Eastern Region;
- (13) Demand No. 24 relating to Ministry of Earth Sciences;
- (14) Demand Nos. 25 and 26 relating to Ministry of Education;
- (15) Demand No. 27 relating to Ministry of Electronics and Information Technology;
- (16) Demand No. 28 relating to Ministry of Environment, Forests and Climate Change;
- (17) Demand No. 29 relating to Ministry of External Affairs;
- (18) Demand Nos. 30 to 38, 41 and 42 relating to Ministry of Finance;
- (19) Demand Nos. 43 and 44 relating to Ministry of Fisheries, Animal Husbandry and Dairying;
- (20) Demand No. 45 relating to Ministry of Food Processing Industries;
- (21) Demand Nos. 46 and 47 relating to Ministry of Health and Family Welfare;
- (22) Demand No. 48 relating to Ministry of Heavy Industries;



- (23) Demand Nos. 49 to 59 relating to Ministry of Home Affairs;
- (24) Demand No. 60 relating to Ministry of Housing and Urban Affairs;
- (25) Demand No. 61 relating to Ministry of Information and Broadcasting;
- (26) Demand Nos. 62 and 63 relating to Ministry of Jal Shakti;
- (27) Demand No. 64 relating to Ministry of Labour and Employment;
- (28) Demand Nos. 65 and 66 relating to Ministry of Law and Justice;
- (29) Demand No. 68 relating to Ministry of Micro, Small and Medium Enterprises;
- (30) Demand No. 69 relating to Ministry of Mines;
- (31) Demand No. 70 relating to Ministry of Minority Affairs;
- (32) Demand No. 71 relating to Ministry of New and Renewable Energy;
- (33) Demand No. 72 relating to Ministry of Panchayati Raj;
- (34) Demand No. 73 relating to Ministry of Parliamentary Affairs;
- (35) Demand No. 74 relating to Ministry of Personnel, Public Grievances and Pensions;
- (36) Demand No. 76 relating to Ministry of Petroleum and Natural Gas;
- (37) Demand No. 77 relating to Ministry of Planning;
- (38) Demand No. 79 relating to Ministry of Power;
- (39) Demand No. 81 relating to Lok Sabha;
- (40) Demand No. 82 relating to Rajya Sabha;
- (41) Demand No. 83 relating to Secretariat of the Vice-President;
- (42) Demand Nos. 87 and 88 relating to Ministry of Rural Development;
- (43) Demand Nos. 89 to 91 relating to Ministry of Science and Technology;
- (44) Demand No. 92 relating to Ministry of Skill Development and Entrepreneurship;
- (45) Demand Nos. 93 and 94 relating of Ministry of Social Justice and Empowerment;

- (46) Demand No. 95 relating to Department of Space;
- (47) Demand No. 96 relating to Ministry of Statistics and Programme Implementation;
- (48) Demand No. 97 relating to Ministry of Steel;
- (49) Demand No. 98 relating to Ministry of Textiles;
- (50) Demand No. 99 relating to Ministry of Tourism;
- (51) Demand No. 100 relating to Ministry of Tribal Affairs;
- (52) Demand No. 101 relating to Ministry of Women and Child Development; and
- (53) Demand No. 102 relating to Ministry of Youth Affairs and Sports.

## **6.08 P.M.**

### **18. Government Bill – Introduced**

*The Appropriation Bill, 2022*

### **19. Government Bill – Passed**

*The Appropriation Bill, 2022*

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

**#7.00 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Friday, the 25<sup>th</sup> March, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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<sup>#</sup>From 6.10 P.M. to 7.00 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Friday, March 25, 2022/Chaitra 4, 1944 (Saka)

No. 167

### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 321–327 were orally answered. Replies to Starred Question Nos. 328–340 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3681–3910 were laid on the Table.

### 12.00 Noon

#### 3. Papers laid on the Table

The Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2020-2021, together with Audit Report thereon.
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2020-2021.  
(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Mumbai Port Trust, Mumbai, for the year 2020-2021.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2020-2021, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2020-2021.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2020-2021, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Indian Maritime University, Chennai, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2020-2021.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2020-2021.
  - (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the District Legal Services Authority U.T. Chandigarh, Chandigarh, for the year 2020-2021, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Legal Services Authority U.T. Chandigarh, Chandigarh, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the State Legal Services Authority Union Territory Chandigarh, Chandigarh, for the year 2020-2021, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Legal Services Authority Union Territory Chandigarh, Chandigarh, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Conduct of Elections (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. S.O.72(E) in Gazette of India dated 6<sup>th</sup> January, 2022 under sub-section (3) of Section 77 read with Section 169 of the Representation of the People Act, 1951.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2020-2021, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2020-2021.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence for the year 2021-2022.
  - (ii) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence for the year 2021-2022.
  - (iii) Memorandum of Understanding between the Mazagon Dock Shipbuilders Limited and the Department of Defence Production, Ministry of Defence for the year 2021-2022.
  - (iv) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2021-2022.
  - (v) Memorandum of Understanding between the Hindustan Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2021-2022.
  - (vi) Memorandum of Understanding between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2021-2022.



- (vii) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2021-2022.
  - (viii) Memorandum of Understanding between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (viii) of (3) above.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2020-2021.
- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2020-2021.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Education (Dr. Rajkumar Ranjan Singh) laid on the Table a copy of the Nalanda University (Academic) Ordinances, 2021 (Hindi and English versions) published in Notification No. F. No. S/321/8/2018 in Gazette

of India dated 8<sup>th</sup> December, 2021 under sub-section (2) of Section 42 of the Nalanda University Act, 2010.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- (i) The Food Safety and Standards (Import) First Amendment Regulations, 2022 published in Notification No. F. No. 1605/FSSAI/ Import/2016(pt-2) in Gazette of India dated 14<sup>th</sup> February, 2022.
- (ii) The Food Safety and Standards (Food Products Standards and Food Additives) Sixth Amendment Regulations, 2021 published in Notification No. F. No. M&MP/Notification(05)/FSSAI-2019 in Gazette of India dated 27<sup>th</sup> December, 2021.
- (iii) The Food Safety and Standards (Packaging) First Amendment Regulations, 2022 published in Notification No. F. No. Std/SP-08/A-1.2019/N-01 in Gazette of India dated 25<sup>th</sup> January, 2022.

(2) A copy of the Notification No. S.O.292(E) (Hindi and English versions) published in Gazette of India dated 21<sup>st</sup> January, 2022 appointing the 25<sup>th</sup> day of January, 2022 as the date on which the provisions of the Surrogacy (Regulation) Act, 2021 shall come into force issued under sub-section (2) of Section 1 of the said Act.

(3) A copy of the Notification No. S.O.291(E) (Hindi and English versions) published in Gazette of India dated 21<sup>st</sup> January, 2022 appointing the 25<sup>th</sup> day of January, 2022 as the date on which the provisions of the Assisted Reproductive Technology (Regulation) Act, 2021 shall come into force issued under sub-section (2) of Section 1 of the said Act.

- (4) A copy of the National Commission for Allied and Healthcare Professions 2<sup>nd</sup> (Removal of Difficulties) Order, 2021 (Hindi and English versions) published in Notification No. S.O.4842(E) in Gazette of India dated 24<sup>th</sup> November, 2021 under sub-section (2) of Section 69 of the National Commission for Allied and Healthcare Professions Act, 2021.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the "Diploma in Pharmacy Exit Examination Regulations, 2022 (Hindi and English versions) published in Notification No. 14-285/2021-PCI in Gazette of India dated 24<sup>th</sup> February, 2022 under sub-section (4) of Section 18 of the Pharmacy Act, 1948.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Nagpur, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Nagpur, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2020-2021.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2020-2021.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2020-2021.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Mangalagiri, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Mangalagiri, for the year 2020-2021.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2020-2021.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2020-2021.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the HLL Biotech Limited, Thiruvananthapuram, for the year 2020-2021.
  - (ii) Annual Report of the HLL Biotech Limited, Thiruvananthapuram, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2020-2021.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2020-2021,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2020-2021, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2020-2021, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2020-2021.

- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bengaluru, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)
  - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Ayurveda, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Ayurveda,



New Delhi, for the year 2020-2021.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2020-2021.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Childline India Foundation, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Childline India Foundation, Mumbai, for the year 2020-2021.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the following papers (Hindi and English versions) under Section 14 of the National Commission for Women Act, 1990:-
- (i) Annual Report of the National Commission for Women, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2020-2021.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the National Commission for Homoeopathy (Manner of Appointment and Nomination of Members, their Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.115(E) in Gazette of India dated 14<sup>th</sup> February, 2022 under Section 56 of the National Commission for Homoeopathy Act, 2020.

(22) A copy of National Commission for Homoeopathy (Removal of Difficulties) Order, 2022 (Hindi and English versions) published in Notification No. S.O.650(E) in Gazette of India dated 14<sup>th</sup> February, 2022 under sub-section (2) of Section 57 of the National Commission for Homoeopathy Act, 2020.

(23) A copy each of the following Notifications (Hindi and English versions) under Section 56 of the National Commission for Indian System of Medicine Act, 2020:-

(i) The National Commission for Indian System of Medicine (Manner of Appointment and Nomination of Members, their Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements) Amendment Rules, 2022 published in Notification No. G.S.R.116(E) in Gazette of India dated 14<sup>th</sup> February, 2022.

(ii) The National Commission for Indian System of Medicine (Minimum Standards of Undergraduate Ayurveda Education) Regulations, 2022 published in Notification No. F. No. BOA/Regulation/UG/7-10/2021 in Gazette of India dated 16<sup>th</sup> February, 2022.

(24) A copy of National Commission for Indian System of Medicine (Removal of Difficulties) Order, 2022 (Hindi and English versions) published in Notification No. S.O.652(E) in Gazette of India dated 14<sup>th</sup> February, 2022 under sub-section (2) of Section 57 of the National Commission for Indian System of Medicine Act, 2020.

#### **4. Statement of Committee on External Affairs**

Shri P.P. Chaudhary laid on the table the Statement (Hindi and English versions) showing Further Action Taken by the Government on the Observations/Recommendations contained in the Seventh Report of the Committee on External Affairs on the replies to the Observations/Recommendations contained in the Second Report on Demands for Grants of the Ministry of External Affairs for the year 2020-21.

#### **5. Reports of Standing Committee on Petroleum and Natural Gas**

Shri Ramesh Bidhuri presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Eleventh Report on the subject 'National Gas Grid including PNG and CNG'.
- (2) Twelfth Report on Action Taken by the Government on the recommendations contained in the Eighth Report (Seventeenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2020-21) on the subject 'Allotment of Retail Outlets and LPG Distributorships'.

## **6. Statement by Minister**

The Minister of Ports, Shipping and Waterways; and Minister of AYUSH (Shri Sarbananda Sonowal) laid a Statement (Hindi and English versions) correcting the reply given on 4 February, 2022 to Unstarred Question No. 657 by Dr. Vishnu Prasad M.K., MP regarding 'AYUSH Colleges/Institutes'.

### **12.04 P.M.**

## **7. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the week commencing Monday, the 28<sup>th</sup> March, 2022.

## **8. Motion for election of two Members to the National Assisted Reproductive Technology and Surrogacy Board**

Dr. Mansukh Mandaviya moved the following motion :-

"That in pursuance of Section 17(2)(c) of the Surrogacy (Regulation) Act, 2021, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the National Assisted Reproductive Technology and Surrogacy Board, subject to the other provisions of the said Act."

The motion was adopted.

**12.06 P.M.****9. Government Bill – Introduced**

*The Delhi Municipal Corporation (Amendment) Bill, 2022*

Shri N.K. Premachandran, Shri Gaurav Gogoi, Shri Ritesh Pandey and Shri Manish Tewari opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) on behalf of the Minister of Home Affairs; and Minister of Cooperation (Shri Amit Shah) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

**12.20 P.M.****10. Postponement of Private Members' Business**

§Shri Pralhad Joshi requested the Speaker that the Private Members' Business might be postponed to the following week and Finance Bill be taken up.

The House ageed.

**12.21 P.M.****11. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Sukanta Majumdar regarding opening of Balurghat Airport and re-summption of flight services.
- (2) Shri T. N. Prathapan regarding special financial package for fishing communities.

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§ Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

- (3) Shri Gaurav Gogoi regarding condition of undertrials.
- (4) Shri (Adv.) Dean Kuriakose regarding repayment of debts.
- (5) Shri T. R. Paarivendhar regarding construction of a Railway overbridge on Kulithalai-Manaparai road in Perambalur Parliamentary constituency, Tamil Nadu.
- (6) Smt. Vanga Geetha Vishwanath regarding grant of special category status to Andhra Pradesh.
- (7) Shri Krupal Balaji Tumane regarding remedial measures to control rise in prices of fertilizers.

**\*12.28 P.M.**

**12. Submission by Member**

Smt. Navneet Rana made submission regarding alleged misbehavior with her by Maharashtra Police.

‡Shri Pralhad Joshi responded.

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\*From 12.22 P.M. to 12.29 P.M., Members raised matters of urgent public importance.

‡ Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

**12.29 P.M.**

**13. The Government Bill – Passed**

*The Finance Bill, 2022*

Time Allotted: 4 Hrs.

Time Taken : 4 Hrs. 37 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

1. Shri Gaurav Gogoi
2. Dr. Nishikant Dubey
3. Shri K. Shanmuga Sundaram
4. Smt. Satabdi Roy (Banerjee)
5. Shri Jayadev Galla
6. Smt. Supriya Sadanand Sule
7. Shri K. Muraleedharan
8. Smt. Sunita Duggal
9. Shri P.V. Midhun Reddy
10. Shri Pinaki Misra
11. Shri Kaushalendra Kumar
12. Smt. Aparupa Poddar
13. Shri Suresh Kodikunnil
14. Dr. Tholkappiyan Thirumaavalavan
15. Dr. D. Ravikumar
16. Shri N.K. Premachandran
17. Shri Subhas Chandra Baheria
18. Kunwar Danish Ali

19. Shri Saumitra Khan
20. Dr. Shrikant Eknath Shinde
21. Shri Ritesh Pandey

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clauses 5 to 9 were adopted.

Clauses 10 to 15 were adopted.

Clause 16 was adopted, as amended.

Clauses 17 to 20 were adopted.

Clauses 21 to 27 were adopted.

Clause 28 was adopted, as amended.

Clauses 29 to 37 were adopted.

Clause 38 was adopted, as amended.

Clauses 39 to 47 were adopted.

Clause 48 was adopted, as amended.

Clause 49 was adopted, as amended.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-



"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 16 to the Finance Bill, 2022 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 49A was adopted.

New Clause 49A was also adopted.

Clauses 50 and 51 were adopted.

Clause 52 was adopted, as amended.

Clause 53 was adopted, as amended.

Clause 54 was adopted, as amended.

Clauses 55 to 57 were adopted.

Clause 58 was adopted, as amended.

Clause 59 was adopted, as amended.

Clauses 60 to 65 were adopted.

Clauses 66 to 92 were adopted.

Clause 93 was adopted, as amended.

Clause 94 was adopted, as amended.

Clauses 95 to 97 were adopted.

Clause 98 was adopted, as amended.

Clauses 99 to 102 were adopted.

Clauses 103 to 125 were adopted.

The First Schedule was adopted, as amended.

The Second Schedule was adopted.

The Third Schedule was adopted, as amended.

The Fourth Schedule to Ninth Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

Thereafter, the Speaker made an observation<sup>%</sup> that since a new clause had been added to the Bill, so the subsequent clauses may be re-numbered.

#### **\*14. Suo Motu Statement by Minister**

The Minister of Ports, Shipping and Waterways; and Minister of AYUSH (Shri Sarbananda Sonowal) made a statement regarding establishment of WHO Global Centre for Traditional Medicine in Jamnagar, Gujarat.

**#6.13 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Monday, the 28<sup>th</sup> March, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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<sup>%</sup>Original in Hindi. For details, please see the debates of the day.

\*Made at 6.00 P.M.

#From 5.06 P.M. to 6.13 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 28, 2022/Chaitra 7, 1944 (Saka)

No. 168

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 341–346, 347 (clubbed with 349\*) and 348 were orally answered. Replies to Starred Question Nos. 350–360 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3911–4084 and 4086–4140 were laid on the Table.

**12.01 P.M.**

### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

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\*No Supplementary Questions were asked.

(1) A copy of the Chartered Accountants (Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. F. No. 1-CA(7)/198/2021 in Gazette of India dated 7<sup>th</sup> March, 2022 under Section 30B of the Chartered Accountants Act, 1949.

(2) A copy of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Third Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.888(E) published in Gazette of India dated 28<sup>th</sup> December, 2021 under sub-section (4) of Section 469 of the Companies Act, 2013.

(3) A copy of the Limited Liability Partnership (Second Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.173(E) in Gazette of India dated 4<sup>th</sup> March, 2022 under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) issued under Sections 6 & 25 of the Environment (Protection) Act, 1986:-

(i) S.O.832(E) published in Gazette of India dated 23<sup>rd</sup> February, 2022, constituting the Andaman and Nicobar Coastal Zone Management Authority consisting of persons, mentioned therein, for a period of three years with effect from the date of publication of this Order.

(ii) S.O.136(E) published in Gazette of India dated 17<sup>rd</sup> February, 2022, regarding 'sale and use of Petcoke in Lime Kilns'.

(2) A copy of the Environment (Protection) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.143(E) in Gazette of

India dated 22<sup>nd</sup> February, 2022 under Section 26 of the Environment (Protection) Act, 1986.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Arun Jaitley National Institute of Financial Management, Faridabad, for the years 2017-2018 to 2019-2020, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Arun Jaitley National Institute of Financial Management, Faridabad, for the years 2017-2018 to 2019-2020.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
  - (i) The e-Verification Scheme, 2021 published in Notification No. S.O.5187(E) in Gazette of India dated 13<sup>th</sup> December, 2021, together with an explanatory memorandum.
  - (ii) The Faceless Appeal Scheme, 2021 published in Notification No. S.O.5429(E) in Gazette of India dated 28<sup>th</sup> December, 2021, together with an explanatory memorandum and corrigendum thereto published in Notification No. S.O.90(E) dated 7<sup>th</sup> January, 2022.
  - (iii) The Income Tax (1<sup>st</sup> Amendment) Rules, 2022 published in Notification No. G.S.R.15(E) in Gazette of India dated 14<sup>th</sup> January, 2022, together with an explanatory memorandum.
  - (iv) The Income Tax (2<sup>nd</sup> Amendment) Rules, 2022 published in Notification No. G.S.R.24(E) in Gazette of India dated 18<sup>th</sup> January, 2022, together with an explanatory memorandum.
  - (v) The Securities Transaction Tax (1<sup>st</sup> Amendment) Rules, 2022 published in Notification No. G.S.R.25(E) in Gazette of India dated 18<sup>th</sup> January, 2022, together with an explanatory memorandum.

- (vi) The "e-advance rulings Scheme, 2022" published in Notification No. S.O.248(E) in Gazette of India dated 18<sup>th</sup> January, 2022, together with an explanatory memorandum.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-

- (i) The International Financial Services Centres Authority (Annual Report and Returns and Statements and Other Particulars) Rules, 2022 published in Notification No. G.S.R.167(E) in Gazette of India dated 28<sup>th</sup> February, 2022.
- (ii) The International Financial Services Centres Authority (Form of Annual Statement of Accounts) Rules, 2022 published in Notification No. G.S.R.168(E) in Gazette of India dated 28<sup>th</sup> February, 2022.
- (iii) The International Financial Services Centres Authority (Insurance Web Aggregator) Regulations, 2022 published in Notification No. IFSCA/2021-22/GN/REG021 in Gazette of India dated 1<sup>st</sup> February, 2022.
- (iv) The International Financial Services Centres Authority (FinTech Incentive) Scheme, 2022 published in Notification No. IFSCA/2021-22/GN/022 in Gazette of India dated 4<sup>th</sup> February, 2022.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Vault Managers) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/61 in Gazette of India dated 31<sup>st</sup> December, 2021.
- (ii) The Securities and Exchange Board of India (Settlement Proceedings) (Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/62 in Gazette of India dated 14<sup>th</sup> January, 2022.

- (iii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/62 in Gazette of India dated 24<sup>th</sup> January, 2022.
- (iv) Notification No. SEBI/LAD-NRO/GN/2022/67 published in Gazette of India dated 24<sup>th</sup> January, 2022, together with an explanatory memorandum regarding recognition of AMC Repo Clearing Limited.
- (v) The Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Market) (Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/71 in Gazette of India dated 25<sup>th</sup> January, 2022.
- (vi) The Securities and Exchange Board of India {KYC (Know Your Client) Registration Agency} (Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/72 in Gazette of India dated 28<sup>th</sup> January, 2022.
- (vii) The Securities and Exchange Board of India (Stock Brokers)(Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/73 in Gazette of India dated 23<sup>rd</sup> February, 2022.
- (viii) The Securities and Exchange Board of India (Depositories and Participants)(Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/74 in Gazette of India dated 23<sup>rd</sup> February, 2022.
- (ix) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/63 in Gazette of India dated 14<sup>th</sup> January, 2022.



- (x) The Securities and Exchange Board of India (Alternative Investment Funds)(Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/68 in Gazette of India dated 24<sup>th</sup> January, 2022.
  - (xi) The Securities and Exchange Board of India (Credit Rating Agencies)(Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/69 in Gazette of India dated 24<sup>th</sup> January, 2022.
  - (xii) The Securities and Exchange Board of India (Mutual Funds)(Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/70 in Gazette of India dated 25<sup>th</sup> January, 2022.
  - (xiii) The Securities and Exchange Board of India (Procedure for Holding Inquiry and Imposing Penalties)(Amendment) Rules, 2021 published in Notification No. G.S.R.919(E) in Gazette of India dated 31<sup>st</sup> December, 2021.
- (6) A copy of the Securities Contracts (Regulation)(Procedure for Holding Inquiry and Imposing Penalties) (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.931(E) in Gazette of India dated 31<sup>st</sup> December, 2021 under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.
- (7) A copy of the Depositories (Procedure for Holding Inquiry and Imposing Penalties) (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.932(E) in Gazette of India dated 31<sup>st</sup> December, 2021, under section 27 of the Depositories Act, 1996.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
- (i) G.S.R.193(E) published in Gazette of India dated 11<sup>th</sup> March, 2022, together with an explanatory memorandum making certain

amendments in Notification No. 02/2017-Central Tax, dated 19<sup>th</sup> June, 2017.

- (ii) G.S.R.159(E) published in Gazette of India dated 24<sup>th</sup> February, 2022, together with an explanatory memorandum making certain amendments in Notification No. 13/2020-Central Tax, dated 21<sup>st</sup> March, 2020.

(9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.929(E) published in Gazette of India dated 31<sup>st</sup> January 2021, together with an explanatory memorandum making certain amendments in Notification No. 07/2020-Cus.(N.T.), dated 28<sup>th</sup> January, 2020.
- (ii) Ad-hoc Exemption Order No. 1 of 2022 dated 17<sup>th</sup> January, 2022, together with an explanatory memorandum regarding ad-hoc exemption from payment of Customs Duties on imported goods under Section 25(2) of Customs Act, 1962.
- (iii) S.O.404(E) published in Gazette of India dated 31<sup>st</sup> January, 2022, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (iv) Notification No. 08/2022-Customs (N.T.) dated 3<sup>rd</sup> February, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (v) S.O.690(E) published in Gazette of India dated 15<sup>th</sup> February, 2022, together with an explanatory memorandum regarding revision of

tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

- (vi) Notification No. 10/2022-Customs (N.T.) dated 17<sup>th</sup> February, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (vii) S.O.900(E) published in Gazette of India dated 28<sup>th</sup> February, 2022, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (viii) Notification No. 13/2022-Customs (N.T.) dated 3<sup>rd</sup> March, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (ix) S.O.1024(E) published in Gazette of India dated 8<sup>th</sup> March, 2022, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (x) G.S.R.111(E) published in Gazette of India dated 12<sup>th</sup> February, 2022, together with an explanatory memorandum to amend notification No. 48/2021-Customs and No. 49/2021-Customs, both dated 13.10.2021, in order to rationalize the Agriculture Infrastructure and Development Cess (AIDC) on Crude Palm Oil and Lentils (Mosur) to 5% and Nil respectively and extend the validity of

the said notifications up to and inclusive of the 30<sup>th</sup> September, 2022.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.38(E) published in Gazette of India dated 24<sup>th</sup> January, 2022, together with an explanatory memorandum seeking to rescind Notification No. 42/2016-Customs (ADD) dated 8<sup>th</sup> August, 2016 to remove levy of ADD on 'PVC Flex Films' originating in or imported from China PR.
- (ii) G.S.R.114(E) published in Gazette of India dated 14<sup>th</sup> February, 2022, together with an explanatory memorandum seeking to extend the Anti-Dumping Duty (ADD) on imports of "Aluminium foil of thickness ranging from 5.5 micron to 80 micron" originating in or exported from People's Republic of China, imposed vide Notification No. 23/2017-Customs(ADD), dated 16<sup>th</sup> May, 2017, for a further period one month i.e. till 15<sup>th</sup> June, 2022, on the basis of the request made by DGTR so as to enable it to complete the Sunset-review investigation on the said anti-dumping duty.
- (iii) G.S.R.160(E) published in Gazette of India dated 24<sup>th</sup> February, 2022, together with an explanatory memorandum seeking to impose the anti-dumping duty on imports of " Glazed /Unglazed Porcelain/Vitrified Tiles in polished or unpolished finish with less than 3% water absorption" originating or exported from China PR for a period of 5 years on recommendation of DGTR.
- (iv) G.S.R.157(E) published in Gazette of India dated 24<sup>th</sup> February, 2022, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed vide Notification No.

01/2017-Customs (ADD) dated 5<sup>th</sup> January, 2017 on imports of Jute Products from Nepal and Bangladesh upto and inclusive of 30<sup>th</sup> June, 2022.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table a copy of the Employees' State Insurance (Central) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.176(E) in Gazette of India dated 7<sup>th</sup> March, 2022 under sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha-UT Mission

Authority Andaman & Nicobar Islands, Port Blair, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Arunachal Pradesh, Itanagar, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Arunachal Pradesh, Itanagar, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Assam, Guwahati, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Assam, Guwahati, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Nagaland, Kohima, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Nagaland, Kohima, for the year 2020-2021.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Chhattisgarh, Raipur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Chhattisgarh, Raipur, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) A copy of the Sarva Haryana Gramin Bank (Officers and Employees) Service Regulations, 2010 (Hindi and English versions) published in Notification

No. Ref. No. SHGB/HRDD/2019/1241 in Gazette of India dated 7<sup>th</sup> May, 2019 under sub-section (2) to Section 30 of the Regional Rural Banks Act, 1976.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the National Bank for Financing Infrastructure and Development General Regulations, 2022 (Hindi and English versions) published in Notification No. F. No. 02/NaBFID/2021-22 in Gazette of India dated 3<sup>rd</sup> March, 2022 under Section 33 of the National Bank for Financing Infrastructure and Development Act, 2021.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the years 2018-2019 and 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Surat, for the years 2018-2019 and 2019-2020.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.



- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Institute of Technology, Allahabad, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tiruchirappalli, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2020-2021.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendragarh, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2019-2020, together with Audit Report thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kanpur, Kanpur, for the year 2020-2021.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2020-2021.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2020-2021.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2020-2021.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2020-2021.

- (ii) A copy of the Annual Accounts of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2020-2021.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2020-2021.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology

Jodhpur, Jodhpur, for the year 2020-2021.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2020-2021.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2020-2021.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year

2020-2021.

- (ii) A copy of the Annual Accounts of the Indian Institute of Technology Indore, Indore, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Indore, Indore, for the year 2020-2021.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Palakkad, Palakkad, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Palakkad, Palakkad, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Palakkad, Palakkad, for the year 2020-2021.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2020-2021.
- (38) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (37) above.

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2020-2021.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Kalaburagi, for the year 2020-2021.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central University of Jammu, Jammu, for the year 2020-2021.

- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvavur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvavur, for the year 2020-2021.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2020-2021.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the



Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2020-2021.

- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2020-2021.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2020-2021.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Patna, Patna, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Patna, Patna, for the year 2020-2021.

- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2020-2021.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) A copy of the Notification No. S.O.1005(E) (Hindi and English versions) published in Gazette of India dated 7<sup>th</sup> March, 2022, making Ordinances, mentioned therein, of the Indian Institute of Information Technology, Raichur, under Section 48 of the Indian Institutes of Information Technology (Public-Private Partnership) Act, 2017.
- (60) A copy of the Notification No. IG/ACD/6<sup>th</sup> CPC/CAS/2016-17/2975 (Hindi and English versions) published in weekly Gazette of India dated 15<sup>th</sup> January, 2022 regarding Ordinance on Career Advancement Scheme of Teachers and Career Advancement Scheme of Academics as per 6<sup>th</sup> CPC under sub-section (2) of Section 40 of the Indira Gandhi National Open University Act, 1985.

#### **4. Reports of Committee on Petitions**

Shri Harish Dwivedi presented the following Reports (Hindi and English versions) of the Committee on Petitions: -

- (1) Twenty-sixth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions (Sixteenth Lok

Sabha) made in their Sixteenth Report on the representation of M/s. M. S. Vigilant Security, Placement & Detective Services Pvt. Ltd., forwarded by Shri Ajay Tamta, M.P., Lok Sabha regarding non-payment of arrears towards security services by the Management of Lady Hardinge Medical College (LHMC) in respect of Smt. Sucheta Kriplani Hospital, Shaheed Bhagat Singh Marg, New Delhi.

- (2) Twenty-seventh Report on the Action Taken by the Government on the recommendations of the Committee on Petitions (Seventeenth Lok Sabha) made in their Thirteenth Report on the representation of Shri Ved Prakash Mathur alleging Sahara Credit Cooperative Society Limited, Deoli (Kekri), Region - Ajmer for non-payment of fixed deposit amount on maturity and important issues related therewith.
- (3) Twenty-eighth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions (Seventeenth Lok Sabha) made in their Fourteenth Report on the representation of Shri Manmohan Kalantri regarding amendments in the Insecticides Act, 1968, the Fertiliser (Control) Order, 1985 and the Seeds (Control) Order, 1983 for facilitating Agricultural Business in the country and other important issues related therewith.
- (4) Twenty-ninth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions (Seventeenth Lok Sabha) made in their Sixteenth Report on the representation of Shri Dharambir Singh regarding dilapidated condition of Coal Mines in West Bengal and Jharkhand and other related issues.
- (5) Thirtieth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions (Seventeenth Lok Sabha) made in their Seventeenth Report on the representation of Shri Yogesh

Sarda alleging consideration of ineligible bidder, *i.e.*, M/s. Mehta Tubes Limited by the Mazagon Dock Shipbuilders Limited by awarding of contract(s) and Tender(s) for procurement of Cu-Ni Pipes and Copper Pipes of Project P15B and other important issues related therewith.

- (6) Thirty-first Report on the Action Taken by the Government on the recommendations of the Committee on Petitions (Seventeenth Lok Sabha) made in their Nineteenth Report on the representation of Shri Swapan Das & others of Rourkela Steel Plant Widows' Association regarding welfare of legal heirs of deceased workers of Rourkela Steel Plant (RSP).

#### **5. Final Action Taken Statements of Standing Committee on Chemicals & Fertilizers**

Dr. M. K. Vishnu Prasad laid on the Table the Two Final Action Taken Statements (Hindi and English versions) showing Final Action Taken by the Government on the following Action Taken Reports of the Standing Committee on Chemicals & Fertilizers (2021-22):-

- (1) Twenty-ninth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in their Seventeenth Report (Seventeenth Lok Sabha) on 'Review of Pradhan Mantri Bhartiya Janaushadhi Pariyojana' (Department of Pharmaceuticals).
- (2) Thirtieth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in their Twenty-second Report (Seventeenth Lok Sabha) on 'Status of COVID-19 vaccine production in India' (Department of Pharmaceuticals).

## **6. Reports of Standing Committee on Transport, Tourism and Culture**

Shri K. Muraleedharan laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Nineteenth Report on 'Progress made in implementation of Sagarmala Projects'.
- (2) Three Hundred Twentieth Report on 'Development of Tourism Infrastructure in the country'.

### **12.05 P.M.**

#### **7. Government Bills – Introduced**

- (i) *The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022*

Shri Adhir Ranjan Chowdhury opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Tribal Affairs (Shri Arjun Munda) replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

### **\*12.08 P.M.**

- (ii) *The Criminal Procedure (Identification) Bill, 2022*

Shri Ajay Kumar on behalf of Shri Amit Shah sought leave of the House to introduce the Criminal Procedure (Identification) Bill, 2022.

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\*From 12.58 P.M. to 1.07 P.M., Members raised matters of urgent public importance.

Shri Manish Tewari, Shri N.K. Premachandran, Prof. Sougata Ray, Shri Adhir Ranjan Chowdhury and Shri Ritesh Pandey opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) replied to the clarificatory questions asked by the Members.

On the motion, the House divided: Ayes 120; Noes 58. Accordingly, the motion was adopted and the Bill was introduced.

*(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.13 P.M.)*

## **2.13 P.M.**

### **8. Matters Under Rule 377**

- 1) Shri Anurag Sharma raised a matter regarding special package for Bundelkhand.
- 2) Shri Vishnu Dayal Ram raised a matter regarding need to expedite four-laning of NH-75.
- 3) Shri Balubhau (alias Suresh Narayan) Dhannorkar raised a matter regarding creation of a separate 'Adivasi' regiment in the Indian Army.
- 4) Smt. Gomati Sai raised a matter regarding need for expansion of railway track in Raigarh parliamentary constituency, Chhattisgarh.
- 5) Shri Kunar Hembram raised a matter regarding establishment of a National Tribal University in eastern region.
- 6) Shri Pradeep Kumar Singh raised a matter regarding Airport at Forbesganj in Araria district, Bihar.
- 7) Shri Vijay Baghel raised a matter regarding need to classify Cold Storage under 'white category'.

- 8) Shri Mukesh Rajput raised a matter regarding need to include Kampil in Farrukhabad parliamentary constituency, Uttar Pradesh in the proposed Jain circuit.
- 9) Shri Ramdas C. Tadas raised a matter regarding need to declare State Highway No. 14 in Maharashtra as a National Highway.
- 10) Shri Nayab Singh raised a matter regarding the issue of education of medical students who returned due to Russia-Ukraine conflict.
- 11) Shri Chattar Singh Darbar raised a matter regarding need to establish a Horticulture University in Manawar Tehsil in Dhar parliamentary constituency, Madhya Pradesh.
- 12) Smt. Jaskaur Meena raised a matter regarding need to start skill development programme in Dausa parliamentary constituency, Rajasthan.
- 13) Shri Anto Antony raised a matter regarding silver line project in Kerala.
- 14) Shri V.K. Sreekandan raised a matter regarding rail coach factory at Konjikode, Palakkad.
- 15) Shri C. N. Annadurai raised a matter regarding direct train connectivity between Chennai and Tiruvannamalai.
- 16) Shri Bellana Chandra Sekhar raised a matter regarding reducing the net borrowing limit of Andhra Pradesh.
- 17) Smt. Aparupa Poddar raised a matter regarding policy intervention to retain students graduating from Indian Institute of Space Science and Technology (IIST).
- 18) Shri Dinesh Chandra Yadav raised a matter regarding passenger train services between Saharsa and Purnia in Bihar.
- 19) Dr. M. P. Abdussamad Samadani raised a matter regarding allocation and release of funds for AMU Centre, Malappuram.

- 20) Shri Raju Bista raised a matter regarding urban revitalization of Municipalities in Darjeeling and Kalimpong districts.
- 21) Shri Narender Kumar raised a matter regarding need to provide water to Jhunjhunu district, Rajasthan from Yamuna canal.
- 22) Smt. Raksha Nikhil Khadse raised a matter regarding need to categorise Sickle Cell Anemia as permanent disability.
- 23) Shri Shrinivas Dadasaheb Patil raised a matter regarding need to establish a Kendriya Vidyalaya in Satara parliamentary constituency, Maharashtra.

## **2.56 P.M.**

### **9. Government Bill – Passed**

*The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022*

Time Allotted: 1 Hr.

Time Taken: 2 Hrs. 29 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Munda.

The following members took part in the debate:-

1. Shri Pradyut Bordoloi
2. Shri Tapir Gao
3. Shri A. Raja
4. Smt. Goddeti Madhavi
5. Smt. Pratima Mondal
6. Shri Arvind Ganpat Sawant
7. Shri Faizal P.P. Mohammed
8. Shri Hasnain Masoodi
9. Shri Saptagiri Sankar Ulaka
10. Shri Rebati Tripura
11. Shri Indra Hang Subba



12. Shri Naba (Hira) Kumar Sarania
13. Smt. Agatha K. Sangma
14. Shri Bhartruhari Mahtab
15. Shri Girish Chandra
16. Smt. Jaskaur Meena
17. Shri Suresh Kodikunnil
18. Shri Kunar Hembram
19. Shri E.T. Mohammed Basheer
20. Shri Adhir Ranjan Chowdhury

Shri Arjun Munda replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arjun Munda.

The motion was adopted and the Bill was passed.

**#7.00 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 29<sup>th</sup> March, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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**#**From 5.25 P.M. to 7.00 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 29, 2022/Chaitra 8, 1944 (Saka)

No. 169

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 361–368 were orally answered. Replies to Starred Question Nos. 369–380 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4141–4370 were laid on the Table.

**12.03 P.M.**

### 3. Papers laid on the Table

The Minister of Social Justice and Empowerment (Dr. Virendra Kumar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defense, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defense, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2020-2021.
  - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Census (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.194(E) in Gazette of India dated 11<sup>th</sup> March, 2022 under sub-section (3) of Section 18 of the Census Act, 1948.

(2) A copy of the Ministry of Home Affairs, National Investigation Agency Principal Information Officer (Group 'A') Recruitment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.10(E) in Gazette of India dated 6<sup>th</sup> January, 2022 under sub-section (2) of Section 25 of the National Investigation Agency Act, 2008.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2017-2018.
- (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Ministry of Agriculture and Farmers Welfare for the year 2021-2022.

(4) A copy of the Horse Gram Grading and Marking Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.581(E) in Gazette of India dated 24<sup>th</sup> September, 2020 under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Institution for the Blind, New Delhi, for the years 2013-2014 and 2015-2016, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institution for the Blind, New Delhi, for the years 2013-2014 and 2015-2016.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Society for Environmental Development and Voluntary Action, Nayagarh, Odisha, for the year 2015-2016, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Environmental Development and Voluntary Action, Nayagarh, Odisha, for the year 2015-2016.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Vikas Social Service Society, Kannur, Kerala, for the year 2011-2012,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vikas Social Service Society, Kannur, Kerala, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Janta Adarsh Andh Vidyalaya, Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Janta Adarsh Andh Vidyalaya, Delhi, for the year 2015-2016.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Gyan Sarovar, Saran, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gyan Sarovar, Saran, for the year 2015-2016.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the following papers (Hindi and English versions) under Section 15 of the National Commission for Backward Classes Act, 1993:-
- (i) Report of the National Commission for Backward Classes, New Delhi, for the years 2016-2017 and 2017-2018, alongwith Audited

Accounts.

- (ii) Explanatory Memorandum on the recommendations contained in the Annual Report of the National Commission for Backward Classes, New Delhi, for the years 2016-2017 and 2017-2018.
- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Manindranath Banerjee Memorial Society, Burdwan, West Bengal, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manindranath Banerjee Memorial Society, Burdwan, West Bengal, for the year 2020-2021.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Vishnu Dayal Shiksha Samiti, Lucknow, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vishnu Dayal Shiksha Samiti, Lucknow, for the year 2017-2018.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Senior Citizens Welfare Fund, New Delhi, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Senior Citizens Welfare Fund,

New Delhi, for the years 2019-2020 and 2020-2021.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Open Educational Development Research and Welfare Society, Sangrur, Punjab, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Open Educational Development Research and Welfare Society, Sangrur, Punjab, for the year 2017-2018.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Manovikas Kendra Rehabilitation and Research Institute for the Handicapped, Kolkata, for the years 2011-2012, 2014-2015 and 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manovikas Kendra Rehabilitation and Research Institute for the Handicapped, Kolkata, for the years 2011-2012, 2014-2015 and 2016-2017.
- (21) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Durgabai Deshmukh Vocational Training and Rehabilitation Centre for Handicapped, Andhra Mahila Sabha, Hyderabad, for the years 2011-2012 and 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the



Government of the working of the Durgabai Deshmukh Vocational Training and Rehabilitation Centre for Handicapped, Andhra Mahila Sabha, Hyderabad, for the years 2011-2012 and 2014-2015.

- (23) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Kachajuli Physically Handicapped (Deaf and Dumb) School and Training Centre, Lakhimpur, Assam, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kachajuli Physically Handicapped (Deaf and Dumb) School and Training Centre, Lakhimpur, Assam, for the year 2013-2014.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Sri Dakshinya Bhava Samithi, Guntur, Andhra Pradesh, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sri Dakshinya Bhava Samithi, Guntur, Andhra Pradesh, for the year 2015-2016.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Alphons Social Centra, Kidangoor, Kerala, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Alphons Social Centra, Kidangoor, Kerala, for the year 2011-2012.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Jyoti, Cuttack, Odisha, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Jyoti, Cuttack, Odisha, for the year 2013-2014.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Jibanjyoti Welfare Association for the Mentally and Physically Handicapped, Dhenkanal, Odisha, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jibanjyoti Welfare Association for the Mentally and Physically Handicapped, Dhenkanal, Odisha, for the year 2015-2016.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the L. K. C Sri Jagdamba Andh Vidhalaya Samiti, Sri Ganganagar, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the L. K. C Sri Jagdamba Andh Vidhalaya Samiti, Sri Ganganagar, for the year 2011-2012.

- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Jalpaiguri Welfare Organization, Jalpaiguri, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jalpaiguri Welfare Organization, Jalpaiguri, for the year 2011-2012.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Women and Child Welfare Centre, Vizianagaram, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Women and Child Welfare Centre, Vizianagaram, for the year 2015-2016.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Voluntary Organisation of Rural Development Society, Kurnool, Andhra Pradesh, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voluntary Organisation of Rural Development Society, Kurnool, Andhra Pradesh, for the

year 2015-2016.

- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Deaf and Dumb School, Meerut, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Deaf and Dumb School, Meerut, for the year 2015-2016.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Swayamkrushi, Secunderabad, Telengana, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swayamkrushi, Secunderabad, Telengana, for the year 2015-2016.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Chaitanya Institute for the Learning Disabled, Vizianagaram, Andhra Pradesh, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chaitanya Institute for the Learning Disabled, Vizianagaram, Andhra Pradesh, for the year 2015-2016.

(47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

(48) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Holbiz Private Limited, Surat, for the year 2018-2019.

(ii) Annual Report of the Private Limited, Surat, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2020-2021.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2020-2021.

- (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

#### **4. Report of Business Advisory Committee**

Shri Adhir Ranjan Chowdhury presented the Thirty-second Report of the Business Advisory Committee.

#### **5. Statements of Standing Committee on Labour, Textiles and Skill Development**

Shri Ganesh Singh laid Statements (Hindi and English versions) showing further action taken by the Government on the Observations/Recommendations of the Standing Committee on Labour, Textiles and Skill Development contained in the following Reports:-

- (1) Forty-sixth Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Thirty-third Report (Sixteenth Lok Sabha) on 'Industrial Training Institutes (ITIs) and Skill Development Initiative Scheme' pertaining to the Ministry of Skill Development & Entrepreneurship.
- (2) Forty-eighth Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Thirty-fifth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Textiles.

- (3) Fiftieth Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Thirty-sixth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Skill Development & Entrepreneurship.
- (4) Fifty-third Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Forty-first Report (Sixteenth Lok Sabha) on 'Jan Shikshan Sansthan Scheme' pertaining to the Ministry of Skill Development & Entrepreneurship.
- (5) Fifty-fourth Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Thirtieth Report (Sixteenth Lok Sabha) on 'Land Assets Management in National Textile Corporation (NTC)' pertaining to the Ministry of Textiles.
- (6) Tenth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the First Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Labour & Employment.
- (7) Eleventh Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Textiles.
- (8) Twelfth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Skill Development and Entrepreneurship.
- (9) Thirteenth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Fifth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Labour & Employment.

- (10) Fourteenth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Sixth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Textiles.
- (11) Fifteenth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Seventh Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Skill Development and Entrepreneurship.
- (12) Twenty-fourth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Fifty-seventh Report (Sixteenth Lok Sabha) on 'Guidelines, Monitoring, Rating and Regulatory System, Status of Investment in Bonds and such Instruments [example of Infrastructure Leasing & Financial Services (IL&FS)] by PF Funds, Pension Funds' pertaining to the Ministry of Labour & Employment.
- (13) Twenty-sixth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Seventeenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Labour and Employment.

## **6. Statements by Ministers**

- (1) The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 307<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Industry on Impact of Covid-19 on the PSUs and the initiatives taken by the PSUs Under 'Atmanirbhar Bharat Abhiyaan' pertaining to the Ministry of Heavy Industries.



- (2) The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 230<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Home Affairs on 'Atrocities and Crimes against Women and Children' pertaining to the Ministry of Home Affairs.

**\*12.06 P.M.**

**7. Motion for Election of two Members to the Central Advisory Committee for the National Cadet Corps**

Shri Ajay Bhatt moved the following motion :-

“That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act and rules made thereunder.”

The motion was adopted.

*(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.03 P.M.)*

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\*From 12.07 P.M. to 1.02 P.M., Members raised matters of urgent public importance.

**2.03 P.M.****8. Matters Under Rule 377**

- 1) Shri Subhash Chandra Baheria raised a matter regarding benefit of Reservation to people converted to Christianity and Islam.
- 2) Shri N. K. Premachandran raised a matter regarding ESI benefits to LIC agents.
- 3) Shri Nitesh Ganga Deb raised a matter regarding setting up of a Medical Equipment Park at Sambalpur, Odisha.
- 4) Shri Nihal Chand Chauhan raised a matter regarding need to develop historical places in Ganganagar parliamentary constituency, Rajasthan as tourist destinations.
- 5) Shri Vivek Narayan Shejwalkar raised a matter regarding covid-19 vaccination of children of 15-18 years age group.
- 6) Shri Bhagirath Chaudhary raised a matter regarding need to provide funds for construction of new class rooms in schools under Samagra Shiksha Abhiyan in Ajmer parliamentary constituency, Rajasthan.
- 7) Shri Parbatbhai Savabhai Patel raised a matter regarding need to construct a RoB at Level crossing no. B/159 in Banaskantha parliamentary constituency, Gujarat.
- 8) Shri Sudarshan Bhagat raised a matter regarding need to set up a processing unit at Gumla district, Jharkhand for production of oil from Sal and Mahua seeds.
- 9) Shri Jayant Sinha raised a matter regarding need to improve healthcare facilities in Jharkhand.
- 10) Shri Sudhakar Tukaram Shrangre raised matter regarding rectification of software programme of PMAY Gramin.

- 11) Shri Ramesh Bidhuri raised matter regarding benefit of reservation to OBCs in Delhi Judicial Services & Delhi Higher Judicial Services.
- 12) Shri Rodmal Nagar raised a matter regarding need to set up Agro-Processing and Research Centre in Rajgarh district, Madhya Pradesh.
- 13) Dr. Ramapati Ram Tripathi raised a matter regarding need to shift railway warehouse situated at Deoria Sadar railway station to Ahilyapr or Nunkhar.
- 14) Shri Ravneet Singh raised a matter regarding development of a comprehensive plan to combat climate change.
- 15) Shri Deepak Baij raised a matter regarding need to protect the interests of Adivasis of Chhattisgarh presently living in Andhra Pradesh and Telangana.
- 16) Dr. T. Sumathy (a) Thamizhachi Thangapandian raised a matter regarding beautification of Beaches in Tamil Nadu.
- 17) Shri Pocha Brahmananda Reddy raised a matter regarding reconsideration of the methodology for fixing Minimum Support Price (MSP).
- 18) Shri Sunil Kumar raised a matter regarding construction of a dam on Masan river in Bihar.
- 19) Shri Anubhav Mohanty raised a matter regarding special fund for women SHGs in Odisha.
- 20) Shri Ram Shiromani Verma raised a matter regarding expeditious construction of Airport in Shravasti, Uttar Pradesh.
- 21) Shri Hasnain Masoodi raised a matter regarding prevalence of cancer in children.
- 22) Shri Thomas Chazhikadan raised a matter regarding extension of city gas distribution scheme in some districts of Kerala.

**2.43 P.M.**

**9. Government Bill – Under Consideration**

*The Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2021*

Time Allotted : 4 Hrs.

Time Taken: 3 Hrs. 29 Mts.

Balance: 31 Mts.

The motion for consideration of the Bill was moved by Shri Rao Inderjit Singh on behalf of Smt. Nirmala Sitharaman.

The following members took part in the debate:-

1. Dr. M.K. Vishnu Prasad
2. Shri Subhash Chandra Baheria
3. Shri A. Raja
4. Prof. Sougata Ray
5. Dr. Venkata Satyavathi Beesetti
6. Shri Rahul Ramesh Shewale
7. Shri Kaushalendra Kumar
8. Shri Bhartruhari Mahtab
9. Smt. Supriya Sule
10. Shri E.T. Mohammed Basheer
11. Shri Balubhau Narayanrao alias Suresh Dhanorkar
12. Shri Gopal Chinayya Shetty
13. Shri N.K. Premachandran
14. Shri Girish Chandra
15. Shri Hanuman Beniwal
16. Shri P. Ravindhranath
17. Smt. Navneet Ravi Rana
18. Shri Thomas Chazhikadan

19. Shri Saptagiri Sankar Ulaka
20. Shri Anurag Sharma
21. Shri Arvind Ganpat Sawant
22. Shri Ravi Kishan Shukla
23. Kunwar Danish Ali
24. Shri Adhir Ranjan Chowdhury

The discussion was not concluded.

**6.12 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 30<sup>th</sup> March, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 30, 2022/Chaitra 9, 1944 (Saka)

No. 170

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 381–387 were orally answered. Replies to Starred Question Nos. 388–400 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 4371–4600 were laid on the Table.

**12.03 P.M.**

**3. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 37 of the Administrative Tribunals Act, 1985:-

- (1) The Central Administrative Tribunal (Group 'A' and Group 'B' Library Posts) Recruitment (Amendment) Rules, 2021 published in Notification No. G.S.R.512(E) in Gazette of India dated 29<sup>th</sup> July, 2021.
- (2) The Central Administrative Tribunal (Group 'B' and Group 'C' Miscellaneous Posts) Recruitment (Amendment) Rules, 2021 published in Notification No. G.S.R.513(E) in Gazette of India dated 29<sup>th</sup> July, 2021.
- (3) The Central Administrative Tribunal (Group 'A' and Group 'B' Hindi Posts) Recruitment (Amendment) Rules, 2021 published in Notification No. G.S.R.773(E) in Gazette of India dated 2<sup>nd</sup> November, 2021.

The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2021-2022.
- (2) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Coal for the year 2022-2023.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (i) The Mineral (Auction) Amendment Rules, 2022 published in Notification No. G.S.R.137(E) in Gazette of India dated 18<sup>th</sup> February, 2022.
- (ii) G.S.R.169(E) published in Gazette of India dated 2<sup>nd</sup> March, 2022, notifying the M/s Natural Resources Division-Tata Steel Limited under 'Category A Exploration Agencies' as defined in the guidelines for notification of accredited private exploration agencies for the purpose of the second proviso to sub-section (1) of the Mines and Minerals (Development and Regulation) Act, 1957.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2021-2022.
- (2) A copy of the Notification No. S.O.1262(E) (Hindi and English versions) published in Gazette of India dated 22<sup>nd</sup> March, 2022 making certain amendments in the Notification No. S.O.371(E) dated 8<sup>th</sup> February, 2017 issued under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council (including its Export Inspection Agencies), New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council (including its Export Inspection



Agencies), New Delhi, for the year 2020-2021, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council (including its Export Inspection Agencies), New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MEPZ Special Economic Zone, Chennai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Noida Special Economic Zone Authority, G. B. Nagar, for the year 2020-2021, alongwith Audited Accounts.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the MEPZ Special Economic Zone, Chennai, and Noida Special Economic Zone Authority, G. B. Nagar, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Marine Products Export Development Authority (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. S.O.901(E) in Gazette of India dated 28<sup>th</sup> February, 2022 under sub-section (3) of Section 33 of the Marine Products Export Development Authority Act, 1972.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council, Mumbai, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2020-2021.
  - (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the

year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2020-2021.
- (10) A copy of Notification No. S.O.5421(E) (Hindi and English versions) published in Gazette of India dated 28<sup>th</sup> December, 2021, directing that the commodities specified in Column (2) of the notification shall be packed in Jute Packaging material for supply or distribution in such minimum percentage as specified in column (3) of the notification with effect from the date of publication of the notification in the official Gazette upto 30<sup>th</sup> June, 2022, under sub-section (2) of Section 3 of the Jute Packing Material (Compulsory Use in Packing Commodities) Act, 1987.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New

Delhi, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Bureau of Indian Standards Act, 2016:-
  - (i) The Safety Glass (Quality Control) Amendment Order, 2022 published in Notification No. S.O.620(E) in Gazette of India dated 11<sup>th</sup> February, 2022.
  - (ii) The Bicycles-Retro Reflective Devices (Quality Control) Amendment Order, 2021 published in Notification No. S.O.5400(E) in Gazette of India dated 24<sup>th</sup> December, 2021.
  - (iii) The Refrigerating Appliances (Quality Control) Amendment Order, 2021 published in Notification No. S.O.5339(E) in Gazette of India dated 22<sup>nd</sup> December, 2021.
  - (iv) The Air Conditioner and its related Parts, Hermetic Compressors and Temperature Sensing Controls (Quality Control) Amendment Order, 2021 published in Notification No. S.O.5095(E) in Gazette of India dated 8<sup>th</sup> December, 2021.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Telecommunications Consultants India Limited and the Department of Telecommunications, Ministry of Communications, for the year 2021-2022.

(ii) Memorandum of Understanding between the Bharat Broadband Network Limited and the Department of Telecommunications, Ministry of Communications, for the year 2021-2022.

(2) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Communication, Ministry of Communication, for the year 2022-2023.

(3) A copy of the Flight and Maritime Connectivity (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.154(E) in Gazette of India dated 24<sup>th</sup> February, 2022 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

#### **4. Messages from Rajya Sabha**

- (i) That the Rajya Sabha had no recommendations to make to the Lok Sabha with regard to the Appropriation Bill, 2022, passed by the Lok Sabha on the 24<sup>th</sup> March, 2022.
- (ii) That the Rajya Sabha had no recommendations to make to the Lok Sabha with regard to the Finance Bill, 2022, passed by the Lok Sabha on the 25<sup>th</sup> March, 2022.

#### **5. Report of Committee of Privileges**

Shri Ganesh Singh laid on the Table the Fourth Report (Hindi and English versions) of the Committee of Privileges.

## **6. Report of Standing Committee on Communications and Information Technology**

Dr. Shashi Tharoor presented the Thirty-sixth Report (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2021-22) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-first Report (Seventeenth Lok Sabha) on the subject 'India's preparedness for 5G' relating to the Ministry of Communications (Department of Telecommunications) .

**12.04 P.M.**

## **7. Statements by Ministers**

- (1) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 352<sup>nd</sup> Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on action taken by the Government on the recommendations/observations contained in 342<sup>nd</sup> Report of the committee on Demands for Grants (2021-22) pertaining to the Department of Biotechnology, Ministry of Science and Technology.
- (2) The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid a statement (Hindi and English versions) regarding the status of implementation of

the recommendations contained in the 20<sup>th</sup> Report of the Standing Committee on Labour, Textiles and Skill Development on 'Functioning of National Institute of Fashion Technology (NIFT)' pertaining to the Ministry of Textiles.

**\*12.05 P.M.**

**8. Motion**

Shri Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on 29<sup>th</sup> March, 2022."

The motion was adopted.

*(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.16 P.M.)*

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\*From 12.05 P.M. to 1.12 P.M., Members raised matters of urgent public importance.

## **2.16 P.M.**

### **9. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Sushil Kumar Singh regarding establishment of a Medical College in Aurangabad, Bihar.
- 2) Shri Girish Bhalchandra Bapat regarding expansion of the ESIC Hospital located in Bibvewadi, Pune, Maharashtra.
- 3) Shri Rattan Lal Kataria regarding sustainable development of cities.
- 4) Shri Manoj Kumar Tiwari regarding opening of liquor vends in Delhi.
- 5) Smt. Riti Pathak regarding need to regularise Singrauli-Bhopal Express train and increase frequency of Singrauli-Nizamuddin Express train.
- 6) Shri Naranbhai Bhikhabhai Kachhadiya regarding railway related works in Amreli district, Gujarat.
- 7) Smt. Keshari Devi Patel regarding need to declare Margashirsha Shukla Diwas as 'International Gita Diwas'.
- 8) Shri Sukhbir Singh Jaunapuria regarding need to establish a Kendriya Vidyalaya in Niwai Town in Tonk-Sawai Madhopur parliamentary constituency, Rajasthan.
- 9) Shri Kunwar Pushpendra Singh Chandel regarding need to establish an AIIMS in Mahoba, Uttar Pradesh.
- 10) Shri Mohanbhai Kalyanji Kundariya regarding Rail connectivity of Morbi railway station.
- 11) Shri Ravi Kishan regarding setting up of a Packaging House in Gorakhpur, Uttar Pradesh to promote export of vegetables and fruits from the region.
- 12) Shri (Adv.) Dean Kuriakose regarding establishment of a National University for Christian community.



- 13) Shri Jasbir Singh Gill regarding issue of appointment letters to left out CAPF exam candidates.
- 14) Dr. Shashi Tharoor regarding making public hearings mandatory for grant of environmental clearance.
- 15) Dr. D. Ravikumar regarding special scheme for distribution of lands to SCs and STs.
- 16) Shri S. R. Parthiban regarding resumption of services of train No. 56846, Erode-Jollarpettai Passenger train.
- 17) Shri Talari Rangaiah regarding reduction in interest rate charged by Banks on tractors.
- 18) Shri Maddila Gurumoorthy regarding increase in flights to Tirupati under RCS-UDAN scheme.
- 19) Prof. Sougata Ray regarding creation of an All-India Legislative Service.
- 20) Smt. Pratima Mondal regarding construction of Railway overbridge at Baharu near Dakshin Barasat Railway Station.
- 21) Shri Arvind Ganpat Sawant regarding revival plan for Mumbai Port.
- 22) Dr. Alok Kumar Suman regarding protocol pertaining to unfurling and hoisting of National flag.
- 23) Shri (Adv.) A. M. Ariff regarding payment of wages to Scheduled caste workers under MGNREGS in Kerala.
- 24) Shri Jagdambika Pal regarding need to take steps to check arsenic pollution.
- 25) Shri Janardan Singh Sigriwal regarding need to declare the road connecting Siwan to NH-102 in Bihar as National Highway.
- 26) Shri P. Ravindhranath regarding attacks on Tamil fisherman by Sri Lankan Navy.

**2.17 P.M.****10. Government Bill – Passed**

*The Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2021*

Time Allotted : 4 Hrs.

Time Taken: 4 Hrs. 34 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Rao Inderjit Sing, continued.

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clauses 9 to 15 were adopted.

Clauses 16 to 19 were adopted.

Clauses 20 to 22 were adopted.

Clauses 23 to 28 were adopted.

Clauses 29 to 106 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

**3.22 P.M.****11. Government Bill – Passed**

The Delhi Municipal Corporation (Amendment) Bill, 2022

Time Allotted : 4 Hrs.  
Time Taken: 4 Hrs. 45 Mts.

The motion for consideration of the Bill was moved by Shri Amit Shah.

The following members took part in the debate:-

1. Shri Manish Tewari
2. Shri Ramesh Bidhuri
3. Dr. Veeraswamy Kalanidhi
4. Smt. Mahua Moitra
5. Shri Dileshwar Kamait
6. Shri Sri Krishna Devarayalu Lavu
7. Shri Arvind Ganpat Sawant
8. Ms. Chandrani Murmu
9. Kunwar Danish Ali
10. Shri Gaurav Gogoi
11. Shri Parvesh Sahib Singh
12. Smt. Supriya Sule
13. Dr. M.P. Abdussamad Samadani
14. Adv. A.M. Ariff
15. Dr. D. Ravikumar
16. Prof. Sougata Ray
17. Shri Manoj Kumar Tiwari
18. Shri Adhir Ranjan Chowdhury
19. Shri Ravneet Singh
20. Shri Nishikant Dubey

Shri Amit Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clauses 5 and 6 were adopted.

Clauses 7 to 12 were adopted.

Clause 13 was adopted.

Clause 14 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Amit Shah.

The motion was adopted and the Bill was passed.

**8.07 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Thursday, the 31<sup>st</sup> March, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 31, 2022/Chaitra 10, 1944 (Saka)

No. 171

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 401–407 were orally answered. Replies to Starred Question Nos. 408–420 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4601–4830 were laid on the Table.

**12.01 P.M.**

### 3. Papers laid on the Table

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid on the Table a copy each of the following notifications (Hindi and English versions) issued under Section 55 of the Dam Safety Act, 2021:-

- (1) The National Committee on Dam Safety (Procedures, Allowance and other Expenditure) Rules, 2022 published in Notification No. G.S.R.134(E) in Gazette of India dated 17<sup>th</sup> February, 2022.
- (2) The National Dam Safety Authority (Functions and Powers) Rules, 2022 published in Notification No. G.S.R.135(E) in Gazette of India dated 17<sup>th</sup> February, 2022.

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table a copy of the Aircraft (Carriage of Dangerous Goods) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.112(E) in Gazette of India dated 14<sup>th</sup> February, 2022 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bengaluru, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2021-2022.
  - (ii) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2021-2022.
- (4) A copy of the Bhakra Beas Management Board (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.148(E) in Gazette of India dated 23<sup>rd</sup> February, 2022 under sub-Section (3) of Section 97 of the Punjab Reorganization Act, 1966.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre, Bhopal, for the year 2020-2021, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre, Bhopal, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre, Bhiwadi, for the year 2020-2021, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre, Bhiwadi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre, Rohtak, for the year 2020-2021, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre, Rohtak, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the

MSME-Technology Centre, Visakhapatnam, for the year 2020-2021, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre, Visakhapatnam, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Central Institute of Hand Tools), Jalandhar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Central Institute of Hand Tools), Jalandhar, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2020-2021, alongwith Audited Accounts.



- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2020-2021.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2020-2021.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2020-2021.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development

Centre (Process and Product Development Centre), Agra, for the year 2020-2021.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2020-2021.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2020-2021.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German

Tool Room), Ahmedabad, for the year 2020-2021.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj , for the year 2020-2021.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2020-2021.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2020-2021, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2020-2021.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33)
  - (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2020-2021.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35)
  - (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, Mumbai, for the year 2020-2021.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37)
  - (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Indo German Tool Room), Aurangabad, for the year 2020-2021, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Indo German Tool Room), Aurangabad, for the year 2020-2021.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2020-2021.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Central Tool Room), Ludhiana, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Central Tool Room), Ludhiana, for the year 2020-2021.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2020-2021, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2020-2021.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2021-2022.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2020-2021.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2020-2021.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-
  - (i) S.O.1022(E) published in Gazette of India dated 8<sup>th</sup> March, 2022, regarding fixation of use conversion charges for Mixed Use/ Commercial Use of Premises and Shop-cum-residence plots/ complexes later designated as LSCs.
  - (ii) S.O.1023(E) published in Gazette of India dated 8<sup>th</sup> March, 2022, regarding fixation of rates to be applied for Enhanced FAR for residential properties, Coop. Group Housing, Mixed Use/ Commercial Streets and Commercial Properties (excluding Hotel and Parking Plots) arising out of MPD 2021.
- (6) A copy each of the following notifications (Hindi and English versions) issued under sub-section (1) of Section 32 of the Metro Railways (Construction of Works) Act, 1978:-
  - (i) S.O.1168(E) published in Gazette of India dated 16<sup>th</sup> March, 2022, regarding alignment of Delhi Metro Rail Project Phase-IV viz. Metro Line-10, Metro Line-8 and Metro Line-7 under clause (a) of sub-

section (1) of Section 32 of the Metro Railways (Construction of Works) Act, 1978.

- (ii) S.O.1169(E) published in Gazette of India dated 16<sup>th</sup> March, 2022, regarding alignment of Mumbai Metro Rail Project Metro Line-4A, Metro Line-7A, Metro Line-9, Metro Line-10, Metro Line-11 and Metro Line-12 under clause (a) of sub-section (1) of Section 32 of the Metro Railways (Construction of Works) Act, 1978.

The Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Minority Affairs (Shri John Barla) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Waqf Board, Chandigarh, for the year 2020-2021, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chandigarh Waqf Board, Chandigarh, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.



#### **4. Messages from Rajya Sabha**

Secretary General reported the following messages from Rajya Sabha:-

- (1) That at its sitting held on the 30<sup>th</sup> March, 2022, Rajya Sabha passed the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022.
- (2) That in furtherance of the motion adopted by the Rajya Sabha at its sitting held on the 14<sup>th</sup> March, 2022, for filling up of vacancies of ten members to the Joint Committee on the Welfare of Scheduled Castes and Scheduled Tribes and of which nine members were duly elected and reported to the House on the 23<sup>rd</sup> March, 2022, Rajya Sabha concurred in recommending to the Lok Sabha the election to remaining one vacancy of Rajya Sabha to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes and Shri Nabam Rebia had been duly elected to the said Committee.

#### **5. Bill as passed by Rajya Sabha – Laid on the Table**

*The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022*

#### **6. Statement of Committee on Empowerment of Women**

Dr. Heena Vijaykumar Gavit laid the Statement (Hindi and English versions) of the Final Action Taken by the Government on the Recommendations contained in Chapter I and Chapter V of the Third Report (Seventeenth Lok Sabha) of the Committee on Empowerment of Women (2019-20) on Action Taken by the Government on the Recommendations contained in the Sixteenth Report (Sixteenth Lok Sabha) of the Committee (2018-19) on the subject 'Higher Education and Research and Development - Prospects For Women'

## **7. Statements of Standing Committee on Coal, Mines and Steel**

Shri Sushil Kumar Singh laid the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel:-

- (1) Statement showing Action Taken by the Government on the Observations/ Recommendations contained in Chapter I of the Ninth Report (Seventeenth Lok Sabha) on the Observations/ Recommendations of the Committee contained in Forty-seventh Report (Sixteenth Lok Sabha) on 'Implementation of District Mineral Foundation and Pradhan Mantri Khanij Kshetra Kalyan Yojana' relating to the Ministry of Mines.
- (2) Statement showing Action Taken by the Government on the Observations/ Recommendations contained in Chapter I of the Eleventh Report (Seventeenth Lok Sabha) on the Observations/Recommendations of the Committee contained in Fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' relating to the Ministry of Mines.
- (3) Statement showing Action Taken by the Government on the Observations/ Recommendations contained in Chapter I of the Fourteenth Report (Seventeenth Lok Sabha) on the Observations/Recommendations of the Committee contained in Seventh Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' relating to the Ministry of Mines.
- (4) Statement showing Action Taken by the Government on the Observations/ Recommendations contained in Chapter I of the Twenty-seventh Report (Seventeenth Lok Sabha) on the Observations/Recommendations of the Committee contained in Twenty-first Report (Seventeenth Lok Sabha) on 'Safety Management and Practices in Steel PSUs' relating to the Ministry of Steel.

## **8. Reports of Standing Committee on Transport, Tourism and Culture**

Shri Dushyant Singh laid the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Twenty-first Report on 'Issues related to Safety in Civil Aviation Sector'.
- (2) Three Hundred Twenty-second Report on 'Issues related to Security in Civil Aviation Sector'.

**12.06 P.M.**

## **9. Statements by Minister**

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid the following statements regarding:-

- (i) the status of implementation of the recommendations contained in the 308<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Industry on 'Impact of COVID-19 Pandemic on MSME Sector and Mitigation Strategy Adopted to Counter It' pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (ii) the status of implementation of the recommendations contained in the 312<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Industry on Action Taken by the Government on the recommendations/ observations contained in 308<sup>th</sup> Report on 'Impact of COVID-19 Pandemic on MSME Sector and Mitigation Strategy Adopted to Counter It' pertaining to the Ministry of Micro, Small and Medium Enterprises.

**\*12.22 P.M.**

**10. Submission by Member**

Smt. Sonia Gandhi made submission regarding Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA).

#Shri Giriraj Singh responded.

‡Shri Anurag Singh Thakur also responded.

**1.06 P.M.**

**11. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Dr. Sukanta Majumdar regarding irregularities in Sahara India schemes.
- 2) Shri Arun Sao regarding need to start the unit of Fertilizer Corporation of Indian Ltd. in Korba, Chhattisgarh.
- 3) Shri Arun Kumar Sagar regarding setting up of Technical training centres in Shahjahanpur parliamentary constituency, Uttar Pradesh.
- 4) Shri Chunni Lal Sahu regarding making available ration near work place to migrant labourers in Uttar Pradesh.
- 5) Dr. Heena Vijaykumar Gavit regarding four lanning of Nandurbar-Taloda section on NH-753B in Nandubar parliamentary constituency.
- 6) Shri Rahul Kaswan regarding universal health check up and digital health card.

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\*From 12.07 P.M. to 1.06 P.M., Members raised matters of urgent public importance.

# The Minister of Rural Development; and Minister of Panchayati Raj (Shri Giriraj Singh)

‡ The Minister of Information and Broadcasting; and Minister of Youth Affairs and Sports (Shri Anurag Singh Thakur)

- 7) Shri Kripanath Mallah regarding establishment of a Unani college and hospital in Karimganj parliamentary constituency.
- 8) Shri Ravindra Kushawaha regarding need for population control measures.
- 9) Shri Ashok Mahadeorao Nete regarding setting up of a steel plant in Gadchiroli-Chimur parliamentary constituency, Maharashtra.
- 10) Dr. Sujay Radhakrishna Vikhepatil regarding stoppage of train no. 00109/00110 at Rahuri Railway Station.
- 11) Shri Bidyut Baran Mahato regarding need to expedite completion of Bagbera water supply scheme in Jamshedpur parliamentary constituency, Jharkhand.
- 12) Shri Vijayakumar alias Vijay Vasanth regarding extension of Chennai-Hyderabad Express trains upto Kanniyakumari.
- 13) Shri M. K. Raghavan regarding completion of NIRDESH at Calicut site.
- 14) Shri Prataprao Jadhav regarding need to provide stoppage of trains at Shegaon railway station in Buldhana parliamentary constituency and also improve passenger facilities at the Station.
- 15) Shri Chandra Sekhar Sahu regarding setting up of new Kendriya Vidyalayas in Berhampur parliamentary constituency.
- 16) Shri Kunwar Danish Ali regarding need to resolve the problem of water logging in Amroha city in Uttar Pradesh.
- 17) Shri Naba (Hira) Kumar Sarania regarding construction of a Defence corridor road from West Bengal to Arunachal Pradesh via BTC.
- 18) Shri V. Balashowry regarding restoration of train nos. 17245 & 17246 from Machilipatnam to Dharmavaram.
- 19) Shri Devji M. Patel regarding accident-prone black spots in Sanchor city in Jalore parliamentary Constituency, Rajasthan.

- 20) Dr. DNV Senthilkumar S. regarding inclusion of Lambadi in the ST list.
- 21) Shri Sunil Kumar Singh regarding augmenting banking facilities in Jharkhand.
- 22) Shri Dharambir Singh regarding need to set up Medical colleges in Haryana.
- 23) Dr. Dhal Singh Bisen regarding need to make strict law for effective population control.
- 24) Shri Jamyang Tsering Namgyal regarding declaration of Bhoti as the official language of Ladakh.

**1.06 P.M.**

**12. Discussion Under Rule 193**

Time Permissible: 2 Hrs.

Time Taken: 9 Hrs. 18 Mts.

Further discussion on climate change raised by Shrimati Kanimozhi Karunanidhi on 8<sup>th</sup> December, 2021, continued.

The following members took part in the debate:-

1. Adv. Dean Kuriakose
2. Shri Jayant Sinha
3. \*Smt. Supriya Sule
4. Shri K. Subbarayan
5. Shri Gaurav Gogoi
6. Shri Malook Nagar
7. Shri Arvind Ganpat Sawant
8. Shri Rattan Lal Kataria
9. Shri Jasbir Singh Gill
10. Shri Bhola Singh
11. Shri Rajiv Pratap Rudy
12. Shri S.S. Ahluwalia
13. \*Dr. Venkata Satyavathi Beesetti
14. \*Shri Ram Shiromani Verma
15. \*Shri Jayadev Galla

@ Shri Bhupender Yadav replied to the debate.

% Shri Raj Kumar Singh also replied to the debate.

The discussion was concluded.

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\* Written speeches were laid on the Table.

@ Minister of Environment, Forest and Climate Change; and Minister of Labour and Employment

% Minister of Power; and Minister of New and Renewable Energy

**3.58 P.M.**

**13. Calling Attention – Converted into Short Duration Discussion under Rule 193**

Time Permissible: 02 Hrs.

Time Taken: 02 Hrs. 02 Mts.

The Speaker made an observation<sup>&</sup> that on request made by some Members and also keeping in view the importance of the subject regarding need to promote sports in India and steps taken by the Government in this regard, Calling Attention might be converted into Short Duration Discussion under Rule 193 so that more members could participate in the discussion.

The House agreed.

The following members took part in the debate:-

1. Shri Gaurav Gogoi
2. Shri Anubhav Mohanty
3. Col. Rajyavardhan Singh Rathore
4. Shri Prasun Banerjee
5. \*Shri Nihal Chand
6. Dr. Gautham Sigamani Pon
7. Shri Maddila Gurumoorthy
8. \*Shri Kani K. Navas
9. Shri Gajanan Chandrakant Kirtikar
10. \*Dr. Umesh G. Jadhav
11. \*Shri Ramcharan Bohara
12. Shri Shyam Singh Yadav
13. \*Smt. Jaskaur Meena

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<sup>&</sup>Original in Hindi. For details, please see the debates of the day.

\*Written speeches were laid on the Table.



14. Smt. Supriya Sule
15. \*Shri C.N. Annadurai
16. \*Shri Dhanush M. Kumar
17. Dr. Alok Kumar Suman
18. Shri Hasnain Masoodi

The discussion was not concluded.

**6.00 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Friday, the 1<sup>st</sup> April, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*Written speeches were laid on the Table.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Friday, April 1, 2022/Chaitra 11, 1944 (Saka)

No. 172

**11.00 A.M.**

### **1. Starred Questions**

Starred Question Nos. 421–427 were orally answered. Replies to Starred Question Nos. 428–440 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 4831–5060 were laid on the Table.

**12.01 P.M.**

### **3. Papers laid on the Table**

The Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table a copy of the 15<sup>th</sup> Annual Statement (Hindi and English versions) on Pending Law Commission Reports-(March, 2022).

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence, for the year 2021-2022.

- (2) Memorandum of Understanding between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2020-2021, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2020-2021.
  - (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) on behalf of the Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Education (Dr. Rajkumar Ranjan Singh) laid on the Table a copy of the Nalanda University (Amendment) Statues, 2021 (Hindi and English versions) published in Notification No. F. No. S/321/8/2018 in Gazette of India dated 3<sup>rd</sup> December, 2021 under sub-section (2) of Section 42 of the Nalanda University Act, 2010.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-
- (i) The Drugs (3<sup>rd</sup> Amendment) Rules, 2022 published in Notification No. G.S.R.158(E) in Gazette of India dated 24<sup>th</sup> February, 2022.
  - (ii) The Medical Devices (2<sup>nd</sup> Amendment) Rules, 2022 published in Notification No. G.S.R.174(E) in Gazette of India dated 4<sup>th</sup> March, 2022.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society, New Delhi, for the year 2020-2021.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 56 of the National Commission for Indian System of Medicine Act, 2020:-

- (i) The National Commission for Indian System of Medicine (Minimum Standards of Undergraduate Unani Education) Regulations, 2022 published in Notification No. F. No. 11-76/2021-BUSS (Unani-U.G Regl.) in Gazette of India dated 28<sup>th</sup> February, 2022.
- (ii) The National Commission for Indian System of Medicine (Minimum Standards of Undergraduate Siddha Education) Regulations, 2022 published in Notification No. F. No. 18-12/2021-BUSS (SID-UG-MSE) in Gazette of India dated 9<sup>th</sup> March, 2022.

(2) A copy of the Institute of Teaching and Research in Ayurveda Regulations, 2021 (Hindi and English versions) published in Notification No. L-12015/18/2021-AS in Gazette of India dated 12<sup>th</sup> January, 2022 under Section 29 of the Institute of Teaching and Research in Ayurveda Act, 2020.

#### **4. Report of Standing Committee on Social Justice and Empowerment**

Shrimati Rama Devi presented the Thirty-fourth Report (Hindi and English versions) on 'Review of the Functioning of Eklavya Model Residential Schools (EMRS)' of the Committee.

#### **12.03 P.M.**

#### **5. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the remaining part of the session.

#### **12.04 P.M.**

#### **6. Government Bill – Introduced**

*The Indian Antarctic Bill, 2022*

Shri Adhir Ranjan Chowdhury and Prof. Sougata Ray opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

**\*12.45 P.M.**

**7. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ramcharan Bohra regarding making available Ayush medicines in rural areas of the country.
- (2) Dr. Krishna Pal Singh Yadav regarding promotion of one district one product scheme in Guna parliamentary constituency, Madhya Pradesh.
- (3) Shri Mansukhbhai Dhanjibhai Vasava regarding ban on sand mining.
- (4) Shri Dilip Saikia regarding need to restore stoppage of trains at Khoirabari Railway station in Mangaldoi parliamentary constituency, Assam.
- (5) Shri Rajendra Agrawal regarding need to declare Tilak Library situated in Meerut, Uttar Pradesh as a heritage institution.
- (6) Smt. Sangeeta Kumari Singh Deo regarding reservation of women in Central Government Services.
- (7) Shri Hibi Eden regarding BPCL's decision to discontinue Polyol Manufacturing unit.
- (8) Shri Gaurav Gogoi regarding comprehensive study on health impacts of pollution.
- (9) Shri P. Velusamy regarding operationalisation of some trains in Dindigul parliamentary constituency.
- (10) Smt. Vanga Geetha Viswanath regarding regularization of railway porters.

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\*From 12.15 P.M. to 12.45 P.M., Members raised matters of urgent public importance.

- (11) Shri B.B. Patil regarding inclusion of National Highway No. 161BB – Madnoor to Boddan in Bharatmala Pariyojana and its four laning.
- (12) Dr. Shrikant Eknath Shinde regarding inclusion of Ostomy as a specified disability under the Rights of Persons with Disabilities Act, 2006.
- (13) Dr. Nishikant Dubey regarding completion of Budhai Reservoir Project, Deoghar, Jharkhand.

### **12.46 P.M.**

#### **8. Government Bill – Passed**

*The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022*

Time Allotted: 3 Hrs.  
Time Taken: 3 Hrs. 22 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Munda.

The following members took part in the debate:-

1. Shri Deepak Baij
2. Shri Jagdambika Pal
3. Smt. Pratima Mondal
4. Shri K. Subbarayan
5. Shri Thomas Chazhikadan
6. Dr. Sanjeev Kumar Singari
7. Shri Rajendra Dhedyga Gavit
8. Dr. Alok Kumar Suman
9. Smt. Sarmistha Kumari Sethi
10. Smt. Sangeeta Azad
11. Shri B.B. Patil



12. Shri Saptagiri Sankar Ulaka
13. Shri Guman Singh Damor
14. Prof. Sougata Ray
15. Dr. D. Ravikumar
16. Shri Hanuman Beniwal
17. Smt. Navneet Ravi Rana
18. Shri N.K. Premachandran
19. Dr. Tholkappiyan Thirumaavalavan
20. Shri Sunil Kumar Singh
21. Shri Raju Bista
22. Shri Girish Chandra
23. Smt. Locket Chatterjee
24. Shri Adhir Ranjan Chowdhury

Shri Arjun Munda replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arjun Munda.

The motion was adopted and the Bill was passed.

## 9. Private Members' Bills – Introduced

1. The Constitution (Amendment) Bill, 2022 (Insertion of new article 338C) by Shri N.K. Premachandran, M.P.
2. The Uniform Education Bill, 2019 by Shri Rakesh Singh, M.P.
3. The Farmers Welfare Bill, 2019 by Shri Rakesh Singh, M.P.
4. The Provision of Communication Facilities in Every Village Bill, 2019 by Shri Rakesh Singh, M.P.
5. *The Constitution (Amendment) Bill, 2021 (Insertion of new article 239C) by Shri M.K. Raghavan, M.P.*
6. The Constitution (Amendment) Bill, 2022 (Insertion of new article 21B) by Shri M.K. Raghavan, M.P.
7. The Universal Health Insurance Bill, 2022 ` by Shri M.K. Raghavan, M.P.
8. The Special Marriage (Amendment) Bill, 2022 (Insertion of new section 4A,etc.) by Shrimati Supriya Sule, M.P.
9. The Rural Medical Education Bill, 2022 by Shrimati Supriya Sule, M.P.
10. The App Developers (Protection) Bill, 2022 by Shri Lavu Sri Krishna Devarayalu, M.P.
11. The High Court of Rajasthan (Establishment of a Permanent Bench at Rajsamand) Bill, 2022 by Shrimati Diya Kumari, M.P.
12. The Hindu Marriage (Amendment) Bill, 2021 (Amendment of section 13) by Shri Manish Tewari, M.P.
13. The Code of Criminal Procedure (Amendment) Bill, 2019 (Amendment of section 126) by Shri Manish Tewari, M.P.
14. The Representation of the People (Amendment) Bill, 2022 (Amendment of section 62) by Shri Rahul Shewale, M.P.

15. The Thalassemia Prevention Bill, 2022 by Shri Rahul Shewale, M.P.
16. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill, 2022 (Insertion of new sections 40A and 40B) by Shri Rahul Shewale, M.P.
17. The Right to Adequate Housing (One Family - One Toilet) Bill, 2022 by Shri Gopal Chinayya Shetty, M.P.
18. The Payment of Compensation to Victims of Attack by Wild Animals Bill, 2022 by Shri Devji M. Patel, M.P.
19. The Rights of Persons with Disabilities (Amendment) Bill, 2022 (Insertion of new Chapter XA) by Shrimati Chinta Anuradha, M.P.
20. The Conversion Therapy (Prohibition) Bill, 2022 by Shrimati Aparupa Poddar, M.P.
21. The Indian Penal Code (Amendment) Bill, 2022 (Insertion of section 72A, etc.) by Shrimati Aparupa Poddar, M.P.
22. The Indian Penal Code (Amendment) Bill, 2022 (Amendment of sections 88 and 89) by Shrimati Aparupa Poddar, M.P.
23. The Commission for the Formation of the State of Vidarbha Bill, 2019 by Shri Ashok Mahadeorao Nete, M.P.
24. The Unemployment Allowance Bill, 2019 by Shri Ashok Mahadeorao Nete, M.P.
25. The Forest (Conservation) Amendment Bill, 2019 (Insertion of new section 3C) by Shri Ashok Mahadeorao Nete, M.P.
26. The Compulsory Training of Cardiopulmonary Resuscitation (CPR) in Schools Bill, 2019 by Dr. Shrikant Eknath Shinde, M.P.
27. The Constitution (Amendment) Bill, 2019 (Amendment of articles 84 and 173) by Dr. Shrikant Eknath Shinde, M.P.

28. The Constitution (Amendment) Bill, 2019 (Amendment of the Seventh Schedule) by Dr. Shrikant Eknath Shinde, M.P.
29. The Code of Criminal Procedure (Amendment) Bill, 2022 (Amendment of section 2, etc.) by Dr. T. Sumathy(A) Thamizhachi Thangapandian, M.P.
30. The Fishermen Welfare Fund Bill, 2019 by Shri Ram Mohan Naidu Kinjarapu, M.P.
31. The Constitution (Amendment) Bill, 2019 (Amendment of article 51A) by Shri Ram Mohan Naidu Kinjarapu, M.P.
32. The Compulsory Teaching of Sex Education in Educational Institutions Bill, 2021 by Shri Ram Mohan Naidu Kinjarapu, M.P.
33. The Special Financial Assistance for Protection of Water Bodies in the State of Rajasthan Bill, 2020 by Shri C.P. Joshi, M.P.
34. The Constitution (Amendment) Bill, 2022 (Insertion of new article 338C) by Shri C.P. Joshi, M.P.
35. The Special Financial Assistance for Geo-Mapping of Trees in the State of Rajasthan Bill, 2022 by Shri C.P. Joshi, M.P.
36. The Special Financial Assistance to the State of Madhya Pradesh Bill, 2019 by Shri Sudheer Gupta, M.P.
37. The Special Financial Assistance for Protection of Water Bodies in the State of Madhya Pradesh Bill, 2020 by Shri Sudheer Gupta, M.P.
38. The Special Financial Assistance for Geo-Mapping of Trees in the State of Madhya Pradesh Bill, 2022 by Shri Sudheer Gupta, M.P.
39. The Regulation of Sale of Schedule-H Drugs Bill, 2020 by Shri Rahul Kaswan, M.P.
40. The Payment of Minimum Wages (for Private School Teachers) Bill, 2020 by Shri Rahul Kaswan, M.P.

41. The Forest (Conservation) Amendment Bill, 2021 (Insertion of new section 2A) by Shri Rahul Kaswan, M.P.
42. The Farmers Right to Guaranteed Minimum Support Price Realization of Agricultural Produce Bill, 2022 by Shri Feroze Varun Gandhi, M.P.
43. The Rights of Persons with Disabilities (Amendment) Bill, 2019 (Amendment of section 2, etc.) by Shri Vincent H. Pala, M.P.
44. The Biological Diversity (Amendment) Bill, 2019 (Amendment of section 2, etc.) by Shri Vincent H. Pala, M.P.
45. The Working Women (Basic Facilities and Welfare) Bill, 2019 by Shrimati Riti Pathak, M.P.
46. The Special Financial Assistance for Ancient Monuments and Archaeological Sites and Remains in the State of West Bengal Bill, 2019 by Dr. Sukanta Majumdar, M.P.
47. The Environment Protection (Management and Control of Non-biodegradable Waste) Bill, 2020 by Dr. Sukanta Majumdar, M.P.
48. The Population (Stabilization and Control) Bill, 2021 by Shri Rajendra Agrawal, M.P.
49. The Renewable Energy Resources Commission Bill, 2021 by Shri Sunil Kumar Singh, M.P.
50. The Compulsory Teaching of Constitution in Educational Institutions Bill, 2019 by Shri Vinod Kumar Sonkar, M.P.
51. The Special Financial Assistance to the State of Punjab Bill, 2020 by Shri Santokh Singh Chaudhary, M.P.
52. The Constitution (Amendment) Bill, 2020 (Amendment of article 124, etc.) by Shri Santokh Singh Chaudhary, M.P.
53. The Constitution (Amendment) Bill, 2022 (Amendment of the Eighth Schedule) by Shri Jamyang Tsering Namgyal, M.P.

54. The Constitution (Amendment) Bill, 2020 (Amendment of articles 243C and 243D) by Dr. Thol. Thirumaavalavan, M.P.
55. The Constitution (Amendment) Bill, 2021 (Amendment of the Preamble, etc.) by Dr. Thol. Thirumaavalavan, M.P.
56. The Representation of the People (Amendment) Bill, 2021(Amendment of section 2, etc.) by Dr. Thol. Thirumaavalavan, M.P.
57. The University Grants Commission (Amendment) Bill, 2021 (Insertion of new section 22A) by Shri Rajendra Agrawal, M.P.
58. The Hepatitis (Prevention of Discrimination and Control) Bill, 2021 by Shri Rajendra Agrawal, M.P.
59. The Constitution (Amendment) Bill, 2022 (Insertion of new article 21B) by Dr. D. Ravikumar, M.P.
60. The Solid Waste Management Bill, 2022 by Dr. D.M. Kathir Anand, M.P.
61. The LGBTQIA+ Persons (Protection of Rights) Bill, 2022 by Dr. DNV Senthilkumar S. , M.P.
62. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022 (Amendment of the Schedule) by Dr. DNV Senthilkumar S. , M.P.
63. The Essential Commodities (Amendment) Bill, 2022 (Amendment of section 2, etc.) by Shri Abdul Khaleque, M.P.
64. The Constitution (Amendment) Bill, 2022 (Amendment of article 1) by Shri Kunwar Pushpendra Singh Chandel, M.P.
65. The Betel Growers (Remunerative Price and Welfare) Bill, 2022 by Shri Kunwar Pushpendra Singh Chandel, M.P.
66. The Code on Social Security (Amendment) Bill, 2022 (Amendment of section 60, etc.) by Shrimati Poonamben Hematbhai Maadam, M.P.

67. The Online Gaming (Regulation) Bill, 2022 by Adv. Dean Kuriakose, M.P.
68. The Rights of Persons with Disabilities (Amendment) Bill, 2022 (Amendment of section 2, etc.) by Adv. Dean Kuriakose, M.P.
69. The Palliative Care Board Bill, 2022 by Adv. Dean Kuriakose, M.P.
70. The Central Universities (Amendment) Bill, 2022 (Insertion of new section 3F, etc.) by Shri Abdul Khaleque, M.P.
71. The Health Insurance (For Persons Living Below Poverty Line) Bill, 2022 by Shri Janardan Singh 'Sigriwal', M.P.
72. The Widows (Protection and Maintenance) Bill, 2022 by Shri Janardan Singh 'Sigriwal', M.P.
73. The Constitution (Amendment) Bill, 2022 (Amendment of article 51A) by Shri Janardan Singh 'Sigriwal', M.P.
74. The Unlawful Activities (Prevention) Repeal Bill, 2022 by Dr. Shashi Tharoor, M.P.
75. The Protection of Traditional Knowledge Bill, 2022 by Dr. Shashi Tharoor, M.P.
76. The Indian Penal Code (Amendment) Bill, 2022 (Amendment of section 299) by Shri V.K. Sreekandan, M.P.
77. The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2022 (Amendment of section 3, etc.) by Shri V.K. Sreekandan, M.P.
78. The Sikh Gurdwaras (Amendment) Bill, 2019 (Amendment of section 2, etc.) by Shri Ravneet Singh, M.P.
79. The Provision of Financial Assistance for De-Addiction Centres Bill, 2019 by Shri Ravneet Singh, M.P.
80. The Constitution (Amendment) Bill, 2019 (Substitution of new article for article 248, etc.) by Shri Ravneet Singh, M.P.

**4.57 P.M.**

**10. Private Members' Bill – Under Consideration**

*The Compulsory Voting Bill, 2019*

Further discussion on the motion for consideration of the Bill moved by Shri Janardan Singh Sigriwal on 12 July, 2019, continued.

The following members took part in the debate:-

1. Adv. Dean Kuriakose
2. Shri Jamyang Tsering Namgyal
3. Shri E.T. Mohammed Basheer
4. Shri Ramesh Bidhuri
5. Shri Abdul Khaleque
6. Dr. Umesh G. Jadhav (speech unfinished)

The discussion was not concluded.

**6.01 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Monday, the 4<sup>th</sup> April, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**



# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Monday, April 4, 2022/Chaitra 14, 1944 (Saka)

No. 173

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 441–450 were orally answered. Replies to Starred Question Nos. 451–460 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 5061–5290 were laid on the Table.

**12.01 P.M.**

### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insolvency and Bankruptcy Board of India, New

Delhi, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the National Financial Reporting Authority appointment of Part-time Member Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.220(E) in Gazette of India dated 23<sup>rd</sup> March, 2022 under Section 132 read with Section 469 of the Companies Act, 2013.
- (4) A copy of the Notification No. S.O.1199(E) (Hindi and English versions) published in Gazette of India dated 17<sup>th</sup> March, 2022, establishing a Tribunal consisting of the persons, mentioned therein, to decide disputes in the matter of election to the Council of the Institute of Chartered Accountants of India held in December, 2021 arising under Section 10A of the Chartered Accountants Act, 1949 under Section 30B of the said Act.
- (5) A copy of the Notification No. G.S.R.212(E) (Hindi and English versions) published in Gazette of India dated 17<sup>th</sup> March, 2022, making certain amendments in the Notification No. G.S.R.835(E) dated 3<sup>rd</sup> November, 2015, under Section 40 of the Cost and Works Accountants Act, 1959.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002:-
  - (i) S.O.1192(E) published in Gazette of India dated 16<sup>th</sup> March, 2022, making certain amendments in the Notification No. S.O.988(E) dated 27<sup>th</sup> March, 2017.
  - (ii) S.O.1193(E) published in Gazette of India dated 16<sup>th</sup> March, 2022, making certain amendments in the Notification No. S.O.2039(E) dated 29<sup>th</sup> June, 2017.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) issued under Sections 3,6 & 25 of the Environment (Protection) Act, 1986:-

- (i) S.O.2632(E) published in Gazette of India dated 6<sup>th</sup> August, 2020 regarding Krishan Wildlife Sanctuary Eco-Sensitive Zone in the State of Andhra Pradesh.
- (ii) S.O.3099(E) published in Gazette of India dated 30<sup>th</sup> September, 2016 regarding protected areas of Andaman and Nicobar island Eco-Sensitive Zone.
- (iii) S.O.3881(E) published in Gazette of India dated 28<sup>th</sup> October, 2020 regarding Nameri National Park and Sonai-Rupai Wildlife Sanctuary Eco-Sensitive Zone in the State of Assam.
- (iv) S.O.3517(E) published in Gazette of India dated 23<sup>rd</sup> November, 2016 regarding Baraila Lake Bird Sanctuary Eco-Sensitive Zone in the State of Bihar.
- (v) S.O.71(E) published in Gazette of India dated 10<sup>th</sup> January, 2017, regarding Rajgir Wildlife Sanctuary Eco-Sensitive Zone in the State of Bihar.
- (vi) S.O.2030(E) published in Gazette of India dated 28<sup>th</sup> June, 2017, regarding Udaipur Wildlife Sanctuary Eco-Sensitive Zone in the State of Bihar.
- (vii) S.O.2200(E) published in Gazette of India dated 12<sup>th</sup> July, 2017, regarding Gautam Buddha Wildlife Sanctuary Eco-Sensitive Zone in the State of Bihar.

- (viii) S.O.2735(E) published in Gazette of India dated 22<sup>nd</sup> August, 2017, regarding Kusheshwar Asthan Bird Sanctuary Eco-Sensitive Zone in the State of Bihar.
- (ix) S.O.3026(E) published in Gazette of India dated 13<sup>th</sup> September, 2017, regarding Valmiki Wildlife Sanctuary Eco-Sensitive Zone in the State of Bihar.
- (x) S.O.2765(E) published in Gazette of India dated 9<sup>th</sup> July, 2021, regarding amendment relating to Valmiki NP and Tiger Reserve Eco-Sensitive Zone in the State of Bihar.
- (xi) S.O.2201(E) published in Gazette of India dated 12<sup>th</sup> July, 2017, regarding Barnawapara Wildlife Sanctuary Eco-Sensitive Zone in the State of Chhattisgarh.
- (xii) S.O.2273(E) published in Gazette of India dated 20<sup>th</sup> July, 2017, regarding Pamed Wildlife Sanctuary Eco-Sensitive Zone in the State of Chhattisgarh.
- (xiii) S.O.3653(E) published in Gazette of India dated 10<sup>th</sup> October, 2019, regarding Kanger Valley National Park Eco-Sensitive Zone in the State of Chhattisgarh.
- (xiv) S.O.3654(E) published in Gazette of India dated 10<sup>th</sup> October, 2019, regarding Achanakmar Tiger Reserve Eco-Sensitive Zone in the State of Chhattisgarh.
- (xv) S.O.69(E) published in Gazette of India dated 10<sup>th</sup> January, 2017, regarding City Bird Sanctuary Eco-Sensitive Zone in the UT of Chandigarh.
- (xvi) S.O.185(E) published in Gazette of India dated 19<sup>th</sup> January, 2017, regarding Sukhna Wildlife Sanctuary Eco-Sensitive Zone in the UT of Chandigarh.

- (xvii) S.O.1257(E) published in Gazette of India dated 31<sup>st</sup> May, 2012, regarding Narayan Sarovar Wildlife Sanctuary Eco-Sensitive Zone in the State of Gujarat.
- (xviii) S.O.1258(E) published in Gazette of India dated 31<sup>st</sup> May, 2012, regarding Vansda National Park Sanctuary Eco-Sensitive Zone in the State of Gujarat.
- (xix) S.O.1259(E) published in Gazette of India dated 31<sup>st</sup> May, 2012, regarding Purna Wildlife Sanctuary Eco-Sensitive Zone in the State of Gujarat.
- (xx) S.O.1260(E) published in Gazette of India dated 31<sup>st</sup> May, 2012, regarding Girnar Wildlife Sanctuary Eco-Sensitive Zone in the State of Gujarat.
- (xxi) S.O.2561(E) published in Gazette of India dated 22<sup>nd</sup> August, 2013, regarding Marine National Park and Marine Wildlife Sanctuary Eco-Sensitive Zone in the State of Gujarat.
- (xxii) S.O.421(E) published in Gazette of India dated 9<sup>th</sup> February, 2015, regarding Thol Lake Eco-Sensitive Zone in the State of Gujarat.
- (xxiii) S.O.1653(E) published in Gazette of India dated 5<sup>th</sup> May, 2016, regarding Shoolpaneshwar Wildlife Sanctuary Eco-Sensitive Zone in the State of Gujarat.
- (xxiv) S.O.1365(E) published in Gazette of India dated 28<sup>th</sup> April, 2017, regarding Barda Wildlife Sanctuary Eco-Sensitive Zone in the State of Gujarat.
- (xxv) S.O.1829(E) published in Gazette of India dated 7<sup>th</sup> May, 2018, regarding Porbandar Bird Sanctuary Eco-Sensitive Zone in the State of Gujarat.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

FIFTEENTH LOK SABHA

1. Statement No. 33

Ninth Session, 2011

SIXTEENTH LOK SABHA

2. Statement No. 29	Third Session, 2014
3. Statement No. 28	Fourth Session, 2015
4. Statement No. 23	Ninth Session, 2016
5. Statement No. 18	Tenth Session, 2016
6. Statement No. 21	Eleventh Session, 2017
7. Statement No. 20	Twelfth Session, 2017
8. Statement No. 16	Fourteenth Session, 2018
9. Statement No. 13	Seventeenth Session, 2019

#### SEVENTEENTH LOK SABHA

10. Statement No. 13	First Session, 2019
11. Statement No. 10	Second Session, 2019
12. Statement No. 9	Third Session, 2020
13. Statement No. 9	Fourth Session, 2020
14. Statement No. 8	Fifth Session, 2021
15. Statement No. 7	Sixth Session, 2021
16. Statement No. 1	Eighth Session, 2022

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Alternative Investment Funds)(Second Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/75 in Gazette of India dated 16<sup>th</sup> March, 2022.
- (ii) The Securities and Exchange Board of India (Employees' Service)( Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/65 in Gazette of India dated 24<sup>th</sup> January, 2022.

(2) A copy of the Notification No. G.S.R.214(E) (Hindi and English versions) published in Gazette of India dated 21<sup>st</sup> March, 2022, together with an

explanatory memorandum making certain amendments in Notification No. 14/2018-Union Territory Tax, dated 8<sup>th</sup> October, 2018 under Section 166 of the Central Goods and Service Tax Act, 2017 and Section 24 of the Union Territory Goods and Service Tax Act, 2017.

(3) A copy of the Shipping Bill (Post export conversion in relation to instrument based scheme) Regulations, 2022 (Hindi and English versions) published in Notification No. G.S.R.146(E) in Gazette of India dated 22<sup>nd</sup> February, 2022 under Section 159 of the Customs Act, 1962, together with an explanatory memorandum.

(4) A copy of the Customs (Electronic Cash Ledger) Regulations, 2022 (Hindi and English versions) published in Notification No. G.S.R.232(E) in Gazette of India dated 30<sup>th</sup> March, 2022 under Section 159 of the Customs Act, 1962, together with an explanatory memorandum.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) (i) A copy of the Annual Reports (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the years 2018-2019 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the years 2018-2019 to 2020-2021.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the



Eastern Zonal Cultural Centre, Kolkata, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) A copy of the consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (1) above.

(3) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2022-2023.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Meghalaya, Shillong, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Meghalaya, Shillong, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council (Samagra Shiksha), Patna, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, (Samagra Shiksha), Patna, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Puducherry, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha,

Puducherry, for the year 2020-2021.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Goa, Alto-Betin, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Goa, Alto-Betin, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Tamil Nadu, Chennai, for the year 2020-2021.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Tamil Nadu, Chennai, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Education (Dr. Rajkumar Ranjan Singh) on behalf of the Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kashipur, Kashipur, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kashipur, Kashipur, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2020-2021.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2020-2021, together with Audit Report

thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Sanskrit University, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Sanskrit University, New Delhi, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ranchi, Ranchi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of

Management Ranchi, Ranchi, for the year 2019-2020.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bangalore, Bengaluru, for the year 2020-2021, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bangalore, Bengaluru, for the year 2020-2021.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2020-2021.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Indore, Indore, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Indore, Indore, for the year 2019-2020.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2020-2021.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2020-2021.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Indian School of Mines), Dhanbad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology

(Indian School of Mines), Dhanbad, for the year 2020-2021.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jammu, Jammu, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jammu, Jammu, for the year 2020-2021.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Tirupati, Tirupati, for the year 2020-2021.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the



Indian Institute of Technology Delhi, New Delhi, for the year 2020-2021, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2020-2021.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2019-2020.
- (32) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2019-2020.
- (34) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2020-2021.
- (36) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2020-2021.
- (38) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2020-2021.

- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2020-2021, together with Audit Report thereon.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2020-2021.
- (ii) A copy of the Annual Accounts of the Indira Gandhi National Tribal University, Amarkantak, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2020-2021.
- (44) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Mizoram, Aizawl, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Mizoram, Aizawl, for the year 2020-2021.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Council for Promotion of Urdu Language, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2020-2021, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2020-2021.
  - (iv) Statement regarding Review (Hindi and English versions) on the Audited Accounts of the National Council for Promotion of Urdu Language, New Delhi, for the year 2020-2021.
- (48) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2020-2021, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2020-2021.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Manipur, Manipur, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Manipur, Manipur, for the year 2020-2021.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2020-2021.
- (ii) A copy of the Annual Accounts of the Central University of Kashmir, Srinagar, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kashmir, Srinagar, for the year 2020-2021.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2020-2021, together with Audit Report thereon.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bodhgaya, Bodhgaya, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bodhgaya, Bodhgaya, for the year 2020-2021.

- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Indian Institutes of Management Act, 2017:-
- (i) The Indian Institute of Management Kashipur Regulations, 2021 published in Notification No. F. No. 8-9/2021-TS.V in Gazette of India dated 31<sup>st</sup> January, 2022.
  - (ii) The Indian Institute of Management Nagpur Regulations, 2021 published in Notification No. F. No. 8-9/2021-TS.V in Gazette of India dated 21<sup>st</sup> February, 2022.
  - (iii) The Indian Institute of Management Sambalpur Regulations, 2021 published in Notification No. F. No. 8-9/2021-TS.V (pt.1)(iii) in Gazette of India dated 10<sup>th</sup> February, 2022.
  - (iv) The Indian Institute of Management Ranchi Regulations, 2021 published in Notification No. F. No. IIMR/DIR/Regulation/2021-22/1168 in Gazette of India dated 10<sup>th</sup> January, 2022.
  - (v) The Indian Institute of Management Indore Regulations, 2021 published in Notification No. F. No. 8-9/2021-TS.V in Gazette of India dated 6<sup>th</sup> December, 2021.
  - (vi) The Indian Institute of Management Sirmour Regulations, 2021 published in Notification No. F. No. 8-9/2021-TS.V (ii) in Gazette of India dated 14<sup>th</sup> December, 2021.
  - (vii) The Indian Institute of Management Shillong Regulations, 2021 published in Notification No. F. No. 8-9/2021-TS.V in Gazette of India dated 10<sup>th</sup> February, 2022.

(60) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (v) & (vi) of (59) above.

(61) A copy of the Central University of Punjab Cadre Recruitment Rules for the Non-Teaching and Other Academic Posts 2021 (Hindi and English versions) published in Notification No. F. No. CUPB/Ord-CRR./630 in Gazette of India dated 24<sup>th</sup> February, 2022 under sub-section (2) of Section 43 of the Central Universities Act, 2009.

(62) A copy of the Notification No. 55-1/02/MGAHV/New Delhi dated February 6, 2002 (Hindi and English versions) published in Gazette of India dated 24<sup>th</sup> February, 2022, relating to amendment/addition of Statutes 12, 39, 14, 16(1), 2(4), 2(5) and 7 of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya under Section 44 of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya Act, 1996.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980:-

- (1) The Bank of Maharashtra (Officers') Service (Amendment) Regulations, 2021 published in Notification No. F. No. AX1/ST/OSR/1325/2021-22 in Gazette of India dated 14<sup>th</sup> December, 2021.
- (2) The Central Bank of India (Officers') Service (Amendment) Regulations, 2021 published in Notification No. F. No. CO:HRD:IRP:2021-22:236 in Gazette of India dated 28<sup>th</sup> January, 2022.
- (3) The Indian Bank (Officers') Service (Amendment) Regulations, 2022 published in Notification No. F. No. IB/G-9/2021-22(E) in Gazette of India dated 16<sup>th</sup> March, 2022.

- (4) The Indian Overseas Bank (Officers') Service (Amendment) Regulations, 2021 published in Notification No. F. No. HRMD/SUP/177/01/2021-22(E) in Gazette of India dated 16<sup>th</sup> February, 2022.
- (5) The Punjab and Sind Bank (Officers') Service (Amendment) Regulations, 2021 published in Notification No. F. No. PSB/STAFF/OSR/2021 in Gazette of India dated 24<sup>th</sup> December, 2021.

#### **4. Message from Rajya Sabha**

Secretary General reported a message from Rajya Sabha that at its sitting held on the 28<sup>th</sup> March, 2021, Rajya Sabha adopted a motion to join the Committee of both the Houses on Welfare of Other Backward Classes (OBCs) for the term of one year beginning from the date of the first sitting of the Committee and elected the following nine Members of Rajya Sabha to serve on the said Committee and to fill up the remaining one vacancy during the current Session:-

1. Shri Dineshchandra Jemalbai Anavadiya
2. Shrimati Geeta alias Chandraprabha
3. Shri Rajendra Gehlot
4. Shri Narayana Koragappa
5. Shri Jugalsinh Lokhandwala
6. Shri Vishambhar Prasad Nishad
7. Shri Subhas Chandra Bose Pilli
8. Shri Sakaldeep Rajbhar
9. Shri Harnath Singh Yadav

#### **5. Reports of Committee on Estimates**

Shri Girish Bhalchandra Bapat presented the following Reports (Hindi and English versions) of Committee on Estimates (2021-22):-



- (1) Thirteenth Report of Committee on Estimates (2021-22) on the subject 'Review of National Disaster Response Force' pertaining to the Ministry of Home Affairs.
- (2) Fourteenth Report of Committee on Estimates (2021-22) on the subject 'Review of Funds Allocation and Utilisation under MPLAD Fund Scheme' pertaining to the Ministry of Statistics and Programme Implementation.

## **6. Statement of Committee on Estimates**

Shri Girish Bhalchandra Bapat laid the Statement (Hindi and English versions) showing further Action Taken by the Government on the 4<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-ninth Report (16<sup>th</sup> Lok Sabha) of the Committee on the subject 'Preparedness of Armed Forces - Defence Production and Procurement' pertaining to the Ministry of Defence.

## **7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Dr. Kirit Premjibhai Solanki presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2021-22):-

- (1) Twelfth Report on Action taken by the Government on the recommendations contained in the fourth Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Ways and means to ensure reservation for SCs and STs in the light of Privatisation, outsourcing of work and contractual employment in Government Services, PSUs and Autonomous Bodies – in special reference to Prasar Bharati'.

- (2) Thirteenth Report on 'Reservation for Scheduled Castes and Scheduled Tribes in Central Public Sector Undertaking with special reference to Power Grid Corporation of India Limited'.
- (3) Fourteenth Report on 'Reservation for Scheduled Castes and Scheduled Tribes in Life Insurance Corporation of India (LIC)'.

#### **8. Reports of Committee on Papers laid on the Table**

Shri Ritesh Pandey presented the Seventy-eighth, Seventy-ninth, Eightieth and Eighty-first Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2021-2022).

#### **12.05 P.M.**

#### **9. Statements by Minister**

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid the following statements (Hindi and English versions) regarding:-

- (1) the status of implementation of recommendations/observations contained in the 262<sup>nd</sup> Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on 'Development of Buddhist Circuit in India' pertaining to the Ministry of Tourism.
- (2) the status of implementation of recommendations/observations contained in the 273<sup>rd</sup> Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on action taken by the Government on the recommendations/observations contained in the 262<sup>nd</sup> Report of the committee on 'Development of Buddhist Circuit in India' pertaining to the Ministry of Tourism.

**10. Motion for Election of Two Members to the National Tiger Conservation Authority**

Shri Bhupender Yadav moved the following motion :-

"That in pursuance of clause (C) of sub-section (2) of section 38L of the Wild Life (Protection) Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Tiger Conservation Authority, subject to the other provisions of the said Act."

The motion was adopted.

**\*12.06 P.M.**

**11. Motion for Election of two Members to the Marine Products Export Development Authority**

Shrimati Anupriya Singh Patel moved the following motion :-

"That in pursuance of clause (c) of sub-Section (3) of Section (4) of the Marine Products Export Development Authority Act, 1972 read with rule 4(1) of the Marine Products Export Development Authority Rules, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Marine Products Export Development Authority subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

*(Lok Sabha adjourned at 12.40 P.M. and re-assembled at 2.03 P.M.)*

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\*From 12.07 P.M. to 12.40 P.M., Members raised matters of urgent public importance.

**2.03 P.M.****12. Matters Under Rule 377**

- (1) Shri Vijay Baghel raised a matter regarding subsidy on Phosphate rich organic manure.
- (2) Shri Bhagirath Chaudhary raised a matter regarding augmentation of railway services in Ajmer parliamentary constituency, Rajasthan.
- (3) Shri Narender Kumar raised a matter regarding need to extend North East Express train upto Jaipur via Jhunjhunu and Sikar.
- (4) Shri Mitesh Rameshbhai Patel raised a matter regarding development of Hazira Port in Gujarat.
- (5) Shri Rajendra Agrawal raised a matter regarding construction of a railway overbridge near Kharkhauda Railway station, Uttar Pradesh.
- (6) Shri B. B. Patil raised a matter regarding salary of Kasturba Gandhi Balika Vidyalaya Schools' employees and regularisation of services of KGBV workers.
- (7) Shri Girish Bhalchandra Bapat raised a matter regarding putting all projects of phase 2 Metro in Pune on fast track.
- (8) Shri Subhash Chandra Baheria raised a matter regarding setting up of a Mega Textile Park in Bhilwara, Rajasthan.
- (9) Shri Raju Bista raised a matter regarding healthcare facilities in Darjeeling, Kalimpong and other districts of North Bengal.
- (10) Shri Khagen Murmu raised a matter regarding need to formulate a plan to prevent annual flood and land erosion in Maldah Uttar parliamentary constituency, West Bengal.
- (11) Dr. Heena Vijaykumar Gavit raised a matter regarding SAI Centre and laying of synthetic track in Nandurbar parliamentary constituency.
- (12) Shri Bidyut Baran Mahato raised a matter regarding proposed waterway from Jamshedpur to Odisha via West Bengal.

- (13) Dr. Krishna Pal Singh Yadav raised a matter regarding need to make permanent the services of doctors and healthcare workers employed on contract basis under Rashtriya Swasthya Mission.
- (14) Shri Saptagiri Sankar Ulaka raised a matter regarding construction of various underground passages and RoBs in Rayagada and Koraput districts of Odisha.
- (15) Shri Su. Thirunavukkarasar raised a matter regarding resumption of regular train services on Thiruvarur-Karaikudi Section and manning of level crossings in Southern Railways.
- (16) Shri S. Gnanathiraviam raised a matter regarding allocation of fund for construction of a dam across Koraiyar river, Tirunelveli district, Tamil Nadu.
- (17) Dr. Sanjeev Kumar Singari raised a matter regarding inclusion of Beda Jangam Community in SC list.
- (18) Smt. Pratima Mondal raised a matter regarding operationalisation of Chandkhali Halt station.
- (19) Shri Krupal Balaji Tumane raised a matter regarding shifting of headquarters of National Board for Workers Education from Nagpur to Delhi.
- (20) Shri Ram Shiromani Verma raised a matter regarding need to address the problem of shortage of water for irrigation & drinking purposes in Shrawasti parliamentary constituency, Uttar Pradesh.
- (21) Shri Mohammed Faizal P. P. raised a matter regarding land acquisition in Lakshadweep Islands.
- (22) Dr. M.P. Abdussamad Samadani raised a matter regarding hike in prices of petroleum products and medicines.

**\*2.50 P.M.**

**13. Government Bill – Passed**

*The Criminal Procedure (Identification) Bill, 2022*

Time Allotted : 2 Hrs.

Time Taken : 4 Hrs. 59 Mts.

The motion for consideration of the Bill was moved by Shri Amit Shah.

The following members took part in the debate:-

1. Shri Manish Tewari
2. Shri Vishnu Dayal Ram
3. Thiru Dayanidhi Maran
4. Smt. Mahua Moitra
5. Shri Vinayak Bhaurao Raut
6. Shri P.V. Midhun Reddy
7. Shri Bhartruhari Mahtab
8. Smt. Supriya Sule
9. Kunwar Danish Ali
10. Shri Gaurav Gogoi
11. Dr. Satya Pal Singh
12. Shri E.T. Mohammed Basheer
13. Shri N.K. Premachandran
14. Shri K. Subbarayan
15. Shri Syed Imtiaz Jaleel
16. Smt. Aparajita Sarangi

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\*From 2.42 P.M. to 2.49 P.M., Members raised matters of urgent public importance.

17. Shri P. Ravindhranath
18. Shri Brijendra Singh
19. Smt. Navneet Ravi Rana
20. Prof. Sougata Ray
21. Dr. Nishikant Dubey
22. Shri Adhir Ranjan Chowdhury

Shri Amit Shah replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clauses 6 and 7 were adopted.

Clauses 8 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Amit Shah.

The motion was adopted and the Bill was passed.

**7.49 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 5<sup>th</sup> April, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, April 5, 2022/Chaitra 15, 1944 (Saka)

No. 174

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 461 (clubbed with 465), 462–464 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.27 A.M.  
and re-assembled at 12.01 P.M.)*

Replies to Starred Question Nos. 466–480 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 5291–5520 were laid on the Table.

**12.01 P.M.**

### 3. Papers laid on the Table

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) (i) Review by the Government of the working of the Engineering



Projects (India) Limited, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2020-2021.
- (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) in respect of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Infrastructure Development Agency, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Infrastructure Development Agency, New Delhi, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Livestock Importation Act, 1898:-

- (i) G.S.R.585(E) published in Gazette of India dated 11<sup>th</sup> August, 1999, relating to health protocols for importation of equines into the country.
- (ii) S.O.478(E) published in Gazette of India dated 30<sup>th</sup> May, 2001, relating to prohibition of import of domestic and wild birds and its products into the country due to reported outbreak of Avian Influenza.
- (iii) S.O.670(E) published in Gazette of India dated 16<sup>th</sup> July, 2001, relating to prohibition of import of domestic and wild birds and its products into the country due to reported outbreak of Avian Influenza.
- (iv) S.O.655(E) published in Gazette of India dated 9<sup>th</sup> July, 2001, relating to restriction on import of live-stock products into the country and import to be made against a Sanitary Import Permit as per the laid down procedure.
- (v) S.O.1043(E) published in Gazette of India dated 17<sup>th</sup> October, 2001, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.
- (vi) S.O.770(E) published in Gazette of India dated 6<sup>th</sup> June, 2005, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.
- (vii) S.O.1044(E) published in Gazette of India dated 25<sup>th</sup> July, 2005, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.

- (viii) S.O.1841(E) published in Gazette of India dated 29<sup>th</sup> December, 2005, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.
- (ix) S.O.794(E) published in Gazette of India dated 1<sup>st</sup> April, 2008, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.
- (x) S.O.1214(E) published in Gazette of India dated 26<sup>th</sup> May, 2008, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.
- (xi) S.O.1511(E) published in Gazette of India dated 23<sup>rd</sup> June, 2008, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.
- (xii) S.O.2303(E) published in Gazette of India dated 29<sup>th</sup> September, 2008, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.
- (xiii) S.O.2595(E) published in Gazette of India dated 4<sup>th</sup> November, 2008, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.
- (xiv) S.O.2745(E) published in Gazette of India dated 26<sup>th</sup> November, 2008, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.
- (xv) S.O.188(E) published in Gazette of India dated 16<sup>th</sup> January, 2009, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.
- (xvi) S.O.388(E) published in Gazette of India dated 2<sup>nd</sup> February, 2009, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.

- (xvii) S.O.802(E) published in Gazette of India dated 23<sup>rd</sup> March, 2009, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.
- (xviii) S.O.976(E) published in Gazette of India dated 20<sup>th</sup> April, 2009, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.
- (xix) S.O.2148(E) published in Gazette of India dated 21<sup>st</sup> August, 2009, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.
- (xx) S.O.2463(E) published in Gazette of India dated 26<sup>th</sup> September, 2009, making certain amendments in the Notification No. S.O.976(E) dated 20<sup>th</sup> April, 2009.
- (xxi) S.O.351(E) published in Gazette of India dated 11<sup>th</sup> February, 2013, making certain amendments in the Notification No. S.O.655(E) dated 9<sup>th</sup> July, 2001.
- (xxii) S.O.802(E) published in Gazette of India dated 20<sup>th</sup> August, 2001, relating to prohibition of import of animals and animal products from countries where diseases belonging to the Transmissible Spongiform Encephalopathy (TSE) group of diseases.
- (xxiii) S.O.522(E) published in Gazette of India dated 25<sup>th</sup> July, 2002, relating to health animal certificates for importation of equines into the country.
- (xxiv) S.O.126(E) published in Gazette of India dated 28<sup>th</sup> January, 2004, relating to prohibition of import of domestic and wild birds and its products into the country due to reported outbreak of Avian Influenza.

- (xxv) S.O.155(E) published in Gazette of India dated 3<sup>rd</sup> February, 2004, relating to prohibition of import of domestic and wild birds and its products into the country due to reported outbreak of Avian Influenza.
- (xxvi) S.O.800(E) published in Gazette of India dated 7<sup>th</sup> July, 2004, making certain amendments in the Notification No. S.O. 155(E) dated 3<sup>rd</sup> February, 2004.
- (xxvii) S.O.899(E) published in Gazette of India dated 6<sup>th</sup> August, 2004, relating to prohibition of import of domestic and wild birds and its products into the country due to reported outbreak of Avian Influenza.
- (xxviii) S.O.175(E) published in Gazette of India dated 7<sup>th</sup> February, 2005, relating to prohibition of import of domestic and wild birds and its products into the country due to reported outbreak of Avian Influenza.
- (xxix) S.O.1104(E) published in Gazette of India dated 6<sup>th</sup> August, 2005, relating to prohibition of import of domestic and wild birds and its products into the country due to reported outbreak of Avian Influenza.
- (xxx) S.O.1112(E) published in Gazette of India dated 9<sup>th</sup> August, 2005, making certain amendments in the Notification No. S.O.1104(E) dated 6<sup>th</sup> August, 2005.
- (xxxi) The Pet Food Products of Animal Origin (Import into India) Order, 2005 published in Notification No. S.O.1842(E) in Gazette of India dated 29<sup>th</sup> December, 2005.

- (xxxii) S.O.10(E) published in Gazette of India dated 4<sup>th</sup> January, 2006, making certain amendments in the Notification No. S.O.1842(E) dated 29<sup>th</sup> December, 2005.
- (xxxiii) S.O.160(E) published in Gazette of India dated 6<sup>th</sup> February, 2006, relating to prohibition of import of domestic and wild birds and its products into the country due to reported outbreak of Avian Influenza.
- (xxxiv) S.O.1256(E) published in Gazette of India dated 3<sup>rd</sup> August, 2006, making certain amendments in the Notification No. S.O.160(E) dated 6<sup>th</sup> February, 2006.
- (xxxv) S.O.102(E) published in Gazette of India dated 2<sup>nd</sup> February, 2007, relating to prohibition of import of domestic and wild birds and its products into the country due to reported outbreak of Avian Influenza.
- (xxxvi) S.O.367(E) published in Gazette of India dated 14<sup>th</sup> March, 2007, making certain amendments in the Notification No. S.O.102(E) dated 2<sup>nd</sup> February, 2007.
- (xxxvii) S.O.881(E) published in Gazette of India dated 5<sup>th</sup> June, 2007, making certain amendments in the Notification No. S.O.102(E) dated 2<sup>nd</sup> February, 2007.
- (xxxviii) S.O.1311(E) published in Gazette of India dated 1<sup>st</sup> August, 2007, relating to prohibition of import of domestic and wild birds and its products into the country due to reported outbreak of Avian Influenza.
- (xxxix) S.O.1859(E) published in Gazette of India dated 1<sup>st</sup> November, 2007, making certain amendments in the Notification No. S.O.1311(E) dated 1<sup>st</sup> August, 2007.

- (xl) S.O.1496(E) published in Gazette of India dated 6<sup>th</sup> September, 2007, relating to procedure and conditions to regulate the import of bovine semen into the country.
- (xli) S.O.1318(E) published in Gazette of India dated 22<sup>nd</sup> May, 2009, making certain amendments in the Notification No. S.O.1496(E) dated 6<sup>th</sup> September, 2007.
- (xlii) S.O.228(E) published in Gazette of India dated 1<sup>st</sup> February, 2008, relating to prohibition of import of domestic and wild birds, live pigs and their products into the country due to reported outbreak of Avian Influenza.
- (xliii) S.O.1218(E) published in Gazette of India dated 26<sup>th</sup> May, 2008, making certain amendments in the Notification No. S.O.228(E) dated 1<sup>st</sup> February, 2008.
- (xliv) The Pet Food Products of Animal Origin (Import into India) Order, 2005 published in Notification No. S.O.1086(E) in Gazette of India dated 5<sup>th</sup> May, 2008.
- (xlv) S.O.1500(E) published in Gazette of India dated 20<sup>th</sup> June, 2008, relating to import of Specific Pathogen Free Eggs (Chicken Eggs and Duck Eggs) into the country as per the laid down conditions.
- (xlvi) S.O.3485(E) published in Gazette of India dated 17<sup>th</sup> July, 2018, making certain amendments in the Notification No. S.O.1500(E) dated 20<sup>th</sup> June, 2008.
- (xlvii) S.O.2482(E) published in Gazette of India dated 20<sup>th</sup> October, 2008, relating to the guidelines regulating the method of operation of aquatic quarantine for the import of *Litopenaeus vannamei* into India.

- (xlviii) S.O.2213(E) published in Gazette of India dated 1<sup>st</sup> September, 2009, making certain amendments in the Notification No. S.O.2482(E) dated 20<sup>th</sup> October, 2008.
- (xlix) S.O.783(E) published in Gazette of India dated 25<sup>th</sup> April, 2011, making certain amendments in the Notification No. S.O.2482(E) dated 20<sup>th</sup> October, 2008.
- (l) S.O.1392(E) published in Gazette of India dated 20<sup>th</sup> June, 2012, making certain amendments in the Notification No. S.O.2482(E) dated 20<sup>th</sup> October, 2008.
- (li) S.O.2284(E) published in Gazette of India dated 1<sup>st</sup> July, 2016, making certain amendments in the Notification No. S.O.2482(E) dated 20<sup>th</sup> October, 2008.
- (lii) S.O.419(E) published in Gazette of India dated 9<sup>th</sup> February, 2009, relating to prohibition of import of domestic and wild birds, live pigs and their products into the country due to reported outbreak of Avian Influenza.
- (liii) S.O.238(E) published in Gazette of India dated 6<sup>th</sup> April, 2009, relating to veterinary certificate for importation of equines into the country.
- (liv) S.O.294(E) published in Gazette of India dated 30<sup>th</sup> April, 2009, making certain amendments in the Notification No. S.O.238(E) dated 6<sup>th</sup> April, 2009.
- (lv) S.O.1825(E) published in Gazette of India dated 24<sup>th</sup> July, 2009, relating to veterinary certificate for regulating the import of raw, salted, pickled, limed and dried skins and hides into India.
- (lvi) S.O.2208(E) published in Gazette of India dated 31<sup>st</sup> August, 2009, relating to prohibition of import of domestic and wild birds, live



pigs and their products into the country due to reported outbreak of Avian Influenza.

- (lvii) S.O.616(E) published in Gazette of India dated 19<sup>th</sup> March, 2010, relating to prohibition of import of domestic and wild birds, live pigs and their products into the country due to reported outbreak of Avian Influenza.
- (lviii) S.O.389(E) published in Gazette of India dated 7<sup>th</sup> May, 2010, relating to veterinary certificate for importation of equines into the country.
- (lix) S.O.2976(E) published in Gazette of India dated 18<sup>th</sup> December, 2010, relating to prohibition of import of domestic and wild birds, live pigs and their products into the country due to reported outbreak of Avian Influenza.
- (lx) S.O.1663(E) published in Gazette of India dated 20<sup>th</sup> July, 2011, relating to prohibition of import of domestic and wild birds, live pigs and their products into the country due to reported outbreak of Avian Influenza.
- (lxi) S.O.752(E) published in Gazette of India dated 8<sup>th</sup> October, 2012, relating to veterinary certificate for importation of equines into the country.
- (lxii) S.O.185(E) published in Gazette of India dated 21<sup>st</sup> March, 2013, making certain amendments in the Notification No. S.O.752(E) dated 8<sup>th</sup> October, 2012.
- (lxiii) S.O.1495(E) published in Gazette of India dated 11<sup>th</sup> June, 2014, relating to the procedure for import of "Live-stock", fulfilment of the sanitary conditions as specified in veterinary health certificate and the quarantine of live-stock wherever required.

- (lxiv) S.O.4025(E) published in Gazette of India dated 6<sup>th</sup> November, 2020, making certain amendments in the Notification No. S.O.1495(E) dated 11<sup>th</sup> June, 2014.
- (lxv) S.O.2825(E) published in Gazette of India dated 14<sup>th</sup> July, 2021, making certain amendments in the Notification No. S.O.1495(E) dated 11<sup>th</sup> June, 2014.
- (lxvi) S.O.489(E) published in Gazette of India dated 4<sup>th</sup> February, 2022, making certain amendments in the Notification No. S.O.1495(E) dated 11<sup>th</sup> June, 2014.
- (lxvii) S.O.1496(E) published in Gazette of India dated 11<sup>th</sup> June, 2014, relating to notifying that "Live-stock" shall include all equines (all live equine irrespective of purpose including donkey, horses, mule, assess, hinnies), bovines (all bovine animals including cattle, buffaloes, bullocks or any animals falling in the category of bovidae), caprines, ovines, swines, canines, felines, avian (all avian species except the birds prohibited for import by any law of India and international including poultry), laboratory animals (all laboratory animals such as rats, mice, rabbit, guinea-pig, hamsters and any other animals used in laboratory) and aquatic animals (live fishes, live crustaceans and molluscs).
- (lxviii) S.O.2666(E) published in Gazette of India dated 17<sup>th</sup> October, 2014, relating to notifying the "Live-stock products" and procedure for the issue of Sanitary Import Permit for import of such products.
- (lxix) S.O.3356(E) published in Gazette of India dated 11<sup>th</sup> December, 2015, making certain amendments in the Notification No. S.O.2666(E) dated 17<sup>th</sup> October, 2014.

- (lxx) S.O.2640(E) published in Gazette of India dated 5<sup>th</sup> August, 2016, making certain amendments in the Notification No. S.O.2666(E) dated 17<sup>th</sup> October, 2014.
- (lxxi) S.O.3112(E) published in Gazette of India dated 1<sup>st</sup> October, 2016, making certain amendments in the Notification No. S.O.2666(E) dated 17<sup>th</sup> October, 2014, together with a corrigendum thereto published in Notification No. S.O.3349(E) dated 29<sup>th</sup> October, 2016.
- (lxxii) S.O.948(E) published in Gazette of India dated 24<sup>th</sup> March, 2017, making certain amendments in the Notification No. S.O.2666(E) dated 17<sup>th</sup> October, 2014.
- (lxxiii) S.O.2486(E) published in Gazette of India dated 4<sup>th</sup> August, 2017, making certain amendments in the Notification No. S.O.2666(E) dated 17<sup>th</sup> October, 2014.
- (lxxiv) S.O.5758(E) published in Gazette of India dated 16<sup>th</sup> November, 2018, making certain amendments in the Notification No. S.O.2666(E) dated 17<sup>th</sup> October, 2014.
- (lxxv) S.O.2679(E) published in Gazette of India dated 10<sup>th</sup> August, 2020, making certain amendments in the Notification No. S.O.2666(E) dated 17<sup>th</sup> October, 2014.
- (lxxvi) S.O.4559(E) published in Gazette of India dated 16<sup>th</sup> December, 2020, making certain amendments in the Notification No. S.O.2666(E) dated 17<sup>th</sup> October, 2014.
- (lxxvii) S.O.4953(E) published in Gazette of India dated 2<sup>nd</sup> December, 2021, making certain amendments in the Notification No. S.O.2666(E) dated 17<sup>th</sup> October, 2014.

- (lxxviii) S.O.2655(E) published in Gazette of India dated 28<sup>th</sup> September, 2015, relating to regulation of import of live bovine animals into India as per the laid down manner.
- (lxxix) S.O.1355(E) published in Gazette of India dated 25<sup>th</sup> March, 2021, making certain amendments in the Notification No. S.O.2655(E) dated 28<sup>th</sup> September, 2015.
- (lxxx) S.O.2656(E) published in Gazette of India dated 28<sup>th</sup> September, 2015, relating to regulation of import of in vivo bovine embryos into India as per the laid down manner.
- (lxxxii) S.O.2657(E) published in Gazette of India dated 28<sup>th</sup> September, 2015, relating to regulation of import of in vivo bovine embryos into India as per the laid down manner.
- (lxxxiii) S.O.2337(E) published in Gazette of India dated 8<sup>th</sup> July, 2016, relating to the import of poultry and poultry products taking into consideration the requirements under the World Trade Organization Agreement on Sanitary and Phytosanitary Measures and the Tefor Animal Health.
- (lxxxiv) S.O.2998(E) published in Gazette of India dated 19<sup>th</sup> September, 2016, making certain amendments in the Notification No. S.O.2337(E) dated 8<sup>th</sup> July, 2016.
- (lxxxv) S.O.510(E) published in Gazette of India dated 17<sup>th</sup> February, 2017, making certain amendments in the Notification No. S.O.2337(E) dated 8<sup>th</sup> July, 2016.
- (lxxxvi) S.O.4118(E) published in Gazette of India dated 14<sup>th</sup> November, 2019, relating to import of poultry and poultry products in accordance with the provisions and the product-specific

recommendations related to avian influenza in the Terrestrial Animal Health Code of World Organization for Animal Health.

(lxxxvi) S.O.3926(E) published in Gazette of India dated 22<sup>nd</sup> September, 2021, relating to notify the veterinary health certificate requirements for dog and cat food products (containing animal origin material) imported into India.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding Review by the Government of the working of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the year 2019-2020.

(ii) Annual Report of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Chandigarh Administration Private Security Agencies Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.776(E) in Chandigarh Administration Gazette dated 10<sup>th</sup> June, 2021 issued under sub-section (4) of Section 25 of the Private Security Agencies (Regulation) Act, 2005.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Railways) (Report No. 22 of 2021)-(Compliance Audit) for the year ended March, 2020.
  - (ii) Report of the Comptroller and Auditor General of India-Union Government (Report No. 24 of 2021)(Performance Audit) on Functioning of Unique Identification Authority of India, Ministry of Electronics and Information Technology.
  - (iii) Report of the Comptroller and Auditor General of India-Union Government (Report No. 21 of 2021) (Performance Audit) - (Defence Services-Army) on Selection and Training of Officers in Indian Army.
  - (iv) Report of the Comptroller and Auditor General of India-Union Government (Civil)(Report No. 23 of 2021)-Performance Audit of Indo-Nepal Border Road Project, Ministry of Home Affairs.
- (2) A copy each of the following papers (Hindi and English versions):-
- (i) Union Government-Appropriation Accounts of Defence Services for the year 2020-2021.
  - (ii) Union Government-Appropriation Accounts-Postal Services for the year 2020-2021.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the

Indian Council of Agricultural Research, New Delhi, for the year 2020-2021, together with Audit Report thereon.

(ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Indian Council of Agricultural Research, New Delhi, for the year 2020-2021.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2021-2022.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Agricultural Research, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table a copy of the National Cooperative Development Corporation (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.42(E) in Gazette of India dated 24<sup>th</sup> January, 2022 under sub-section (3) of Section 22 of the National Cooperative Development Corporation Act, 1962.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Rehabilitation Council of India,  
New Delhi, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the years 2018-2019 and 2019-2020.
  - (ii) A copy of the Explanatory Memorandum (Hindi and English versions) on the Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the years 2018-2019 and 2019-2020.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Sign Language Research and Training Center, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Sign Language Research and Training Center, New Delhi, for the year 2020-2021.



- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Dehradun, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Dehradun, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities, Mumbai, for the year 2020-2021.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2020-2021.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Spinal Injuries Centre, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Spinal Injuries Centre, New Delhi, for the year 2020-2021.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan),

Dehradun, for the year 2020-2021.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health Rehabilitation, Sehore, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health Rehabilitation, Sehore, for the year 2020-2021.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya National Institute for persons with Physical Disabilities (Divyangjan), New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Deendayal Upadhyaya National Institute for persons with Physical Disabilities (Divyangjan), New Delhi, for the year 2020-2021.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handicapped Finance and Development Corporation and the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment, for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the

Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

#### **4. Reports of Public Accounts Committee**

Shri Subhash Chandra Baheria presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2021-22):-

- (1) Forty-eighth Report on 'Levy of Anti-Dumping Duty on Imports'.
- (2) Forty-ninth Report on 'Assessments relating to Agricultural income'.
- (3) Fiftieth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 24<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) on 'Excesses Over Voted Grants and Charged Appropriations (2017-18)'.

#### **5. Report of Committee on Absence of Members from the Sittings of the House**

Shri Ramshiromani Verma presented the Seventh Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

## **6. Report of Standing Committee on Labour, Textiles and Skill Development**

Shri Bhartruhari Mahtab presented the Thirty-third Report (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development on 'Implementation of National Apprenticeship Promotion Scheme (NAPS)/National Apprenticeship Training Scheme (NATS)'.

## **7. Statement by Minister**

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 16<sup>th</sup> Report of the Standing Committee on Rural Development and Panchayati Raj on 'Pradhan Mantri Awaas Yojana-Gramin (PMAY-G)' pertaining to the Department of Rural Development, Ministry of Rural Development.

**\*12.05 P.M.**

## **8. Government Bill – Introduced**

*The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022*

*(Due to interruptions, Lok Sabha adjourned at 12.12 P.M. and re-assembled at 2.02 P.M.)*

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\*From 12.06 P.M. to 12.12 P.M., Members raised matters of urgent public importance.

**2.02 P.M.****9. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Rattan Lal Kattaria regarding need to set up world class sports infrastructure in Ambala parliamentary constituency, Haryana.
- 2) Shri Mukesh Rajput regarding need to equip airstrip at Mohammadabad in Farrukhabad parliamentary constituency, Uttar Pradesh with modern facilities and start flights services from there.
- 3) Shri Tirath Singh Rawat regarding need to restore attachment of coaches from Kotdwara, Uttarakhand with Mussoorie Express.
- 4) Shri Sunil Kumar Soni regarding construction of under bridge/overbridge in Raipur parliamentary constituency, Chhattisgarh.
- 5) Shri Ramdas C. Tadas regarding conversion of railway line into broadgauge in Wardha parliamentary constituency, Maharashtra.
- 6) Shri Naranbhai B. Kachhadiya regarding need to provide houses under Pradhan Mantri Awas Yojana to all the eligible families in Amreli parliamentary constituency, Gujarat.
- 7) Dr. Sanghamitra Maurya regarding holding Youth Programmes in Uttar Pradesh.
- 8) Shri Mohan Mandavi regarding setting up of a Steel plant in Bastar, Chhattisgarh.
- 9) Shri Jagdambika Pal regarding measures to reduce Maternal Mortality Rate.
- 10) Shri Satyadev Pachauri regarding need to construct houses under PM Awas Yojana on National Textiles Mills Lands in Uttar Pradesh.

- 11) Dr. Dhal Singh Bisen regarding cessation of reservation benefits to people belonging to Scheduled Tribes after their conversion to other religions.
- 12) Shri Ranjeetsinha Hindurao Nimbalkar Naik regarding need to provide funds for construction of canal in Madha Parliamentary constituency, Maharashtra.
- 13) Shri Gopal Chinnaiya Shetty regarding setting up of a National Sports University in Mumbai, Maharashtra.
- 14) Shri Ravneet Singh regarding severe shortage of supply of fertilizers.
- 15) Shri Vijayakumar alias Vijay Vasanth regarding implementation of Pradhan Mantri Matsya Sampada Yojana and Model Fishing village in Kanniyakumari parliamentary constituency.
- 16) Shri K. Muraleedharan regarding inclusion of Thiruvangad Sri Ramaswamy Temple in the PRASAD Scheme.
- 17) Shri A. Ganeshamurthi regarding saving small and medium railway contractors.
- 18) Shri C.N. Annadurai regarding portal of PM Awas Yojana (Rural).
- 19) Shri Bellana Chandra Sekhar regarding increase in NDRF funds for Andhra Pradesh.
- 20) Shri Vinayak B. Raut regarding exempting railway catering services from GST.
- 21) Dr. Alok Kumar Suman regarding inclusion of Gopalganj district, Bihar under Pradhan Mantri Gramin Digital Saksharta Abhiyan.
- 22) Ms. Chandrani Murmu regarding disinvestment of LIC.
- 23) Shri N. K. Premachandran regarding old Pension Scheme.

- 24) Shri Naba Kumar Sarania regarding submission of report of the Committee for demarcation of new boundaries of the Bodoland Territorial Region.
- 25) Smt. Raksha Nikhil Khadse regarding Par-Narmada-Tapi river linking project.

### 2.03 P.M.

#### 10. Discussion under Rule 193

Time Permissible: 2 Hrs.

Time Taken: 4 Hrs. 45 Mts.

Shri N.K. premachandran raised a discussion on the situation in Ukraine.

The following members took part in the debate:-

1. Shri Manish Tewari
2. Shri Brijendra Singh
3. Dr. T. Sumathy (A) Thamizhachi Thangapandian
4. Shri Sudip Bandyopadhyay
5. #Shri Hardeep Singh Puri
6. Shri Pinaki Misra
7. Dr. Shashi Tharoor
8. Dr. Farooq Abdullaah
9. Shri Shyam Singh Yadav
10. Smt. Supriya Sule
11. %Shri Kiren Rijiju
12. Dr. M.P. Abdussamad Samadani
13. Shri Magunta Sreenivasulu Reddy
14. Shri K. Subbarayan
15. Dr. Shrikant Eknath Shinde
16. \$Shri Jyotiraditya M. Scindia
17. Shri Thomas Chazhikadan

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# Minister of Petroleum and Natural Gas; and Minister of Housing and Urban Affairs

% Minister of Law and Justice

\$ Minister of Civil Aviation



18. Shri Tholkappiyan Thirumaavalavan
19. Prof. Sougata Ray
20. Shri Bhartruhari Mahtab
21. Shri Ritesh Pandey
22. Dr. Nishikant Dubey
23. Shri Jayadev Galla
24. Shri Rebati Tripura
25. Shri Shivkumar Chanabasappa Udasi
26. Shri Adhir Ranjan Chowdhury
27. &General (Retd.) V.K. Singh

The discussion was not concluded.

## 6.48 P.M.

### 11. Government Bill – Passed

*The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022, as passed by Rajya Sabha*

Time Allotted : 2 Hrs.

Time Taken : 2 Hrs.

The motion for consideration of the Bill was moved by Shri Arjun Munda.

The following members took part in the debate:-

1. Shri Suresh Kodikunnil
2. Shri Sunil Kumar Singh
3. Dr. DNV Senthilkumar
4. Smt. Pratima Mondal
5. Shri Reddeppa Nallakonda Gari
6. Smt. Aparajita Sarangi
7. Dr. Alok Kumar Suman
8. Shri Bhartruhari Mahtab
9. Shri Rajendra Dhedya Gavit
10. Smt. Sangeeta Azad
11. Shri Bidyut Baran Mahato

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& Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh)

12. Shri Vijay Kumar Hansdak
13. Shri P. Ravindhranath
14. Shri Kani K. Navas
15. Dr. K. Jayakumar
16. Dr. Tholkappiyan Thirumaavalavan
17. Dr. Nishikant Dubey
18. Shri S.S. Ahluwalia

Shri Arjun Munda replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Shri Arjun Munda.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

**8.48 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 6<sup>th</sup> April, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, April 6, 2022/Chaitra 16, 1944 (Saka)

No. 175

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 481 to 486 were orally answered. Replies to Starred Question Nos. 487–500 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 5521–5750 were laid on the Table.

**12.01 P.M.**

### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Nuclear Power

Corporation of India Limited, Mumbai, for the year 2020-2021.

- (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Annual Report (Hindi and English versions) of the Lokpal of India, New Delhi, for the year 2020-2021 under Section 48 of the Lokpal and Lokayuktas Act, 2013.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
  - (i) The All India Services (Death-Cum-Retirement Benefits) Amendment Rules, 2022 published in Notification No. G.S.R.177(E) in Gazette of India dated 9<sup>th</sup> March, 2022.
  - (ii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2022 published in Notification No. G.S.R.178(E) in Gazette of India dated 9<sup>th</sup> March, 2022.
  - (iii) The Indian Administrative Service (Recruitment) Amendment Rules, 2022 published in Notification No. G.S.R.179(E) in Gazette of India dated 9<sup>th</sup> March, 2022.
  - (iv) The Indian Administrative Service (Appointment by Promotion) Amendment Rules, 2022 published in Notification No. G.S.R.180(E) in Gazette of India dated 9<sup>th</sup> March, 2022.
  - (v) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 2022 published in Notification No. G.S.R.181(E) in Gazette of India dated 9<sup>th</sup> March, 2022.

- (vi) The Indian Administrative Service (Pay) Amendment Rules, 2022 published in Notification No. G.S.R.182(E) in Gazette of India dated 9<sup>th</sup> March, 2022.
- (vii) The Indian Police Service (Fixation of cadre Strength) Amendment Regulations, 2022 published in Notification No. G.S.R.183(E) in Gazette of India dated 9<sup>th</sup> March, 2022.
- (viii) The Indian Police Service (Recruitment) Amendment Rules, 2022 published in Notification No. G.S.R.184(E) in Gazette of India dated 9<sup>th</sup> March, 2022.
- (ix) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 2022 published in Notification No. G.S.R.185(E) in Gazette of India dated 9<sup>th</sup> March, 2022.
- (x) The Indian Police Service (Pay) Amendment Rules, 2022 published in Notification No. G.S.R.186(E) in Gazette of India dated 9<sup>th</sup> March, 2022.
- (xi) The Indian Police Service (Special Allowance) Amendment Rules, 2022 published in Notification No. G.S.R.187(E) in Gazette of India dated 9<sup>th</sup> March, 2022.
- (xii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2022 published in Notification No. G.S.R.188(E) in Gazette of India dated 9<sup>th</sup> March, 2022.
- (xiii) The Indian Forest Service (Recruitment) Amendment Rules, 2022 published in Notification No. G.S.R.189(E) in Gazette of India dated 9<sup>th</sup> March, 2022.
- (xiv) The Indian Forest Service (Pay) Amendment Rules, 2022 published in Notification No. G.S.R.190(E) in Gazette of India dated 9<sup>th</sup> March, 2022.

- (xv) The Indian Forest Service (Probationers Final Examination) Amendment Regulations, 2022 published in Notification No. G.S.R.191(E) in Gazette of India dated 9<sup>th</sup> March, 2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid a copy of the Memorandum of Understanding (Hindi and English versions) between the MECON Limited and the Ministry of Steel for the year 2021-2022.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table a copy of the Bureau of Indian Standards (Conformity Assessment) Amendment Regulations, 2022 (Hindi and English versions) published in Notification No. F. No. BS/11/11/2021 in Gazette of India dated 16<sup>th</sup> March, 2022 under Section 40 of the Bureau of Indian Standards Act, 2016.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2020-2021.
  - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6)
  - (i) A copy of the Annual Report (Hindi and English versions) of the NRTU Foundation, New Delhi, for the years 2018-2019 to 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the NRTU Foundation, New Delhi, for the years 2018-2019 to 2020-2021.
- (7) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the

Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (Report No. 25 of 2021)-Ordnance Factories and Defence Public Sector Undertakings for the year ended March, 2019.
- (ii) Report of the Comptroller and Auditor General of India-State Finances Audit Report (Government of Jammu and Kashmir) (Report No. 3 of the year 2021) for the year 2019-2020 (01.04.2019 to 30.10.2019).
- (iii) Report of the Comptroller and Auditor General of India-Government of Union Territory of Jammu and Kashmir (Report No. 4 of the year 2021) on Compliance Audit of Social, General, Economic and Revenue Sectors for the year ended 31 March 2020.
- (iv) Report of the Comptroller and Auditor General of India- Union Territory Finances Audit Report (Government of Union Territory of Jammu and Kashmir and Administration of Union Territory of Ladakh) (Report No. 1 of the year 2022) for the period 31 October 2019 to 31 March 2020.

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Government of Jammu and Kashmir-Finance Accounts Volume-I for the year 2019-2020 (1 April 2019 to 30 October 2019).
- (ii) Government of Jammu and Kashmir-Finance Accounts Volume-II for the year 2019-2020 (1 April 2019 to 30 October 2019).



- (iii) Government of Jammu and Kashmir-Appropriation Accounts for the year 2019-2020 (1 April 2019 to 30 October 2019).
- (iv) Government of Union Territory of Jammu & Kashmir and Administration of Union Territory of Ladakh-Finance Accounts Volume-I for the year 2019-2020 (31 October 2019 to 31 March 2020).
- (v) Government of Union Territory of Jammu & Kashmir and Administration of Union Territory of Ladakh-Finance Accounts Volume-II for the year 2019-2020 (31 October 2019 to 31 March 2020).
- (vi) Government of Union Territory of Jammu & Kashmir and Administration of Union Territory of Ladakh-Appropriation Accounts for the year 2019-2020 (31 October 2019 to 31 March 2020).

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2020-2021.

(4) A copy each of the following Notifications (Hindi and English versions) under sub- Section 13B of the Central Silk Board Act, 1948:-

- (i) S.O.610(E) published in Gazette of India dated 11<sup>th</sup> February, 2022 notifying the nomination of following Officers, mentioned therein, to serve as Member of the Central Silk Board for a period of three years from the date of this Notification.
- (ii) S.O.611(E) published in Gazette of India dated 11<sup>th</sup> February, 2022 notifying the nomination of the Joint Secretary (Silk), Ministry of Textiles, Government of India, New Delhi to serve as a member of the Central Silk Board for a period of three years with effect from 26.02.2022, subject to the provisions of this Act.
- (iii) S.O.293(E) published in Gazette of India dated 21<sup>st</sup> January, 2022 notifying the nomination of the members of Rajya Sabha having been duly elected to be Member of the Central Silk Board for a period of three years w.e.f. 22.12.2021 or till completion of their term in Rajya Sabha, whichever is earlier, subject to other provisions of the Act.
- (iv) S.O.5158(E) published in Gazette of India dated 13<sup>th</sup> December, 2021 making certain amendment in Notification No. S.O.4589(E) dated 20<sup>th</sup> December, 2019.
- (v) S.O.2984(E) published in Gazette of India dated 28<sup>th</sup> July, 2021 notifying the nomination of the persons, mentioned therein, to serve as Member of the Central Silk Board for a period of three years from the date of this notification subject to the provisions of the Act.

- (vi) S.O.4990(E) published in Gazette of India dated 6<sup>th</sup> December, 2021 notifying the nomination of the persons, mentioned therein, to serve as Member of the Central Silk Board for a period of three years from the date of this notification subject to the provisions of the Act.
- (vii) The Central Silk Board Silk-worm Seed (Amendment) Regulations, 2021 published in Notification No. G.S.R.861(E) in Gazette of India dated 16<sup>th</sup> December, 2021.
- (5) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv) to (vii) of (4) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2019-2020.
  - (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2019-2020, alongwith

Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India Post Payments Bank, New Delhi, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Post Payments Bank, New Delhi, for the years 2019-2020 and 2020-2021.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

### **12.03 P.M.**

#### **4. Messages from Rajya Sabha**

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 5<sup>th</sup> April, 2022, Rajya Sabha agreed without any amendment to the Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2022, as passed by the Lok Sabha.
- (ii) That at its sitting held on the 5<sup>th</sup> April, 2022, Rajya Sabha agreed without any amendment to the Municipal Corporation of Delhi (Amendment) Bill, 2022, as passed by the Lok Sabha.

## 5. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

- |   |  |
|---|--|
| (1) Shri Sanjay Shamrao Dhotre                  | 31.01.2022 to 11.02.22<br>&<br>14.03.2022 to 8.04.2022                                     |
| (2) Shri Choudhury Mohan Jatua                  | 06.12.2021 to 21.12.2021<br>&<br>31.01.2022 to 11.02.2022                                  |
| (3) Shri Atul Kumar Singh <i>alias</i> Atul Rai | 31.01.2022 to 11.02.22<br>&<br>14.03.2022 to 8.04.2022                                     |
| (4) Shri Mohammad Azam Khan (since resigned)    | 30.11.2021 to 22.12.2021<br>&<br>31.01.2022 to 11.02.2022<br>&<br>14.03.2022 to 22.03.2022 |
| (5) Smt. Harsimrat Kaur Badal                   | 13.12.2021 to 22.12.2021<br>&<br>31.01.2022 to 11.02.2022<br>&<br>14.03.2022 to 25.03.2022 |
| (6) Shri Sukhbir Singh Badal                    | 13.12.2021 to 22.12.2021<br>&<br>31.01.2022 to 11.02.2022<br>&<br>14.03.2022 to 27.03.2022 |
| (7) Shri Girish Bhalchandra Bapat               | 14.03.2022 to 29.03.2022   |

**12.04 P.M.****6. Statement of Committee on Welfare of Other Backward Classes**

Shri Ramesh Bidhuri laid the Statement (Hindi and English versions) of the Committee on Welfare of Other Backward Classes showing further action taken by the Government on the recommendations contained in Chapter I and final replies in respect of recommendations included in Chapter V of the Fourteenth Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes regarding action taken by the Government on the recommendations contained in the Sixth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in admissions in Ph.D and appointment of teachers in Delhi University' pertaining to the Ministry of Education.

**7. Statements of Standing Committee on Communications and Information Technology**

Dr. Shashi Tharoor laid the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Communications and Information Technology (2021-22):-

- (1) Twenty-eighth Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their Twenty-second Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Communications (Department of Posts).
- (2) Twenty-ninth Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their Twenty-third Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Communications (Department of Telecommunications).

(3) Thirty-first Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their Twenty-fifth Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Information and Broadcasting.

#### **8. Report of Standing Committee on Petroleum and Natural Gas**

Shri Ramesh Bidhuri presented the Thirteenth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas on the subject 'Safety and Security of Oil Installations of Public Sector Oil Companies - with specific reference to Western Offshore Mishap during Cyclone Tauktae'.

#### **9. Report of Standing Committee on Commerce**

Shrimati Manjulata Mandal laid the 169<sup>th</sup> Report (Hindi and English versions) on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Sixty-first Report on 'Review of the Intellectual Property Rights Regime in India' of the Standing Committee on Commerce.

**\*12.04 P.M.**

#### **10. Report of the Business Advisory Committee**

Shri Pralhad Joshi presented the Thirty-third Report of the Business Advisory Committee.

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\*From 12.06 P.M. to 12.40 P.M., Members raised matters of urgent public importance.

**12.40 P.M.**

**11. Discussion Under Rule 193**

Time Permissible: 2 Hrs.

Time Taken: 5 Hrs. 34 Mts

Further discussion on the situation in Ukraine raised by Shri N.K. Premachandran on 5<sup>th</sup> April, 2022, continued.

Dr. Subrahmanyam Jaishankar replied to the debate.

The discussion was concluded.

*(Lok Sabha adjourned at 1.29 P.M. and re-assembled at 2.35 P.M.)*



**2.35 P.M.****12. Matters under Rule 377**

- (1) Shri Ganesh Singh raised a matter regarding promotion of natural farming.
- (2) Dr. Nishikant Dubey raised a matter regarding establishment of a DRDO lab, ordinance factory, Sainik School and Defence Recruitment Centre at Deoghar.
- (3) Shri Nihal Chand Chauhan raised a matter regarding need to curb pollution in Indira Gandhi Canal and also to grant Membership of BBMB to Rajasthan.
- (4) Smt. Diya Kumari raised a matter regarding need to establish Kendriya Vidyalayas in Rajsamand parliamentary constituency, Rajasthan.
- (5) Shri Arjun Singh raised a matter regarding plight of Jute Mills and Jute growing farmers.
- (6) Shri Chunni Lal Sahu raised a matter regarding alleged irregularities in storage of paddy in Chhattisgarh.
- (7) Smt. Riti Pathak raised a matter regarding need to accelerate pace of construction work of Rewa-Singrauli railway line, part of Lalitpur-Singrauli Railway line Project.
- (8) Shri Sunil Kumar Singh raised a matter regarding need to continue the services of Poshan Sakhi in Jharkhand.
- (9) Shri Parbatbhai Savabhai Patel raised a matter regarding construction of Rajasthan Sabarmati link Canal.
- (10) Shri Hasmukhbhai Somabhai Patel raised a matter regarding construction of a bridge for pedestrian traffic across railway lines in Naroda railway station, Ahmedabad, Gujarat.

- (11) Shri Jugal Kishore Sharma raised a matter regarding need to provide adequate compensation to farmers whose lands have been acquired for fencing purpose in border areas of Jammu and Kashmir.
- (12) Shri R.K. Singh Patel raised a matter regarding road accident insurance plan for licensed vehicle drivers.
- (13) Shri V. K. Sreekandan raised a matter regarding declaration of state road from Mannarkkad to Coimbatore via Attappadi and Chinna Thadagam as sub Highway to National Highway No. 966.
- (14) Shri (Adv.) Dean Kuriakose raised a matter regarding price of life-saving drugs.
- (15) Shri Adhir Ranjan Chowdhury raised a matter regarding setting up of a trading point along the Indo-Bangladesh Border in Murshidabad district, West Bengal.
- (16) Shri K. Raghu Rama Krishna Raju raised a matter regarding naming of Centrally sponsored schemes by Andhra Pradesh Government.
- (17) Smt. Aparupa Poddar raised a matter regarding sanction of an integrated cold storage for Potatoes in Arambagh parliamentary constituency.
- (18) Prof. Saugata Roy raised a matter regarding hike in prices of Petroleum products.
- (19) Shri Rahul Kaswan raised a matter regarding construction of RoB, VUP and CUP on N.H. 52 in Churu parliamentary constituency, Rajasthan.
- (20) Shri Chandra Sekhar Sahu raised a matter regarding implementation of Pradhan Mantri Awas Yojana (G) in Odisha.
- (21) Shri Hanuman Beniwal raised a matter regarding resolution of water disputes between Rajasthan and other States.
- (22) Smt. Mangal Suresh Angadi raised a matter regarding start of several flights from Belgaum.

**3.18 P.M.****13. Government Bill – Passed**

*The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022*

Time Allotted: 2 Hrs.

Time Taken: 2 Hrs. 52 Mts.

The motion for consideration of the Bill was moved by Dr. S. Jaishankar.

The following members took part in the debate:-

1. Shri Uttam Kumar Nalamada Reddy
2. Col. Rajyavardhan Singh Rathore
3. Shri A. Raja
4. Prof. Sougata Ray
5. Dr. Sanjeev Kumar Singari
6. Shri Vinayak Bhaurao Raut
7. Shri Chandra Sekhar Sahu
8. Shri Ritesh Pandey
9. Smt. Supriya Sule
10. Shri Jayadev Galla
11. Shri Manish Tewari
12. Dr. Satya Pal Singh
13. Shri E.T. Mohammed Basheer
14. Shri N.K. Premachandran
15. Shri P. Ravindhranath
16. Shri Hanuman Beniwal
17. Smt. Aparupa Poddar
18. Shri Kuruva Gorantla Madhav
19. Shri Kunwar Danish Ali

20. Dr. Nishikant Dubey
21. Shri Adhir Ranjan Chowdhury

Dr. S. Jaishankar replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Dr. S. Jaishankar.

The motion was adopted and the Bill was passed.

#### **6.11 P.M.**

#### **14. Motion**

Shri Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House today, i.e., the 6<sup>th</sup> April, 2022."

The motion was adopted.

#### **6.11 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Thursday, the 7<sup>th</sup> April, 2022.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, April 7, 2022/Chaitra 17, 1944 (Saka)

No. 176

**11.00 A.M.**

**1. Valedictory Reference\***

The Speaker made Valedictory Reference on the conclusion of the Eighth Session of the Seventeenth Lok Sabha.

**11.07 A.M.**

**2. National Song**

The National Song was played.

**11.09 A.M.**

*(Lok Sabha adjourned sine die at 11.09 A.M.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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\*Original in Hindi. For details, please see the debate for the day.